BEFORE THE HON'BLE NATONAL GREEN TRIBUNAL

PRINCIPAL BENCH, AT NEW DELHI

ORIGINAL APPLICATION NO. 1313 OF 2024

IN THE MATTER OF:

V SRIKANTH … APPLICANT

VERSUS

STATE OF ANDHRA PRADESH & ORS. … RESPONDENTS

INDEX FOR VOLUME-IV

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45.	**ANNEXURE- 44** A copy of half yearly compliance report dated 27.11.2024.	693 - 1089

FILED BY:

D/8495/2018

[KARANJAWALA & CO.]
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PLACE: NEW DELHI
DATE: 26.09.2025

ANNEXURE-44

adani

Ports and
Logistics

Ref. No. AKPL/EHS-EC/MoEF&CC/112/2024-25 **Date: 27.11.2024**

To

Deputy Director,
Ministry of Environment, Forests & Climate change (MoEF & CC),
Integrated Regional Office,
Green House Complex, Gopal Reddy Road,
Vijayawada, Andhra Pradesh, 520010.

Dear Sir,

Sub:- Submission of Half yearly compliance report on conditions of Environmental and CRZ clearances for phase I, II & III Development at Krishnapatnam Port for the period of April to September 2024 - Reg.

Ref:-

1. EC & CRZ for Phase I of Krishnapatnam Port Ltr. No: 10-22/2005-IA-III dated 26.07.2006
2. MoEF EC & CRZ Clearance Order F. No. 11 – 62 / 2009 – IA.III dated 13.11. 2009 extended vide Oder dated 18.08.2015 & 16.04.2018 and amended order dated 16.3.2016.
3. EC & CRZ for Phase II of Krishnapatnam Port Ltr. No: 10-18/2016-IA-III dated 11.01.2021.
4. APPCB CTE Order No: 633/APPCB/CFE/RO-NLR/HO/2010 Dt.25.02.2021 and amended order dated 06.04.2021 & 16.07.2021.
5. APPCB CTO & HWA Order No: APPCB/VJA/NLR/11344/CFO/HO/2019 dated 11/11/2022 valid up to 31.08.2027.

As per the Standard condition XI, Miscellaneous condition no. (iv) of the EC & CRZ Clearance and General condition No. 52 of the Consent to Operate (CTO) cited

"The port shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent for Establishment (CFE) and Consent for Operation (CFO) through website i.e., https://pcb.ap.gov.in by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the port and second half yearly compliance reports shall be the audited through MoEF & CC recognized and National Accreditation Board for Laboratory Testing (NABL) accredited third party."

Adani Krishnapatnam Port Ltd
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adani

Ports and
Logistics

With reference to the above, we are herewith submitting the First half yearly compliance report of Phase I,II & III developments of Adani Krishnapatnam port limited along with Environmental Monitoring reports for the period of April 2024 to September 2024.

Thanking You,

Yours Faithfully,
For **M/s Adani Krishnapatnam Port Limited,**

(Authorized Signatory)

Encl: a/a

1. Copy to regional Director, CPCB Zonal office, Bengaluru.
2. Copy submitted to the Environment Engineer, A.P Pollution control Board, Regional Office, SPSR Nellore for kind information.

Adani Krishnapatnam Port Ltd
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M/s. ADANI KRISHNAPATNAM PORT LIMITED,

Muthukur (M), SPSR Nellore Dist., Andhra Pradesh

Half yearly Compliance Report

on the Conditions Stipulated in

Environmental & CRZ clearance,

Consent to Establishment & Consent to Operation

Adani Krishnapatnam Port limited
Muthukur (M),
SPSR Nellore Dist,
Andhra Pradesh – 524344,
Phone: +91-891-2377999
Fax: +91-891-237 7046

Submitting to:

Ministry of Environment,
Forest& Climate Changes.

Andhra Pradesh
Pollution Control Board.

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CHAPTER - 1

1.0 Introduction

The port has its historical background. When Sri Krishnadeva Raya, the Vijayanagar Emperor, used to operate the port, thus the name was given to it as Krishnapatnam Port & now the name has been changed to Adani Krishnapatnam Port Limited (AKPL)

AKPL, a private port operator located on the East Coast of India, an all-weather world-class deep-water port of international standards and capable of handling Cape Size vessels round the clock throughout the year.

The port caters to land locked hinterland of South India with multimodal connectivity. Seamless connectivity by road and rail with very close proximity to National Highway 16 and National Rail Network (Chennai – Kolkata Main Line).

AKPL has got State of Art Infrastructure, Mechanized Handling Systems and dedicated storage yards which provides clean and contamination free handling facilities for bulk and break-bulk cargo.

AKPL is AEO Certified Port and has Customs EDI Connectivity with Customs Office headed by Joint Commissioner which is located within the port for faster custom clearance and quick assessment of cargo and containers.

- AKPL is an ISMS Certified Port in relation to Core Port Operations – Information Technology, HR & Admin., Finance & Account, Safety & Environment, Security, Engineering Services, Dry Cargo Operations, Dredging, Commercial & Stores, Container Operations, Marine Services, and Railway Operations.

- AKPL is an ISO 28000: 2007, ISO 9001:2015, ISO 14001 2015, ISO 45001:2018, and ISO 50001:2018, Certified Port for providing Port facilities for berthing, double banking, handling of ships, bulk, breakbulk, liquid and containerized cargos, its storage and transportation by road, rail, pipeline and conveyor


Certificate of Approval

Adani Krishnapatnam Port Limited
NELLORE

Self-Certified Half Yearly Compliance status (for the period from April 2024 to September 2024) on the conditions stipulated in EC & CRZ Clearance of MoEF &CC, CTE & CTO Orders of APPCB issued to M/s. Adani Krishnapatnam Port Limited, SPSR District,



Certificate of Approval
Issued by Indian Register Quality Systems

Adani Krishnapatnam Port Limited
NELLORE

Certificate of Approval
Issued by Indian Register Quality Systems

Adani Krishnapatnam Port Limited
NELLORE

IRCLASS
SYSTEMS AND SOLUTIONS PRIVATE LIMITED

CERTIFICATE OF APPROVAL
Issued by Indian Register Quality Systems
(A Division of IRCLASS Systems and Solutions Private Limited)

This is to certify that the Information Security Management Systems of

Organisation: Adani Ports & Special Economic Zone Ltd.

Address: Site Krishnapatnam :
P.O. Bag No: 1, Muthukur Mandal,
SPSR Nellore District- 524 344,
Andhra Pradesh

has been assessed and found conforming to the following requirement

Standard: ISO/IEC 27001:2013

Scope: Information Security in relation to Core Port Operations - Information Technology, HR & Admin, Finance & Account, Safety & Environment, Security, Engineering Services, Dry Cargo Operations, Dredging, Commercial & Stores, Container Operations, Marine Services, Railway Operations

Source for Control: Statement of Applicability: Version 0.0 Dated 23rd June 2022

Certificate No.: IRQS/220706760-I

Initial Certification Date: 01/08/2022

Current Date of Granting: 01/08/2022

Expiry Date: 31/07/2025

Shashi Nath Mishra
Head IRQS

IRCLASS
SYSTEMS AND SOLUTIONS PRIVATE LIMITED

CERTIFICATE OF APPROVAL
Issued by Indian Register Quality Systems
(A Division of IRCLASS Systems and Solutions Private Limited)

This is to certify that the Energy Management Systems of

Organisation: Adani Krishnapatnam Port Limited (AKPL)

Address: Adani Krishnapatnam Port Limited (AKPL)
P.O. Bag No.1, Muthukur Mandal,
SPSR Nellore District - 524344,
Andhra Pradesh

has been assessed and found conforming to the following requirement

Standard: ISO 50001:2018

Scope: Providing Port Facilities for Berthing, Double Banking, Handling of Ships, Bulk, Break Bulk, Liquid and Containerized Cargos, its Storage and Transportation By Road, Rail, Pipeline and Conveyor

Certificate No.: IRQS/221001181

Initial Certification Date: 30/11/2022

Current Date of Granting: 30/11/2022

Expiry Date: 29/11/2025

Shashi Nath Mishra
Head IRQS

1.1 Classification of the port

As per the Environment Impact Assessment (EIA) Notification dated 14th September 2006 and the amendments thereof, Krishnapatnam port is classified under 'Category A' as schedule under activity 7(e).

1.2 Port Location

AKPL located at 14º 15'10" N Latitude and 80º 08'05" E Longitude in the state of Andhra Pradesh, SPSR Nellore District, Muthukur along east coast of India about 180 km to north of Chennai Port.

AKPL has easy access to the hinterlands in proximity covering Andhra Pradesh, Karnataka and North Tamil Nadu by road, rail and air. It has become the largest automated port in South Asia.



Figure 1 : Port Location

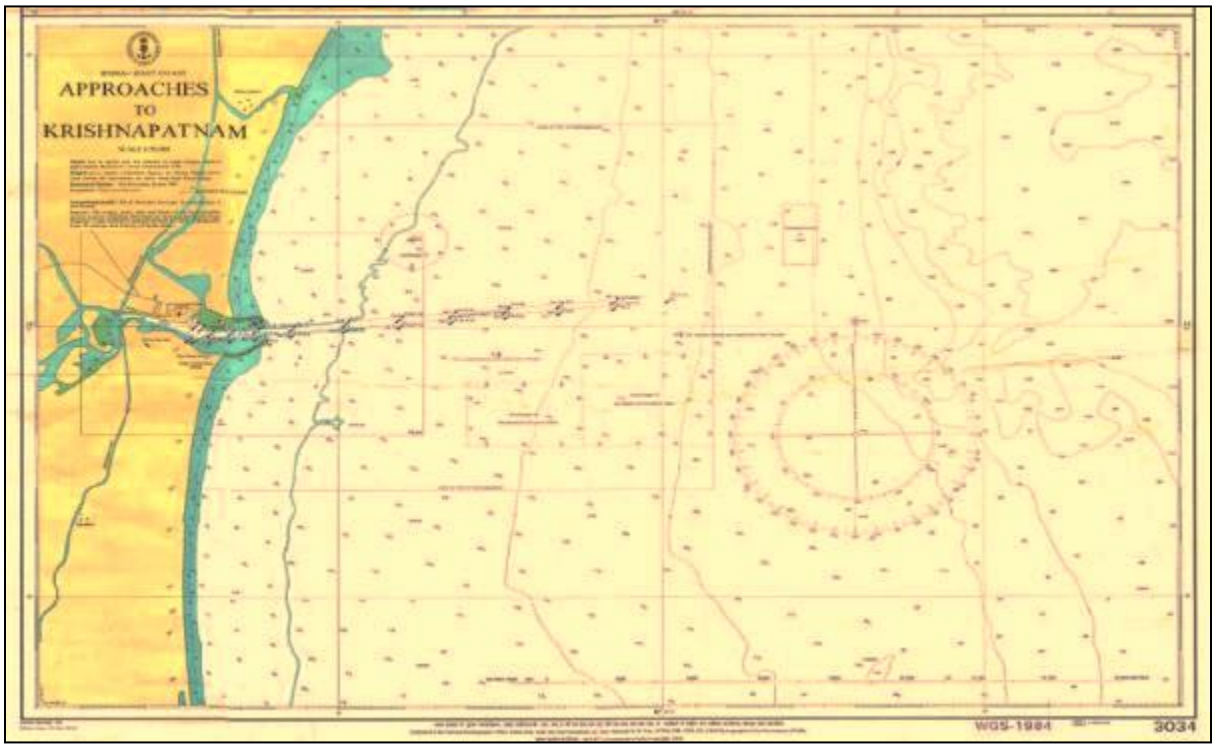


Figure 2 : Port limits



Figure 3 : Approved Layout

1.3 Purpose of the Report

- As per the MoEF& CC. S.O. 3067 (E) dated 1st December 2009, it shall be mandatory for the Project Proponent to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.
- As per the MoEF& CC. S.O. 5845 (E) dated 26th Nov 2018 the Project Proponent shall submit half-yearly (six monthly) compliance reports in soft copy instead of hard copy.
- As per the MoEF & CC. S.O. 3067 (E) dated 1st December 2009, it shall be mandatory for the Project Proponent to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.
- As per the MoEF & CC. S.O. 5845 (E) dated 26th Nov 2018 the Project Proponent shall submit half-yearly (six monthly) compliance reports in soft copy instead of hard copy.
- As per the newspaper notification issued by APPCB on 07.09.2019, (Hindu & Eenadu) that - "all the Red & Orange category industries (other than stone crusher & mining units) existing in State of Andhra Pradesh, to furnish the half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), and Consent to Establishment (CTE) and Consent to Operation (CTO) through website i.e., https://pcb.ap.gov.in by 1st of January and 1st of July of every year.
- The first half yearly compliance reports shall be furnished by the industry and second half yearly compliance reports shall be the audited through NABL accredited third party.
- As per the newspaper notification issued by the MoEF&CC on 15.09.2019, the project proponent of Andhra Pradesh State shall send their compliance reports to eccompliance-ap@gov.in
- As per the Consent to Operation Order of APPCB, dated 08.06.2009, the industry shall submit half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent for Establishment (CTE) and Consent to Operation (CTO) through website i.e., https://pcb.ap.gov.in by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the industry and second half yearly compliance reports shall be the audited through NABL accredited third party.
- As per the additional conditions stipulated in renewed CFO & HWA Order of APPCB, dated 02.02.2011, CFO renewal dated 24.09.2015 and amendments thereof, CFO

renewal dated 29.07.2018 and amendments thereof, CFO for Phase III dated 11.11.2022 the industry shall submit Half yearly compliance reports to all the stipulated conditions EC & CRZ, Consent for Establishment, Consent to Operation (CTO) through website i.e., https://pcb.ap.gov.in by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the industry and second half yearly compliance reports shall be audited through MoEF&CC recognized and National Accreditation Board for Laboratory Testing (NABL) accredited third party.

1.4 Handling procedure:

AKPL is handling dry cargo such as coal, iron ore through mechanized system to the maximum extent possible and the Fertilizers, Food grains, Sugar, Cement & Cement Clinker, barites, Feldspar, Edible Oils are being handled through semi-mechanized system.

Brief process flow chart

1. Loading/unloading of cargoes from/to the mother vessel using mobile harbor cranes, dock conveyors, hoppers etc.
2. Storage of cargoes using belt conveyors, trucks, pay loaders etc. at dedicated storage yard close to the berthing facilities.
3. Transport of cargoes using rail/road/pipeline/conveyor facility.



- Port activity only include loading/unloading, storage and transport of cargoes using appropriate equipment's and machineries which involves,
  - *No manufacturing process.*
  - *No Raw material consumption.*
  - *No process waste generation.*
  - *No byproducts generation.*

3

1.5 Key highlights & Advantages of AKPL:

- AKPL is a major economic gateway that caters to the land locked southern hinterland of India with multimodal connectivity. It is an all-Weather Port with Deep Draft Capable of Handling Capesize and Panamax Vessels. Round-The-Clock Navigation and provides Two Way Traffic for Both Onshore & Offshore Logistics,

State of the art Infrastructure with Bulk Cargo Handled by Mechanized Handling Systems, Dedicated Storage Areas are the main strength of the Port. AKPL provides Clean & Contamination Free Handling Facilities for Break-Bulk Cargo.

- It has been rated high in terms of operations, reliability, optimum cost, time and best available services to customers. Some of the key features of KPCL are fastest turnaround time for all types of vessels, minimal waiting time, Deep Draft capable of Handling Cape size and Panamax Vessels leading to significant savings in Ocean Freight, 365 days of operation (all-weather port), huge backup area of 6800 acres allotted by GoAP (under various Phase-of development), quick response customer service, mechanised handling systems.
- Capable of handling.

- largest crude carriers in the World viz. VLCC
- largest cape size bulk carrier in the World
- largest container vessel in the World
- largest car carrier in the World
- largest LNG vessel in the World

- Port has installed high speed ship unloaders / mobile harbour cranes for faster discharge of coal cargo and mechanized storage yards & integrated conveyor system to handle huge volumes of cargo.
- Deep draft berth facilitates berthing of largest container vessels arriving at the ports and best-in-class infrastructure ensures world class productivity, fast turnaround of vessels and efficient evacuation of containers from the port.
- Port extends marine and vessel related services on demand to the vessels that come calling. Young fleet and a regular and rigorous repair and maintenance cycle, guaranteeing a high degree of reliability and quality, which are pivotal for the smooth running of port operations.
- Cargo can be received and evacuated by road, rail, air, conveyors and pipelines.
- Capable of handling 80 rakes per day for inbound and out bound cargo. Separate sidings are provided for Agri, Fertilizer, Coal cargo and Liquid cargo.
- The port has 4 / 6-lanes road connectivity allowing easy movement of cargo to and from the port.

- **Bulk and Break Bulk**: Port has installed high speed ship unloaders / mobile harbour cranes for faster discharge of cargo. Mechanized storage yards & integrated conveyor system to handle huge volumes of cargo. The port has covered, open storage areas and special demarcated concrete storage yards with enormous capacity. Cargo Wise dedicated Rail siding for smooth and faster evacuation

- **World Class Facilities and infrastructure to handle containers Pan-India**. Deep draft berth facilitates berthing of largest container vessels arriving at the port and best-in-class infrastructure ensures world class productivity, fast turnaround of vessels and efficient evacuation of containers from the port.
- Natural gateway to cargo clusters in Southwest India offering undisputable logistics cost advantage to exporters & importers
- Port with efficient multi-modal transport connectivity for seamless movement of cargo
- Single Window Clearance - Container Scanning facility for quick assessment of containers and faster custom clearance.
- Berths equipped with 2 nos. 16-inch pipelines from jetty to tanks in customer's locations to ensure safe and efficient handling of liquid products in big parcels.
- AKPL is fast emerging as a recognized hub for edible oil refineries with an optimal blend of port infrastructural facilities and Greenfield opportunities.
- The Port has a dedicated POL Jetty equipped with State of Art Fire Fighting systems to handle LPG and POL products.
- Diversified Operational experience of handling vessels of different categories.



1.6 Statutory Approvals:

a. Environment & CRZ Clearances from MoEF & CC

i. For Phase – I -Vide Order No. 10-22/2005-IA-III dated 26th July 2006

ii. For Phase II - vide F. No. 11 – 62 / 2009 – IA.III dated 13th November 2009 and extended vide Oder even No. dated 18.08.2015 & 16.04.2018 and amended vide order dated 16.3.2016.

iii. Phase III vide File No: 1018/2016-IA.III dated 11.01.2021.

b. Consent to Establishment- CTE from A.P. Pollution Control Board

i. Order No. APPCB/VJA/NLR/633/HO/2004/9 - 467 dt. 25.05.2004. The Phase - I facility was commissioned during the year 2009.

ii. Order No. 633/PCB/CFE/RO-NLR/HO/2010-390 dated 08.05.2010. Extended vide Order dated 02.07.2015 and amended vide Orders dated 14.03.2014, 02.07.2015, 10.02.2016, 04.01.2017 & 22.02.2018.

iii. Order No: 633/APPCB/CFE/RO-NLR/HO/2010 Dt. 25.02.2021 and amended vide order dated 06.04.2021 and 16.07.2021.

c. Consent to Operate- CTO from A.P. Pollution Control Board

i. Order No. APPCB/VSP/VJA/NLR/633/CFO/HO/2009-582, dated 08.06.2009

ii. Order No. APPCB/VJA/NLR/11344/CFO/HO/2018 dated 29.07.2018 & 30.08.2018 which is valid till 31st October 2023.

iii. Order No: APPCB/VJA/NLR/11344/CFO/HO/2019 dated 11.11.2022 valid till 31.08.2027. This CFO has superseded all CFO, and its amendments issued by APPCB earlier.

Presently, AKPL is operating with 13 berths a with an approved cargo handling capacity of 78 MTPA of non-container cargo and 2.0 MTEUs PA of container cargo.

1.7 Statutory Returns/compliance Reports & institutional arrangements:

M/s. Adani Krishnapatnam Port Limited established an Environment Department to take care of submission of the following statutory returns/ compliance reports to the concerned statutory departments i.e., MoEF&CC and APPCB.

S. No	Timelines of Statutory Submissions	Description
1.	Monthly Submissions	➢ Water consumption details in Form – 1 under the Water (Prevention and Control of

		Pollution) Cess Act, 1977 and amendments thereof. ➢ Air Quality Monitoring Reports Terrestrial & Marine reports. ➢ Condition wise compliance status on the conditions stipulated in the Consent Order.
2.	Half Yearly Submissions	➢ Half yearly compliance of the conditions stipulated in EC, CTE & CTO Orders issued by MoEF&CC and APPCB. Self-Certified 1st Half-yearly compliance report for the period from April to September and NABL Accredited Agency Certified 2nd Half- Yearly compliance report for the period from October to March submitted on 20.05.2024.
3.	Annual submissions	➢ E-waste annual returns (Form – 3) as per Rule 22 (2) of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof. Latest submission on 25.06.2024. ➢ Hazardous Wastes annual returns (Form – IV) as per Rule 22 (2) of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof to APPCB. Latest submission on 25.06.2024 ➢ Submitting of Environmental Statement (Form –V) to the APPCB. Latest submission on 28.09.2024 ➢ Submitting of Used Battery Annual Returns in Form –8 to the APPCB. Latest submission on 25.06.2024

CHAPTER – 2

2.0 Operations

The Cargo comprises mainly of Coal, Gypsum and Granite. The bulk Liquids are handled through the ship's pumps. Pipelines have been provided for transportation of liquid cargo from berths to tank farms of users.

- AKPL is currently operating 13 No. of Berths.
- Out of which Berth No. N1 and N2 are Container berths, Berth No. N4, N6, N7, N8, NW1, NW2 & NW3 are fully mechanized berths.
- Berths N3, N5 & S4 are semi-mechanized berths. Berth no L4 is Liquid Jetty dedicated for POL products.

Approved cargo profile as per EC & CRZ clearance of MoEF & CC

Cargo	Capacity approved till Phase II	Phase III Proposed expansion	Total after implementation of Phase III
Coal	51 MMTPA	88 MMTPA	139 MMTPA
Iron Ore	8 MMTPA	-	8 MMTPA
General Cargo	9 MMTPA	10.5 MMTPA	19.5 MMTPA
Liquid Cargo	-	51.7 MMTPA	51.7 MMTPA
Container	2 MTEUsPA	1.1 MTEUsPA	3,1 MMTPA
No. of Berths	12 Berths	Approved 16 (Incl. 3 Liquid Berths & and 3 SBMs Constructed 1 Liquid jetty	28 berths
Total Capacity	68 MMTPA (Non- Container) + 2 MTEUs PA (Container)	150.2 MMTPA (Non- Container) + 1.1 MTEUs PA (Container)	218.2 MMTPA (Non- Container) + 3.1 MTEUs PA (Container)

AKPL is presently operating 13 No. of Berths. Out of which

S. No	Name of the Berths	Type of Cargo handled	Type of Loading/ Unloading System
1.	N1	Container berth	Mechanized

2.	N2	Container berth	Mechanized
3.	N3	General Cargo berth	Semi-Mechanized
4.	N4	General Cargo berth	Fully Mechanized
5.	N5	Coal cargo berth	Semi-Mechanized
6.	N6	Coal cargo berth	Fully Mechanized
7.	N7	Coal cargo berth	Fully Mechanized
8.	N8	Coal cargo berth	Fully Mechanized
9.	NW1	Multipurpose	Fully Mechanized
10.	NW2	Iron Ore	Fully Mechanized
11.	NW3	General Cargo	Fully Mechanized
12.	S4	Coal cargo berth	Semi-Mechanized
13.	L4	Liquid jetty for POL products	Pipelines

2.1 Approved cargo profile as per the CTO of APPCB & Present status

The approved consent cargo handling capacity of 78 MTPA of non-container cargo and 2.0 MTEUs PA of container cargo are as below:

S. No.	**Type of Cargo**	**Quantity**
1.	Coal	46 million Tons/ Annum
2.	Iron Ore	8 million Tons/Annum
3.	General Cargo (Fertilizers, granites, Edible Oil and Lube oils, others).	14 million Tons/Annum
4.	Liquid Cargo (POL, LNG, LPG, Chemical products, and Crude oil)	10 million Tons/Annum
5.	Container Cargo	2.0 million TEUs/A
6.	Total	78.0 million Tons/A Non-container cargo + 2.0 million TEUs/A container cargo
7.	No. of Berths	13 Berths (12 + 1 berth – Liquid Jetty L4)

Present operating Berthing facility Layout is as below:



Most Port operations are carried out through mechanized cargo handling equipment to avoid cargo spillage and dust emissions during the cargo handling activities. To avoid dust emissions, provided hooded conveyer system for transportation of bulk dusty cargo.

2.2 Cargo Handling

Most Port operations are carried out through mechanized cargo handling equipment to avoid cargo spillage and dust emissions during the cargo handling activities.
AKPL has provided the State of art Mechanical Dust Depression system at various critical points i.e., equipment (Hopper & Declaimer), hooded conveyor belts and the storage yards have been functioning well throughout the system. By using these measures, the Port can mitigate all the dust that is being generated during the operations.

2.2.1 Coal Handling

- The Coal cargo is usually unloaded by mechanical means using Grab unloaders which are extremely versatile, mobile cranes and grabs used are equipped with ECO control system (100 % closed grabs).
- The coal is transported from berth by conveyor belts to destination in case of neighboring thermal power plants and to storage yards in respect of remaining volume.

- The stackers will be used for stacking coal by mechanical means, Reclaimers will be used to reclaim and transport wagon loader by conveyor.
- Coal is transported by roadways (trucks) as well as waterways (ships or barges) for which the transport is done by conveyors and trucks and loading by mechanical means into the ships.
- All conveyors are covered, and transfer houses are provided with cladding to avoid transit spillage.
- All the outbound railway wagons and trucks are fully covered. The Spillage at loading station will be very nominal as wagon loading stations are electronically controlled with PLCs.
- Mechanized dust suppression systems are provided for coal storage yards, conveyors, wagon loading stations. Heavy duty atomizers for other areas augmented with mobile sprinkler systems.

2.2.2 Iron Ore Cargo Handling

AKPL has the infrastructure to handle iron ore, operating as per consented quantity. AKPL has introduced a groundbreaking containerized bulk handling system for iron ore, revolutionizing efficiency and environmental sustainability. The below four stage process ensures seamless transportation from stockpile to ship. Containers are filled at the stockpile, transported to Berth and then unloaded into the vessel through a Mechanical container tippling system. Advantages of containerized bulk handling gives Flexibility in cargo handling, reduces congestion at port, improved supply chain management, Increased cargo security. A cutting-edge mist spray system minimizes dust pollution during tipping process, ensures environmental compliance, enhances worker safety Optimizes cargo handling, reducing the environmental impact.

2.2.3 Fertilizer Handling

- The fertilizers will be unloaded from ships by mechanical means with Grab unloaders. Transport from berth by covered conveyors to covered warehouses as cargo is hygroscopic. Reclaiming will be done by reclaimers and transported to wagon loader by conveyor and loading into wagons by continuous wagon loader, in case of bulk transport. In respect of bagged transport, conveyor transports the bulk fertilizer to mechanized bagging plant and transports bagged fertilizer by wagons and trucks.
- All conveyors are covered and transfer houses are provided with cladding. All outbound Railway wagons and trucks are fully covered.

2.2.4 Cement Handling

- The cement in bulk form from grinding unit to berth will be transported by means of closed conveyor. The loading of ships will be done by mechanical means. Transport of bagged cement by trucks to berth and loading will be by means of ships gear or shore crane. Conveyors and warehouses are fully covered as the cargo is hygroscopic.

  - All conveyors are covered, and transfer houses are provided with cladding. All outbound Railway wagons and trucks are fully covered.
  - Unloading/loading from/to ships will be by mechanical means with Grab unloaders. Transport from berth will be by covered conveyors/trucks to covered warehouses as the cargo is hygroscopic.
  - In respect of bagged transport, conveyor transport of bulk cement to mechanized bagging plant and bagged cement transported by wagons and trucks. All the outbound railway wagons and trucks are fully covered.
  - Existing Bag filters prevents cement dust escape to the open atmosphere and filtered cement dust will be return to cargo hold

2.2.5 Granite and other dry cargo handling:

- Transport of Granite & other dry cargo to storage yards will be done by railway wagons and trucks. The transport from storage yards to berths will be by trucks and loading into ships will be by ships gear or shore cranes.
- All railway wagons and trucks are fully covered. Nominal spillage, if any, will be very less and will be reclaimed and deposited in the warehouse.
- Mechanized dust suppression systems for storage yards, with heavy duty atomizers augmented with mobile sprinkler systems have been provided.

2.2.6 Steel Cargo Handling

Steel products were handled mechanically for loading and unloading by using mobile harbor cranes or ship's gears for both import and export, maximum evacuation will be done through railways, this cargo will not have much impact on Environment as it is clean cargo.

2.2.7 Edible Oil/Crude Oil, POL & other Liquid Cargo Handling

- The cargo will be unloaded from ships through ship pumps. It will be then transported to refineries /storage by pipelines

.

- The liquid cargo will be unloaded by means of ships pumps and loaded by means of pumping at source and conveyance by pipeline.

2.2.8 Container Cargo:

Containers transit will be done by specific/separate vessels, and the containers were lifted using cranes i.e gantry cranes, mobile harbor cranes. By using spreaders, they were stored in designated yard areas. And scrutiny will be done by visual inspection, X-ray scanning, weighing to verify cargo weight, seals verification will be done for integrity. Stacked in designated areas under block stacking, row stacking and stacking is done by automat system.

2.3 Connectivity

Road and Railway connectivity from the Port to its identified hinterland (market) is a key 'competitive advantage' factor vis-à-vis competing ports in the eastern India region, particularly with respect of multi – purpose cargoes. AKPL has good connectivity with rail, road, for evacuation of the cargo from the port.

2.4 General Preventive Measures taken during handling of cargo

- For the road transport of all types of cargoes/containers which are not transported by rail conveyor, pipeline or waterways:
  - ✓ All trucks with dust generating cargo shall be covered.
  - ✓ All roads are paved and mechanized dry heavy-duty sweeping are being deployed.
  - ✓ Spillage if any will be immediately reclaimed and deposited back to respective storage to the extent feasible.
  - ✓ Nominal spill, if any, which cannot be reclaimed will be stored and passed on to respective cargo owners or disposed of by suitable means as may be required, as per relevant norms.
  - ✓ Surface drainages along-side roads and from storage area will be routed through drains to collection pits and guard ponds with facility to recycle for dust suppression.
  - ✓ Adequate greenbelt around storage yards and along periphery of port boundary and dust shields has been developed.

2.5 Port Operations & Process of cargo handling:

Port operations involve efficient cargo handling processes, utilizing various systems to ensure seamless transfer of goods. Cargo handling is facilitated through closed conveyor systems, which transfer bulk materials like grains and minerals, while mechanical handling systems such as cranes, forklifts, and reach stackers, manage containerized and break-bulk cargo. Silo systems with swing chutes enable precise loading and unloading of dry bulk cargo, such as cement and coal. Mechanical equipment including belt conveyors, bucket elevators, and ship loaders/unloaders,

optimize cargo transfer. While mechanized cargo handling systems automate tasks. Additionally automated storage and retrieval systems and container handling equipment like gantry cranes streamline container movement. These integrated systems enhance productivity, reduce manual labor, and minimize damage of cargo, ensuring efficient and secure port operations.



Silo with Swing Chute system



Usage of Mechanical equipment for handling of Cargo



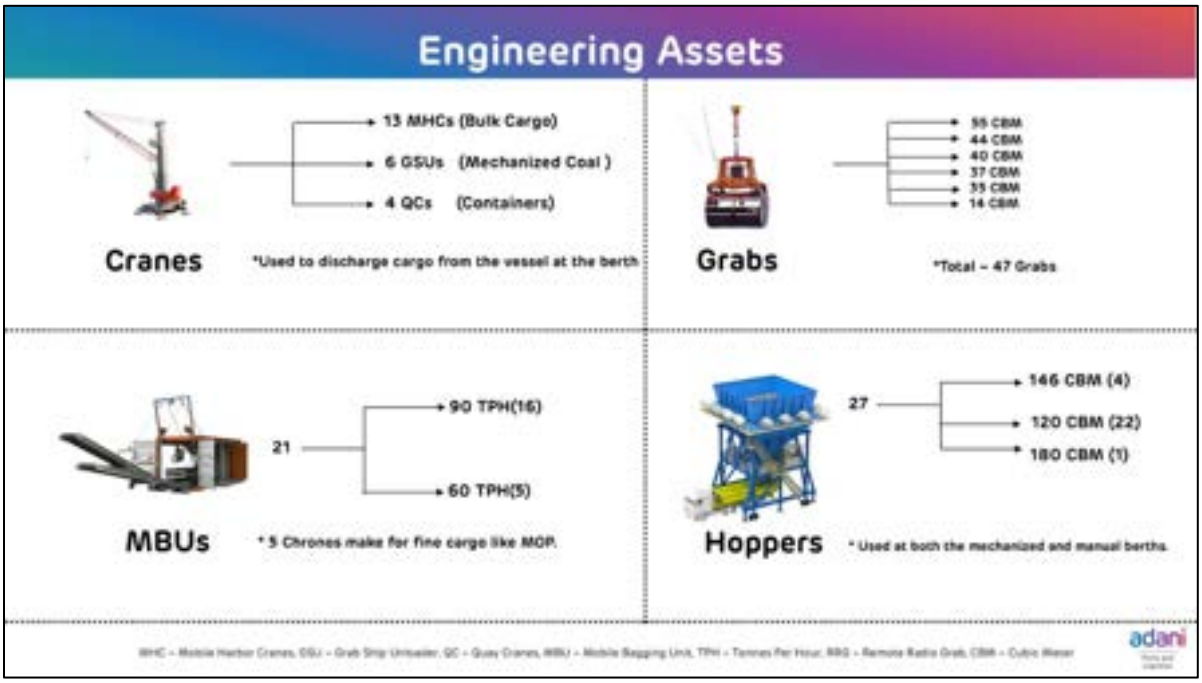


Mechanized Cargo Handling System	Electric Operated Cranes

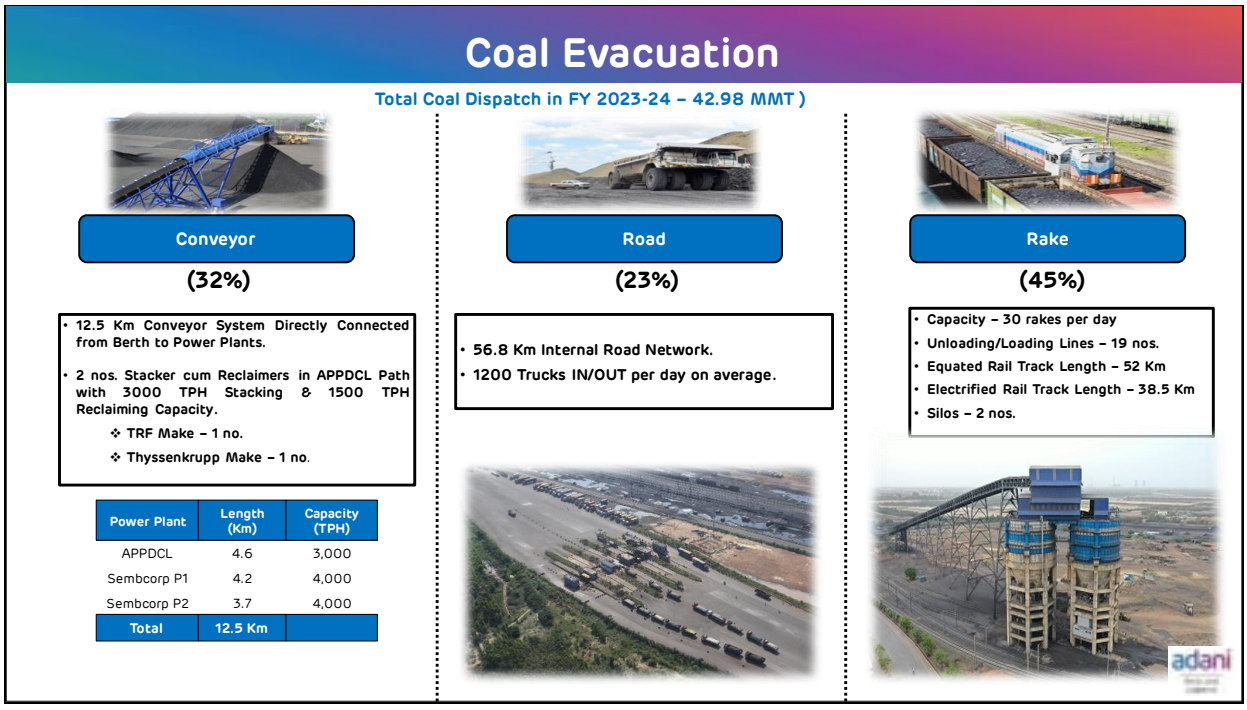


Closed Cargo Sheds

2.6 Details of Mechanized equipment



2.7 Cargo Evacuation percentage



2.8 Brief description of stock yards

AKPL developed the modern mechanized stockyards.

The stockyards are supported by scientifically designed Mechanical Dust Suppression System (MDSS) at all yards including coal and iron ore storage area to suppress dust during stacking of cargo in yards.

2.9 Mechanical Dust Suppression System at Ship Un loaders using Sprinklers system

- The dust suppression system comprises of canons supported by electrical motors and operated at regular intervals to cover water fog all over cargo stacks and other areas. The water is sprayed from various points by water cannons at pressure of about 2-4 Kg/cm^2 to form a mist over the cargo stacks and other places and the mist attracts the dust to settle it down without spreading along the wind. AKPL has established a total of 248 cannons.
- Water sprinkling is being carried out on the general cargo berth and in other areas viz. Roads and yards through water tankers to arrest the dust pollution caused by vehicular movement in the port.
- Greenbelt developed around the Yards which acted as wind barricades to arrest the dust spreading into the atmosphere.





Mist Sprinkling System

2.10 Cargo handled for the period from April to September 2024

S. No	Type of Cargo	Consented as per CTO dated 11.11.2022	Cargo handled for (Apr'24 to Sep,24)
1.	Coal	46 million Tons/ Annum	For the year 2024 -25 (April to September), the facility has handled **29.43** MMTs which are within the consented quantity.
2.	Iron Ore	8 Million Tons/Annum	
3.	General Cargo (Fertilizers, granites, Edible Oil and Lube oils, others).	14 Million Tons/Annum	
4.	Liquid Cargo (Crude oil, POL, LNG, LPG, Chemical products)	10 Million Tons/Annum	
5.	Container Cargo	2.0 Million TEUs/A	
	Total	78 MMTPA+2.0 MTEUsA	

CHAPTER – 3

3.0 Environment & Sustainability Facilities & Provisions:

3.1 The Ambient Air Quality – CAAQM Stations

AKPL has been operating 3 No. of CAAQM stations of Beta Ray Attenuation technology to measure the parameters PM 10, PM 2.5, NOx, NH3, SO2, CO, at the following locations and data connected to APPCB website.

1. Station - 1 – (CVR Amenities Complex)
2. Station - 2 – (Thamminapatnam Village)
3. Station – 3 –(Krishnapatnam Village)



CVR Complex



Thamminapatnam Village



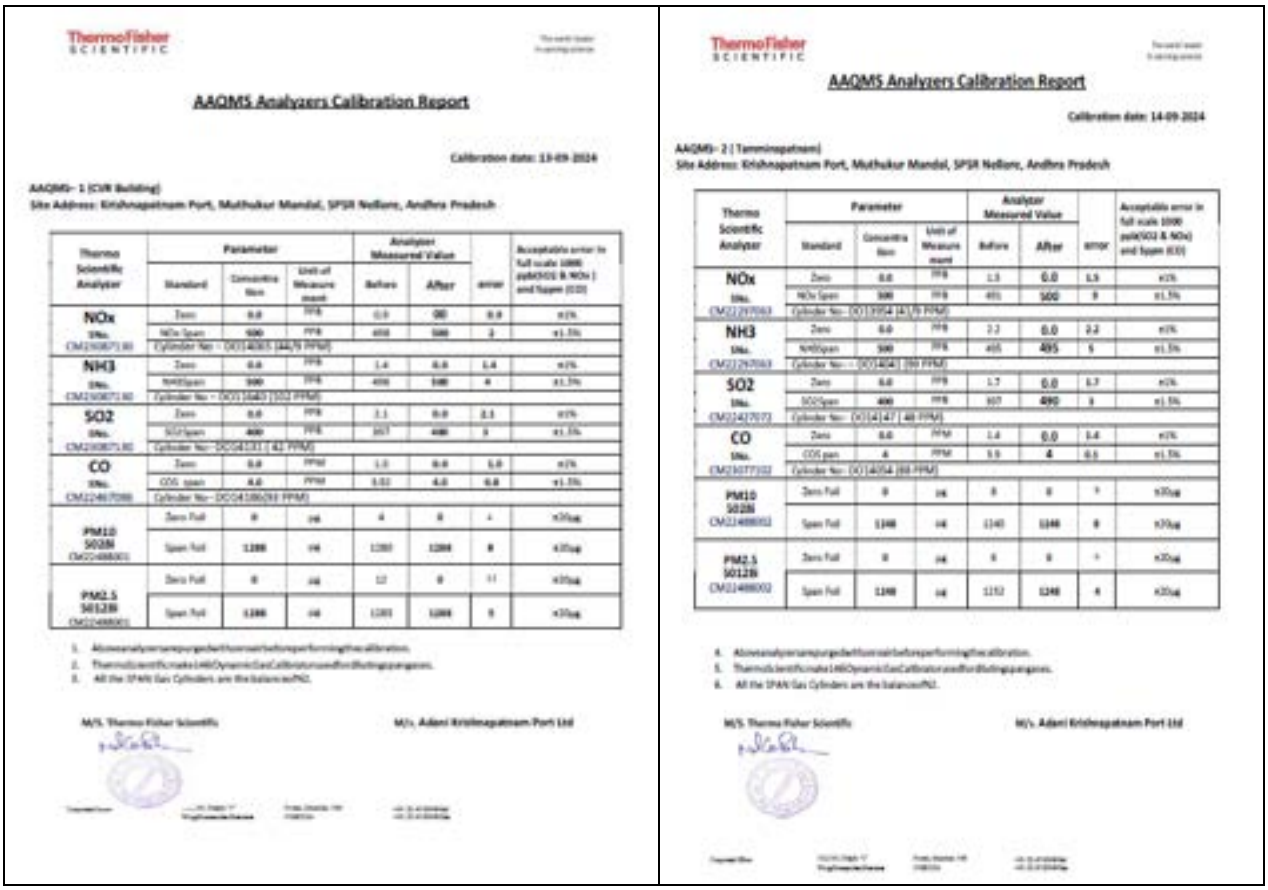
Krishnapatnam Village

Sl.	Details	Station -1		Station-2		Station-3	
1.	Location	CVR Amenities Complex		Near & towards Thamminapatnam Village		Near & towards Krishnapatnam Village	
2.	Model No.	PM10 & PM2.5 (5028i), CO (48i), SO2 (43i), NH3-NOx(17i)		PM10 & PM2.5 (5028i), CO (48i), SO2 (43i), NH3-NOx(17i)		PM10 & PM2.5 (BAM 1020), CO (48i), SO2 (43i), NH3-NOx(17i)	
3.	Make	Thermofisher Scientific (All analyzers)		Thermofisher Scientific (All analyzers)		Thermofisher Scientific & BAM 1020 is MET One)	
4.	Type	PM10-2.5: - Betta ray attenuation. CO: Infrared radiation SO2: Ultraviolet NH3-NOx: Chemiluminescence		PM10-2.5: - Betta ray attenuation. CO: Infrared radiation SO2: Ultraviolet NH3-NOx: Chemiluminescence		PM10-2.5: - Betta ray attenuation. CO: Infrared radiation SO2: Ultraviolet NH3-NOx: Chemiluminescence	
5.	Parameters	NOx	NH_3	SO_2	CO	PM10	PM 2.5
		Nitrogen Oxide	Ammonia	Sulfur di-oxide	Carbon Monoxide	PM – Particulate Matter	

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6.	Standards	0 to 80 ug/m^3	0 to 80 ug/m^3	0 to 80 ug/m^3	0 to 4.0 mg/m^3	100 ug/m^3	60 ug/m^3
7.	Supplier/AMC	Thermofisher Scientific: Service order no: 4802049772					
8.	Installed on	24.06.2023		24.06.2023		24.06.2023	
9.	Calibrated on	13.09.2024		14.09.2024		06.08.2024	
10.	Valid Up to	13.03.2025		14.03.2025		05.02.2024	
11.	Server	G-Lens		G-Lens		G-Lens	
12.	Connectivity	APPCB website http://aprtpms.ap.gov.in					
13.	Accessibility	Public domain at http://aprtpms.ap.gov.in/publicView/#/ landing/dashboard					

The CAAQMs are being calibrated periodically



ThermoFisher SCIENTIFIC

AAQMS Analyzers Calibration Report

Calibration date: 13-09-2024

AAQMS- 1 (CVR Building)

Site Address: Krishnapatnam Port, Muthukur Mandal, SPSR Nellore, Andhra Pradesh

Thermo Scientific Analyser	Parameter			Analyser Measured Value			Acceptable error in full scale 1000 ppb(SO2 & NOx) and 5ppm (CO)
	Standard	Concentration	Unit of Measurement	Before	After	error	
NOx	Zero	0.0	PPB	0.0	00	0.0	±1%
	NOx Span	500	PPB	498	500	2	±1.5%
	Cylinder No:- DC0140305 [442.76 PPM]						
NH3	Zero	0.0	PPB	1.4	0.0	1.4	±1%
	NH3Span	500	PPB	496	500	4	±1.5%
	Cylinder No:- DC0135403 [502 PPM]						
SO2	Zero	0.0	PPB	2.1	0.0	2.1	±1%
	SO2Span	400	PPB	397	400	3	±1.5%
	Cylinder No:- DC0140331 [42 PPM]						
CO	Zero	0.0	PPM	1.0	0.0	1.0	±1%
	COS span	4.0	PPM	3.02	4.0	0.0	±1.5%
	Cylinder No:- DC0140386[93 PPM]						
PM10 SDSN CM22488001	Zero Pot	0	ug	4	0	4	±30ug
	Span Pot	1200	ug	1202	1200	0	±30ug
PM2.5 SDSN CM22488001	Zero Pot	0	ug	12	0	11	±30ug
	Span Pot	1200	ug	1201	1200	0	±30ug

1. Alzeroanalyserairpurgedwithzeroairbeforeperformingthecalibration.
2. Thermoscientificmake1440DynamicGasCalibratorusedfordilutingspangases.
3. All the SPAN Gas Cylinders are the balanceN2.

M/S. Thermo Fisher Scientific — M/s. Adani Krishnapatnam Port Ltd

ThermoFisher SCIENTIFIC

AAQMS Analyzers Calibration Report

Calibration date: 14-09-2024

AAQMS- 2 (Tamminapatnam)

Site Address: Krishnapatnam Port, Muthukur Mandal, SPSR Nellore, Andhra Pradesh

Thermo Scientific Analyser	Parameter			Analyser Measured Value		error	Acceptable error in full scale 1000 ppb(SO2 & NOx) and 5ppm (CO)
	Standard	Concentration	Unit of Measurement	Before	After		
NOx	Zero	0.0	PPB	1.3	0.0	1.3	±1%
	NOx Span	500	PPB	491	500	9	±1.5%
CM22297063	Cylinder No:- DC0139544[479 PPM]						
NH3	Zero	0.0	PPB	2.2	0.0	2.2	±1%
	NH3Span	500	PPB	490	495	5	±1.5%
CM22297063	Cylinder No:- DC0140412[99 PPM]						
SO2	Zero	0.0	PPB	1.7	0.0	1.7	±1%
	SO2Span	400	PPB	397	400	3	±1.5%
CM22427072	Cylinder No:- DC0140447[40 PPM]						
CO	Zero	0.0	PPM	1.4	0.0	1.4	±1%
	COS span	4	PPM	3.6	4	0.4	±1.5%
CM21077102	Cylinder No:- DC0140541[88 PPM]						
PM10 SDSN CM22488002	Zero Pot	0	ug	0	0	0	±30ug
	Span Pot	1200	ug	1240	1200	0	±30ug
PM2.5 SDSN CM22488002	Zero Pot	0	ug	0	0	0	±30ug
	Span Pot	1200	ug	1252	1200	0	±30ug

4. Alzeroanalyserairpurgedwithzeroairbeforeperformingthecalibration.
5. Thermoscientificmake1440DynamicGasCalibratorusedfordilutingspangases.
6. All the SPAN Gas Cylinders are the balanceN2.

M/S. Thermo Fisher Scientific — M/s. Adani Krishnapatnam Port Ltd

Self-Certified Half Yearly Compliance status (for the period from April 2024 to September 2024) on the conditions stipulated in EC & CRZ Clearance of MoEF &CC, CTE & CTO Orders of APPCB issued to M/s. Adani Krishnapatnam Port Limited, SPSR District,



AAQMS Analyzers Calibration Report

SWAN TECHNICAL SERVICES PVT. LTD.,

CALIBRATION CERTIFICATE

The Port appointed an NABL accredited SV Enviro Laboratories to monitor the air quality and submitting the Monitoring reports to APPCB on monthly basis along with the Compliance reports & to MoEF & CC on Half-Yearly basis.

Station code	Location	Direction w.r.t. Project site	Coordinates Latitude & Longitudes	Distance from Port
A1	At Zero Point	W	14°16'2.44"N 80° 4'26.66"E	2.5 KM
A2	At Thamminapatnam Village	S	14°13'39.25"N 80° 6'5.84"E	2.5 KM
A3	At CVR Building	WNW	14°16'33.45"N 80° 5'54.46"E	1.4 KM
A4	At Gopalpuram Village	NW	14°16'41.22"N 80° 6'24.46"E	2.5 KM
A5	At Chalivendram	WNW	14°16'38.40" 80°5'11.84"	2.5 KM
A6	At Krishnapatnam	NNW	14°16'47.69"N 80° 6'23.17"E	3.0 KM

A7	At Light House	SW	14°17'37.33" 80°7'49.46"	2.5 KM

The locations of ambient air quality stations are given below:



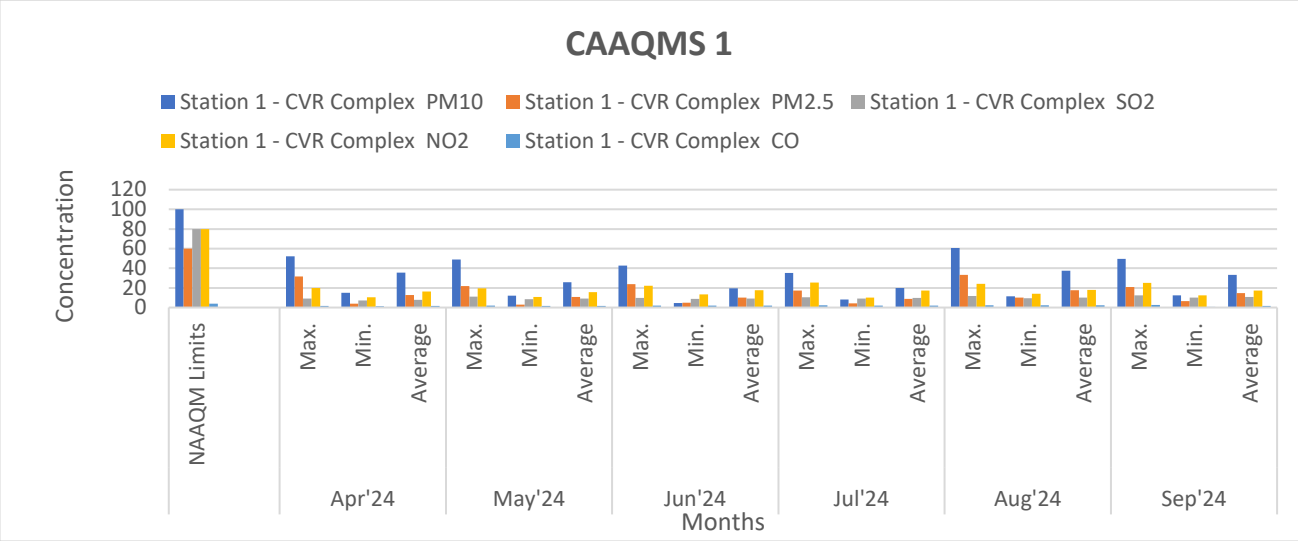
Self-Certified Half Yearly Compliance status (for the period from April 2024 to September 2024) on the conditions stipulated in EC & CRZ Clearance of MoEF &CC, CTE & CTO Orders of APPCB issued to M/s. Adani Krishnapatnam Port Limited, SPSR District,

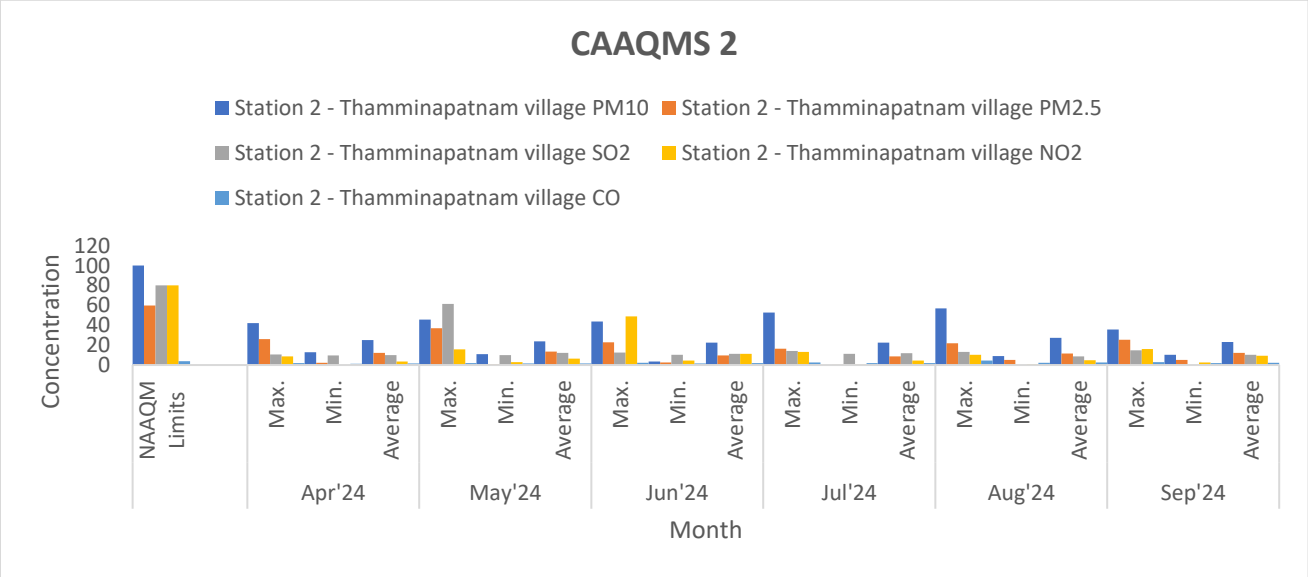
Table 1 - CAAQM Averages for the period from April- 2024 to September- 2024 are as below:

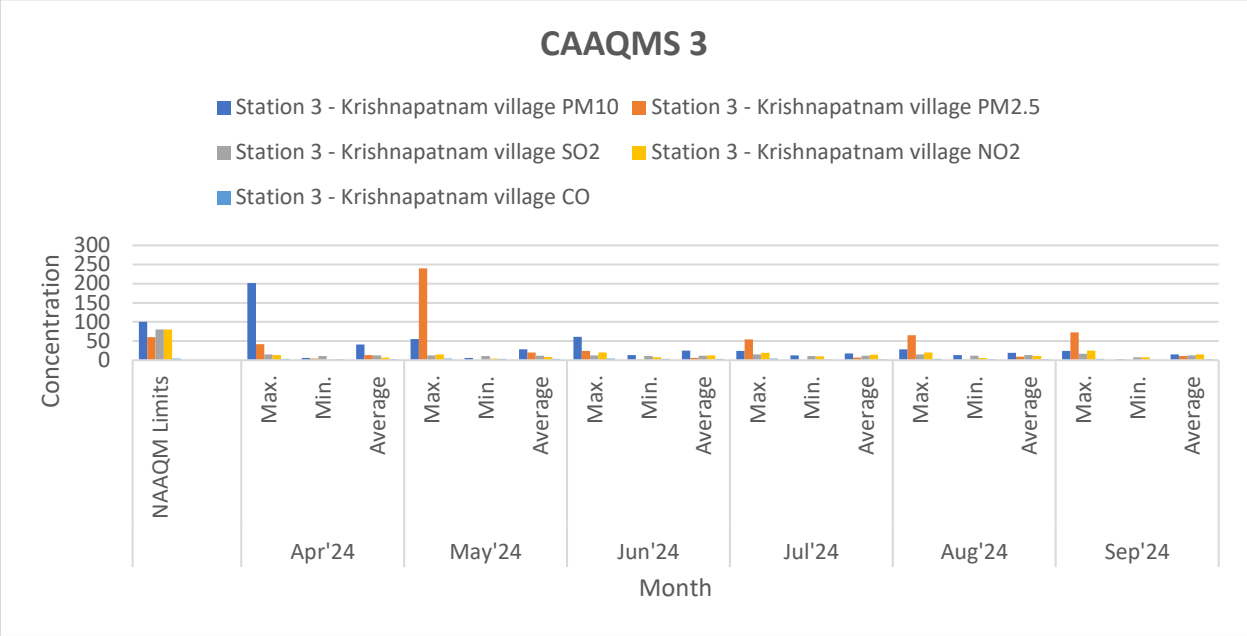
S.no	Month	Value	Station 1 - CVR Complex					Station 2 - Thamminapatnam village					Station 3 - Krishnapatnam village				
			PM10	PM2.5	SO2	NO2	CO	PM10	PM2.5	SO2	NO2	CO	PM10	PM2.5	SO2	NO2	CO
	NAAQM Limits	Standard Limits	100 µg/m³	60 µg/m³	80 µg/m³	80 µg/m³	4 ppm	100 µg/m³	60 µg/m³	80 µg/m³	80 µg/m³	4 ppm	100 µg/m³	60 µg/m³	80 µg/m³	80 µg/m³	4 ppm
1	Apr'24	Max.	52.31	31.62	9.03	19.85	1.71	42.02	26.19	10.61	8.55	1.77	201.16	41.51	15.13	13.28	3.29
		Min.	14.89	4.08	7.04	10.61	1.42	12.99	2.13	9.73	0	1.23	5.76	4.04	10.99	1.72	2.55
		Average	35.45	12.9	7.84	16.22	1.59	25.14	12.24	10.08	3.58	1.57	40.58	13.07	12.26	7.06	2.93
2	May'24	Max.	49.02	22.02	11.25	19.69	1.95	45.76	36.87	61.52	15.89	1.84	54.92	240.35	12.78	15.13	4.32
		Min.	11.93	3.12	8.41	10.9	1.62	10.98	1.12	9.86	2.86	1.56	5.61	0	10.63	4.43	3.29
		Average	25.64	10.77	9	15.6	1.74	23.67	13.52	12.09	6.54	1.66	28.83	20.38	11.52	8.34	3.63
3	Jun'24	Max.	42.85	23.86	9.82	22.08	2.11	43.73	22.69	12.54	48.79	2.17	61.12	24.03	12.74	20.22	3.84
		Min.	4.75	4.85	8.67	13.51	1.87	3.68	2.68	10.17	4.56	1.56	13.53	0.58	10.54	7.67	3.32
		Average	19.56	10.23	9.11	17.66	1.96	22.65	9.54	11.38	11.4	1.84	25.15	5.62	11.59	12.47	3.51
4	Jul'24	Max.	35.24	17.26	10.58	25.29	2.22	52.66	16.4	14.15	13.16	2.61	24.43	54.54	15.02	19.44	4.11
		Min.	8.06	4.43	9.14	10.21	2	0	0.01	11.38	0.24	1.88	12.43	0.13	11.19	10.3	2.04
		Average	19.75	8.73	9.67	17.14	2.1	22.38	8.67	11.86	4.63	2.08	17.61	6.54	12.05	14.25	2.66
5	Aug'24	Max.	60.46	33.2	11.73	24.05	2.39	56.87	21.92	13.12	10.18	4.53	28.71	65.44	14.97	19.93	2.98
		Min.	11.44	10.27	9.63	13.97	2.24	9.06	4.99	0	0.89	2.17	13.36	0.02	11.55	5.73	2.45
		Average	37.65	17.67	10.2	18.02	2.34	27.28	11.48	8.8	4.85	2.44	19.58	9.09	12.98	11.19	2.73
6	Sep'24	Max.	49.57	20.79	12.31	24.99	2.5	35.78	25.41	14.75	16	2.76	23.86	72.55	17.15	24.89	3.25
		Min.	12.34	6.51	10.16	12.52	0.72	10.19	5.24	0	2.58	1.9	2.63	1.21	7.71	7.73	1.12
		Average	33.11	14.6	10.92	17.17	1.67	23.07	12.35	10.41	9.46	2.34	14.98	11.25	12.16	15.2	2.34

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Graphical Representation of CAAQMS







3.2 Water - source, consumption, conservation, treatment & disposal

The consented source of water is from Muthukur Reservoir with a withdrawal quantity of 1000 KLD and 4 MLD of water from Nakkala kalava drain.

AKPL is collecting 1000 KLD of water from Muthukur Reservoir through tankers and Nakkala Kaluva water is through pipeline directly to Port:

Nakkala Kaluva Drain & Sump:



Pump house at Nakkala Kaluva





Pipeline from Nakkala Kaluva to Port.



Storage tank within the Port premises to store the Nakkalakaluva water:



Pump house within the Port premises to distribute the Nakkalakaluva water:



As per APPCB Consent, the existing permitted water quantities for different applications are as below:

S. No.	Purpose	Quantity (KLD)
1.	Dust suppressions & Miscellaneous (Fire protection services)	1950.0
2.	Gardening	400.0
3.	Domestic	650.0
	Total	**3000.0**

As per the records (Form – 1) produced, the water consumed for different activities in a month during the above period are as below.

Water Consumption for the period from Apr'24 to Sep,24				
Month	**Industrial Consumption (KL)**		**Domestic Consumption (KL)**	**Total KLD**
	DSS	**Gardening**		
	Daily Average Quantity			
APR'24	1854.45	380	618.25	2852.7
MAY'24	1776.6	364.34	592.29	2733.23
JUN'24	1710.13	350.71	570.13	2630.97
JUL'24	1753.32	359.57	584.53	2697.42
AUG'24	1814.69	372.43	604.71	2791.83
SEP'24	2005	411	668.5	3084.5

Consent Qty.	**1950**	**400**	**650**	**3000**
Average Qty	**1819.03**	**373.01**	**606.40**	**2798.44**

The Port is submitting the water consumption details in Form – 1 to APPCB on Monthly basis & MoEF &CC on Half-yearly basis.

3.3 Waste Management and Disposal

3.3.1 Solid waste / Organic waste

- AKPL has provided collection bins at about 120 locations for collection of dry & wet solid, organic & domestic waste.
- Developed bin collection system with dedicated collection vehicles and manpower.
- Segregating recyclable at the source and being recycled through vendors.
- Biodegradable waste is converting to manure through natural composting process/Giving to Pig farms.
- AKPL provided a Food Waste Converter facility to convert the domestic & canteen waste generated within the Port and utilizing the same as manure for development of Nursery & Greenbelt.
- Organic waste– is being collected on a regular basis within the Port premises and being converted into vermi compost and used as manure for plants.

	
Food Waste converter	Vermi Composting Unit

- **Plastic waste** is being collected and disposed of two SPCB authorized plastic waste recycling units.

- **E – Waste** is being collected and disposed to SPCB authorized E-waste recyclers and submitting the details in Form – 3 to SPCB regularly. The latest submission is on 25.06.2024 for the Year 2023-2024.

- **Hazardous waste (Waste oil)** – as per the CFO & HWA of APPCB, AKPL is permitted to generate & dispose of waste oil including bilge oil. AKPL is quantifying the waste oil and disposing to SPCB authorized Waste oil recyclers and submitting the details in Form – 4 to SPCB regularly. The latest submission is on 25.06.2024 for the Year 2023-2024.
- The facility has disposed of the following wastes during the period April 2024 to September 2024.

Waste Description	Unit	Quantity of Waste						Total (Tons)	
Month		24-Apr	24-May	24-Jun	24-Jul	24-Aug	24-Sep	Hz	Non-Hz
Oil containing cargo residue washing water and sludge from ships	MT	90.08	75.12	252	147.98	149.8	38.82	753.8	-
Waste oil from Ships & Waste oil/Used oil from D.G Sets, Vehicles, dredgers and other machinery	MT	-	33.56	17.28	-	37.86	38.22	126.92	-
Battery Waste	MT	-	3.76	-	-	-	-	3.76	-
E-Waste	MT			1.2			1	2.2	-
Plastic Waste	MT	-	-	0.44	3.24	-	-	-	3.68
Metal Scrap	MT	-	25.38	192.1	284.64	300.32	3	-	805.44
Aluminum Scrap & Copper	MT	-	-	1.1	-	-	-	-	1.1
Rubber Waste	MT	-	-	9.98	-	-	-	-	9.98
Organic / Food Waste	MT	2.61	2.67	2.5	2.57	2.61	2.28	-	15.24
STP Sludge	MT	-	-	2	2	-	-	-	4
Horticulture Waste	MT	1.4	2	1.5	1	2	2	-	9.9
Garbage-Municipal Solid Waste(mixed sand)	MT	73.9	60.68	77.58	78.52	68.5	81.34	-	440.52

- AKPL has been disposing the hazardous waste (In-house generated waste/used oil & Ship waste/used oil through M/s. APEMCL and during the period April 2024 to September 2024 the following quantities have been disposed:

S.No.	Receivers Name	Name of the Waste	Qty. Waste sent by Industry
1	Indo Petro Products	Waste oil/Used oil from D.G Sets, Vehicles, dredgers and other machinery	25.74
2	Jyothi Lubricants		22.4
3	Manohar Lubricants		27.94
4	Sri Balaji Petrochem	Oil containing cargo residue washing water and sludge from ships	221.42
5	Supreme Petro Products		532.38
6	Sri Balaji Petrochem	Waste oil from Ships	50.84

3.3.2 Bio-Medical Waste

Bio-Medical Waste – Occupational Health Centre (OHC) to provide First Aid facility to the victims and generating very less quantity. M/s. SS Bio Care an authorized Bio-medical waste Treatment Facility, Safe Collection, Transportation & disposal of properly segregated and packed BMW as per the norms





3.4 Water Treatment & Disposal – Sewage Treatment Plants:

AKPL has constructed and operating Sewage Treatment Plant of capacity of 300 KLD under Phase 1 & II which consisting of Bar Screen, Sewage collection Sump, fluidized

Bed Bio Reactor, Secondary clarifier, Clarifier Water Tank, Dual Media Filter, treated water tank, Sludge drying beds etc. for treatment of the domestic effluents.

In Phase –III, AKPL provided additional Sewage Treatment Plant of capacity of 200 & 40 KLD consisting of Sewage collection pit – 2 pumps of 1hp each, Aeration tank, Coagulation tank, Tube settler tank Sludge, Biotreat, Ozonation tank, Pressure sand filter, activated carbon filter, UV sterilization and Chlorine dosing, Treated water tank for treatment of the domestic effluents. After treatment, the treated water utilized for green belt development and dust suppression to cater to the sewage that would be generated from the Phase III domestic.



Presently the Sewage Treatment Plants of 500 KLD (300 + 200) & 40 KLD are in operation and the treated water has been utilizing for greenbelt development & STP sludge is being used as manure for development of greenbelt within the Port.

The wastewater generation details for the last 6 months for the period from April 2024 to September 2024 are as below:

Month	STP Treated water Quantity (KL)		
	STP at Admin Building	STP at CVR Complex	Total

APR'24	824	5348	6172
MAY'24	644	5317	5961
JUN'24	659	5136	5795
JUL'24	368	4329	4697
AUG'24	495	4195	4690
SEP'24	356	4146	4502
Average KL/M	**558**	**4745**	**5303**

The STP flow meters are being calibrated periodically for better performance:



3.5 DG Sets

AKPL has been operating the following capacities of DG Sets for emergency power back.

S. No.	Capacity	Nos.
1	82.5 KVA	4
2	125 KVA	5
3	160 KVA	4
4	250 KVA	9
5	320 KVA	6
6	380 KVA	1
7	500 KVA	1

- The Port has been receiving Power Grid & Non-conventional source of energy through Power Grid for power supply. (BLYTH Wind Park Pvt. Ltd., Ananthapur Dist., Andhra Pradesh)
- The facility kept the DG Sets for uninterrupted port operations during emergencies.
- All the DG sets are being monitored through a NABL Accredited 3rd Party and submitting to APPCB, RO, Nellore along with half yearly compliance reports.

3.6 Rainwater Harvesting Pits

Rainwater Harvesting pits of 13 nos are available within the Port premises. The availability of water is in the rainy & winter seasons. Percolation is faster due to sandy soil. The water is being utilized for dust suppression to the extent possible.

S No.	AKPL - (Krishnapatnam) Site-locations	Capacity (KL)
1	North west of the Port - Level crossing 2 (LC 2) Pond	5000
2	Coal yard Zone 5 Pond 1	5000
3	Coal yard Zone 5 Pond 2	3000
4	Coal yard Zone 4 Pond	2000
5	Coal yard Zone 6 Pond 1	1500
6	Coal yard Zone 6 Pond 2	1500
7	Zero Point Pond	1200
8	Natural Pond NEC Road	6000
9	NEC 1 railway Siding Pond	1000
10	South port pond 1 Traffic center	2000
11	South port pond 2 Gummaldibba road near to check post	5000
12	South port pond 3 Harijanawada	5000
13	South port pond 4 Tamminapatnam	2000

Location Google Map of the Rainwater harvesting pits:







3.7 Nursery Development

AKPL takes pride in maintaining its own nursery, where saplings are propagated for the annual plantation drive. Since the beginning of the port's operations, the AKPL nursery has consistently maintained a stock of 100,000 to 500,000 saplings.

Nursery:

AKPL Established an exclusive nursery to an extent of 4.5 Acres within the Port premises and maintaining about 1.9 L to 2.0 L saplings of Avenue, Ornamental & Fruit bearing species viz., Badam, Tabebuia argentea, Polyalthia longifoloa. Spathodea campanulata , Samanea saman, Mangifera indica, Psidium guava, Bougainvillea, Pheonix palm, Ixora chinensis rosea, Pendanus Veitchi, Cocos Nucifera, Allamanda nerifolia , Bougainvillea Pedilanthus, Cassia fistula, Peltophorum, Cassia siamea, Delonix regia, Hibiscus rosa-sinensis, Clitoria ternatea, Casuarina Equisetifolia, etc.





3.7.1 Greenbelt Development:

- As on September 2024, AKPL has successfully completed development of Green belt in an extent of 200.07 Ha covering the port boundary, around coal yards, avenue& median plantations. AKPL has planted 5852 saplings in September 2024, and the total plantation for the FY 2024-25 from April to September is 1,07070.
- Maintaining greenbelt of 100 m width along the periphery.
- Developed 3.5 Ha of greenbelt near liquid jetty area in phase III along the shoreline boundary.

- Maintaining 20-meter width greenbelt around the coal stack yards.

	
Green Belt – South Shore	Green Belt – North Shore
	
Green Belt – West Port	Avenue Plantations towards berths



Greenbelt Protection to Buckingam Canal inside the port premises



Green Belt – Coal sidings

3.8 Mangrove Conservation

Existing mangrove areas in the AKPL are being protected and conserved with suitable barricading, erection of display boards and ensuring the tidal flow. As a part of Phase I EC compliance, an area of 9 acres (3.64 ha) of mangroves are being conserved in the port areas since its inception.



Mangroves conservation 200 Ha.



Mangroves - Developed 50 Hectares



3.8.1 Mangrove protection of 3.64 ha (9 acres) at AKPL

AKPL has undertaken plantation of mangroves in the upstream and downstream of the creek by adopting fish-bone technique. All the major seven mangrove species were recorded in this creek with a dominance of ***Avicennia marina***.



3.9 Weather Station

AKPL has been operating One Weather Station within the Port premises to know the weather forecast. Maximum and Minimum values of each month recorded in the Continuous Weather Monitoring station.

Wind Rose diagram copy of AKPL attached in reference in Annexure.



CHAPTER -4

4.0 Environment sustainability & pollution control measures:

M/s. Adani Krishnapatnam Port Limited established an Environment Department for institutional Arrangements for Environment Protection, Sustainability & Conservation. The Department is Headed by the Vice President, AGM, Environment & ESG, Assistant Manager Environment, Senior Officer Environment, Environment Engineer followed by Senior Officer Horticulture), and other supporting staff.

AKPL appointed an NABL Accredited and MoEF&CC accredited Laboratory "M/s.SV Enviro Labs and Consultants" to carry-out terrestrial & marine water quality parameters and monitoring the Ambient Air Quality at 7 locations within 10 Km radius of project site (5 stations in buffer zone & 2 location inside plant area) and submitting the reports to APPCB on Monthly basis.



National Accreditation Board for Testing and Calibration Laboratories

NABL

CERTIFICATE OF ACCREDITATION

SV ENVIRO LABS & CONSULTANTS (LABORATORY SERVICES DIVISION)

has been assessed and accredited in accordance with the standard

ISO/IEC 17025:2017

"General Requirements for the Competence of Testing & Calibration Laboratories"

for its facilities at

ENVIRO HOUSE, B-1, BLOCK-B, IDA, VISAKHAPATNAM, ANDHRA PRADESH, INDIA

in the field of

TESTING

Certificate Number: TC-5582

Issue Date: 29/12/2022 Valid Until: 28/12/2024

This certificate remains valid for the Scope of Accreditation as specified in the annexure subject to continued satisfactory compliance to the above standard & the relevant requirements of NABL.

(To see the scope of accreditation of this laboratory, you may also visit NABL website www.nabl-india.org)

Name of Legal Identity : SV ENVIRO LABS & CONSULTANTS

Signed for and on behalf of NABL

N. Venkateswarun
Chief Executive Officer

4.1 Terrestrial Parameters, frequency and monitoring locations are as below:

S.No	Parameter	Frequency	Locations & No. of samples
1.	Air Monitoring 12 Parameters: PM10, PM2.5, SO2, NO2, NH3, Ozone (O3), Lead (Pb), Carbon Monoxide, Benzene, Benzo(a)pyrene- (BaP) Arsenic (As), Nickel (Ni)	Monthly Once - 24 Hours basis	7 Locations (i) CAAQMS station 1 – at Amenities Complex (ii) CAAQMS station 2 – at Thamminapatnam Village (South Port) (iii) CAAQMS station 3 - at Krishnapatnam Village (iv) Gopalapuram Village (v) Chalivendram Village (vi) Port Main Gate ("O" Point) (vii) New Light House
2.	Noise Levels covering day and night noise levels in dB (A)	Monthly-24 Hours basis	7 Locations I Krishnapatnam Village II Gopalapuram Village III Chalivendram Village IV Port Main Gate ("O" Point) V Amenities Complex VI New Light House VII Thamminapatnam Village (South Port)
3.	Sewage Treatment Plant Inlet and Outlet 6 Parameters: pH, Total Suspended Solids, Total Dissolved Solids, Oil & Grease, COD, BOD.	Monthly once	2 Locations STP (Outlet) 500 KLD-1 unit 40 KLD-1 unit
4.	Ground Water Quality Monitoring	Monthly Once	Port Site South Side of the Port Gopalapuram Village Krishnapatnam Village
5.	Soil Sample Collection	Half yearly	1. Storage area towards west 2.Buckingham Canal

4.1.1 Air Quality Monitoring:

The facility installed 3 No. of CAAQM stations of Beta Ray Attenuation technology to measure the parameters NOx, NH3, SO2, CO, PM 10, PM 2.5, at the following locations and data connected to APPCB website.

1. Station - 1 – (CVR Amenities Complex)
2. Station - 2 – (Thamminapatnam Village)
3. Station - 3 – (Krishnapatnam Village)

The Port appointed an NABL accredited lab to monitor the CAAQM Stations and submit the reports to APPCB on monthly basis along with the Compliance reports & to MoEF & CC on Half-Yearly basis.

The ambient air quality was assessed at 7 locations within 10 Km radius of project site (5 stations in buffer zone & 2 location inside plant area). The locations of ambient air quality stations are given below:

Details of Ambient Air Quality Monitoring Locations

Station code	Location	Direction w.r.t. Project site	Coordinates Latitude & Longitudes	Distance from Port
A1	At Zero Point	W	14°16'2.44"N 80° 4'26.66"E	2.5 KM
A2	At Thamminapatnam Village	S	14°13'39.25"N 80° 6'5.84"E	2.5 KM
A3	At CVR Building	WNW	14°16'33.45"N 80° 5'54.46"E	1.4 KM
A4	At Gopalpuram Village	NW	14°16'41.22"N 80° 6'24.46"E	2.5 KM
A5	At Chalivendram	WNW	14°16'38.40" 80°5'11.84"	2.5 KM
A6	At Krishnapatnam	NNW	14°16'47.69"N 80° 6'23.17"E	3.0 KM
A7	At Light House	SW	14°17'37.33" 80°7'49.46"	2.5 KM

Summary of Analysis of Ambient Air Quality in the Study Area at A1 – Zero point for the period of April'24 to September'24.

	PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	SO_2 ($\mu g/m^3$)	NO_X ($\mu g/m^3$)	NH3 ($\mu g/m^3$)
April'24	65.8	25.9	14.3	15.6	BDL
May'24	69.7	28.2	15.6	16.9	BDL
June'24	66.3	26.5	14.6	15.8	BDL
July'24	63.8	25	13.4	14.7	BDL
Aug'24	60.4	23.2	12	13.5	BDL
Sept'24	64.3	25.7	14.2	15.3	BDL
NAAQS Standards	**100**	**60**	**80**	**80**	**400**

Summary of Analysis of Ambient Air Quality in the Study Area at A2 - Thamminapatnam Village for the period of April'24 to September'24.

	PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	SO_2 ($\mu g/m^3$)	NO_X ($\mu g/m^3$)	NH3 ($\mu g/m^3$)
April'24	58.7	23	12.3	15.1	BDL
May'24	62.6	25.8	13.4	16.2	BDL
June'24	59.7	24.3	12.6	15	BDL
July'24	56.2	22.7	11.4	11.4	BDL
Aug'24	52.7	20.1	10.3	12.6	BDL
Sept'24	55.9	23.4	11.8	14	BDL
NAAQS Standards	**100**	**60**	**80**	**80**	**400**

Summary of Analysis of Ambient Air Quality in the Study Area at A3 –CVR for the period of April'24 – September'24.

	PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	SO_2 ($\mu g/m^3$)	NO_X ($\mu g/m^3$)	NH3 ($\mu g/m^3$)
April'24	57.6	22.8	11	12.3	BDL
May'24	61.5	25.3	12.1	13.7	BDL
June'24	58.4	23.8	10.9	12.1	BDL
July'24	54.2	21.9	9.7	11	BDL
Aug'24	50.3	18.7	8.9	10.2	BDL
Sept'24	53.9	20.6	10.1	11.7	BDL
NAAQS Standards	**100**	**60**	**80**	**80**	**400**

Summary of Analysis of Ambient Air Quality in the Study Area at A4 –Gopalpuram for the period of April'24 – September'24.

	PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	SO_2 ($\mu g/m^3$)	NO_x ($\mu g/m^3$)	NH3 ($\mu g/m^3$)
April'24	56.8	24.1	12.7	14.3	BDL
May'24	60.4	26.2	13.6	15.3	BDL
June'24	57.6	25.3	12.1	14	BDL
July'24	53.4	23.7	11.3	13.2	BDL
Aug'24	49.1	20.8	10.4	12	BDL
Sept'24	52.7	22.4	11.9	13.5	BDL
NAAQS Standards	**100**	**60**	**80**	**80**	**400**

Summary of Analysis of Ambient Air Quality in the Study Area at A5 –Chalivendram for the period of April'24 – September'24.

	PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	SO_2 ($\mu g/m^3$)	NO_x ($\mu g/m^3$)	NH3 ($\mu g/m^3$)
April'24	54.6	21.8	12.5	14.7	BDL
May'24	58.3	23.7	13.8	15.5	BDL
June'24	55.2	22	12.9	14.3	BDL
July'24	52.8	20.5	11.7	13.1	BDL
Aug'24	47.6	18.1	10.8	11.9	BDL
Sept'24	51.3	21.8	12	13.4	BDL
NAAQS Standards	**100**	**60**	**80**	**80**	**400**

Summary of Analysis of Ambient Air Quality in the Study Area at A6 –Krishnapatnam for the period of April'24 – September'24.

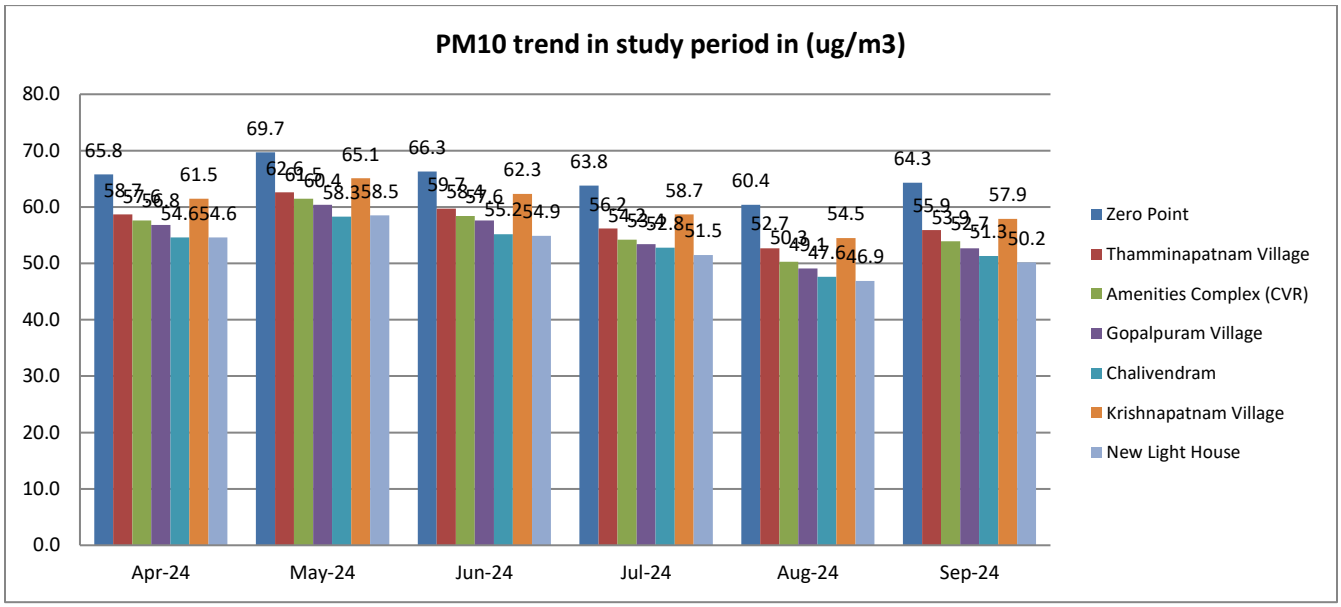
	PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	SO_2 ($\mu g/m^3$)	NO_x ($\mu g/m^3$)	NH3 ($\mu g/m^3$)
April'24	61.5	24.8	12.9	14	BDL
May'24	65.1	27	13.8	15.3	BDL
June'24	62.3	25.1	12.5	13.9	BDL
July'24	58.7	23	11.4	12.8	BDL
Aug'24	54.5	21.2	10.6	11.3	BDL
Sept'24	57.9	23.5	11.8	13	BDL
NAAQS Standards	**100**	**60**	**80**	**80**	**400**

Summary of Analysis of Ambient Air Quality in the Study Area at A7 –Light House for the period of April'24 – September'24.

Self-Certified Half Yearly Compliance status (for the period from April 2024 to September 2024) on the conditions stipulated in EC & CRZ Clearance of MoEF &CC, CTE & CTO Orders of APPCB issued to M/s. Adani Krishnapatnam Port Limited, SPSR District,

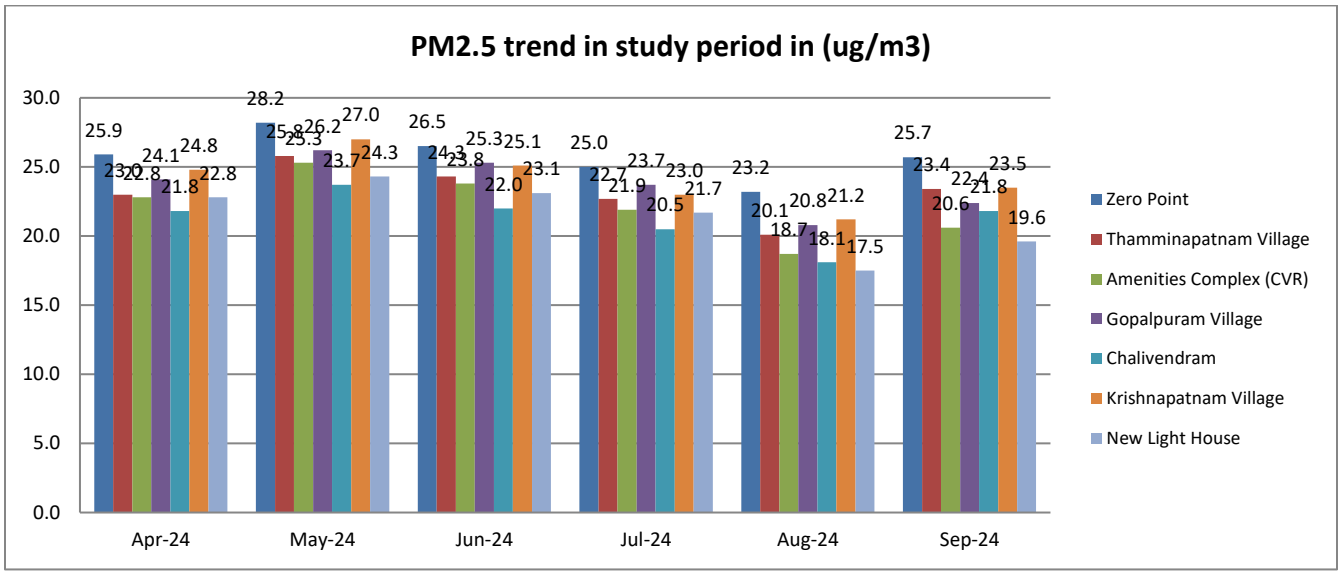
	PM_{10} ($\mu g/m^3$)	$PM_{2.5}$ ($\mu g/m^3$)	SO_2 ($\mu g/m^3$)	NO_x ($\mu g/m^3$)	NH3 ($\mu g/m^3$)
April'24	54.6	22.8	9.1	11.5	BDL
May'24	58.5	24.3	10	12.4	BDL
June'24	54.9	23.1	9.3	11.2	BDL
July'24	51.5	21.7	8.4	10.1	BDL
Aug'24	46.9	17.5	7.6	9.2	BDL
Sept'24	50.2	19.6	8.7	10.5	BDL
NAAQS Standards	**100**	**60**	**80**	**80**	**400**

Summary of Analysis of Ambient Air Quality in the Study Area – PM10 for April'24 – September'24.



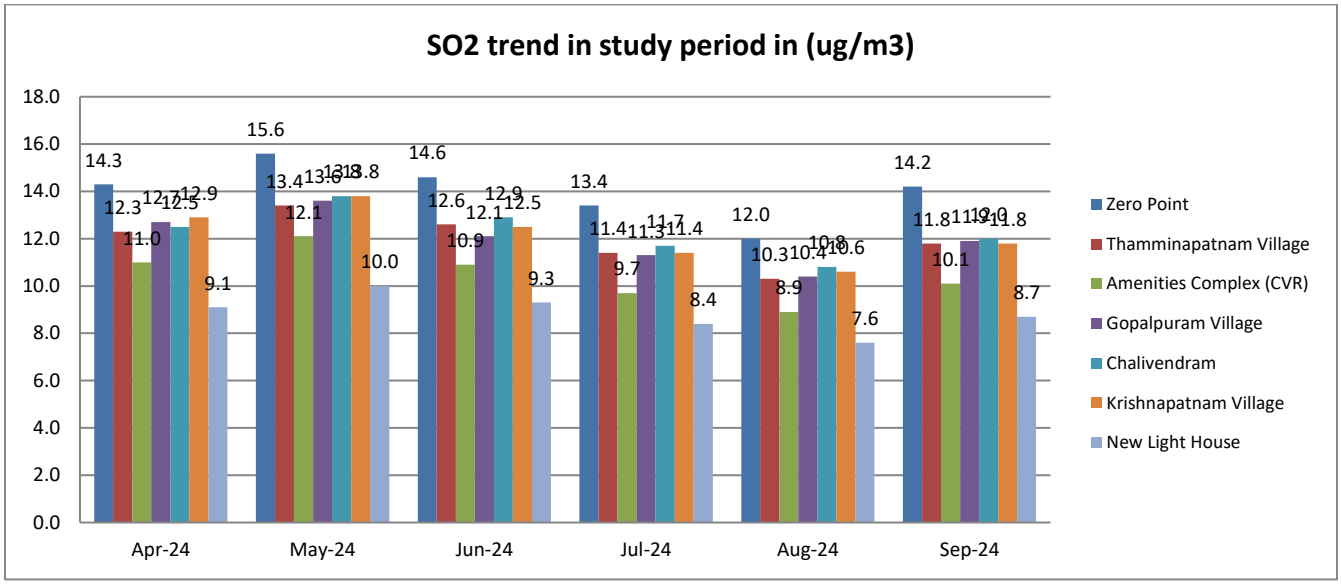
- ***PM10 varied between 46.9 to 69.7 µg/m,^{3} Minimum: New Light House***
- ***Maximum: Zero Point, NAAQ Standard: 100µg/m^3***

Summary of Analysis of Ambient Air Quality in the Study Area – PM2.5 for April'24 – September'24.



- ***$PM_{2.5}$ Varied between 17.5 to 28.2 µg/m³, Minimum: New light house***
- ***Maximum ;Zero Point, NAAQ Standard : 60 µg/m³***

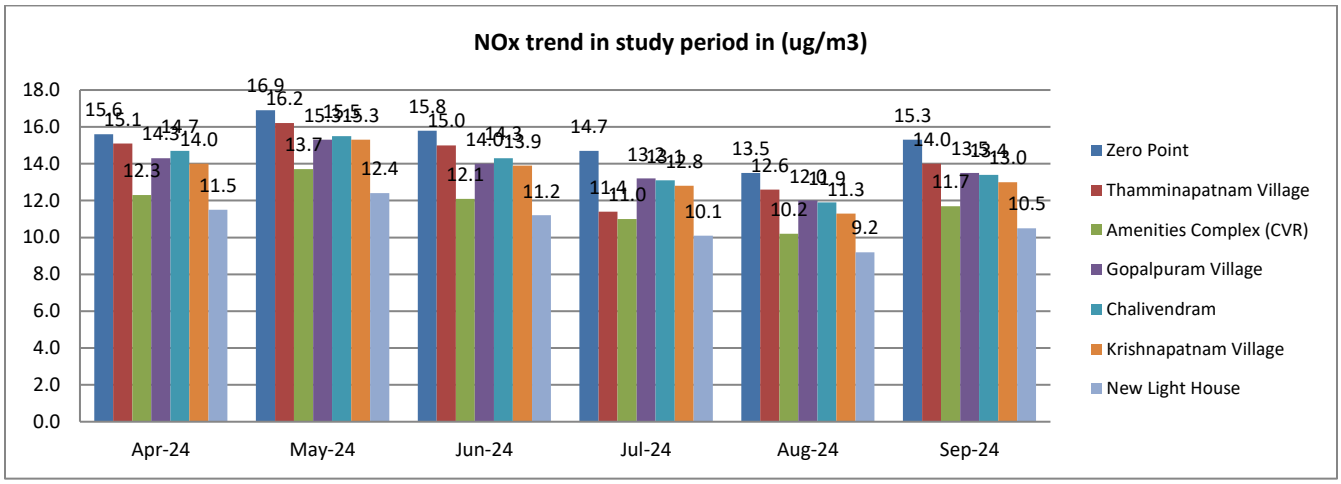
Summary of Analysis of Ambient Air Quality in the Study Area – SO2 for April'24 – September'24.



- ***SO_2 Varied between 7.6 to 15.6 µg/m³, Minimum : New Light House***
- ***Maximum : Zero Point, NAAQ Standard : 80 µg/m³***

Summary of Analysis of Ambient Air Quality in the Study Area – NOx for April'24 – September'24.

Self-Certified Half Yearly Compliance status (for the period from April 2024 to September 2024) on the conditions stipulated in EC & CRZ Clearance of MoEF &CC, CTE & CTO Orders of APPCB issued to M/s. Adani Krishnapatnam Port Limited, SPSR District,



- ***NOx Varied between 9.2 to 16.9 µg/m³, Minimum :New Light House***
- ***Maximum: Zero Point , NAAQ Standards : 80 µg/m³***



Krishnapatnam Village



Zero Point



Thamminapatnam Village



CVR Complex



Goapalapuram Village



Light House Area



Chalivendram Village

4.1.2 Noise Monitoring:

Noise monitoring is being carried out as per the statutory regulations for the seven locations and the reports are well within the statutory limits and the same are being submitted to the APPCB monthly.

Station code	Location	Direction w.r.t. Project site	Coordinates Latitude & Longitudes	Distance from Port
A1	At Zero Point	W	14°16'2.44"N 80° 4'26.66"E	2.5 KM
A2	At Thamminapatnam Village	S	14°13'39.25"N 80° 6'5.84"E	2.5 KM
A3	At CVR Building	WNW	14°16'33.45"N 80° 5'54.46"E	1.4 KM
A4	At Gopalpuram Village	NW	14°16'41.22"N 80° 6'24.46"E	2.5 KM
A5	At Chalivendram	WNW	14°16'38.40" 80°5'11.84"	2.5 KM
A6	At Krishnapatnam	NNW	14°16'47.69"N 80° 6'23.17"E	3.0 KM
A7	At Light House	SW	14°17'37.33" 80°7'49.46"	2.5 KM

The noise levels monitored during the study period are given hereunder in form of Leq day, Leq night compared with CPCB Standards.

Location Code	**Environmental Setting**	**CPCB norms Leq (Dba)**	
		Day	**Night**
N1	Industrial	75	70
N2	Industrial	75	70
N3	Residential	55	45
N4	Residential	55	45
N5	Residential	55	45
N6	Residential	55	45
N7	Residential	55	45

Self-Certified Half Yearly Compliance status (for the period from April 2024 to September 2024) on the conditions stipulated in EC & CRZ Clearance of MoEF &CC, CTE & CTO Orders of APPCB issued to M/s. Adani Krishnapatnam Port Limited, SPSR District,

Noise Level Data for the above locations are enclosed in table.

Location	Apr-24	May-24	Jun-24	Jul-24	Aug-24	Sep-24
Zero Point	67.9	68.6	66.3	67.8	68.6	66.9
Thamminapatnam Village	62.7	63.9	61.6	62.5	64.2	63.1
Amenities Complex (CVR)	58.1	60.4	59.1	61.2	62.7	60.6
Gopalpuram Village	50.8	49.7	48.5	49.4	51.3	49.8
Chalivendram	53.6	52.3	51.2	52.8	53.9	51.7
Krishnapatnam	55.8	53.9	52.7	54.1	52.6	50.3
Krishnapatnam Village near Light House	49.6	51.6	50.4	51.7	53.1	52.2



Krishnapatnam Village



Zero Point



ThamminapatnamVillage



CVR Complex



Goapalapuram Village

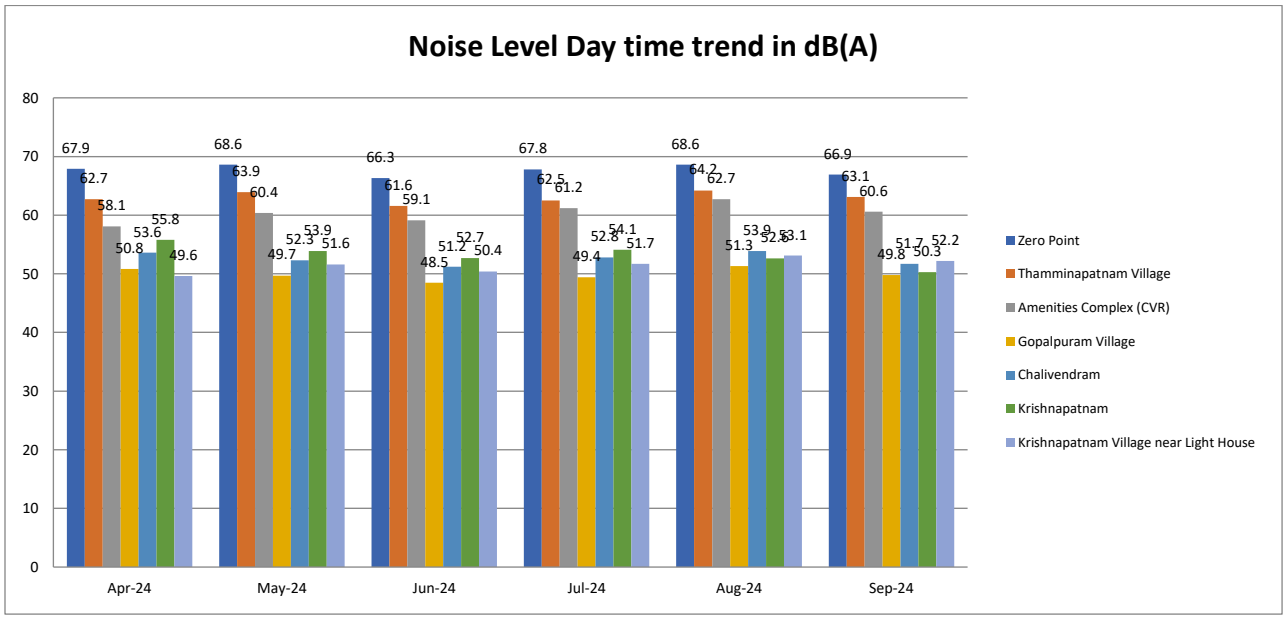


Light House Area

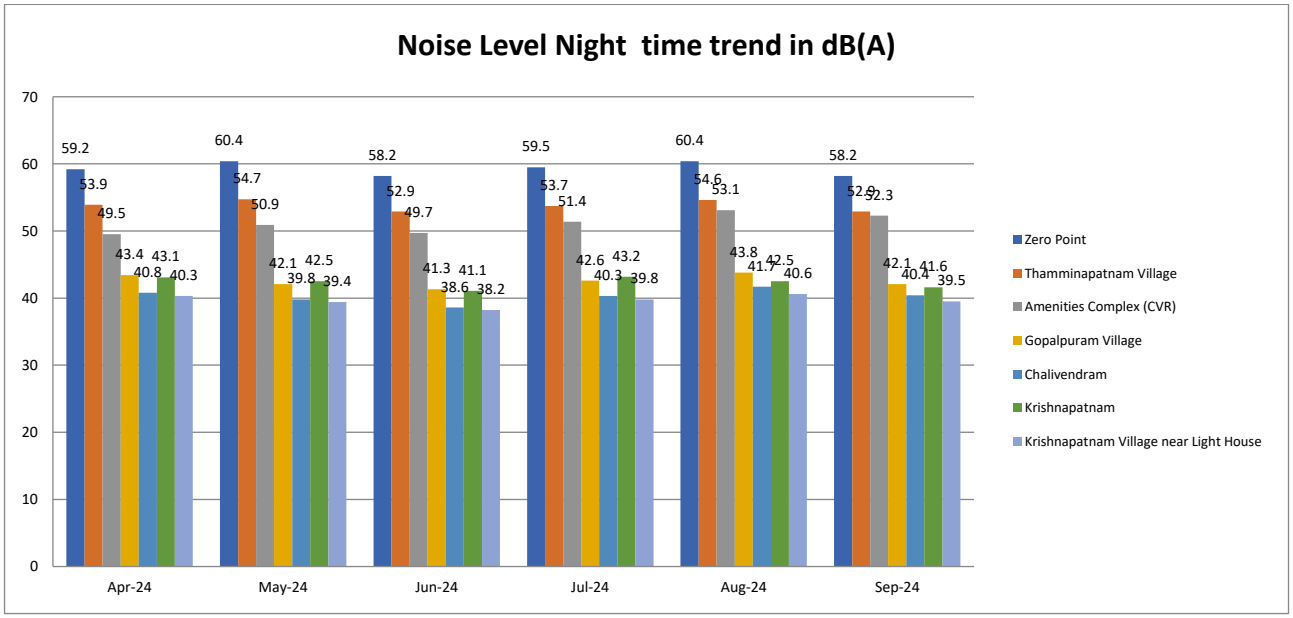


Chalivendram Village

Self-Certified Half Yearly Compliance status (for the period from April 2024 to September 2024) on the conditions stipulated in EC & CRZ Clearance of MoEF &CC, CTE & CTO Orders of APPCB issued to M/s. Adani Krishnapatnam Port Limited, SPSR District,



- ***Industrial Day time noise level varied between 49.6 to 68.6 dB(A)***
- ***Residential Day time noise level varied between 48.5 to 55.8 dB(A)***
- ***NAAQ Standard: Industrial -75 Db(A):Residential –55dB(A)***



Location	Apr-24	May-24	Jun-24	Jul-24	Aug-24	Sep-24
Zero Point	59.2	60.4	58.2	59.5	60.4	58.2
Thamminapatnam Village	53.9	54.7	52.9	53.7	54.6	52.9
Amenities Complex (CVR)	49.5	50.9	49.7	51.4	53.1	52.3
Gopalpuram Village	43.4	42.1	41.3	42.6	43.8	42.1
Chalivendram	40.8	39.8	38.6	40.3	41.7	40.4
Krishnapatnam	43.1	42.5	41.1	43.2	42.5	41.6
Krishnapatnam Village near Light House	40.3	39.4	38.2	39.8	40.6	39.5

- ***Industrial Night time noise level varied between 38.2 to 60.4 dB(A)***
- ***Residential Night time noise level varied between 38.6 to 43.8 dB(A)***
- ***NAAQ Standard: Industrial -70 Db(A), Residential-45 dB(A)***

4.1.3 Sewage Water – Treatment & disposal

AKPL has been operating Sewage Treatment Plants (STP) of 540 KLD to treat the domestic sewage generating within the Port.

- 500 KLD STP (1 X 300 KLD & 1 X 200 KLD) at CVR Amenities Complex
- 40 KLD STP Admin. Building.

- AKPL has constructed and operating Sewage Treatment Plant of capacity of 300 KLD under Phase 1 & II which consisting of Bar Screen, Sewage collection Sump, fluidized Bed Bio Reactor, Secondary clarifier, Clarifier Water Tank, Dual Media Filter, treated water tank, Sludge drying beds etc. for treatment of the domestic effluents.

- In Phase –III, AKPL provided additional Sewage Treatment Plant of capacity of 240 KLD consisting of Sewage collection pit – 2 pumps of 1hp each, Aeration tank, Coagulation tank, Tube settler tank Sludge, Biotreat, Ozonation tank, Pressure sand filter, activated carbon filter, UV sterilization and Chlorine dosing, Treated water tank for treatment of the domestic effluents. After treatment, the treated water utilized for green belt development and dust suppression to cater to the sewage that would be generated from the Phase III domestic.

- As part of compliance monitoring the AKPL has been carrying out the Sampling and analysis of STP treated water through a NABL accredited Laboratory and submitting the Monitoring Reports to APPCB on monthly basis. As per the monthly monitoring details, the values meet the stipulated standards.

- The details of treated water generated during the period from April to September 2024 are as below. The water was utilized for on land greenbelt & dust suppression purpose within the Port premises.

Sampling Photographs of STP water:



TEST REPORT OF STP INLET – 500KLD

S.No	Parameter	Unit	April24	May'24	June'24	July'24	Aug'24	Sept'24
1	pH	-	7.18	7.32	7.24	7.11	7.03	7.21
2	Total Suspended Solids	mg/l	119	127	115	103	96.0	108
3	BOD 3day 27°C	mg/l	116	123	110	98.0	90.0	102

4	Oil & Grease	mg/l	3.8	4.3	3.5	2.8	2.3	3.0
5	Fecal coliform	MPN/l00ml	$14X10^3$	$17X10^3$	$15X10^3$	$12X10^3$	$10X10^3$	$13X10^3$

TEST REPORT OF STP OUTLET – 500KLD

S.No	Parameter	Unit	April24	May'24	June'24	July'24	Aug'24	Sept'24
1	pH	-	7.36	7.48	7.34	7.19	7.10	7.34
2	Total Suspended Solids	mg/l	38.0	44.0	40.0	35.0	30.0	37.0
3	BOD 3day 27°C	mg/l	24.0	27.0	23.0	20.0	17.0	21.0
4	Oil & Grease	mg/l	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0
5	Fecal coliform	MPN/l00ml	240	270	228	204	186	215

TEST REPORT OF STP INLET – 40KLD

S.No	Parameter	Unit	April24	May'24	June'24	July'24	Aug'24	Sept'24
1	pH	-	7.43	7.59	7.48	7.34	7.21	7.42
2	Total Suspended Solids	mg/l	104	113	98.0	90.0	82.0	94.0
3	BOD 3day 27°C	mg/l	102	110	95.0	87.0	80.0	90.0
4	Oil & Grease	mg/l	4.0	4.6	3.9	3.0	2.6	3.4
5	Fecal coliform	MPN/l00ml	$13X10^3$	$15X10^3$	$12X10^3$	$09X10^3$	$07X10^3$	$10X10^3$

TEST REPORT OF STP OUTLET – 40KLD

S.No	Parameter	Unit	April24	May'24	June'24	July'24	Aug'24	Sept'24
1	pH	-	7.21	7.42	7.31	7.16	150	7.18
2	Total Suspended Solids	mg/l	14.0	18.0	13.0	10.0	7.0	12.0
3	BOD 3day 27°C	mg/l	19.0	24.0	20.0	14.0	10.0	16.0
4	Oil & Grease	mg/l	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0
5	Fecal coliform	MPN/l00ml	198	230	192	176	150	180

The values meet the CPCB/APPCB Prescribed standards. AKPL is submitting the reports on monthly basis to APPCB & on Half-yearly basis to MoEF & CC.

4.1.4 Ground Water Quality Monitoring

There is no groundwater withdrawal within the Port Premises. As per the statutory regulations & requirement, ground water quality monitoring is being carried out by AKPL on Six - monthly basis and reports being submitted to the APPCB and on Half-yearly basis to MoEF & CC.
Ground Water sampling is carried out once in six months at four locations in and around the Port. The Ground water sampling locations are listed below.

Location Code	Location
GW1	Port Site
GW2	South Side of the Port
GW3	Gopalapuram Village
GW4	Krishnapatnam Village

TEST REPORT OF GROUND WATER SAMPLES

DATE OF COLLECTION : 18-09-2024

S. No.	Parameter	Unit	Port Site (Bore Well)	Krishnapatnam Village	South Side of the Port	Gopalpuram Village	IS: 10500-2012 Specification
1.	pH	--	7.34	7.59	7.02	7.64	6.5 – 8.5
2	Electrical Conductivity	µmhos	1402	978	1234	1102	-
3	TDS	mg/l	871	563	807	673	500
4	Total Alkalinity as $CaCO_3$	mg/l	214	246	302	201	200
5	Chlorides as Cl^-	mg/l	398	227	367	194	250
6	Sodium	mg/l	151	93.4	161	82.3	-
7	Potassium	mg/l	34.6	19.8	31	15.1	-
8	Fluorides as F^-	mg/l	0.58	0.52	0.64	0.40	1.0
9	Nitrates as NO^-_3	mg/l	5.34	5.97	4.34	5.01	45
10	Cyanide as CN	mg/l	< 0.01	< 0.01	< 0.01	< 0.01	0.05
11	Total Hardness as $CaCO_3$	mg/l	106	97.5	124	131	200
12	Salinity	ppt	0.071	0.042	0.071	0.038	-
13	Sulphates as SO^{-2}_4	mg/l	108	73.5	67.4	83.5	200
14	COD	mg/l	< 10.0	< 10.0	< 10.0	< 10.0	-
15	Mercury as Hg	mg/l	< 0.001	< 0.001	< 0.001	< 0.001	0.001
16	Cadmium as Cd	mg/l	< 0.001	< 0.001	< 0.001	< 0.001	0.003
17	Arsenic as As	mg/l	< 0.01	< 0.01	< 0.01	< 0.01	0.01
18	Selenium	mg/l	< 0.05	< 0.05	< 0.05	< 0.05	-

19	Iron as Fe	mg/l	0.09	0.06	0.12	0.09	0.3
20	Lead as Pb	mg/l	< 0.01	< 0.01	< 0.01	< 0.01	0.01
21	Zinc as Zn	mg/l	0.16	0.09	0.06	0.10	5.0
22	Chromium as Cr^{6+}	mg/l	< 0.01	< 0.01	< 0.01	< 0.01	0.05
23	Total Coliforms	CFU/ml	Not Detected	Not Detected	Not Detected	Not Detected	Shall not be detected in 100ml
24	Fecal Coliforms	CFU/ml	Not Detected	Not Detected	Not Detected	Not Detected	Shall not be detected in 100ml

Note: . All the above parameters have been tested as per APHA 24th Edition, 2023.

The values meet the CPCB/APPCB Prescribed standards. AKPL is submitting the reports on monthly basis to APPCB & on Half-yearly basis to MoEF & CC.

Photographs:

			
South Side of the Port-1	Krishnapatnam Village	Gopalapuram Village	South Side of the Port-2

4.1.5 Soil Quality:

AKPL has been studying the soil profile of the region; sampling locations are selected to assess the existing soil characteristics in and around the port area representing various land use conditions.

Location Code	Name of the Location
S1	Storage area towards west Buckingham Canal
S2	Storage Area at Port

The Soil sampling is carried out once in six months at the above locations in and around the Port. The values meet the CPCB/APPCB Prescribed standards. AKPL is submitting the reports on Half-yearly basis to MoEF & CC.

TEST REPORT OF SOIL SAMPLES

DATE OF COLLECTION : 18-09-2024

S. NO.	PARAMETER	UNIT	S1	S2
1.	pH(1:5)	--	7.04	7.13
2.	EC(1:5)	µmhos	581	624
3.	Texture			
	Sand	%	49.7	46.1
	Silt	%	20.6	18.2
	Clay	%	29.7	35.7
4	Available Nitrogen	kg/ha	213	239
5	Available Phosphorus	kg/ha	13	16
6	Available Potassium	kg/ha	486	502
7	Exchangeable Sodium	mg/kg	189	201
8	Exchangeable Calcium	mg/kg	121	158
9	Exchangeable Magnesium	mg/kg	31	40
10	SAR (SAR)	-	2.0	1.76
11	Water Soluble Chlorides	mg/kg	161	189
12	Organic Carbon	%	0.34	0.43
13	Lead	mg/kg	6.7	5.6
14	Cadmium	mg/kg	0.18	0.10
15	Copper	mg/kg	7.2	7.7
16	Zinc	mg/kg	7.3	8.1

	
S1- Storage area towards west Buckingham Canal	**S2-** Storage Area at Port

4.1.6 DG Stack Emissions Monitoring

- The Port has been receiving Power Grid & Non-conventional source of energy through Power Grid for power supply. (BLYTH Wind Park Pvt. Ltd., Ananthapur Dist., Andhra Pradesh)
- The facility kept the DG Sets for uninterrupted port operations during emergencies.
- All the DG sets are being monitored through a NABL Accredited 3rd Party on a 6 monthly basis and submitting to APPCB, RO, Nellore.

Sampling of Flue gas emissions of DG Sets was done and their emissions were determined. The Detailed report has been enclosed here.

SAMPLE PARTICULARS	:	**DG SET EMISSION**
SOURCE OF COLLECTION	:	1) 380 KVA DG SET (Port Admin Building) 2) 250 KVA DG SET (SS - 2) 3) 320 KVA DG SET (Admin Block) 4) DG SET (SS-1) 5) 320 KVA DG SET (GUEST HOUSE)
DATE OF MONITORING	:	18-09-2024

Self-Certified Half Yearly Compliance status (for the period from April 2024 to September 2024) on the conditions stipulated in EC & CRZ Clearance of MoEF &CC, CTE & CTO Orders of APPCB issued to M/s. Adani Krishnapatnam Port Limited, SPSR District,

TEST REPORT

S.No.	**DESCRIPTION**	UNIT	RESULT				
			1	**2**	**3**	**4**	**5**
1.	Diameter of the Stack	mts	0.16	0.16	0.16	0.16	0.16
2.	C/s Area of Stack	sq.mt	0.02	0.02	0.02	0.02	0.02
3.	Pitot Coefficient	-	0.87	0.87	0.87	0.87	0.87
4.	Sp: gravity of Fluid	-	1.0	1.0	1.0	1.0	1.0
5.	Temperature @ DGM	^{0}C	31	31	32	33	33
6.	Stack temperature	^{0}C	153	132	147	143	125
7.	Nozzle Diameter	mm	10	10	10	10	10
8.	Exit Velocity	m/sec	12.8	11.9	14.2	11.5	12.3
9.	Gas Quantity	m^3/hr	921	856	1022	828	885
10.	Duration of Sampling	minutes	30	30	30	30	30
11.	Fuel used	-	Diesel				

EMISSION RATE

S.NO.	PARAMETER	**UNIT**	METHOD	RESULT				
				1	**2**	**3**	**4**	**5**
1.	Particulate Matter – PM	g/kw-hr	IS:11255-P-1	0.09	0.10	0.20	0.27	0.18
2.	Oxides of Nitrogen – NOx	g/kw-hr	IS:11255-P-2	1.08	0.94	1.34	1.03	1.14
3.	Carbon Monoxide – CO	g/kw-hr	IS:11255-P-7	0.46	0.51	0.59	0.41	0.51
4.	Hydrocarbons - HC	g/kw-hr	IS:11255	0.18	0.15	0.23	0.13	0.17

SAMPLE PARTICULARS : DG SET EMISSION

SOURCE OF COLLECTION : 6) 250 KVA DG SET (GUEST HOUSE)
7) 250 KVA DG SET (GARRAGE)
8) 500 KVA DG SET (NCT YARD)
9) 125 KVA DG SET (LIQUID JETTY - L4)

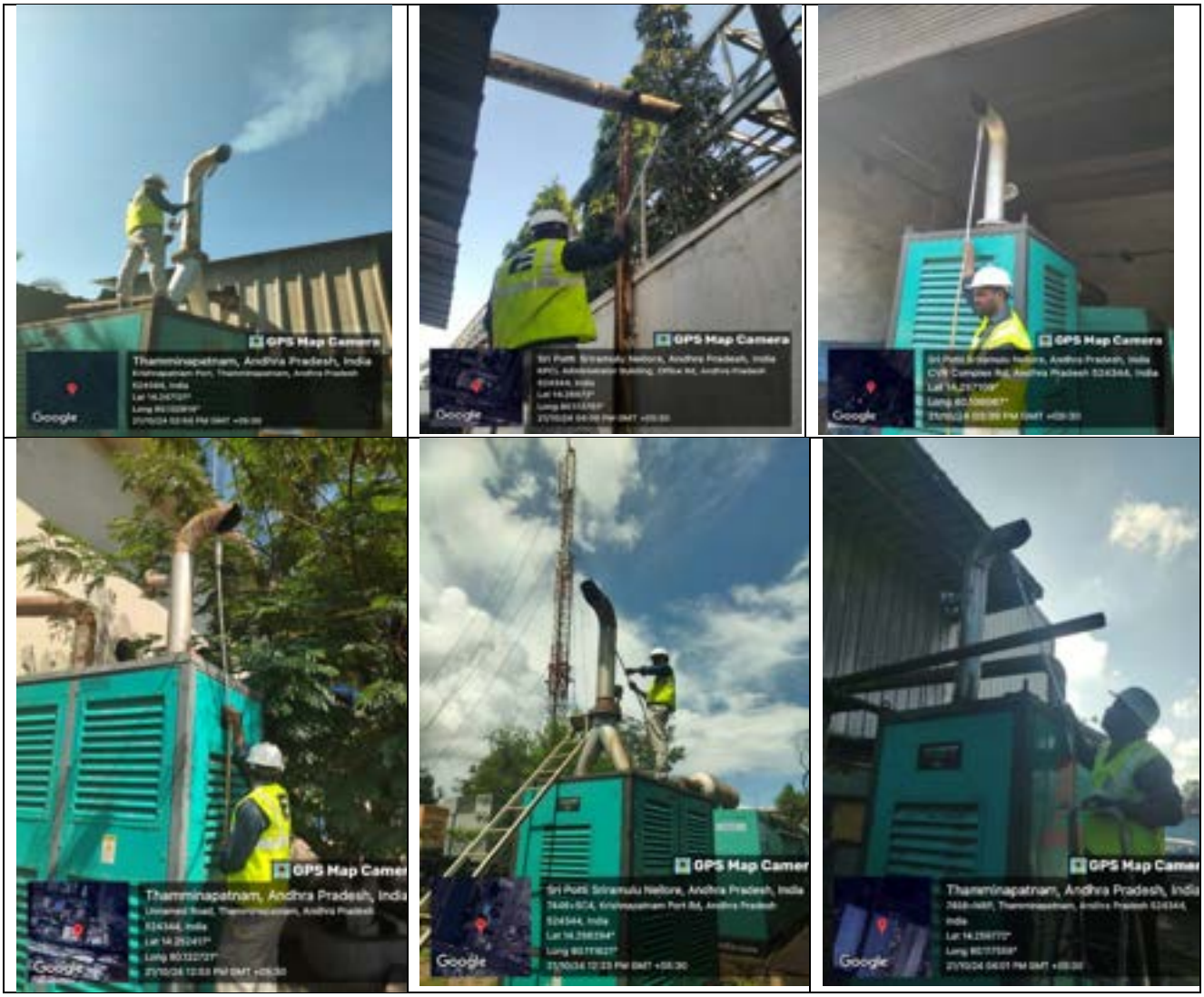
DATE OF START : 18-09-2024

TEST REPORT

S.No.	**DESCRIPTION**	UNIT				
			6	**7**	**8**	**9**
1.	Diameter of the Stack	mts	0.16	0.16	0.16	0.16
2.	C/s Area of Stack	sq.mt	0.02	0.02	0.02	0.02
3.	Pitot Coefficient	-	0.87	0.87	0.87	0.87
4.	Sp: gravity of Fluid	-	1.0	1.0	1.0	1.0
5.	Temperature @ DGM	^{0}C	33	32	31	31
6.	Stack temperature	^{0}C	121	140	159	123
7.	Nozzle Diameter	mm	10	10	10	10
8.	Exit Velocity	m/sec	10.4	12.8	14.1	11.8
9.	Gas Quantity	m^3/hr	748	921	1015	849
10.	Duration of Sampling	minutes	30	30	30	30
11.	Fuel used	Diesel				

EMISSION RATE

S.NO.	PARAMETER	**UNIT**	METHOD	**6**	**7**	**8**	**9**
1.	Particulate Matter – PM	g/kw-hr	IS:11255-P-1	0.23	0.21	0.21	0.15
2.	Oxides of Nitrogen – NOx	g/kw-hr	IS:11255-P-2	0.81	1.16	1.16	0.73
3.	Carbon Monoxide – CO	g/kw-hr	IS:11255-P-7	0.40	0.43	0.47	0.40
4.	Hydrocarbons - HC	g/kw-hr	IS:11255	0.11	0.22	0.15	0.09



4.2 Maintenance of Yard & Storm drains

AKPL is maintaining the storm water drains periodically and especially before monsoon season by removing the sludge accumulated to prevent possible flooding of the surrounding
areas.



4.3 Marine Monitoring:

S. No.	Parameter	Frequency	Location & No. of Samples
1.	**Marine Water monitoring (Low Tide and High Tide)** **<u>Physical Analysis:</u>** pH, Temperature, Salinity, Density, TDS, TSS & Turbidity **<u>Chemical Analysis:</u>** Potassium, COD, BOD, Oil & Grease, DO, Nitrates, Nitrites, Ammonia, Phosphates, Chlorides, Sodium, Sulphates, Silica, Reactive Silica, Total Phosphorus, Total Nitrogen	Weekly Once every month/monthly once	**4 Locations** 1. Port entrance 2. Turning circle 3. Coal berth 4. Reclamation area **2 locations** 1. Buckingham canal (creek) 2. Kandhalerru (creek)

S. No.	Parameter	Frequency	Location & No. of Samples
	Heavy Metals: Lead, Cadmium, Copper, Zinc **Biological Analysis:** i. Primary Productivity ii. Chlorophyll iii. Phytoplankton iv. Numerical Abundance v. Diversity vi. Zooplankton vii. Diversity iii. Biomass ix. Coliforms x. Fecal coliforms		
2.	**Marine Sediment:** **Physical:** Sediment composition, Silt + Clay, Sand, Org matter, pH **Chemical:** Nitrogen, Phosphorus, Potassium, Sodium, Biological, Bentho Communities, MacroBenthos, Epifauna numerical abundance, Infauna numerical abundance **Heavy Metals:** Lead, Cadmium, Copper, Zinc.	Weekly once every month	**4 Locations** 1. Port Entrance – Approach channel 2. Turning circle 3. Near to Coal berths 4. Reclamation
3.	**Marine Water Turbidity Monitoring** Turbidity, Total Dissolved Solids and Total Suspended Solids in low tide, high tide and medium tide	Weekly once every month	**4 Location** 1. Port Entrance – Approach channel 2. Turning circle 3. Near to Coal berths 4. Reclamation Area

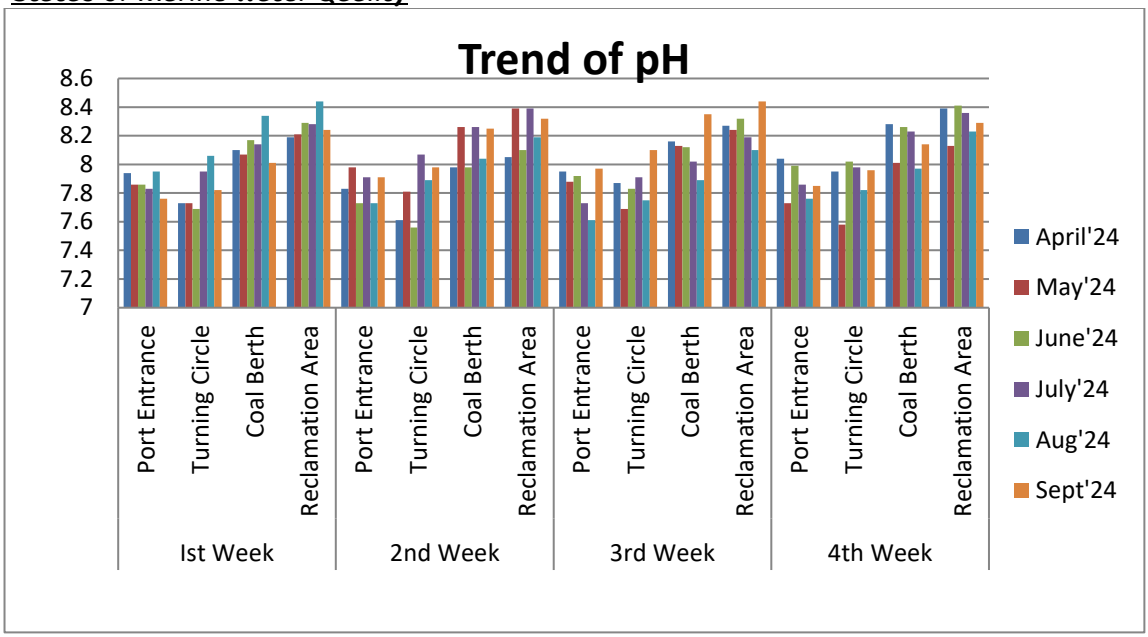
Marine Monitoring sampling locations:

Self-Certified Half Yearly Compliance status (for the period from April 2024 to September 2024) on the conditions stipulated in EC & CRZ Clearance of MoEF &CC, CTE & CTO Orders of APPCB issued to M/s. Adani Krishnapatnam Port Limited, SPSR District,



Marine water samples have been collected in the port and the results of the same are shown below

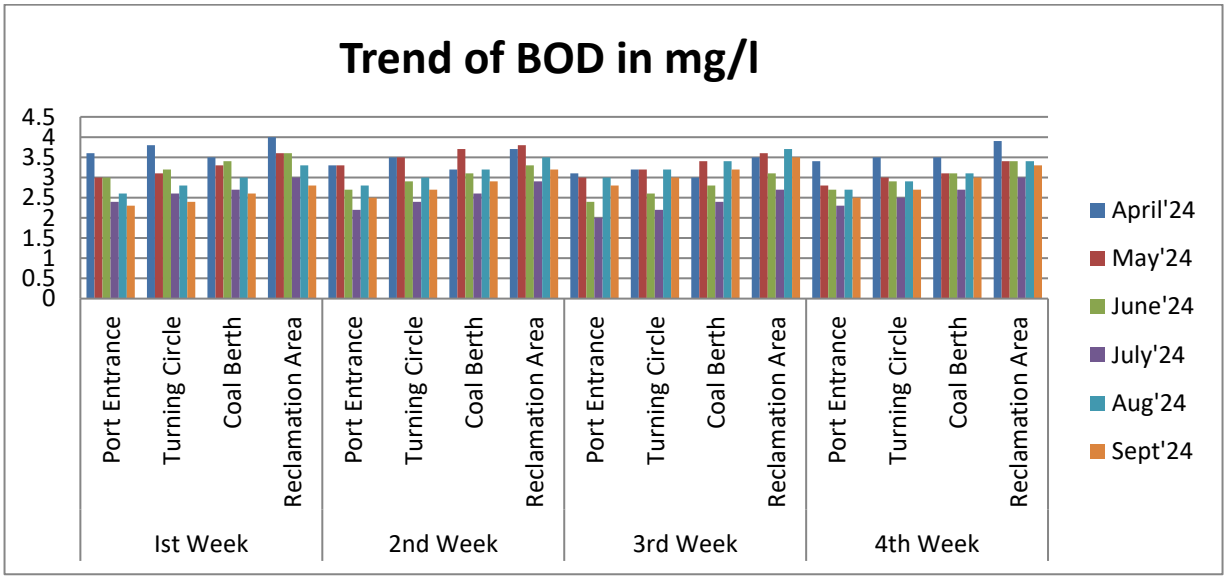
Status of Marine water Quality



pH of Marine water varied between 7.56 to 8.44

Month	Ist Week				2nd Week			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area

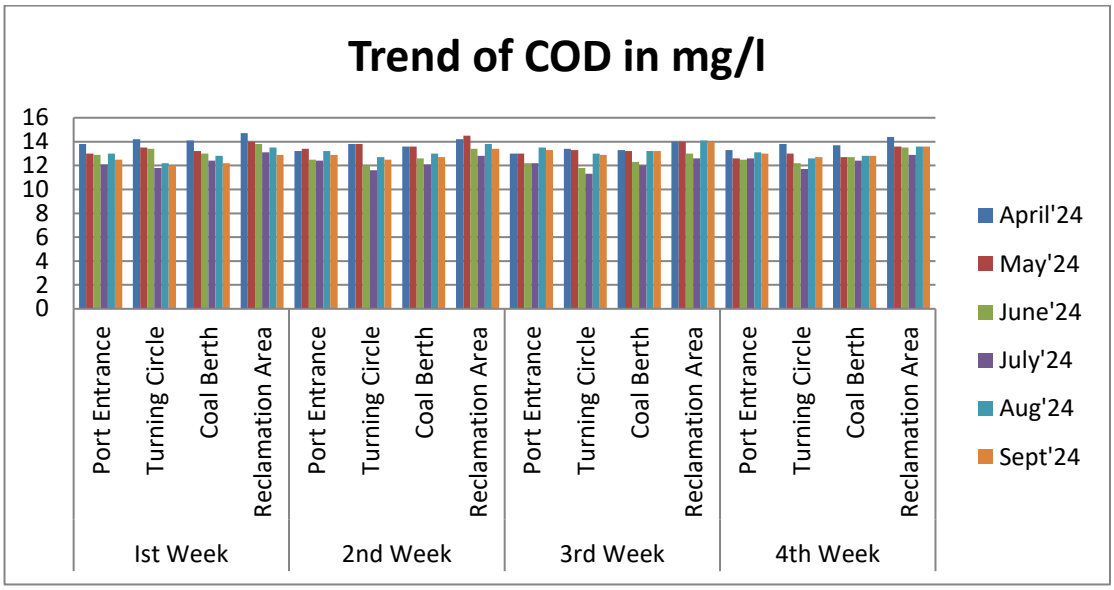
April'24	7.94	7.73	8.1	8.19	7.83	7.61	7.98	8.05
May'24	7.86	7.73	8.07	8.21	7.98	7.81	8.26	8.39
June'24	7.86	7.69	8.17	8.29	7.73	7.56	7.98	8.1
July'24	7.83	7.95	8.14	8.28	7.91	8.07	8.26	8.39
Aug'24	7.95	8.06	8.34	8.44	7.73	7.89	8.04	8.19
Sept'24	7.76	7.82	8.01	8.24	7.91	7.98	8.25	8.32
Month	**3rd Week**				**4th Week**			
	Port Entrance	**Turning Circle**	**Coal Berth**	**Reclamation Area**	**Port Entrance**	**Turning Circle**	**Coal Berth**	**Reclamation Area**
April'24	7.95	7.87	8.16	8.27	8.04	7.95	8.28	8.39
May'24	7.88	7.69	8.13	8.24	7.73	7.58	8.01	8.13
June'24	7.92	7.83	8.12	8.32	7.99	8.02	8.26	8.41
July'24	7.73	7.91	8.02	8.19	7.86	7.98	8.23	8.36
Aug'24	7.61	7.75	7.89	8.1	7.76	7.82	7.97	8.23
Sept'24	7.97	8.1	8.35	8.44	7.85	7.96	8.14	8.29



- **BOD of Marine Water varied between 2.0 to 4.0 mg/l**

Month	**Ist Week**				**2nd Week**			
	Port Entrance	**Turning Circle**	**Coal Berth**	**Reclamation Area**	**Port Entrance**	**Turning Circle**	**Coal Berth**	**Reclamation Area**
April'24	3.6	3.8	3.5	4	3.3	3.5	3.2	3.7
May'24	3	3.1	3.3	3.6	3.3	3.5	3.7	3.8
June'24	3	3.2	3.4	3.6	2.7	2.9	3.1	3.3
July'24	2.4	2.6	2.7	3	2.2	2.4	2.6	2.9
Aug'24	2.6	2.8	3	3.3	2.8	3	3.2	3.5
Sept'24	2.3	2.4	2.6	2.8	2.5	2.7	2.9	3.2
Month	**3rd Week**				**4th Week**			
	Port Entrance	**Turning Circle**	**Coal Berth**	**Reclamation Area**	**Port Entrance**	**Turning Circle**	**Coal Berth**	**Reclamation Area**
April'24	3.1	3.2	3	3.5	3.4	3.5	3.5	3.9

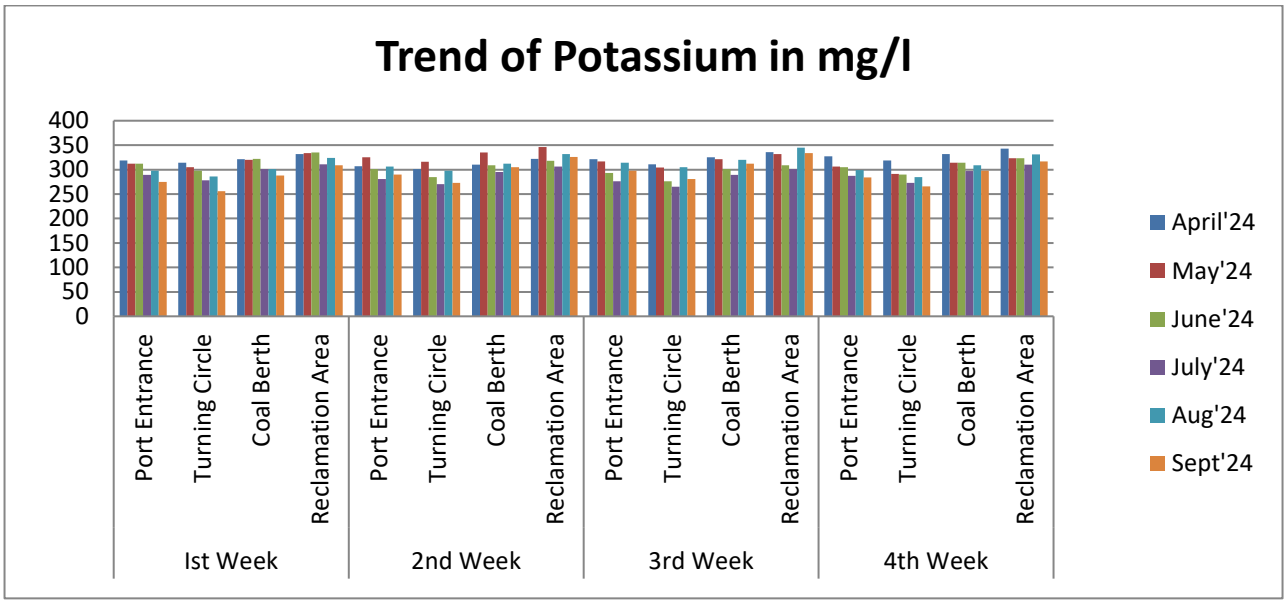
May'24	3	3.2	3.4	3.6	2.8	3	3.1	3.4
June'24	2.4	2.6	2.8	3.1	2.7	2.9	3.1	3.4
July'24	2	2.2	2.4	2.7	2.3	2.5	2.7	3
Aug'24	3	3.2	3.4	3.7	2.7	2.9	3.1	3.4
Sept'24	2.8	3	3.2	3.5	2.5	2.7	3	3.3



- **COD of Marine Water varied between 11.3 to 14.7 mg/l**

Month	Ist Week				2nd Week			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	13.8	14.2	14.1	14.7	13.2	13.8	13.6	14.2
May'24	13	13.5	13.2	14	13.4	13.8	13.6	14.5
June'24	12.9	13.4	13	13.8	12.5	12	12.6	13.4
July'24	12.1	11.8	12.4	13.1	12.4	11.6	12.1	12.8
Aug'24	13	12.2	12.8	13.5	13.2	12.7	13	13.8
Sept'24	12.5	12	12.2	12.9	12.9	12.5	12.7	13.4
Month	**3rd Week**				**4th Week**			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	13	13.4	13.3	14	13.3	13.8	13.7	14.4
May'24	13	13.3	13.2	14	12.6	13	12.7	13.6
June'24	12.2	11.8	12.3	13	12.5	12.2	12.7	13.5
July'24	12.2	11.3	12	12.6	12.6	11.7	12.4	12.9
Aug'24	13.5	13	13.2	14.1	13.1	12.6	12.8	13.6
Sept'24	13.3	12.9	13.2	14	13	12.7	12.8	13.6

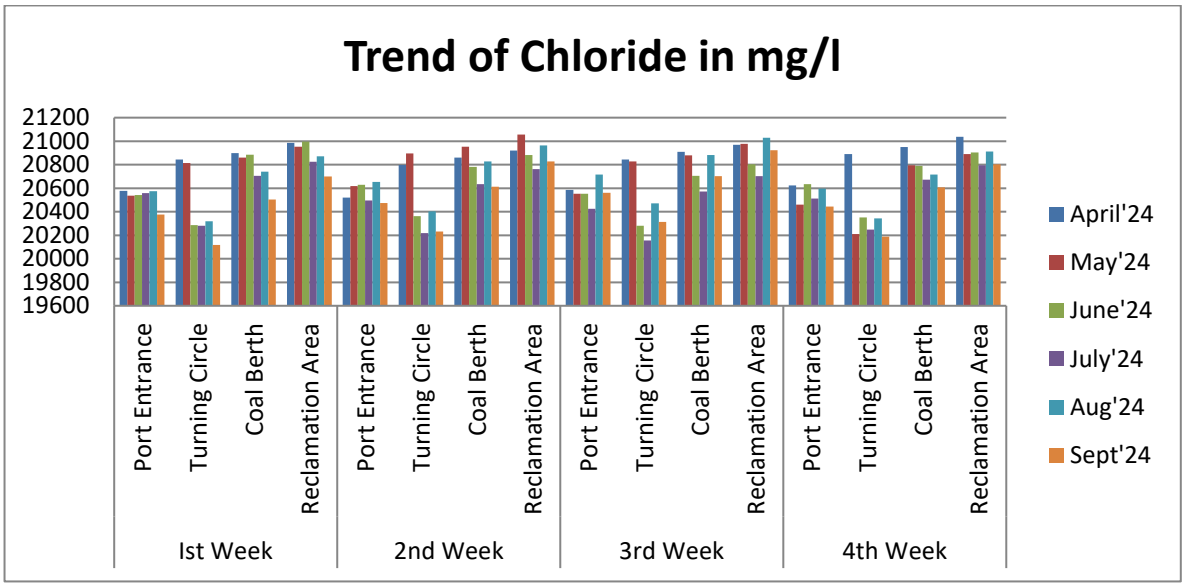
Self-Certified Half Yearly Compliance status (for the period from April 2024 to September 2024) on the conditions stipulated in EC & CRZ Clearance of MoEF &CC, CTE & CTO Orders of APPCB issued to M/s. Adani Krishnapatnam Port Limited, SPSR District,



❖ **Potassium Concentration in Marine water varied between 256 to 346 mg/l**

Month	Ist Week				2nd Week			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	319	314	321	332	307	301	310	322
May'24	312	305	320	334	325	316	335	346
June'24	312	298	322	335	301	285	309	318
July'24	289	278	301	311	281	270	295	306
Aug'24	298	286	301	324	306	298	312	332
Sept'24	275	256	288	309	290	273	305	326
Month	**3rd Week**				**4th Week**			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	321	311	325	336	327	319	332	343
May'24	317	304	321	332	306	291	314	323
June'24	293	276	301	309	305	290	314	323
July'24	276	265	289	301	287	273	297	310
Aug'24	314	305	320	345	299	285	309	331
Sept'24	298	281	312	334	284	266	298	317

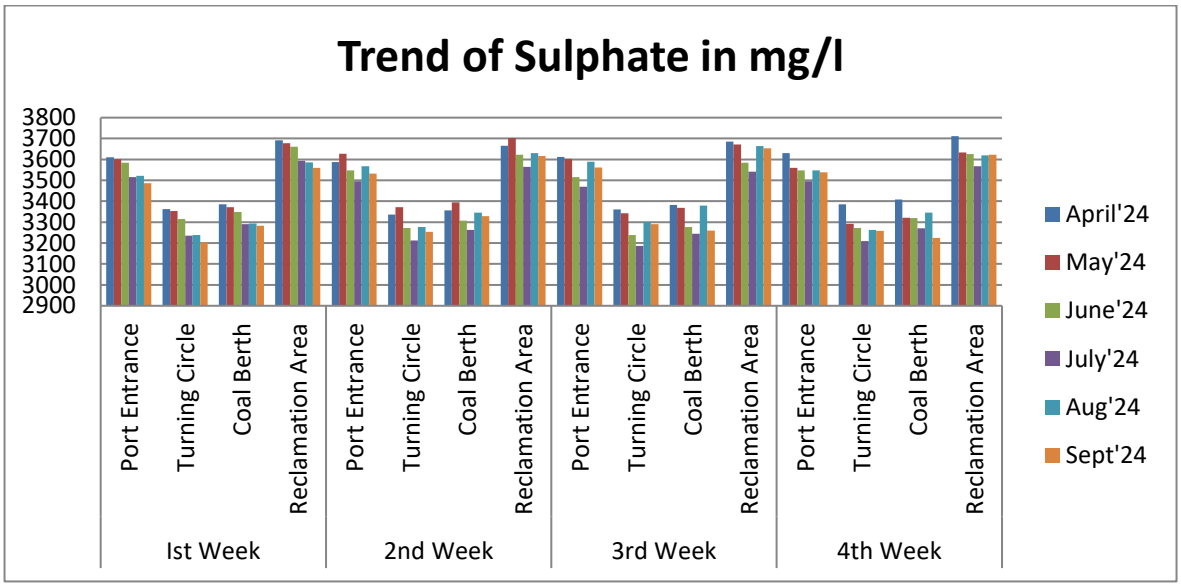
Self-Certified Half Yearly Compliance status (for the period from April 2024 to September 2024) on the conditions stipulated in EC & CRZ Clearance of MoEF &CC, CTE & CTO Orders of APPCB issued to M/s. Adani Krishnapatnam Port Limited, SPSR District,



❖ **Chloride concentration in Marine water varied between 20117 to 21056 mg/l**

Month	Ist Week				2nd Week			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	20578	20844	20898	20986	20521	20798	20860	20919
May'24	20537	20814	20859	20952	20618	20895	20952	21056
June'24	20542	20285	20886	20996	20628	20361	20782	20883
July'24	20558	20280	20705	20825	20496	20219	20634	20761
Aug'24	20575	20319	20741	20871	20653	20403	20828	20963
Sept'24	20377	20117	20505	20700	20473	20231	20613	20828
Month	**3rd Week**				**4th Week**			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	20585	20843	20908	20970	20623	20889	20951	21036
May'24	20553	20828	20879	20978	20460	20211	20795	20891
June'24	20552	20280	20704	20802	20634	20351	20789	20903
July'24	20424	20155	20571	20702	20511	20248	20672	20795
Aug'24	20717	20470	20882	21028	20597	20342	20716	20912
Sept'24	20561	20312	20702	20923	20443	20188	20606	20803

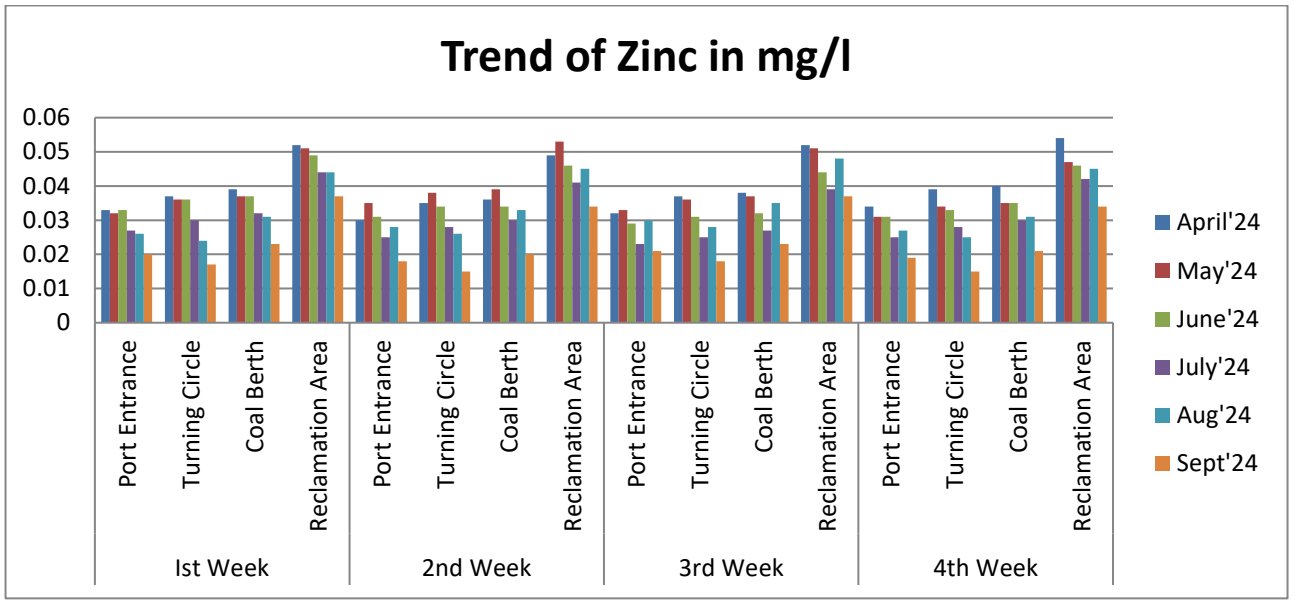
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- **Sulphate concentration in Marine water varied between 3187 to 3712 mg/l**

Month	Ist Week				2nd Week			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	3610	3362	3385	3692	3587	3337	3357	3665
May'24	3601	3354	3372	3678	3628	3371	3395	3702
June'24	3584	3315	3349	3661	3548	3272	3307	3623
July'24	3516	3236	3290	3593	3495	3212	3263	3564
Aug'24	3521	3238	3294	3586	3567	3276	3345	3631
Sept'24	3487	3203	3283	3560	3533	3254	3329	3617
Month	**3rd Week**				**4th Week**			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	3612	3361	3383	3686	3630	3386	3408	3712
May'24	3602	3343	3368	3671	3560	3292	3321	3633
June'24	3516	3238	3276	3585	3548	3272	3319	3626
July'24	3469	3187	3244	3541	3495	3210	3271	3567
Aug'24	3589	3301	3379	3664	3547	3263	3346	3619
Sept'24	3561	3290	3260	3654	3538	3258	3224	3623

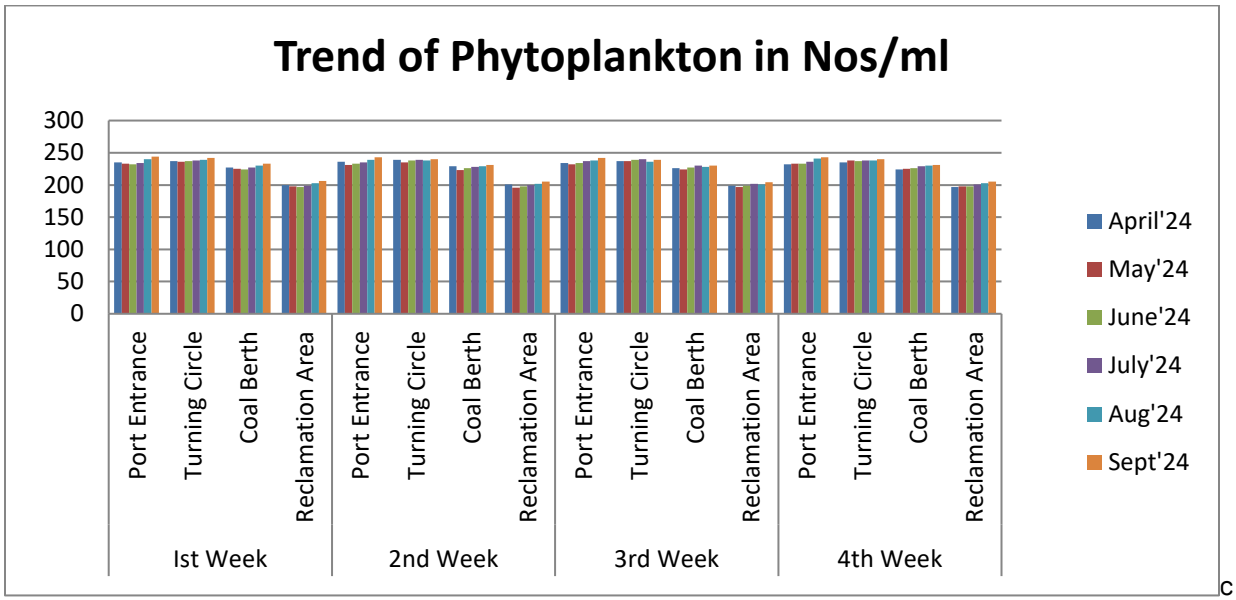
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- **Zinc concentration in Marine water varied between 0.015 to 0.054 mg/l**

Month	Ist Week				2nd Week			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	0.033	0.037	0.039	0.052	0.03	0.035	0.036	0.049
May'24	0.032	0.036	0.037	0.051	0.035	0.038	0.039	0.053
June'24	0.033	0.036	0.037	0.049	0.031	0.034	0.034	0.046
July'24	0.027	0.03	0.032	0.044	0.025	0.028	0.03	0.041
Aug'24	0.026	0.024	0.031	0.044	0.028	0.026	0.033	0.045
Sept'24	0.02	0.017	0.023	0.037	0.018	0.015	0.02	0.034
Month	**3rd Week**				**4th Week**			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	0.032	0.037	0.038	0.052	0.034	0.039	0.04	0.054
May'24	0.033	0.036	0.037	0.051	0.031	0.034	0.035	0.047
June'24	0.029	0.031	0.032	0.044	0.031	0.033	0.035	0.046
July'24	0.023	0.025	0.027	0.039	0.025	0.028	0.03	0.042
Aug'24	0.03	0.028	0.035	0.048	0.027	0.025	0.031	0.045
Sept'24	0.021	0.018	0.023	0.037	0.019	0.015	0.021	0.034

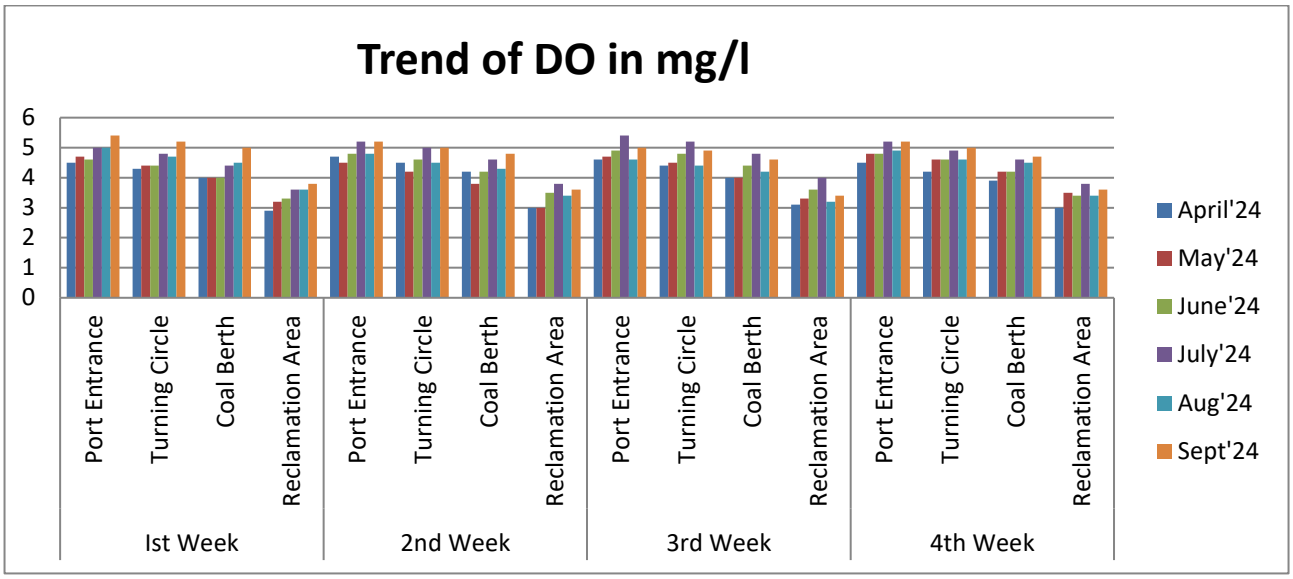
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❖ **Phytoplankton in Marine water varied between 196 to 244 No./ml**

Month	Ist Week				2nd Week			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	235	237	227	200	236	239	229	201
May'24	233	236	225	198	231	235	223	196
June'24	232	237	224	197	233	238	226	198
July'24	234	238	227	199	235	239	228	200
Aug'24	240	239	230	203	239	238	229	202
Sept'24	244	242	233	206	243	240	231	205
	3rd Week				4th Week			
Month	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	234	237	226	199	232	235	224	197
May'24	232	237	224	197	233	238	225	198
June'24	234	239	227	199	233	237	226	198
July'24	237	240	230	202	236	238	229	201
Aug'24	238	236	228	201	241	238	230	203
Sept'24	242	239	230	204	243	240	231	205

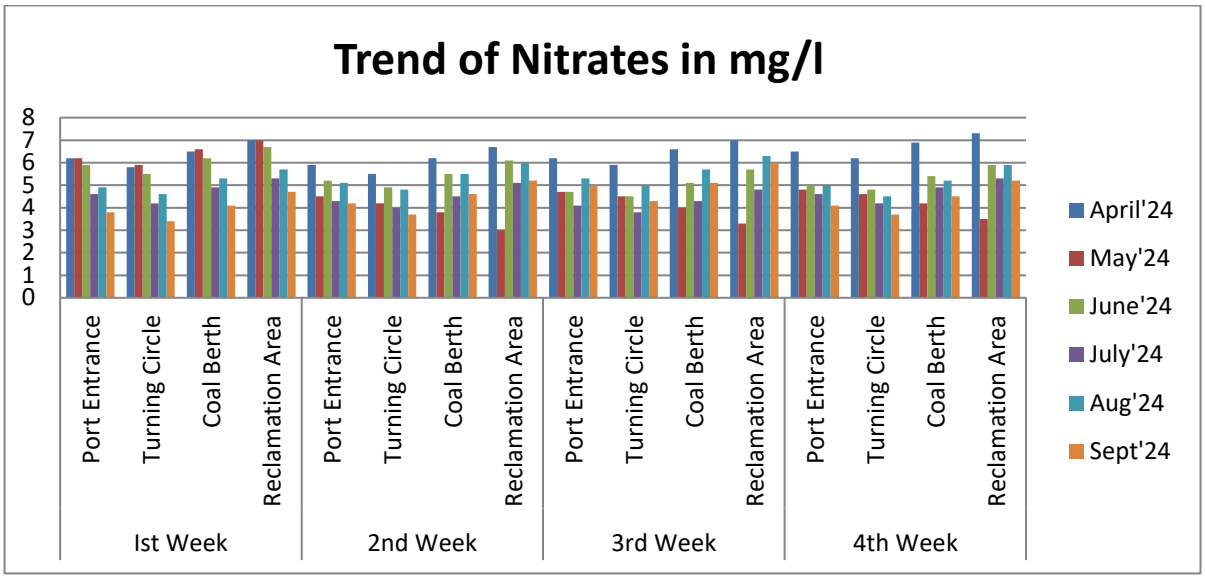
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- **DO in Marine water varied between 2.9 to 5.4 mg/l**

Month	Ist Week				2nd Week			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	4.5	4.3	4	2.9	4.7	4.5	4.2	3
May'24	4.7	4.4	4	3.2	4.5	4.2	3.8	3
June'24	4.6	4.4	4	3.3	4.8	4.6	4.2	3.5
July'24	5	4.8	4.4	3.6	5.2	5	4.6	3.8
Aug'24	5	4.7	4.5	3.6	4.8	4.5	4.3	3.4
Sept'24	5.4	5.2	5	3.8	5.2	5	4.8	3.6
Month	**3rd Week**				**4th Week**			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	4.6	4.4	4	3.1	4.5	4.2	3.9	3
May'24	4.7	4.5	4	3.3	4.8	4.6	4.2	3.5
June'24	4.9	4.8	4.4	3.6	4.8	4.6	4.2	3.4
July'24	5.4	5.2	4.8	4	5.2	4.9	4.6	3.8
Aug'24	4.6	4.4	4.2	3.2	4.9	4.6	4.5	3.4
Sept'24	5	4.9	4.6	3.4	5.2	5	4.7	3.6

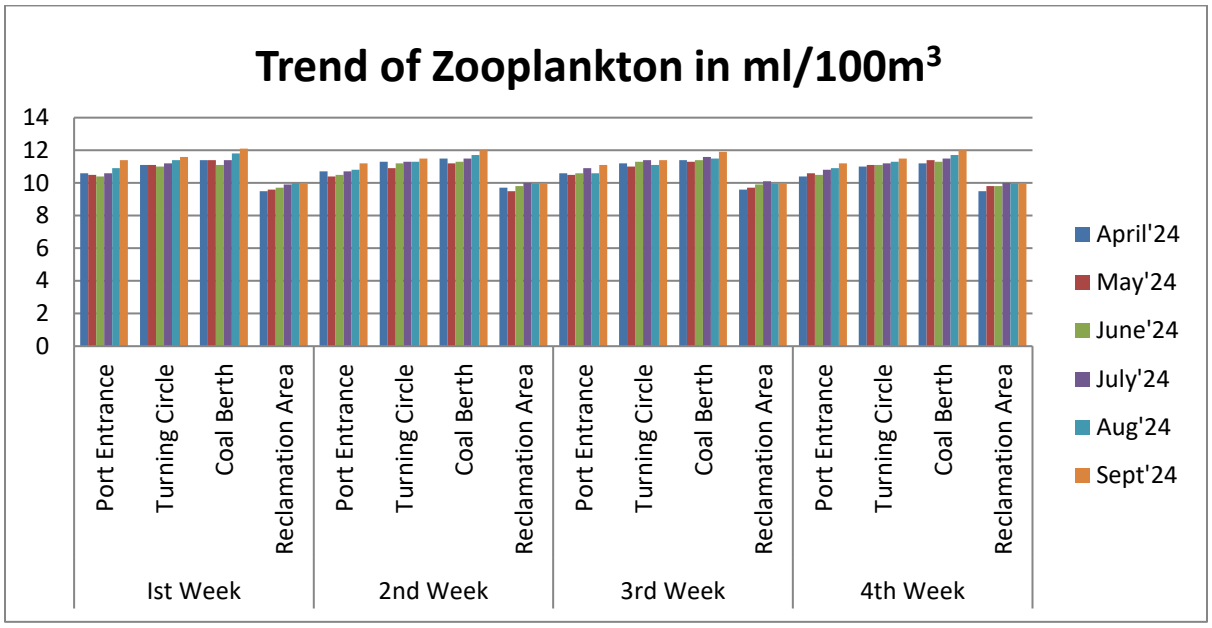
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❖ **Nitrates in Marine water varied between 3.0 to 7.3 mg/l**

Month	Ist Week				2nd Week			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	6.2	5.8	6.5	7	5.9	5.5	6.2	6.7
May'24	6.2	5.9	6.6	7	4.5	4.2	3.8	3
June'24	5.9	5.5	6.2	6.7	5.2	4.9	5.5	6.1
July'24	4.6	4.2	4.9	5.3	4.3	4	4.5	5.1
Aug'24	4.9	4.6	5.3	5.7	5.1	4.8	5.5	6
Sept'24	3.8	3.4	4.1	4.7	4.2	3.7	4.6	5.2
Month	**3rd Week**				**4th Week**			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	6.2	5.9	6.6	7	6.5	6.2	6.9	7.3
May'24	4.7	4.5	4	3.3	4.8	4.6	4.2	3.5
June'24	4.7	4.5	5.1	5.7	5	4.8	5.4	5.9
July'24	4.1	3.8	4.3	4.8	4.6	4.2	4.9	5.3
Aug'24	5.3	5	5.7	6.3	5	4.5	5.2	5.9
Sept'24	5	4.3	5.1	6	4.1	3.7	4.5	5.2

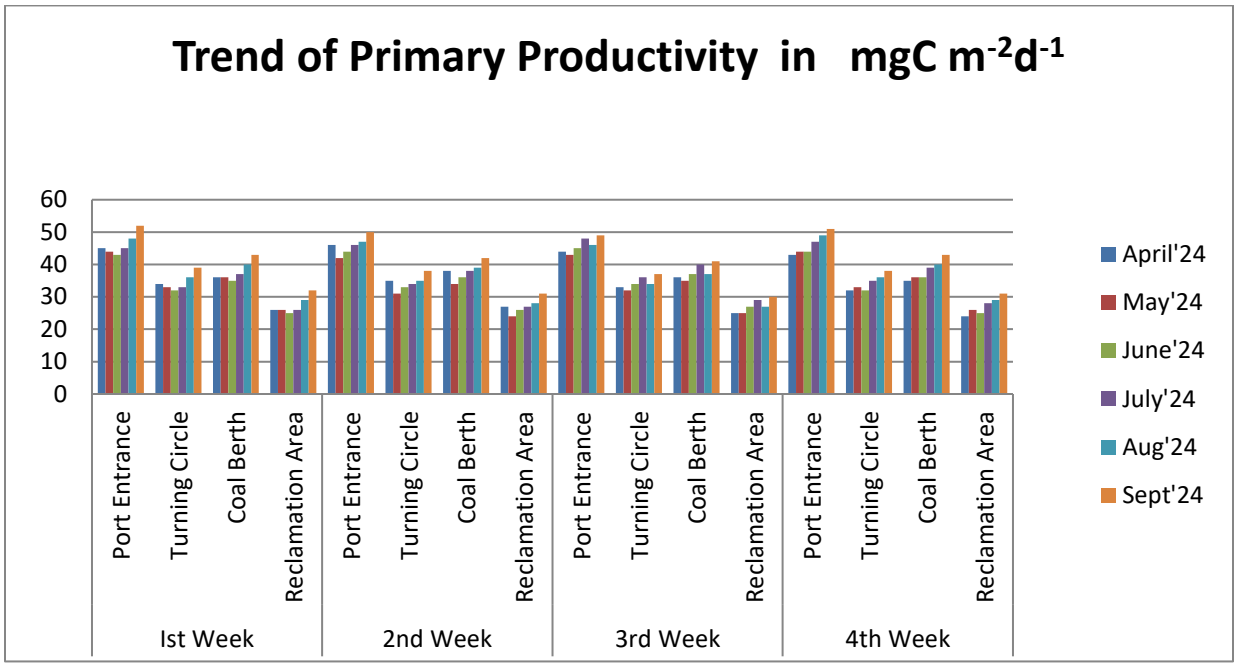
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❖ **Zoo plankton in Marine water varied between 9.5 to 12.1 ml/100m³**

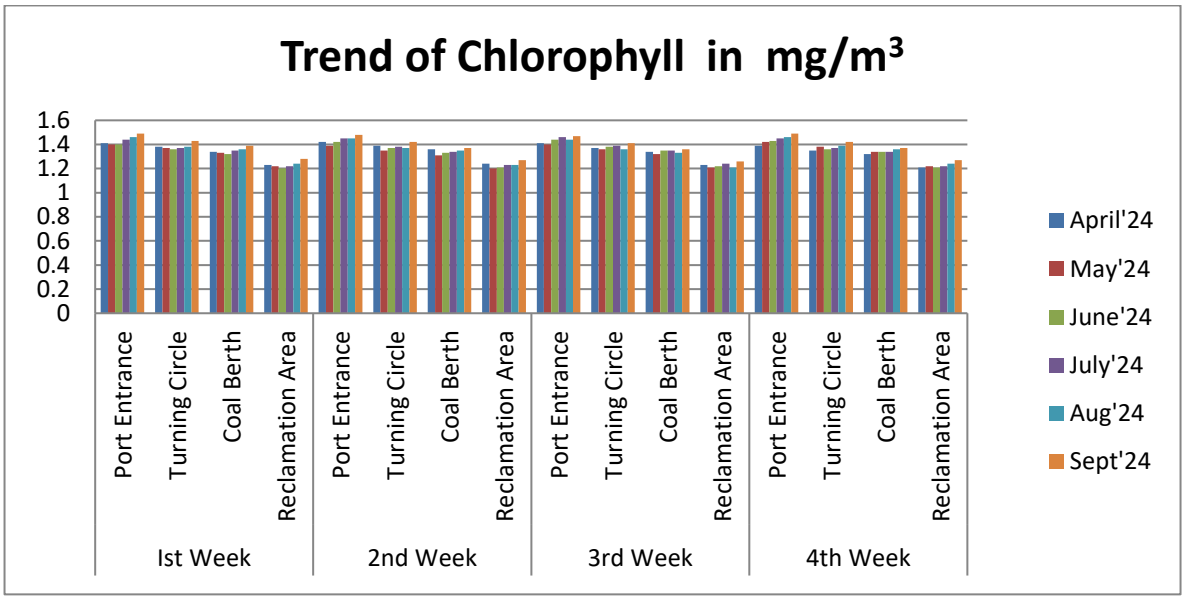
Month	Ist Week				2nd Week			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	10.6	11.1	11.4	9.5	10.7	11.3	11.5	9.7
May'24	10.5	11.1	11.4	9.6	10.4	10.9	11.2	9.5
June'24	10.4	11	11.1	9.7	10.5	11.2	11.3	9.8
July'24	10.6	11.2	11.4	9.9	10.7	11.3	11.5	10
Aug'24	10.9	11.4	11.8	9.98	10.8	11.3	11.7	9.97
Sept'24	11.4	11.6	12.1	10	11.2	11.5	12	9.99
Month	**3rd Week**				**4th Week**			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	10.6	11.2	11.4	9.6	10.4	11	11.2	9.5
May'24	10.5	11	11.3	9.7	10.6	11.1	11.4	9.8
June'24	10.6	11.3	11.4	9.9	10.5	11.1	11.3	9.8
July'24	10.9	11.4	11.6	10.1	10.8	11.2	11.5	10
Aug'24	10.6	11.1	11.5	9.95	10.9	11.3	11.7	9.97
Sept'24	11.1	11.4	11.9	9.97	11.2	11.5	12	9.98

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❖ **Primary Productivity in Marine water varied between 24 to 52 mg $m^{-2}d^{-1}$**

Month	Ist Week				2nd Week			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	45	34	36	26	46	35	38	27
May'24	44	33	36	26	42	31	34	24
June'24	43	32	35	25	44	33	36	26
July'24	45	33	37	26	46	34	38	27
Aug'24	48	36	40	29	47	35	39	28
Sept'24	52	39	43	32	50	38	42	31
Month	**3rd Week**				**4th Week**			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	44	33	36	25	43	32	35	24
May'24	43	32	35	25	44	33	36	26
June'24	45	34	37	27	44	32	36	25
July'24	48	36	40	29	47	35	39	28
Aug'24	46	34	37	27	49	36	40	29
Sept'24	49	37	41	30	51	38	43	31



- **Chlorophyll in Marine water varied between 1.2 to 1.49 mg/m³**

Month	Ist Week				2nd Week			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	1.41	1.38	1.34	1.23	1.42	1.39	1.36	1.24
May'24	1.4	1.37	1.33	1.22	1.39	1.35	1.31	1.2
June'24	1.4	1.36	1.32	1.2	1.42	1.37	1.33	1.21
July'24	1.44	1.37	1.35	1.22	1.45	1.38	1.34	1.23
Aug'24	1.46	1.38	1.36	1.24	1.45	1.37	1.35	1.23
Sept'24	1.49	1.43	1.39	1.28	1.48	1.42	1.37	1.27
Month	**3rd Week**				**4th Week**			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	1.41	1.37	1.34	1.23	1.39	1.35	1.32	1.21
May'24	1.4	1.36	1.32	1.21	1.42	1.38	1.34	1.22
June'24	1.44	1.38	1.35	1.22	1.43	1.36	1.34	1.21
July'24	1.46	1.39	1.35	1.24	1.45	1.37	1.34	1.22
Aug'24	1.44	1.36	1.33	1.21	1.46	1.39	1.36	1.24
Sept'24	1.47	1.41	1.36	1.26	1.49	1.42	1.37	1.27

Summary of Marine water quality results for six months of period April 24 – September 24

- pH - values are in the range 7.56 to 8.44
- BOD -values are in the range 2.0 to 4.0 mg/l
- COD - values are in the range 11.3 to 14.7 mg/l
- Potassium - values are in the range 256 to 346 mg/l
- Chloride - values are in the range 20117 to 21056 mg/l
- Sulphates - values are in the range to 3187 to 3712 mg/l

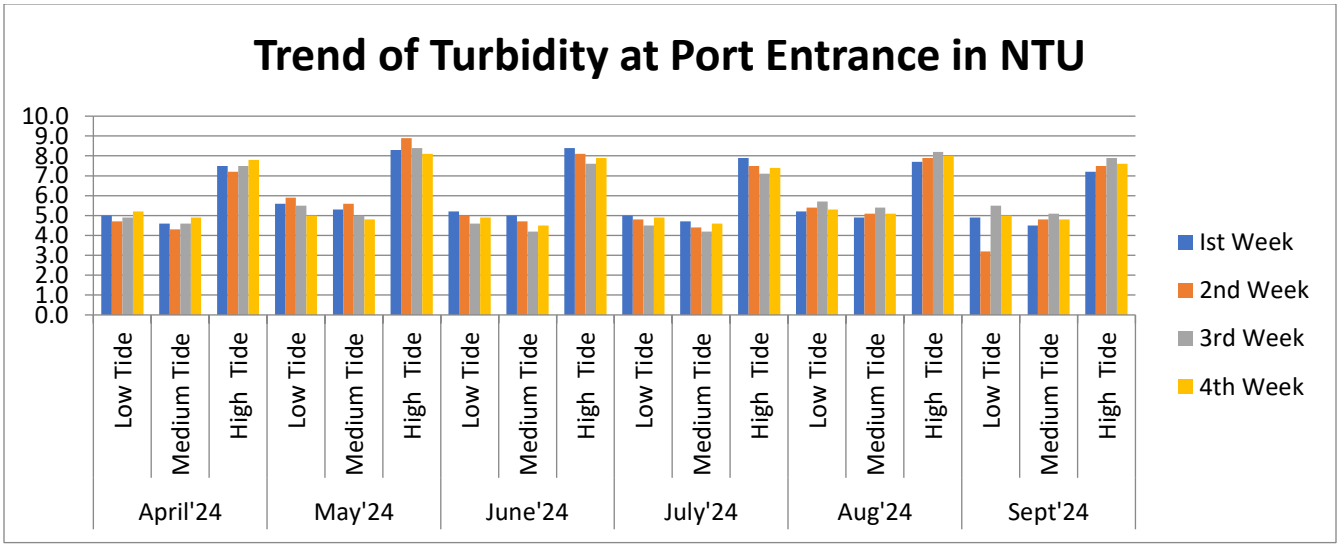
- Zinc - values are in the range 0.015 to 0.054 mg/l
- Phytoplankton - values are in the range 196 to 244 No./ml
- DO - values are in the range 2.9 to 5.4 mg/l
- Nitrates - values are in the range 3.0 to 7.3 mg/l
- Zoo plankton - values are in the range 9.50 to 12.1 ml/100m^3
- Primary productivity - values are in the range 24 to 52 mgC $m^{-2}d^{-1}$
- Chlorophyll- values are in the range 1.2 to 1.49 mg/m^3

The values are meeting the Prescribed Water quality standards for coastal waters (SW – 4) as per the MoEF & CC Notification dated 22.12.1998. AKPL is submitting the reports on monthly basis to APPCB & on Half-yearly basis to MoEF & CC.

Marine Waters Turbidity for the period from April 2024 to September 2024:

Marine water turbidity is carried out on one day every week at each of the four locations of Marine Water quality sampling (MT1, MT2 ,MT3 and MT4). Turbidity levels are monitored during Low Tide, Medium Tide and High Tide.

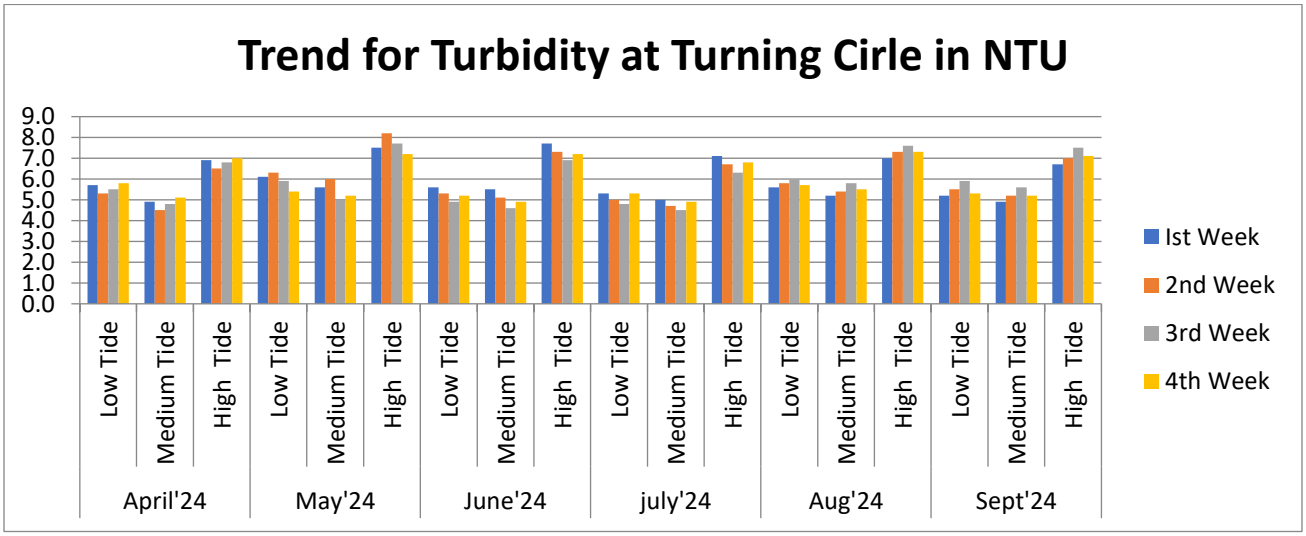
Location: Port Entrance



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Month		Ist Week	2nd Week	3rd Week	4th Week	Month		Ist Week	2nd Week	3rd Week	4th Week
April'24	Low Tide	5.0	4.7	4.9	5.2	July'24	Low Tide	8.4	8.1	7.6	7.9
	Medium Tide	4.6	4.3	4.6	4.9		Medium Tide	5	4.8	4.5	4.9
	High Tide	7.5	7.2	7.5	7.8		High Tide	4.7	4.4	4.2	4.6
May'24	Low Tide	5.6	5.9	5.5	5.0	Aug'24	Low Tide	7.9	7.5	7.1	7.4
	Medium Tide	5.3	5.6	5.0	4.8		Medium Tide	5.2	5.4	5.7	5.3
	High Tide	8.3	8.9	8.4	8.1		High Tide	4.9	5.1	5.4	5.1
June'24	Low Tide	5.2	5.0	4.6	4.9	Sept'24	Low Tide	7.7	7.9	8.2	8.0
	Medium Tide	5.0	4.7	4.2	4.5		Medium Tide	4.9	3.2	5.5	5.0
	High Tide	5.0	4.7	4.9	5.2		High Tide	4.5	4.8	5.1	4.8

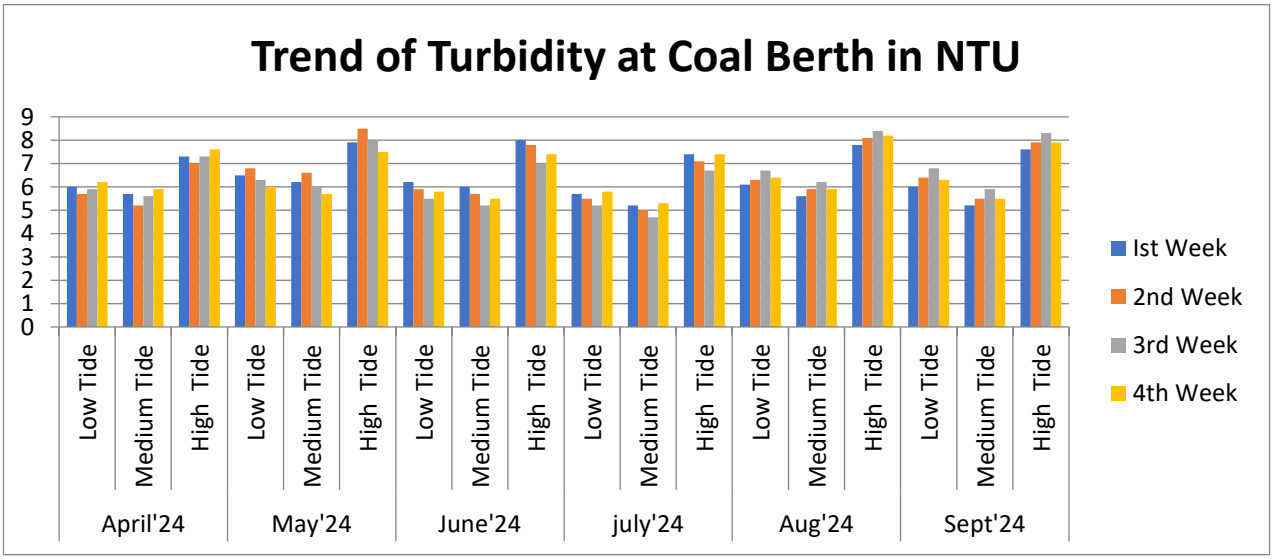
Location: Turning Circle



Month		Ist Week	2nd Week	3rd Week	4th Week	Month		Ist Week	2nd Week	3rd Week	4th Week
April'24	Low Tide	5.7	5.3	5.5	5.8	July'24	Low Tide	5.3	5	4.8	5.3
	Medium Tide	4.9	4.5	4.8	5.1		Medium Tide	5	4.7	4.5	4.9
	High Tide	6.9	6.5	6.8	7.0		High Tide	7.1	6.7	6.3	6.8

May'24	**Low Tide**	6.1	6.3	5.9	5.4	**Aug'24**	**Low Tide**	5.6	5.8	6.0	5.7
	Medium Tide	5.6	6.0	5.0	5.2		**Medium Tide**	5.2	5.4	5.8	5.5
	High Tide	7.5	8.2	7.7	7.2		**High Tide**	7.0	7.3	7.6	7.3
June'24	**Low Tide**	5.6	5.3	4.9	5.2	**Sept'24**	**Low Tide**	5.2	5.5	5.9	5.3
	Medium Tide	5.5	5.1	4.6	4.9		**Medium Tide**	4.9	5.2	5.6	5.2
	High Tide	7.7	7.3	6.9	7.2		**High Tide**	6.7	7	7.5	7.1

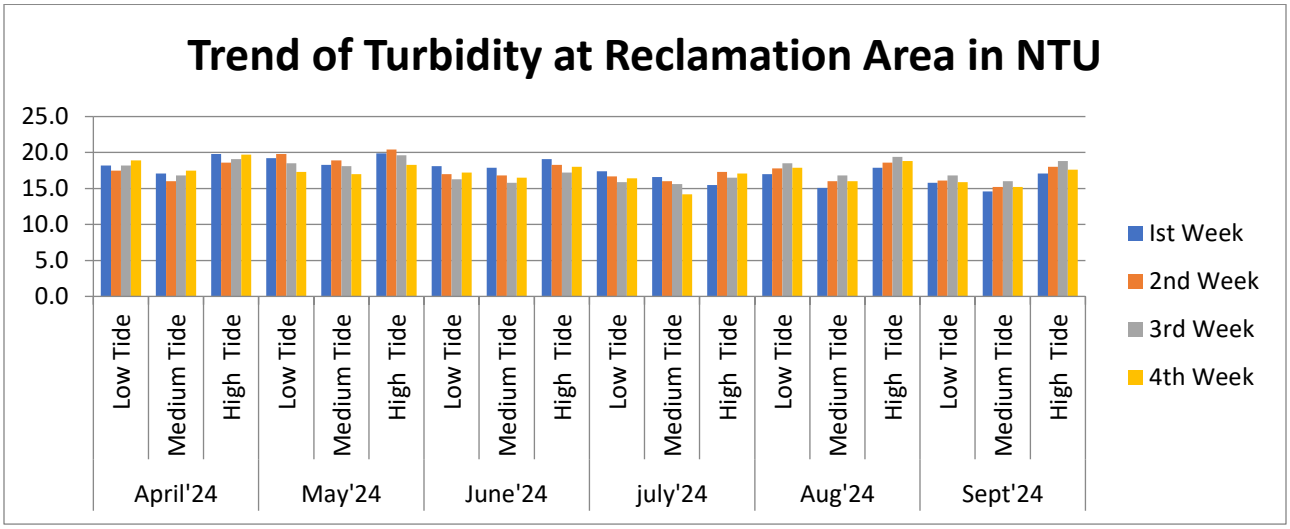
Location: Coal Berth



Month		Ist Week	2nd Week	3rd Week	4th Week	Month		Ist Week	2nd Week	3rd Week	4th Week
April'24	**Low Tide**	6	5.7	5.9	6.2	**July'24**	**Low Tide**	5.7	5.5	5.2	5.8
	Medium Tide	5.7	5.2	5.6	5.9		**Medium Tide**	5.2	5.0	4.7	5.3
	High Tide	7.3	7	7.3	7.6		**High Tide**	7.4	7.1	6.7	7.4
May'24	**Low Tide**	6.5	6.8	6.3	6	**Aug'24**	**Low Tide**	6.1	6.3	6.7	6.4
	Medium Tide	6.2	6.6	6	5.7		**Medium Tide**	5.6	5.9	6.2	5.9
	High Tide	7.9	8.5	8	7.5		**High Tide**	7.8	8.1	8.4	8.2
June'24	**Low Tide**	6.2	5.9	5.5	5.8	**Sept'24**	**Low Tide**	6	6.4	6.8	6.3

	Medium Tide	6.0	5.7	5.2	5.5		**Medium Tide**	5.2	5.5	5.9	5.5
	High Tide	8.0	7.8	7.0	7.4		**High Tide**	7.6	7.9	8.3	7.9

Location: Reclamation Area

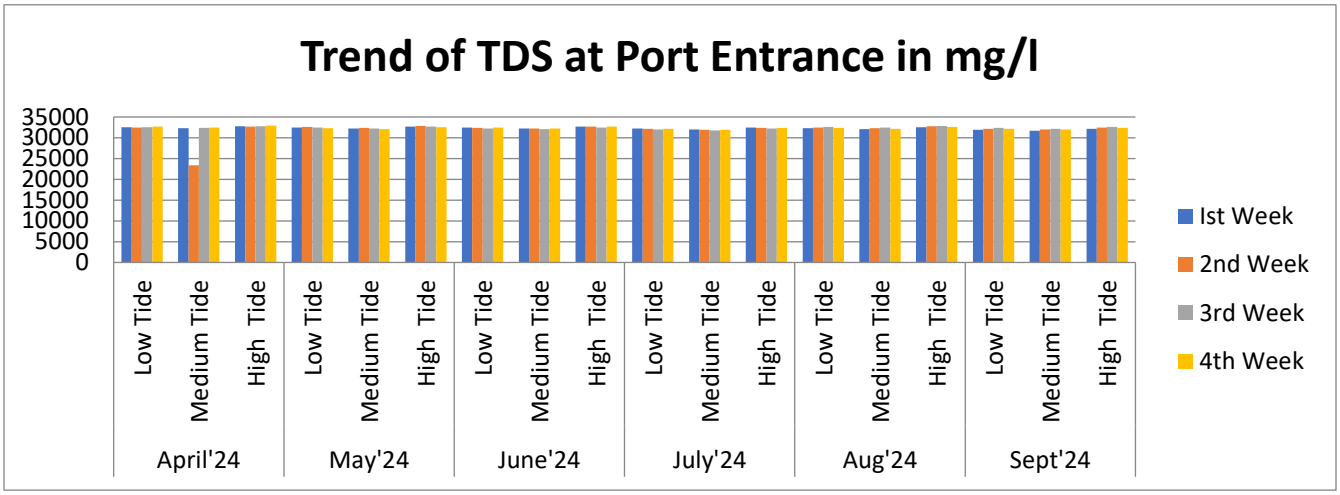


Month		Ist Week	2nd Week	3rd Week	4th Week	Month		Ist Week	2nd Week	3rd Week	4th Week
April'24	**Low Tide**	18.2	17.5	18.2	18.9	**July'24**	**Low Tide**	17.4	16.7	15.9	16.4
	Medium Tide	17.1	16.0	16.8	17.5		**Medium Tide**	16.6	16	15.6	14.2
	High Tide	19.8	18.6	19.1	19.7		**High Tide**	15.5	17.3	16.5	17.1
May'24	**Low Tide**	19.2	19.8	18.5	17.3	**Aug'24**	**Low Tide**	17.0	17.8	18.5	17.9
	Medium Tide	18.3	18.9	18.1	17.0		**Medium Tide**	15.1	16.0	16.8	16.0
	High Tide	19.9	20.4	19.6	18.3		**High Tide**	17.9	18.6	19.4	18.8
June'24	**Low Tide**	18.1	17.0	16.3	17.2	**Sept'24**	**Low Tide**	15.8	16.1	16.8	15.9
	Medium Tide	17.9	16.8	15.8	16.5		**Medium Tide**	14.6	15.2	16.0	15.2
	High Tide	19.1	18.3	17.2	18.0		**High Tide**	17.1	18.0	18.8	17.6

Summary of Turbidity: Coal berth varied between 4.7 to 8.5 NTU: Turning circle varied between 4.5 to 8.2 NTU and Approach channel varied between 3.2 to 8.9 NTU: Reclamation Area varied between 14.2 to 20.4 NTU

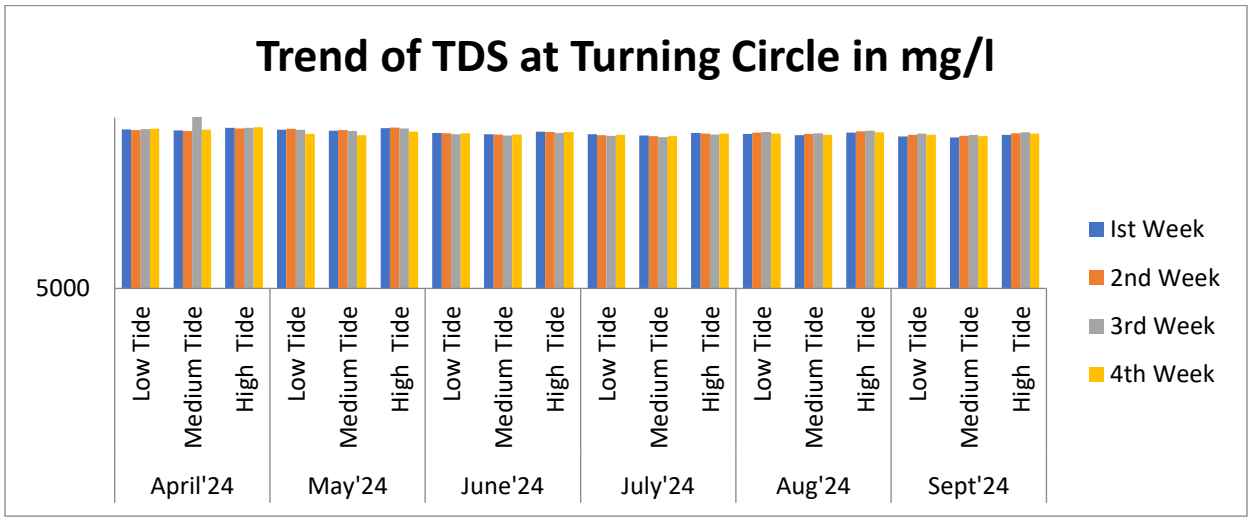
Self-Certified Half Yearly Compliance status (for the period from April 2024 to September 2024) on the conditions stipulated in EC & CRZ Clearance of MoEF &CC, CTE & CTO Orders of APPCB issued to M/s. Adani Krishnapatnam Port Limited, SPSR District,

Status of Total Dissolved Solids in Marine Water



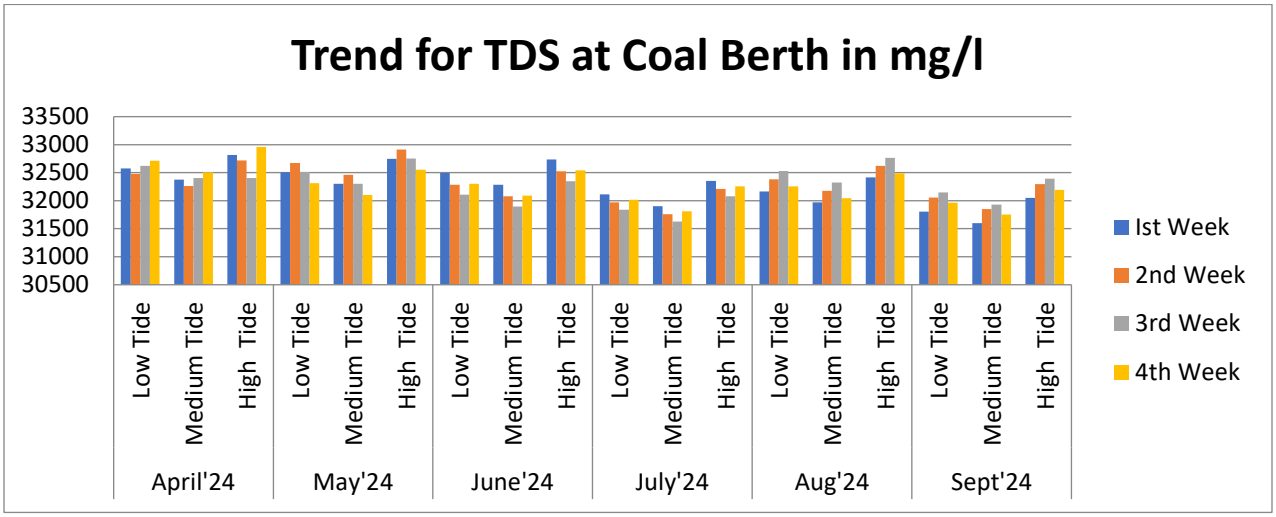
Month		Ist Week	2nd Week	3rd Week	4th Week	Month		Ist Week	2nd Week	3rd Week	4th Week
April'24	Low Tide	32548	32456	32568	32658	July'24	Low Tide	32243	32115	31976	32145
	Medium Tide	32339	23338	32358	32445		Medium Tide	32029	31905	31766	31935
	High Tide	32789	32691	32806	32895		High Tide	32485	32355	32216	32385
May'24	Low Tide	32470	32609	32477	32275	Aug'24	Low Tide	32298	32496	32642	32375
	Medium Tide	32260	32399	32267	32065		Medium Tide	32092	32287	32435	32174
	High Tide	32710	32849	32717	32515		High Tide	32541	32743	32876	32627
June'24	Low Tide	32431	32413	32249	32423	Sept'24	Low Tide	31928	32186	32367	32176
	Medium Tide	32221	32203	32039	32213		Medium Tide	31724	31986	32164	31962
	High Tide	32671	32653	32489	32663		High Tide	32174	32428	32619	32415

Self-Certified Half Yearly Compliance status (for the period from April 2024 to September 2024) on the conditions stipulated in EC & CRZ Clearance of MoEF &CC, CTE & CTO Orders of APPCB issued to M/s. Adani Krishnapatnam Port Limited, SPSR District,



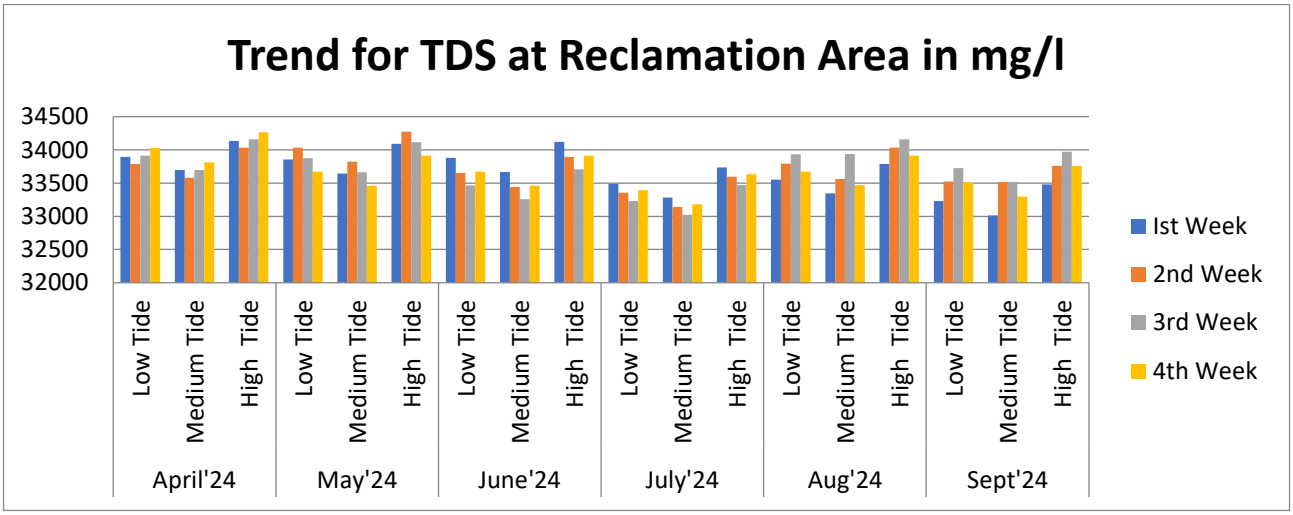
Month		Ist Week	2nd Week	3rd Week	4th Week	Month		Ist Week	2nd Week	3rd Week	4th Week
April'24	Low Tide	32951	32830	32961	33064	July'24	Low Tide	32063	31933	31800	31971
	Medium Tide	32734	32623	323749	32856		Medium Tide	31851	31723	31590	31761
	High Tide	33197	33078	33196	33304		High Tide	32294	32173	32040	32211
May'24	Low Tide	32891	33027	32878	32135	Aug'24	Low Tide	32148	32347	32487	32198
	Medium Tide	32681	32817	32668	31920		Medium Tide	31937	32132	32274	31997
	High Tide	33131	33267	33118	32515		High Tide	32384	32588	32719	32445
June'24	Low Tide	32292	32250	32074	32237	Sept'24	Low Tide	31719	31996	32183	31978
	Medium Tide	32082	32040	31864	32027		Medium Tide	31516	31788	31982	31748
	High Tide	32532	32490	32314	32477		High Tide	31963	32241	32439	32208

Self-Certified Half Yearly Compliance status (for the period from April 2024 to September 2024) on the conditions stipulated in EC & CRZ Clearance of MoEF &CC, CTE & CTO Orders of APPCB issued to M/s. Adani Krishnapatnam Port Limited, SPSR District,



Month		Ist Week	2nd Week	3rd Week	4th Week	Month		Ist Week	2nd Week	3rd Week	4th Week
April'2	Low Tide	32578	32476	32619	32714	July'24	Low Tide	32116	31969	31840	32018
	Medium Tide	32375	32260	32405	32508		Medium Tide	31902	31759	31630	31808
	High Tide	32818	32716	32405	32957		High Tide	32353	32209	32080	32258
May'24	Low Tide	32509	32673	32512	32312	Aug'24	Low Tide	32163	32382	32528	32257
	Medium Tide	32299	32463	32302	32102		Medium Tide	31968	32178	32327	32045
	High Tide	32749	32913	32752	32552		High Tide	32416	32621	32763	32491
June'24	Low Tide	32496	32287	32107	32300	Sept'24	Low Tide	31806	32058	32148	31966
	Medium Tide	32286	32077	31897	32090		Medium Tide	31598	31852	31932	31751
	High Tide	32736	32527	32347	32540		High Tide	32052	32298	32392	32193

Self-Certified Half Yearly Compliance status (for the period from April 2024 to September 2024) on the conditions stipulated in EC & CRZ Clearance of MoEF &CC, CTE & CTO Orders of APPCB issued to M/s. Adani Krishnapatnam Port Limited, SPSR District,



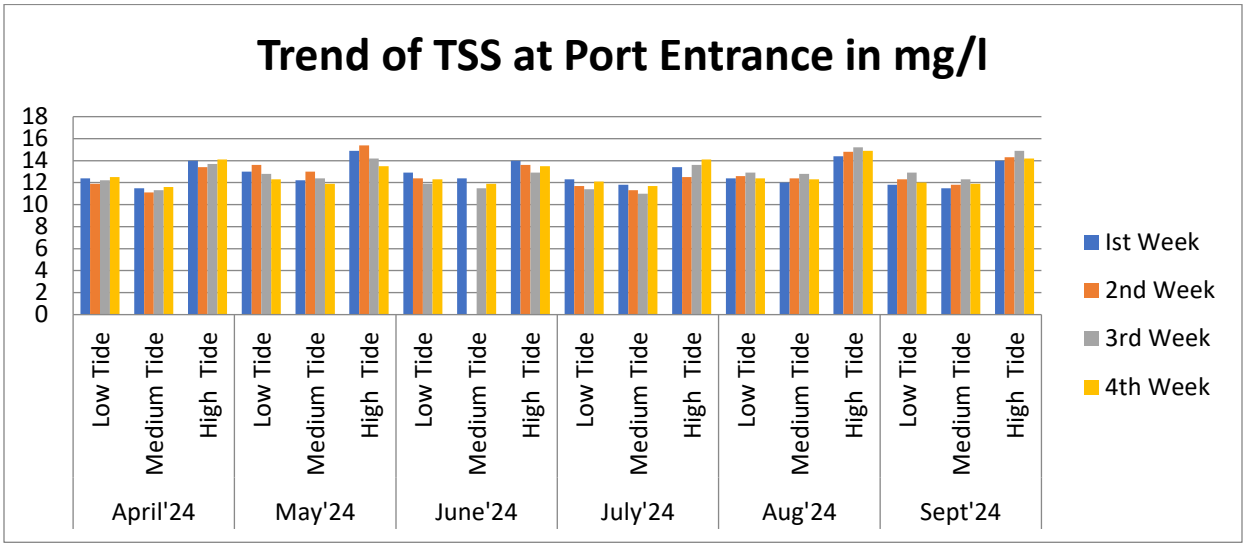
Month		Ist Week	2nd Week	3rd Week	4th Week	Month		Ist Week	2nd Week	3rd Week	4th Week
April'24	Low Tide	33896	33788	33914	34028	July'24	Low Tide	33491	33354	33231	33392
	Medium Tide	33697	33581	33698	33814		Medium Tide	33284	33144	33021	33182
	High Tide	34137	34034	34158	34263		High Tide	33734	33594	33471	33632
May'24	Low Tide	33853	34033	33874	33671	Aug'24	Low Tide	33551	33795	33934	33673
	Medium Tide	33643	33823	33664	33461		Medium Tide	33346	33562	33938	33468
	High Tide	34093	34273	34114	33911		High Tide	33786	34033	34159	33915
June'24	Low Tide	33878	33653	33467	33672	Sept'24	Low Tide	33229	33521	33723	33510
	Medium Tide	33668	33443	33257	33462		Medium Tide	33012	33519	33518	33297
	High Tide	34118	33893	33707	33912		High Tide	33478	33761	33971	33758

Summary of TDS of Marine water quality results

- **TDS** - Values are in the range of 32518 to 33453 mg/l at Port Entrance (Approach Channel).
  - Values are in the range of 32771 to 33665 mg/l at Turning Circle
  - Values are in the range of 32810 to 33743 mg/l at Coal Berth
  - Values are in range of 33623 to 34810 at Reclamation Area

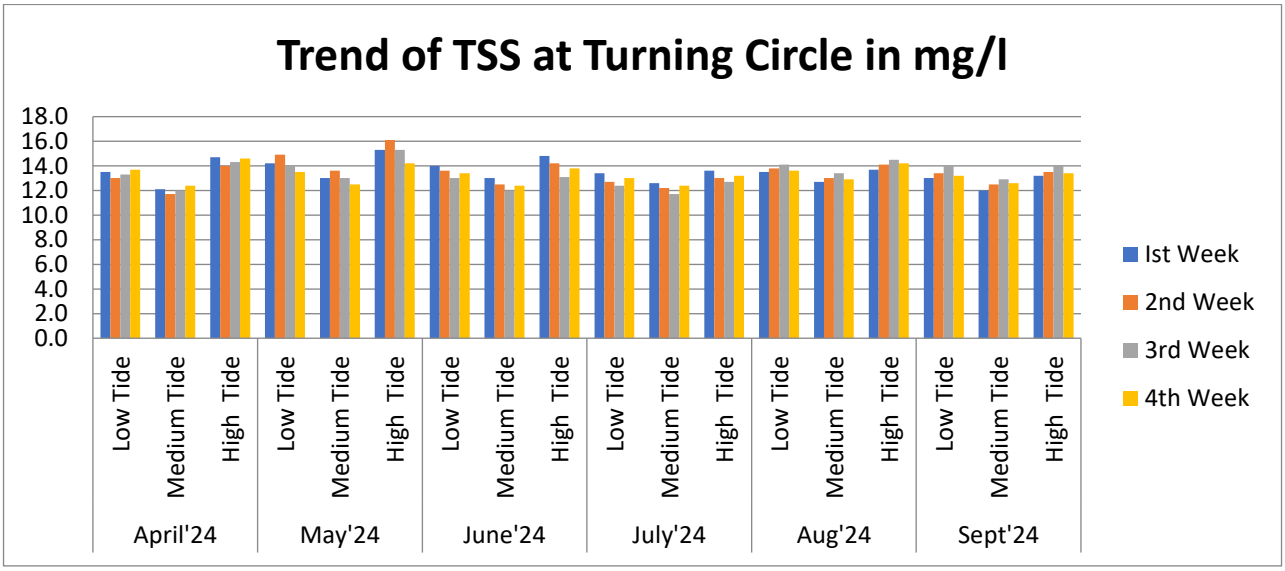
Status of Total Suspended Solids in Marine Water

Self-Certified Half Yearly Compliance status (for the period from April 2024 to September 2024) on the conditions stipulated in EC & CRZ Clearance of MoEF &CC, CTE & CTO Orders of APPCB issued to M/s. Adani Krishnapatnam Port Limited, SPSR District,



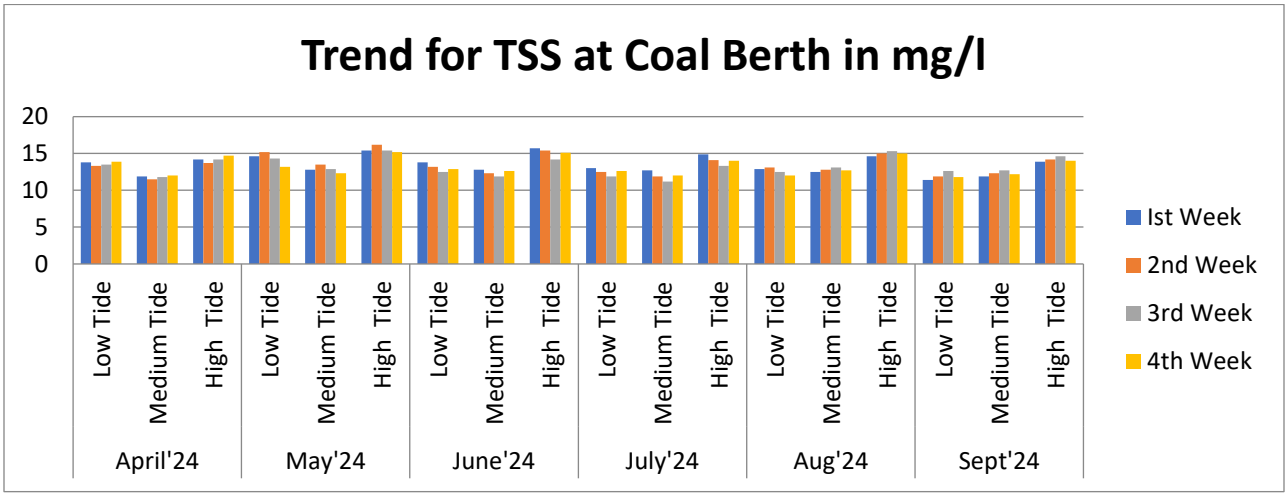
Month		Ist Week	2nd Week	3rd Week	4th Week	Month		Ist Week	2nd Week	3rd Week	4th Week
April'24	Low Tide	12.4	11.9	12.2	12.5	July'24	Low Tide	12.3	11.7	11.4	12.1
	Medium Tide	11.5	11.1	11.3	11.6		Medium Tide	11.8	11.3	11	11.7
	High Tide	14	13.4	13.7	14.1		High Tide	13.4	12.5	13.6	14.1
May'24	Low Tide	13	13.6	12.8	12.3	Aug'24	Low Tide	12.4	12.6	12.9	12.4
	Medium Tide	12.2	13	12.4	11.9		Medium Tide	12.0	12.4	12.8	12.3
	High Tide	14.9	15.4	14.2	13.5		High Tide	14.4	14.8	15.2	14.9
June'24	Low Tide	12.9	12.4	11.9	12.3	Sept'24	Low Tide	11.8	12.3	12.9	12
	Medium Tide	12.4	12.0.	11.5	11.9		Medium Tide	11.5	11.8	12.3	11.9
	High Tide	14.0	13.6	12.9	13.5		High Tide	14	14.3	14.9	14.2

Self-Certified Half Yearly Compliance status (for the period from April 2024 to September 2024) on the conditions stipulated in EC & CRZ Clearance of MoEF &CC, CTE & CTO Orders of APPCB issued to M/s. Adani Krishnapatnam Port Limited, SPSR District,



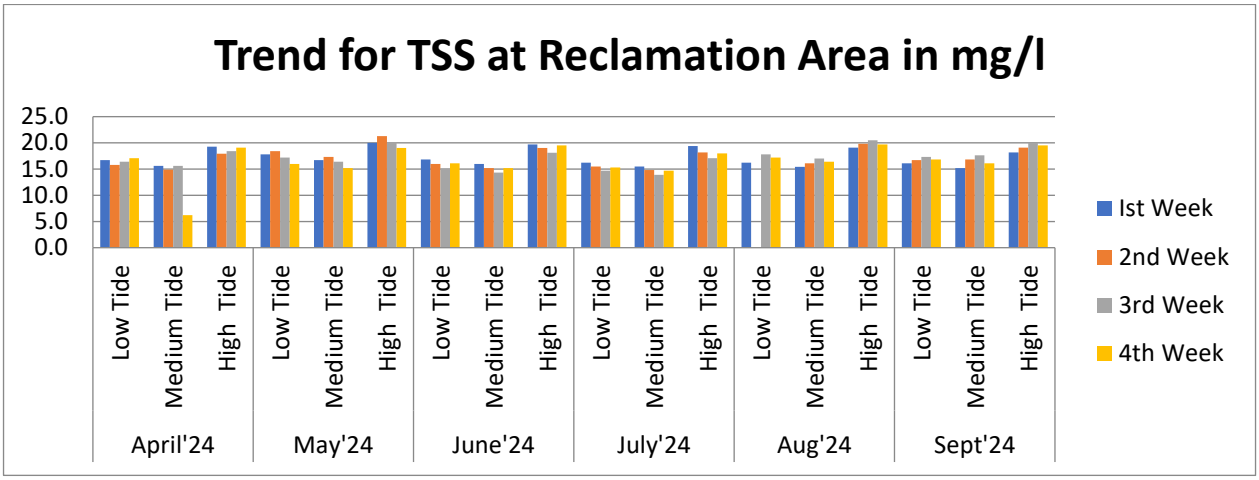
Month		Ist Week	2nd Week	3rd Week	4th Week	Month		Ist Week	2nd Week	3rd Week	4th Week
April'24	Low Tide	13.5	13.0	13.3	13.7	July'24	Low Tide	13.4	12.7	12.4	13.0
	Medium Tide	12.1	11.7	12.0	12.4		Medium Tide	12.6	12.2	11.7	12.4
	High Tide	14.7	14.0	14.3	14.6		High Tide	13.6	13.0	12.7	13.2
May'24	Low Tide	14.2	14.9	14	13.5	Aug'24	Low Tide	13.5	13.8	14.1	13.6
	Medium Tide	13	13.6	13	12.5		Medium Tide	12.7	13	13.4	12.9
	High Tide	15.3	16.1	15.3	14.2		High Tide	13.7	14.1	14.5	14.2
June'24	Low Tide	14.0	13.6	13.0	13.4	Sept'24	Low Tide	13	13.4	14	13.2
	Medium Tide	13.0	12.5	12.0	12.4		Medium Tide	12	12.5	12.9	12.6
	High Tide	14.8	14.2	13.1	13.8		High Tide	13.2	13.5	14	13.4

Self-Certified Half Yearly Compliance status (for the period from April 2024 to September 2024) on the conditions stipulated in EC & CRZ Clearance of MoEF &CC, CTE & CTO Orders of APPCB issued to M/s. Adani Krishnapatnam Port Limited, SPSR District,



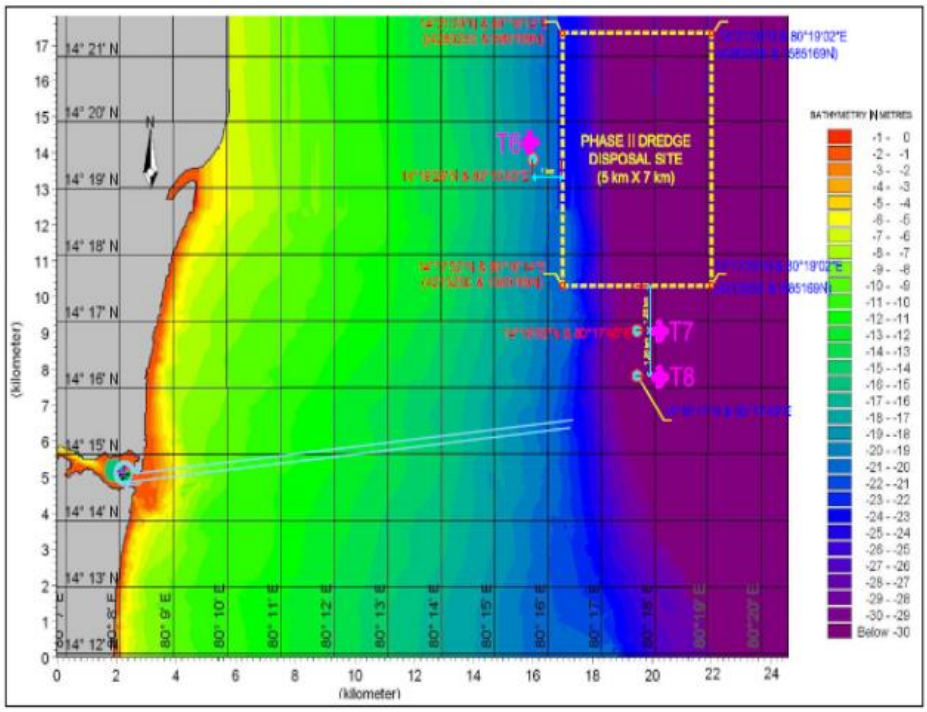
Month		Ist Week	2nd Week	3rd Week	4th Week	Month		Ist Week	2nd Week	3rd Week	4th Week
April'24	Low Tide	13.8	13.3	13.5	13.9	July'24	Low Tide	13.0	12.5	11.9	12.6
	Medium Tide	11.9	11.5	11.8	12		Medium Tide	12.7	11.9	11.2	12.0
	High Tide	14.2	13.7	14.2	14.7		High Tide	14.9	14.1	13.3	14.0
May'24	Low Tide	14.6	15.2	14.3	13.2	Aug'24	Low Tide	12.9	13.1	12.5	12.0
	Medium Tide	12.8	13.5	12.9	12.3		Medium Tide	12.5	12.8	13.1	12.7
	High Tide	15.4	16.2	15.4	15.2		High Tide	14.6	15.0	15.3	15.0
June'24	Low Tide	13.8	13.2	12.5	12.9	Sept'24	Low Tide	11.4	11.9	12.6	11.8
	Medium Tide	12.8	12.3	11.9	12.6		Medium Tide	11.9	12.3	12.7	12.2
	High Tide	15.7	15.4	14.2	15.1		High Tide	13.9	14.2	14.6	14

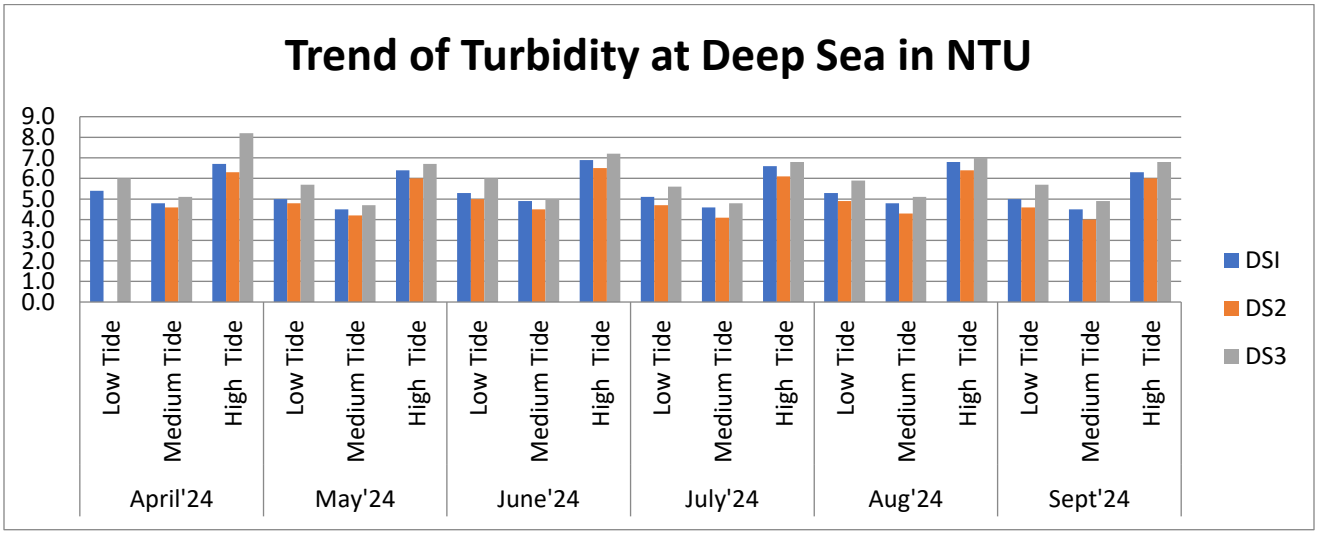
Self-Certified Half Yearly Compliance status (for the period from April 2024 to September 2024) on the conditions stipulated in EC & CRZ Clearance of MoEF &CC, CTE & CTO Orders of APPCB issued to M/s. Adani Krishnapatnam Port Limited, SPSR District,



Month		Ist Week	2nd Week	3rd Week	4th Week	Month		Ist Week	2nd Week	3rd Week	4th Week
April'24	Low Tide	16.7	15.8	16.4	17.1	July'24	Low Tide	16.2	15.5	14.7	15.3
	Medium Tide	15.6	14.9	15.6	6.2		Medium Tide	15.5	14.8	13.9	14.7
	High Tide	19.3	17.9	18.4	19.1		High Tide	19.4	18.2	17.1	18
May'24	Low Tide	17.8	18.4	17.2	16.0	Aug'24	Low Tide	16.2	17..0	17.8	17.2
	Medium Tide	16.7	17.3	16.4	15.2		Medium Tide	15.4	16.1	17.0	16.4
	High Tide	20.0	21.3	20.1	19.0		High Tide	19.1	19.8	20.5	19.7
June'24	Low Tide	16.8	16	15.1	16.1	Sept'24	Low Tide	16.1	16.7	17.3	16.8
	Medium Tide	16	15.2	14.3	15.2		Medium Tide	15.2	16.8	17.6	16.1
	High Tide	19.7	19	18.1	19.5		High Tide	18.2	19.1	20	19.5

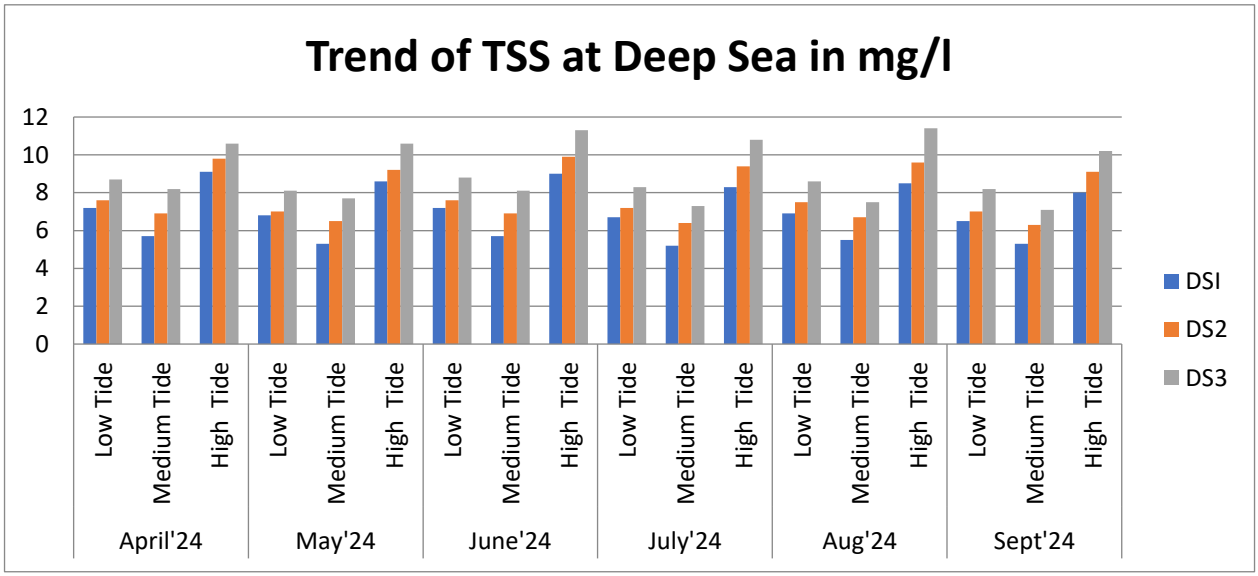
Status of Deep Sea Water Quality





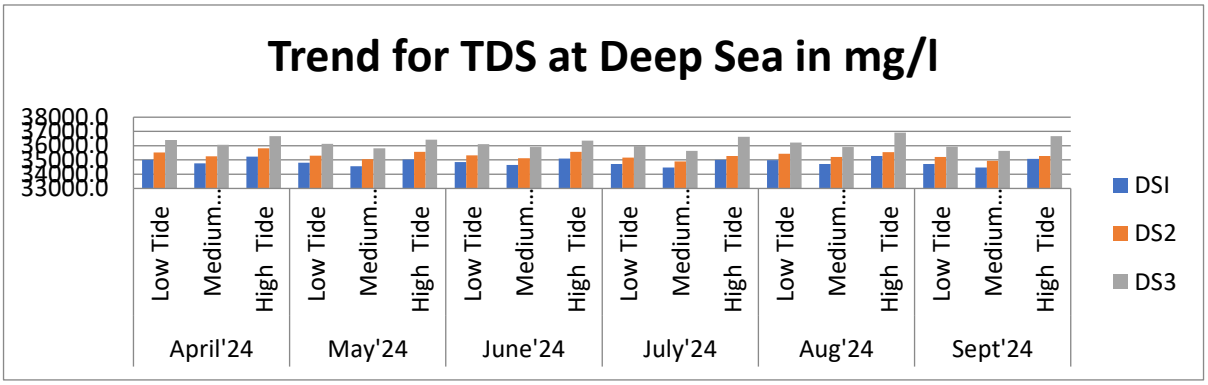
Month		DSI	DS2	DS3	Month		DSI	DS2	DS3
April'24	Low Tide	5.4	5.0.	6.0	July'24	Low Tide	5.1	4.7	5.6
	Medium Tide	4.8	4.6	5.1		Medium Tide	4.6	4.1	4.8

	High Tide	6.7	6.3	8.2		**High Tide**	6.6	6.1	6.8
May'24	**Low Tide**	5.0	4.8	5.7	**Aug'24**	**Low Tide**	5.3	4.9	5.9
	Medium Tide	4.5	4.2	4.7		**Medium Tide**	4.8	4.3	5.1
	High Tide	6.4	6.0	6.7		**High Tide**	6.8	6.4	7.0
June'24	**Low Tide**	5.3	5	6	**Sept'24**	**Low Tide**	5	4.6	5.7
	Medium Tide	4.9	4.5	5		**Medium Tide**	4.5	4	4.9
	High Tide	6.9	6.5	7.2		**High Tide**	6.3	6	6.8



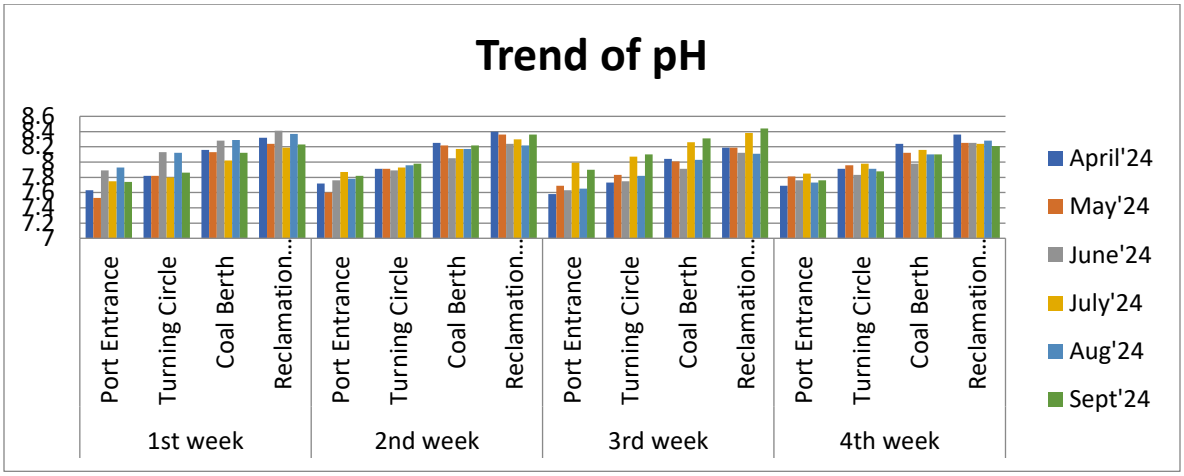
Month		**DSI**	**DS2**	**DS3**	**Month**		**DSI**	**DS2**	**DS3**
April'24	**Low Tide**	7.2	7.6	8.7	**July'24**	**Low Tide**	6.7	7.2	8.3
	Medium Tide	5.7	6.9	8.2		**Medium Tide**	5.2	6.4	7.3
	High Tide	9.1	9.8	10.6		**High Tide**	8.3	9.4	10.8
May'24	**Low Tide**	6.8	7.0	8.1	**Aug'24**	**Low Tide**	6.9	7.5	8.6
	Medium Tide	5.3	6.5	7.7		**Medium Tide**	5.5	6.7	7.5
	High Tide	8.6	9.2	10.6		**High Tide**	8.5	9.6	11.4
June'24	**Low Tide**	7.2	7.6	8.8	**Sept'24**	**Low Tide**	6.5	7.0	8.2

	Medium Tide	5.7	6.9	8.1		**Medium Tide**	5.3	6.3	7.1
	High Tide	9	9.9	11.3		**High Tide**	8.0	9.1	10.2



Month		DSI	DS2	DS3	Month		DSI	DS2	DS3
April'24	**Low Tide**	35011.0	35518.0	36397.0	**July'24**	**Low Tide**	34718	35171	35984
	Medium Tide	34761.0	35254.0	36062.0		**Medium Tide**	34462	34884	35647
	High Tide	35234.0	35816.0	36675.0		**High Tide**	35004	35286	36617
May'24	**Low Tide**	34801	35303	36129	**Aug'24**	**Low Tide**	34974	35439	36230
	Medium Tide	34563	35044	35810		**Medium Tide**	34720	35205	35914
	High Tide	35028	35560	36424		**High Tide**	35283	35538	36921
June'24	**Low Tide**	34859	35332	36114	**Sept'24**	**Low Tide**	34706	35211	35918
	Medium Tide	34649	35122	35904		**Medium Tide**	34474	34947	35633
	High Tide	35099	35572	36354		**High Tide**	35065	35270	36675

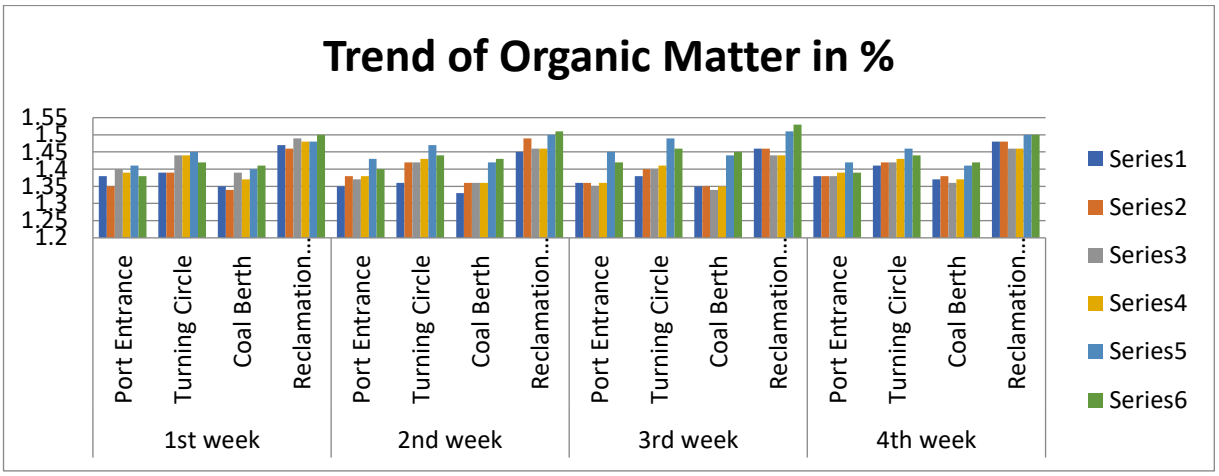
Status of Marine Sediments Quality



pH in Marine sediment varied between 7.53 to 8.44

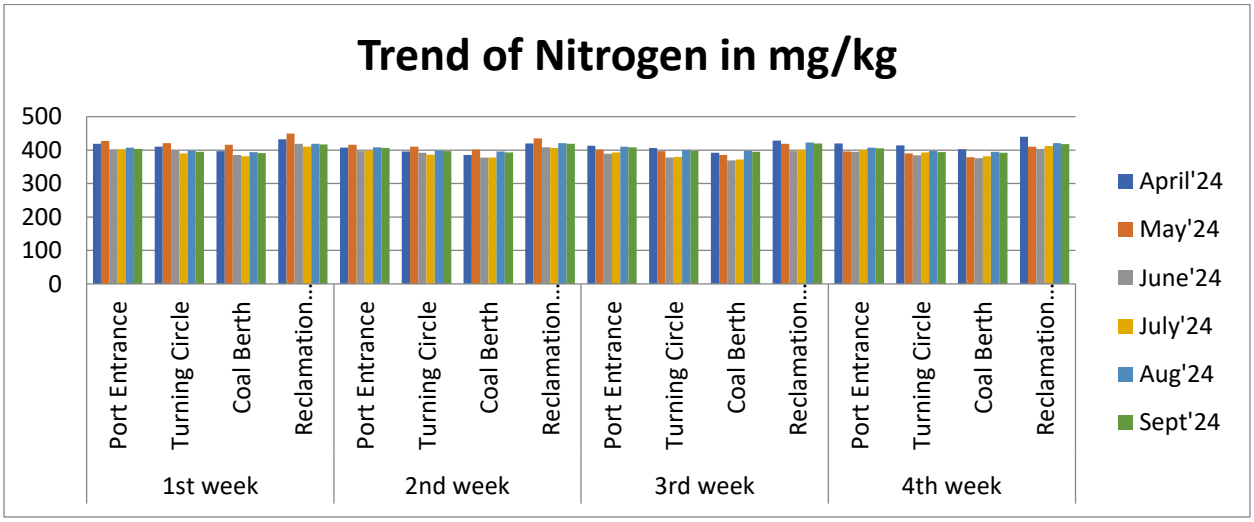
Month	1st Week				2nd Week			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	7.63	7.82	8.16	8.32	7.72	7.91	8.25	8.4
May'24	7.53	7.82	8.13	8.24	7.6	7.91	8.22	8.36
June'24	7.89	8.13	8.28	8.41	7.76	7.89	8.05	8.24
July'24	7.75	7.8	8.02	8.19	7.87	7.93	8.17	8.3
August'24	7.93	8.12	8.29	8.37	7.78	7.96	8.17	8.22
September'24	7.74	7.86	8.12	8.23	7.82	7.98	8.22	8.36
Month	**3rd Week**				**4th Week**			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	7.58	7.73	8.04	8.19	7.69	7.91	8.24	8.36
May'24	7.69	7.83	8.01	8.19	7.81	7.96	8.12	8.25
June'24	7.63	7.75	7.91	8.12	7.76	7.83	7.98	8.25
July'24	7.99	8.07	8.26	8.38	7.85	7.98	8.16	8.24
August'24	7.65	7.82	8.03	8.11	7.73	7.91	8.1	8.28
September'24	7.9	8.1	8.31	8.44	7.76	7.88	8.1	8.21

Self-Certified Half Yearly Compliance status (for the period from April 2024 to September 2024) on the conditions stipulated in EC & CRZ Clearance of MoEF &CC, CTE & CTO Orders of APPCB issued to M/s. Adani Krishnapatnam Port Limited, SPSR District,



Organic Matter in Marine sediment varied between 1.33 to 1.53 %

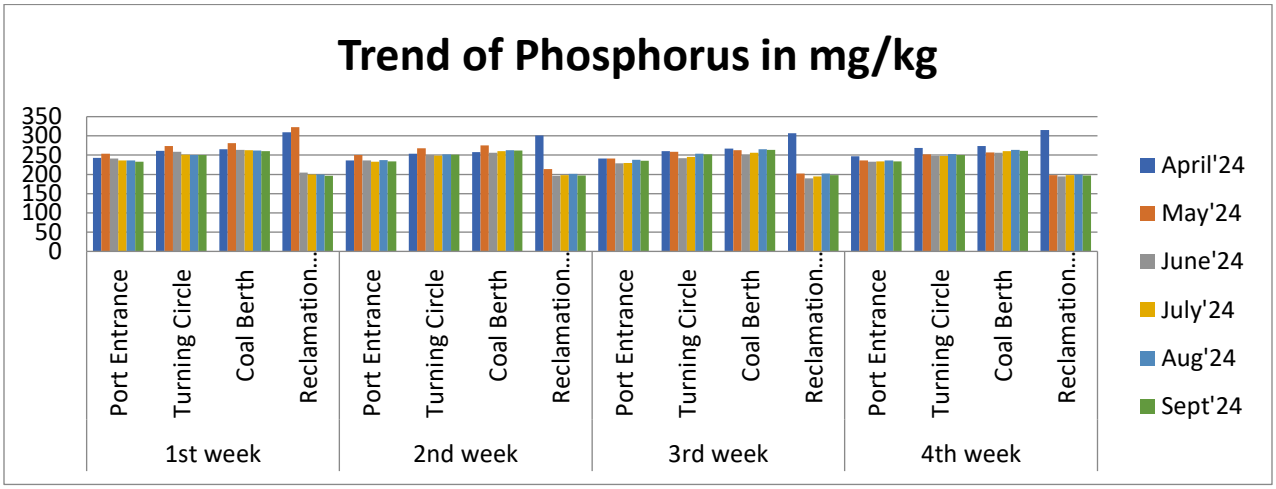
Month	1st Week				2nd Week			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	1.38	1.39	1.35	1.47	1.35	1.36	1.33	1.45
May'24	1.35	1.39	1.34	1.46	1.38	1.42	1.36	1.49
June'24	1.4	1.44	1.39	1.49	1.37	1.42	1.36	1.46
July'24	1.39	1.44	1.37	1.48	1.38	1.43	1.36	1.46
August'24	1.41	1.45	1.4	1.48	1.43	1.47	1.42	1.5
September'24	1.38	1.42	1.41	1.5	1.4	1.44	1.43	1.51
Month	**3rd Week**				**4th Week**			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	1.36	1.38	1.35	1.46	1.38	1.41	1.37	1.48
May'24	1.36	1.4	1.35	1.46	1.38	1.42	1.38	1.48
June'24	1.35	1.4	1.34	1.44	1.38	1.42	1.36	1.46
July'24	1.36	1.41	1.35	1.44	1.39	1.43	1.37	1.46
August'24	1.45	1.49	1.44	1.51	1.42	1.46	1.41	1.5
September'24	1.42	1.46	1.45	1.53	1.39	1.44	1.42	1.5



Nitrogen In Marine sediment varied between 369 to 449 mg/kg

Month	1st Week				2nd Week			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	419	410	397	432	407	396	385	420
May'24	427	421	416	449	416	410	402	435
June'24	402	398	385	419	397	392	378	408
July'24	403	390	382	410	399	386	378	406
August'24	407	398	394	419	408	399	396	421
September'24	404	395	391	417	406	397	393	419
Month	**3rd Week**				**4th Week**			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	413	406	392	428	420	414	403	440
May'24	402	397	385	419	396	390	379	410
June'24	389	378	369	397	395	384	376	404
July'24	393	380	372	401	401	393	382	412
August'24	410	401	398	423	407	398	395	421
September'24	408	398	395	420	405	394	392	418

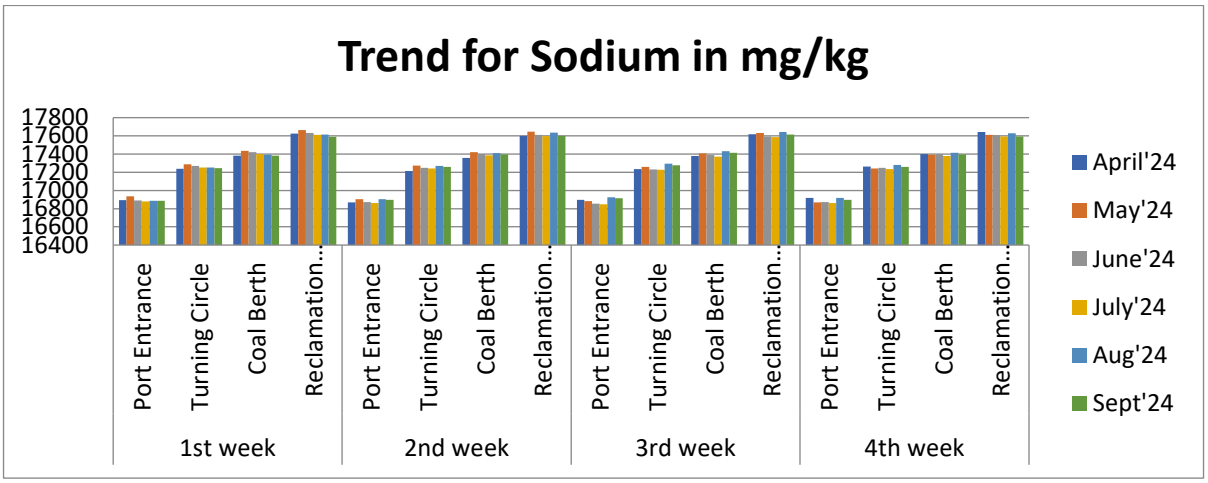
Self-Certified Half Yearly Compliance status (for the period from April 2024 to September 2024) on the conditions stipulated in EC & CRZ Clearance of MoEF &CC, CTE & CTO Orders of APPCB issued to M/s. Adani Krishnapatnam Port Limited, SPSR District,



Phosphorous in Marine sediment varied between 190 to 323 mg/kg

Month	1st Week				2nd Week			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	243	261	265	309	236	254	258	301
May'24	254	274	281	323	250	268	275	214
June'24	241	259	264	205	236	250	256	196
July'24	236	251	263	200	233	249	260	198
August'24	236	250	262	200	237	252	263	201
September'24	233	250	260	196	234	251	262	197
Month	**3rd Week**				**4th Week**			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	241	260	267	307	247	269	274	315
May'24	241	259	263	202	236	252	257	198
June'24	229	242	250	190	233	248	256	195
July'24	230	245	256	195	234	248	260	198
August'24	238	254	265	202	236	253	264	200
September'24	235	252	264	198	234	250	261	197

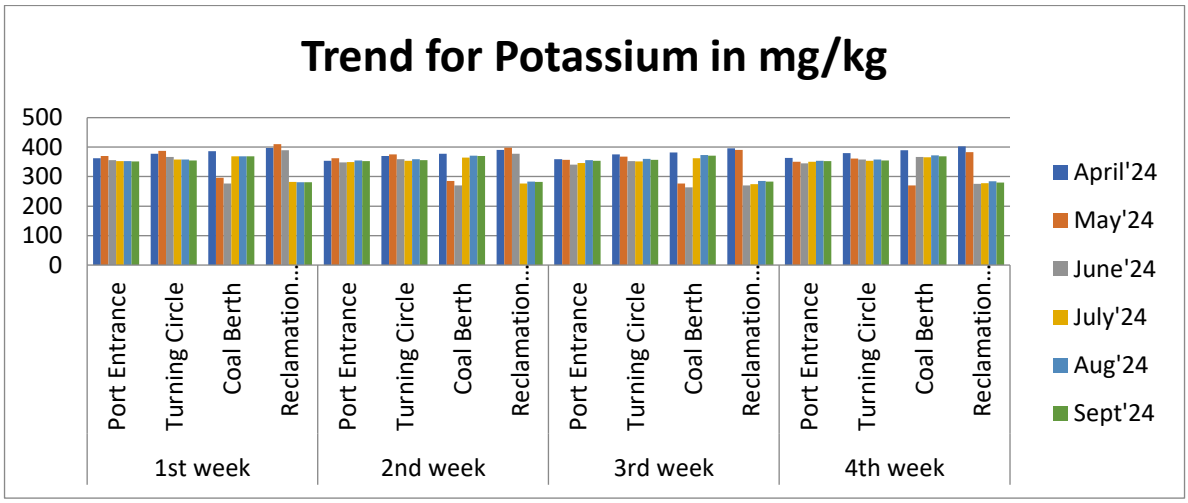
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Sodium in Marine sediment varied between 16849 to 17663 mg/kg

Month	1st Week				2nd Week			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	16893	17238	17381	17623	16870	17215	17356	17601
May'24	16934	17288	17435	17663	16904	17273	17421	17645
June'24	16890	17269	17419	17633	16872	17248	17400	17609
July'24	16878	17252	17398	17609	16861	17240	17386	17598
August'24	16886	17252	17393	17614	16904	17270	17410	17636
September'24	16885	17244	17381	17589	16898	17259	17395	17601
Month	**3rd Week**				**4th Week**			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	16896	17234	17379	17619	16919	17261	17401	17642
May'24	16883	17259	17406	17630	16869	17243	17391	17610
June'24	16855	17231	17389	17594	16873	17247	17399	17607
July'24	16849	17228	17371	17585	16861	17236	17379	17592
August'24	16925	17294	17432	17641	16918	17279	17415	17629
September'24	16916	17276	17414	17615	16898	17259	17397	17594

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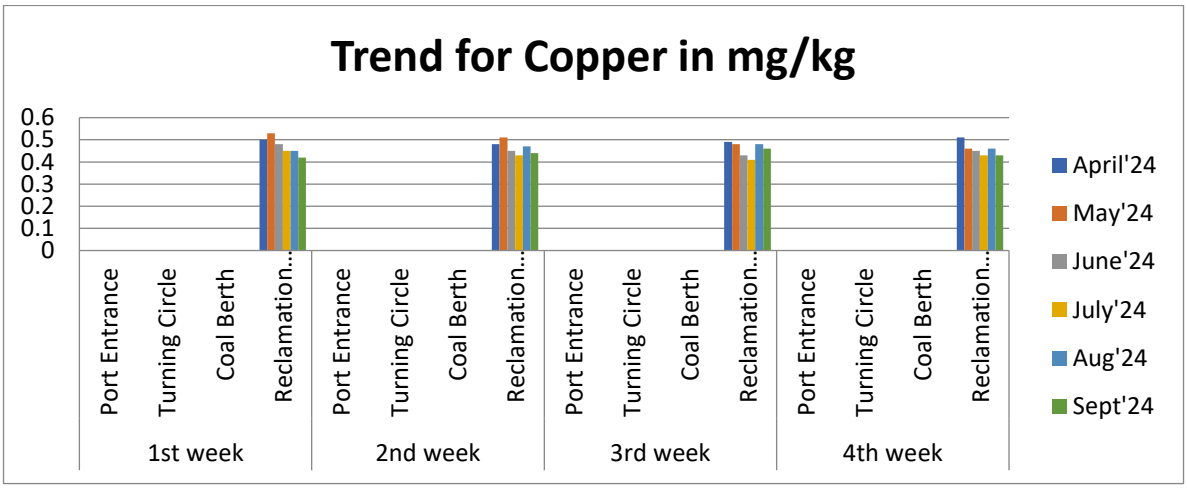


Potassium in Marine sediment varied between 263 to 410 mg/kg

Month	Ist Week				2nd Week			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	362	377	386	397	354	370	378	390
May'24	370	387	296	410	362	375	285	398
June'24	356	367	277	389	348	359	270	378
July'24	352	358	369	282	349	354	365	277
August'24	353	358	369	281	355	359	371	283
September'24	351	355	369	281	353	356	370	282

Month	3rd Week				4th Week			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	359	375	382	396	363	380	389	402
May'24	357	368	277	390	350	361	270	383
June'24	341	353	263	270	345	358	367	276
July'24	346	351	362	274	350	354	366	278
Aug'24	356	360	373	285	354	358	372	284
Sept'24	354	357	371	283	352	355	369	280

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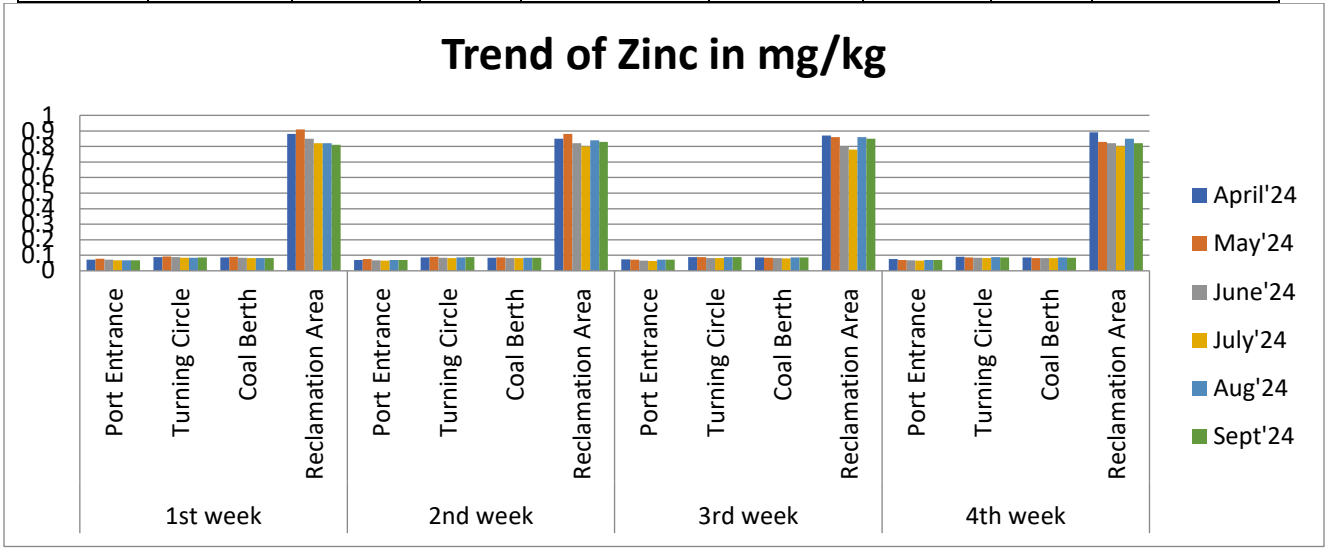


Copper in Marine Sediment varied between 0.41 to 0.53 mg/kg

Month	1st Week				2nd Week			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	< 0.01	< 0.01	< 0.01	0.5	< 0.01	< 0.01	< 0.01	0.48
May'24	< 0.01	< 0.01	< 0.01	0.53	< 0.01	< 0.01	< 0.01	0.51
June'24	< 0.01	< 0.01	< 0.01	0.48	< 0.01	< 0.01	< 0.01	0.45
July'24	< 0.01	< 0.01	< 0.01	0.45	< 0.01	< 0.01	< 0.01	0.43
Aug'24	< 0.01	< 0.01	< 0.01	0.45	< 0.01	< 0.01	< 0.01	0.47
Sept'24	< 0.01	< 0.01	< 0.01	0.42	< 0.01	< 0.01	< 0.01	0.44

Month	3rd Week				4th Week			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	< 0.01	< 0.01	< 0.01	0.49	< 0.01	< 0.01	< 0.01	0.51
May'24	< 0.01	< 0.01	< 0.01	0.48	< 0.01	< 0.01	< 0.01	0.46
June'24	< 0.01	< 0.01	< 0.01	0.43	< 0.01	< 0.01	< 0.01	0.45
July'24	< 0.01	< 0.01	< 0.01	0.41	< 0.01	< 0.01	< 0.01	0.43
Aug'24	< 0.01	< 0.01	< 0.01	0.48	< 0.01	< 0.01	< 0.01	0.46

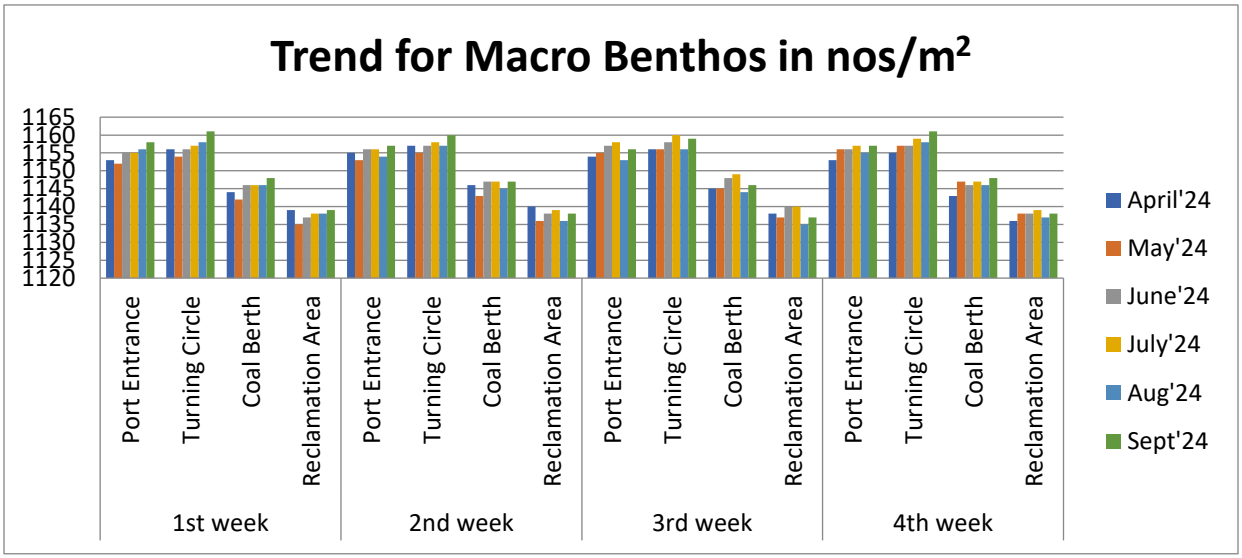
Sept'24	< 0.01	< 0.01	< 0.01	0.46	< 0.01	< 0.01	< 0.01	0.43



Zinc in Marine sediment varied between 0.064 to 0.91 mg/kg

Month	1st Week				2nd Week			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	0.072	0.088	0.086	0.88	0.07	0.087	0.084	0.85
May'24	0.077	0.092	0.09	0.91	0.075	0.09	0.087	0.88
June'24	0.071	0.088	0.084	0.85	0.068	0.085	0.083	0.82
July'24	0.068	0.085	0.083	0.82	0.066	0.083	0.081	0.8
Aug'24	0.068	0.085	0.083	0.82	0.07	0.087	0.085	0.84
Sept'24	0.068	0.086	0.083	0.81	0.07	0.088	0.085	0.83
Month	3rd Week				4th Week			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	0.073	0.089	0.086	0.87	0.075	0.09	0.087	0.89
May'24	0.072	0.088	0.085	0.86	0.069	0.086	0.082	0.83
June'24	0.066	0.083	0.081	0.8	0.068	0.085	0.083	0.82
July'24	0.064	0.081	0.079	0.78	0.066	0.083	0.081	0.8
Aug'24	0.072	0.089	0.087	0.86	0.07	0.088	0.086	0.85
Sept'24	0.072	0.089	0.087	0.85	0.069	0.086	0.084	0.82

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Macro Benthos in Marine Sediment varied between 1135 to 1161 nos/m²

Month	Ist Week				2nd Week			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	1153	1156	1144	1139	1155	1157	1146	1140
May'24	1152	1154	1142	1135	1153	1155	1143	1136
June'24	1155	1156	1146	1137	1156	1157	1147	1138
July'24	1155	1157	1146	1138	1156	1158	1147	1139
Aug'24	1156	1158	1146	1138	1154	1157	1145	1136
Sept'24	1158	1161	1148	1139	1157	1160	1147	1138

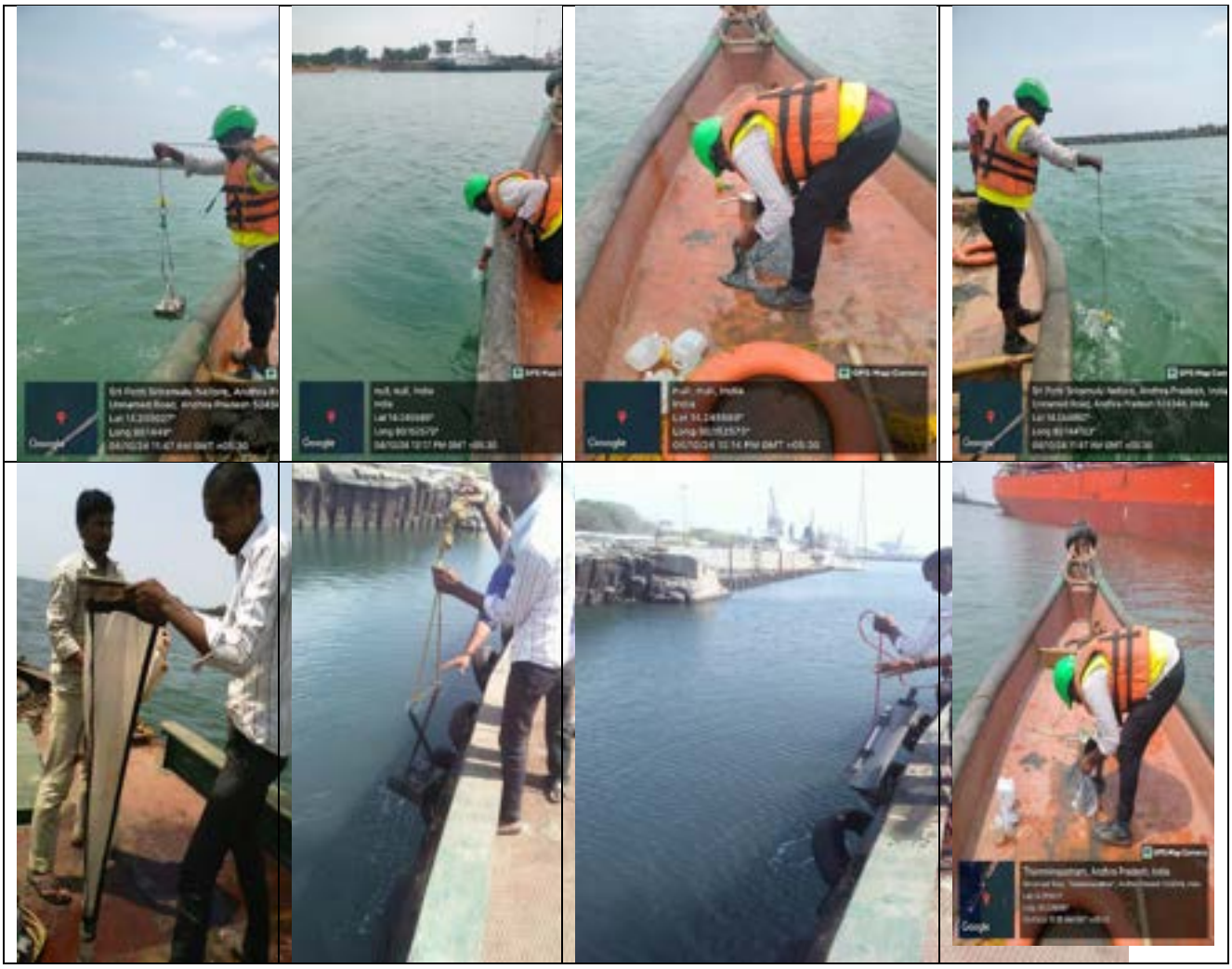
Month	3rd Week				4th Week			
	Port Entrance	Turning Circle	Coal Berth	Reclamation Area	Port Entrance	Turning Circle	Coal Berth	Reclamation Area
April'24	1154	1156	1145	1138	1153	1155	1143	1136
May'24	1155	1156	1145	1137	1156	1157	1147	1138
June'24	1157	1158	1148	1140	1156	1157	1146	1138
July'24	1158	1160	1149	1140	1157	1159	1147	1139
Aug'24	1153	1156	1144	1135	1155	1158	1146	1137
Sept'24	1156	1159	1146	1137	1157	1161	1148	1138

Self-Certified Half Yearly Compliance status (for the period from April 2024 to September 2024) on the conditions stipulated in EC & CRZ Clearance of MoEF &CC, CTE & CTO Orders of APPCB issued to M/s. Adani Krishnapatnam Port Limited, SPSR District,

Summary of marine sediments quality results for Six months of Apri'24 September'24

- Organic matter - value are in the range 1.33 to 1.53 %
- Nitrogen -value are in the range 369 to 449 mg/kg
- Phosphorous - value are in the range 190 to 323 mg/kg
- Sodium - value are in the range 16849 to 17663 mg/kg
- Potassium - value are in the range 263 to 410 mg/kg
- Copper - value are in the range 0.41 to 0.53 mg/kg
- Zinc -value are in the range 0.064 to 0.91 mg/kg
- Macro Benthos - value are in the range 1135 to 1161 nos/m^2

Marine water and sediments Collection:



4.4 Dust suppression Measures:

Mechanized Dust Suppression System:

- High pressure Mist sprinkling system provided at all transfer towers which forms a mist and suppress the emissions at source itself.



- Tarpaulin covering on the stake plies to the possible extent.



- Ensuring the stacks are continuously wetted with watersprnkling system consisting with 248-gun sprinklers which will sprinkle water in the form of mist up to a range of 50 M, which will suppress the dust at source itself.



- Provided closed godowns for storage of fertilizer & food grains cargo.



- 16 Nos. hydraulic sweeping machines are deployed for cleaning of roads, warehouses areas and container yards.



- Operating 2 Nos. of heavy duty sweeping machines for cleaning of berths, back up areas and roads.



- Operating 4 atomizers as innovative technology in dust suppression system.



- Deploying DSS Tankers for dust suppression at internal roads, yards & all operational areas.



- Time to time Cleaning & lifting of cargo spillages.



- Established 14 Nos. of truck tyre tarpaulin covering stations and ensuring all the outbound cargo trucks & rakes are covered with tarpaulin to avoid transit spillages.





- Operating an automatic sensor-based Truck tyre washing facility and ensuring all the outgoing cargo carrying trucks tires passing through North Side port are properly cleaned before leaving the port premises





- Ensuring all the outbound cargo rakes are covered with tarpaulin and tightened with rope to avoid transit spillages.



- Developed block plantation around the stack yards.



- A wind barrier screen of 14 meters' height has been developed adjacent to the coal yard, supported with greenbelt is developed at 10-12 meters' height adjacent to the wind screen structure.



4.5 3rd Party Audit:

No Audits were carried out during the compliance period April to June 2024.

Last Audit carried out by Andhra Pradesh Maritime Board vide Agreement. No. 6/2022-23 dated: 02.08.2022 & Agreement No. 01/2023-24, dated 02.08.2023 appointed M/s Aarvee Associates Architects Engineers & Consultants Pvt. Ltd., Hyderabad as the Independent Operational Auditor of Adani Krishnapatnam Port Limited.

CHAPTER – 5

5.0 Promotion of Environment & Sustainability awareness

- AKPL is conducting seminars/workshops/programs/competitions & rallies on Environment & Sustainability among the employees & associates as a part of promoting awareness on the regular basis and on the below mentioned days:

Sl.	Name of the day	Date
1.	World Earth Day	22.04.2024
2.	World Environment Day	05.06.2024
3.	World Ocean Day	08.06.2024
4.	International Day of the mangrove conservation ecosystem	26.07.2024
5.	World Nature Conservation Day	28.07.2024
6.	International Day for the Preservation of the Ozone layer	16.09.2024

5.1 World Earth Day

The official theme of World Earth 2024 is **PLANET Vs PLASTICS**, mainly focusing on reducing plastic production 60% by 2040.

- In view of this day AKPL organized a programme for awareness to all employes and casuals.
- AKPL team has oath towards the reduction of plastic usage.
- All employees actively participated in this programme and had made pledge for reduction of plastic usage by 2040 goal and to maintain our earth sustainable.
- It is to focus on the full elimination of single use plastics by the end of the decade.



5.2 World Environment Day 2024

- On World Environment Day, AKPL has demonstrated its support and responsibility towards environmental sustainability and to save mother nature.
- This year's World Environment Day campaign focuses on "***land restoration, desertification and drought resilience"*** under the slogan ***"Our land. Our Future. We are #GenerationRestoration."***
- EHS team of AKPL organised a rally in the port where all employees participated by propagating save land and save trees.
- Honourable CEO-Shri G.J Rao Sir has waved Flag off to the rally from Admin building to APJ Abdul Kalam Garden at AKPL.
- Plantation drive conducted at APJ Abdul Kalam Garden.
- Honourable CEO-Shri G.J Rao Sir has initiated the Plantation Drive.

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Environment Day Banner with Theme and Slogan of the year 2024

There was pamphlet distribution among the employees and in the surrounding villages propagating how to save the earth and 5 important steps to be implemented to save the earth.









A pressing note by COO Sir on green initiatives to be followed and use of energy efficient electronic goods and propagating the importance of saving mother nature.

In view of above EHS department conducted Weeklong Activities:

- Mega Health Camp
- Awareness programme on importance of environment to employees Housekeeping initiatives
- Awareness competitions for employees (Quiz, Essay, Slogan writing, and Drawing)
- Environmental Rally on Environmental Day i.e. on 05.06.2024.

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- Plantation of 1150 saplings on Environmental Day i.e. on 05.06.2024.
- Plantation drive in surrounding villages viz., Krishnapatnam, Gummaladibba and Thamminapatnam on Environmental Day i.e. on 05.06.2024.



5.3 World Ocean Day 2024

- On World Ocean Day, AKPL has celebrated its support and responsibility towards environmental sustainability.
- This year's World Ocean Day campaign focuses on "***Awaken New Depth Catalyzing Action for Our Ocean & Climate"."***
- Marine department team of AKPL organised a ***Beach cleanup drive*** in the port where all employees participated by propagating protect and conserve the world's oceans.
- **Honourable COO-Shri Rajan Babu Sir has initiated the Beach clean-up drive near South Yachting point, South Berth at AKPL.**
- All the employees have taken the pledge by saying "protect and conserve the world's oceans."



Beach Clean up drive

5.4 International Day of the mangrove conservation ecosystem

- Adani krishnapatnam Port celebrated "International Day for the Conservation of the Mangrove Ecosystem" on 26th July 2024.
- On occasion of this day AKPL Environment team conducted awareness program to all employees and workers on towards mangrove conservation in port premises.
- The AKPL has undertaken the plantation of mangroves upstream and downstream of the creek by adopting the fish borne technique.











5.5 International Day for the Preservation of the Ozone layer

- Adani Krishnapatnam Port celebrated World Ozone Day 2024 with the theme of "Montreal Protocol: Advancing Climate Action "
- EHS team of AKPL organized an awareness campaign in the port where all employees participated.
- AKPL employees and workers made an oath for protecting the mother Earth, and to protect & conserve the natural resources for the future generations.
- Through this Awareness campaign employees and workers understanding about ODS substances, how it was damaging the Ozone layer.















5.6 World Nature Conservation Day

- EHS team of AKPL organized a awareness campaign in the port where all employees participated.
- AKPL employees and workers were given an oath to protect the wildlife conservation conserve natural resources for the future generations.



5.7 National integrity celebrations: (Independence Day)

AKPL is celebrating the national integrity days 15th August in a big way and performing activities within the Port involving all the employees including associates to create awareness on national integrity.



Flag Hosting ceremony





Plantation Programme on the occasion of Independence Day

Self-Certified Half Yearly Compliance status (for the period from April 2024 to September 2024) on the conditions stipulated in EC & CRZ Clearance of MoEF &CC, CTE & CTO Orders of APPCB issued to M/s. Adani Krishnapatnam Port Limited, SPSR District,

5.8 Celebrating Government Initiatives

AKPL is celebrating the National and State Government Initiatives performing activities within the Port involving all the employees including associates to create awareness.

Swachhtha Hi Seva Campaign:

As part of #Swachhta Hi Seva -2024 (SHS-2024) Campaign M/s Adani Krishnapatnam Port EHS department has conducted the Plantation drive and Clean up drive towards the habitational area and port premises with the theme of 'Swabhav Swachhata - Sanskaar Swachhata'.

Conducted beach clean-up and plantation drive on 27.09.2024 by Zenex Vision Degree College students near Krishnapatnam Beach.







	
Plantation Drive	Cleanup Drive

EK PED MAA KE NAAM Campaign:

Hon'ble Prime Minister of India launched the 'Ek Ped Maa Ke Naam' Campaign on World Environment Day, 2024, aimed at fostering environmental consciousness and honoring mothers through tree planting initiatives across the nation.

In view of the above subject AKPL has conducted the campaign encourages individuals and organizations to plant trees in dedication to their mothers, thereby symbolizing gratitude towards both the mother and the environment.



Plantation Drive

5.9 Promotion of Environment sustainability activities

Ganesh Chaturthi, distributed Clay Ganesh Idols among AKPL Employees & associates to promote environment sustainability:

Self-Certified Half Yearly Compliance status (for the period from April 2024 to September 2024) on the conditions stipulated in EC & CRZ Clearance of MoEF &CC, CTE & CTO Orders of APPCB issued to M/s. Adani Krishnapatnam Port Limited, SPSR District,









5.10 CSR Activities

Adani Foundation has taken community developments Programs in area of Health, Education, Sustainable developments and provided infrastructure facilities in surrounding villages.

5.10.1 Community Development Programs during the period from April to September 2024

Health Awareness Camps:

- 5000 Community Families with 25000 family members living in 5-gram panchayat project villages of Adani Krishnapatnam Port Limited have been access to health care facilities at Village threshold level by means of Mobile Health Camps once in a fort night at every village.
- **6000 rural patients with general health ailments were diagnosed** and the patients were given basic medication for their ailments on the spot.
- Frequent health recovery checkup is be done by team of Arrjawva Warriors in the 10 project villages of Total Health based on gravity of the ailments.
- Rural health camps are organized **4 times a month in** association with the local Govt., Health Authorities as per availability the feedback from the patients is found to be more than satisfaction and paving the way to brand image of Adani Foundation at nook and corner of every village.
- The District Govt., Health Authorities as well as local administration feel happy to support community families while working with Adani Foundation on health care management.

		
Health Camp at Chalivendram	**Health Camp at Krishnapatnam**	**Health Camp at Gummalladibba**

		
Health Camp at Anganwadi Centre Arcotpalem	**General Health Camp at Adani Chikistalayam**	**Health Awareness Programme at AVMK**

Education:

- Identified the bottle necks of lack of science laboratory at the govt. schools, students not attaining the minimum learning level at the govt. schools being faced by 2500 rural students studying in Govt., Primary, Upper Primary & High Schools in project village of Adani Krishnapatnam Port Limited and Adani Foundation planned to supplement the ground level requirements of academics and lab material.
- 1496 pupils of 32 govt. primary schools in 4 nos. of mandals stood behind in their academic subjects were identified by our ULIC and AEEC Educators and get clarified their academic doubts before closing of the schools.
- Special care is being paid to more than 600 students of 4 Govt. schools to develop speaking, writing and reading of English Language among community wards studying in Anganwadi Centers, Primary, Upper Primary & High Schools and cultivated the habit of English News Papers aloud and develop the literature.
- Adani Foundation supported the school children of 2 govt. schools to overcome the drinking water problem by means of providing water storage bubbles as well as dispensers.

		
Inauguration programme EM Anganwadi Centre at Arkatpalem	**Independence Day Programme EM Anganwadi Centre at Arkatpalem**	**Parents Meeting ZP HS – Krishnapatnam**
		
ULIC Centre – Doruvulapalem	**AEEC – English Class / Communication skills at ZP HS Krishnapatnam**	**CEO Sir visit at ZP HS Krishnapatnam**

Sustainable Livelihoods:

- New as well as 500 progressive farmers in peripheral villages of Adani Krishnapatnam Port Limited are awakened by means of conducting training sessions in association with Krishi Vignana Kendra as well as local Govt., Agriculture Officers and motivated them to cultivate agriculture on organic methods and putting an end to chemical fertilizer application to protected soil from erosion and pesticidal effect.
- 100 Village cattle owners have been identified and motivated them to bring the cattle for medical checkup being done by Adani Foundation in association with Local Govt., Veterinary Department staff and preparing the cattle owners to feed their cattle nutritious food for giving good amount of milk and keep cattle health good.
- Promoted skill development among 100 economically backward community women and imparted them training how to make pickles, nutritional food items, handwash liquid, organic floor cleaner, traditional basket making and train them to make business plans, organize small scale business units, marketing profit and

loss assessment etc., in order to generate income to meet the livelihood of their family members.

<table>
<tr><td>  </td><td colspan="2">  </td><td>  </td></tr>
<tr><td>Women Group Training at R & R Colony</td><td colspan="3">CEO Sir, AKPL and CEO Sir, AF Interaction with SLD Programmes</td></tr>
<tr><td>  </td><td colspan="2">  </td><td>  </td></tr>
<tr><td colspan="2">FPC Board Directors and Farmers Meeting</td><td colspan="2">Training on Livelihood activities</td></tr>
</table>

- Greater attention and care are being taken by Adani Foundation to redress the chronic problems being faced by the community families for drinking water in peripheral villages of Adani Krishnapatnam Port Limited.
- A close watch and supervision are carried out over the functioning of R/O water filter plants in community villages and striving to keep all plants premises in spic and span. 25000 villagers are being provided with filtered clean and safe drinking water on a daily basis.
- 10000 villagers were given mosquitoes free and water logging pits free ambience in and around their houses by diverting the discharge water from the R/o water filter plants to the mainstream of public drainage system through manholes erection and covered pipelines in 10 peripheral villages of AKPL and Adani Foundation at Krishnapatnam site.
- 500 village youths and girls were given sports training and given opportunities to take part in cricket, volleyball and Kabaddi tournaments for their behaving positively and remain physically fit.

			
R/O Filter Water at Gummalladibba	**R/O Filter Water at Gummalladibba**		**Sports Activities**
			
R/O Filter Water at R & R Colony, Muthukur		**Interaction with Youth**	**Girls Cricket Match at ZP HS Krishnaaptnam**

Cleaning and Sanitation Programme







Clean and Green in Krishnapatnam : Efforts to protect the environment

(Capital Information)

Nellore, Aug 3 : Clean and Green Program in Krishnapatnam Village Adani Foundation Krishnapatnam Panchayat in collaboration with Adani Krishnapatnam Port jointly conducted a clean and green program on Saturday. As part of environmental protection, the Foundation Head, Rajesh Ranjan Yekutu Kolandaramaiah, works from Shiva Temple area in Port Krishnapatnam.

Bongi Anandaiah and the villagers started cleaning the drainage canals of the village to prevent waste water from being stored and the Adani Foundation is working to preserve the plants in the village, said Rajesh Ranjan, Head of the Adani Foundation. He mentioned that these programs are being held in Krishnapatnam for a week. Adani Krishnapatnam port will take the lead in making Krishnapatnam village clean and green with the cooperation of villagers.

Govindaiah, Ramakrishna, Venkataramanaiah, Akkaiah Gari Prasad, Karanam Rajaraju, Suresh, Adisesaiah, Adani Foundation representatives Ramesh Babu, Ravindra Arun and villagers participated.

- A. Jaya Prakash



అదాని ఫౌండేషన్, కృష్ణపట్నం పంచాయతీ

సంయుక్తంగా క్లీన్ అండ్ గ్రీన్

Cleaning & sanitation Program at Krishnapatnam Village

Sanitation Programme:

Adani Foundation is supporting Sanitation Program in all 8 community villages to enable to provide safe health environment to the community families.



Plantation and Environment Protection Programme





5.11 Marine & Safety Mock Drill / Emergency Exercise

- Organizing periodical mock drills to draw the attention of the employees and to create the awareness of safety issues.
- Organizing periodical fire & safety trainings as a part of preparedness to face the challenges.
- Conducting workshops/seminars by top management involving all the employees & stakeholders to create the awareness of safety issues and preventive measures.









5.12 Toolbox Talk & Safety Walk

Conducting Toolbox Talk & Safety awareness programs regularly involving all the field & operational employees & associates to ensure safety work environment by focusing on the following:

- To follow strictly the SOP of the respective works
- To wear PPE while at working location and to follow in regular life
- To avoid negligence while using implements by emphasizing its impact.
- To maintain speed limit within the Port area and outside too.

- To be cautious while working in bushy areas as there are chances of snake bites.
- To avoid using earphones during working in the site.
- To follow speed limits, avoid cell phone driving, drunk & drive etc., within the port premises & Impacts of negligence while driving
- To take precautions while working at heights
- To use wheel chokers & back horns to the trucks & vans
- To use safety cones while working on road & Traffic locations

5.13 Oil spill Contingency plan:

As empowered by the Indian Ports Act 1908, Merchant shipping Act 1958 and various IMO conventions, the port authority may investigate any incident / incidences of oil pollution reported within the port limits and recover the cost of cleanup from the polluter. The responsibility of prevention and control, monitoring and surveillance and combating of marine pollution within the jurisdiction of the port lies with the Port.

The Oil spill contingency plan has been prepared & updated as per the stipulation of Ministry of Environment and Forest Clearance (MOEF) and Coast Guard Requirements. It is a strategic plan to combat oil pollution and quickly seek additional resources in a systematic manner. This plan is intended to dovetail into Regional Head Quarters plan for response level of Tier - 1 and above.

5.14 On Site Emergency Action Plan

The "On Site Emergency Action Plan" has been prepared with the objective of defining the functions and responsibilities of all concerned managerial, operational, supporting services and departmental personnel with respect to preparedness, detection and effective implementation of the on-site emergency action plan. The on-site plan deals with emergencies, which are contained within the port area whereas the off-site plan addresses the impact of disasters outside the port boundary.

The plan objectives are as follows:

1. Rapid response, control and containment of a hazardous situation.
2. Minimizing the risk and impact of the event/accident to life, property and the environment.
3. Effective rehabilitation of the affected persons/ population.

The key elements of this plan are.

1. Reliable and early detection of an emergency such as fire, explosion, toxic gas leakage, oil/chemical leakage/spillage, natural calamities like cyclones, earthquakes, and vessel related accidents such as collisions, grounding, hull failures, etc.
2. The command, co-ordination and response organization structure along with efficient trained personnel.
3. The availability of port owned appropriate resources for handling emergencies and sources of additional resources from mutual aid partners.
4. Appropriate emergency response actions at port, district and state level.
5. Effective notification and communication channels and facilities.
6. Effective training of the participating team and all other concerned members.

5.15 Awards and Recognition:

1 AKPL won the Greentech International Foundation Award in the categories viz., EHS Best Practices & Environment Excellency consecutively for the years 2023 -24 & 2024 - 25.



2023 – 2024 - for EHS Best Practices



2024–2025- for Pollution control Waste Management Category

2 AKPL won the Apex India Foundation Award in the categories viz., EHS Best Practices & Environment Excellency for the years 2023 -24.





Apex India Foundation Award – Best Environment Excellence

CHAPTER - 6

6.0 Statutory Approvals:

a. Environment & CRZ Clearances from MoEF & CC

iv. For Phase – I -Vide Order No. 10-22/2005-IA-III dated 26th July 2006

v. For Phase II - vide F. No. 11 – 62 / 2009 – IA.III dated 13th November 2009 and extended vide Oder even No. dated 18.08.2015 & 16.04.2018 and amended vide order dated 16.3.2016.

vi. Phase III vide File No: 1018/2016-IA.III dated 11.01.2021.

b. Consent to Establishment- CTE from A.P. Pollution Control Board

iv. Order No. APPCB/VJA/NLR/633/HO/2004/9 - 467 dt. 25.05.2004. The Phase - I facility was commissioned during the year 2009.

v. Order No. 633/PCB/CFE/RO-NLR/HO/2010-390 dated 08.05.2010. Extended vide Order dated 02.07.2015 and amended vide Orders dated 14.03.2014, 02.07.2015, 10.02.2016, 04.01.2017 & 22.02.2018.

vi. Order No: 633/APPCB/CFE/RO-NLR/HO/2010 Dt. 25.02.2021 and amended vide order dated 06.04.2021 and 16.07.2021.

c. Consent to Operate- CTO from A.P. Pollution Control Board

iv. Order No. APPCB/VSP/VJA/NLR/633/CFO/HO/2009-582, dated 08.06.2009

v. Order No. APPCB/VJA/NLR/11344/CFO/HO/2018 dated 29.07.2018 & 30.08.2018 which is valid till 31st October 2023.

vi. Order No: APPCB/VJA/NLR/11344/CFO/HO/2019 dated 11.11.2022 valid till 31.08.2027. This CFO has superseded all CFO, and its amendments issued by APPCB earlier.

6.1 Compliance on the conditions stipulated in EC & CRZ Clearance vide MoEF & EC Order No.10-22/2005-IA-III dated 26.07.2006. (For Phase – 1).

S. No	MoEF Stipulations	Compliance Status
(A)	**Specific Conditions**	
1.	All the conditions stipulated by Andhra Pradesh State Pollution Control Board in their letter Order No. APPCB/VJA/NLR/633/HO/2004/9/467, dated 25.05.2004 should be strictly implemented.	Noted and being complied with the conditions.
2.	Detailed plan for protection of the 9 acres of the mangroves should be provided.	Complied. ➢ 9 Acres of mangroves are under protection. ➢ Display boards and fencing have been erected to protect the mangrove area.
3.	The fisherman and salt pan workers should be rehabilitated as per the Rules of Government of Andhra Pradesh.	Complied. ➢ Rehabilitation (R&R) of fishing villages was carried out by Government of Andhra Pradesh (GoAP) as per government norms.
4.	Adequate shore protection measures, including construction of revetments/rip-raps, should be taken up based on the scientific studies. The action plan for implementing the shore protection measures should be submitted to this Ministry within 6 months from the date of receipt of this letter.	Complied. ➢ Hydro dynamic studies were conducted by M/s. HR Wallingford, UK, ➢ Shore line monitoring & Marine biodiversity studies are being carried out regularly for shore protection. ➢ M/s. Indian National Centre for Ocean Information Services (INCOIS), Hyderabad has been monitoring using satellite imagery ➢ AS per the INCOIS Report for the period October 2008 to January 2010, the coastline is found to be stable.

S. No	MoEF Stipulations	Compliance Status
		➢ Long time Shore line stability study was conducted by NIOT, Chennai in 2017-18, 2019. ➢ Based on this study report coastal line is found to be stable and "cause negligible impacts on the environment".
5.	Green belt area should be developed along the project and budget earmarked.	Being Complied. ➢ At present Green belt of 200.07 Ha developed along the port boundary, around coal yards, avenue. ➢
6.	For rail and road connectivity of the project, separate application should be submitted to this Ministry.	Noted & complied. GoAP Accorded permission letter no.182/K.P.Port/ATO/04 Dt.22.07.2005.
7.	The Bay is reported to be calm for most of the days of the year. Even on the day of the visit, having a deep depression in South-West Bay of Bengal, the basin was calm, though the Bay experienced high waves. Hence, dredging operation in the estuary should not have any adverse impact on the existing mangroves blocks.	Being Complied. ➢ The Mangrove Mapping study was carried out by NIOT, Chennai in the year 2017-18, 2019 and 2019 and reported that no adverse impact observed on the existing mangroves. ➢ Dredging has been carried out in a phased manner without disturbing the existing mangroves blocks. ➢ Studies were also conducted by NCSCM during May 2022 & 2023 and reported that this condition is complied with.
8.	During the rough weather, resulting in high flood tides, dredging operation in the estuary should be stopped.	Being Complied. ➢ No dredging activity is planned during high flood tides & during rough weather conditions.
9.	Regarding the location of stock yard in the salt pan area to be acquired, the proponent should not take up any	Noted the condition & being complied.

S. No	MoEF Stipulations	Compliance Status
	developmental works in the mangrove area and should ensure that no destruction of mangroves takes place.	
10.	A disaster management plan covering emergency evacuation mechanism etc., to deal with natural disaster events should be prepared and furnished to the Ministry.	Complied. ➢ Latest DMP update copy submitted to District Magistrate office on 30.08.2024. ➢ The last update was on March 2023 and submitted to RO, MoEF&CC along with six monthly compliance reports (Oct'23 to Mar'24) on 20.05.2024. **Copy attached as Annexure A**
11.	The company must take up and earmark adequate funds for the socio-economic development and for welfare measures in the area including drinking water supply, vocational training, and fishery	Being Complied. ➢ As part of CSR socio economic development schemes and welfare measures in the form of Roads, Drains, drinking water supply by providing tankers and overhead tanks, sanitation and public health, roads and street lighting in the R&R Colonies, educational assistance, women empowerment etc., are being taken up for the neighborhood villages covering with adequate funds earmarked for the same.
12.	The fishing activities by the fishermen living in the settlement along the creek should not be hindered and a mechanism may be evolved for the movement of fishing boats vis-a-vis shipping activities.	Being complied. ➢ The fisherman has been rehabilitated by the GoAP. Mechanism for the movement of fishing boats vis-à-vis shipping has evolved keeping in mind the safety, security, ISPS and customs requirements and is being followed to ensure no hindrance to fishermen.

S. No	MoEF Stipulations	Compliance Status
13.	The Relocation of the fishermen and local communities in the area should be done strictly in accordance with the norms prescribed by the State Government. The relocated communities should be provided with all facilities including health care, education, sanitation and livelihood.	Complied. ➢ GoAP Rehabilitated the Fishermen and Local Communities. ➢ AKPL provided infrastructure facilities under CSR activities at the Rehabilitation Colony in the form of development of Roads, Drains, drinking water supply, supply of cooking gas, housing, educational assistance, student hostels, old age homes, financial aid, imparting vocational trainings, women empowerment and public health, Malaria Control measures, Medical and Health camps.
14.	The company should take up green belt program in the project area including an ecological park and the plan may be submitted to the Ministry within one year.	Being Complied. ➢ As of now, greenbelt developed in an extent of 200.07 Ha ➢ Developed block plantation along with along port boundary, 100 m width coastal plantation, plantation roads and, around coal yards and avenue, median plantations all along the internal road networks. Ecological Park developed.
15.	The company may suitably modify the alignment of channel entrance including its width, turning circle, taking into consideration the wave traversal, its intensity etc., to facilitate smoother navigation of ships.	Complied. ➢ The channel alignment for well-ordered ship navigation is designed based on navigation simulation studies dated March 2009 by M/s. HR Wallingford, UK.
16.	The breakwater alignment and its design should be further modified based on relevant model studies, borehole data etc., keeping in view the tranquility condition required for berthing and	Complied. ➢ The alignment and design of breakwaters are firmed up based on geotechnical investigations, stability analysis, Numerical

<table>
<tr><th>S. No</th><th>MoEF Stipulations</th><th>Compliance Status</th></tr>
<tr><td></td><td>maneuvering of ships and subsequent cargo handling operations.</td><td>model studies undertaken by M/s. HR Wallingford, UK.
➢ 3D model studies of tranquility conducted at Lanka Hydraulic Laboratories, Sri Lanka and Physical model studies of breakwaters at IIT Chennai.</td></tr>
<tr><td>17.</td><td>The height of dumping in the dumping site should be restricted to 30 cm against 90 cm proposed.</td><td>Complied.
➢ The bathymetry of dumping site is being monitored periodically to avoid build up.</td></tr>
<tr><td>18.</td><td>The project proponent will not undertake any destruction of mangroves during construction and operation of the project.</td><td>Complied.
➢ Existing mangrove areas are being protected and conserved with suitable barricading, erection of display boards and ensuring the tidal flow exchange.</td></tr>
<tr><td>19.</td><td>Sewage arising in the port area should be disposed off through septic tank – soak pit system or should be treated along with the industrial effluents to conform to the standards stipulated by Andhra Pradesh Pollution Control Board and should be utilized/ re-cycled for gardening, plantation and irrigation.</td><td>Complied
➢ AKPL has been operating 2 No. of Sewage Treatment Plants (STP) 1 X 500 KLD & 1 X 40 KLD for treatment of sewage generated in the port.
➢ Treated wastewater from STP is being utilized for the green belt within port premises.
<table>
<tr><th>S.No</th><th>Month</th><th>Treated Water (KL)</th></tr>
<tr><td>1</td><td>Apr'24</td><td>6172</td></tr>
<tr><td>2</td><td>May'24</td><td>5961</td></tr>
<tr><td>3</td><td>Jun'24</td><td>5795</td></tr>
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<tr><td>5</td><td>Aug'24</td><td>4690</td></tr>
<tr><td>6</td><td>Sep'24</td><td>4502</td></tr>
</table></td></tr>
<tr><td>20.</td><td>Adequate plantation should be carried out along the roads of the Port premises and a green belt should be developed.</td><td>Complied.
➢ Development of Greenbelt is a regular process in AKPL.
➢ AKPL has planted 5852 saplings in September 2024, and the total plantation for the FY 2024-25</td></tr>
</table>

S. No	MoEF Stipulations	Compliance Status
		from April to September is 1,07070.
21.	Project proponent should prepare and regularly update the Disaster Management Plan from time to time.	Complied. DMP is regularly being updated from time to time. Latest DMP update copy submitted to District Magistrate office on 30.08.2024. **Copy attached as annexure A.**
22.	Fire Fighting arrangements are examined to the new proposal.	Complied. ➢ Port has developed dedicated firefighting system with required equipment and trained professionals. ➢ Developed Fire contingency plan and implemented the same. ➢ Port Tugs are also having firefighting equipment
23.	There should be no withdrawal of ground water in CRZ area, for this project. The proponent should ensure that as a result of the proposed constructions, ingress of saline water into ground water does not take place. Piezometers should be installed for regular monitoring for this purpose at appropriate locations on the project site.	Complied. ➢ There is no withdrawal of ground water. ➢ AKPL is meeting water requirement from Nakkala kalava & DSS Tankers. ➢ Piezometer (Automatic water level monitoring system including temperature monitoring) has been installed at port and regular monitoring being carried out with NABL Accredited Laboratory.
24.	The project should not be commissioned till the requisite water supply and electricity to the project are provided by the PWD/Electricity Department.	Complied. ➢ Required necessary permissions like water supply and electrical supply are obtained from concern departments.
25.	Specific arrangements for rainwater harvesting should be made in the project design and the rainwater so harvested should be optimally utilized. Details in	Complied. ➢ 13 nos. of Rainwater harvesting ponds developed at various locations in Port premises.

S. No	MoEF Stipulations	Compliance Status
	this regard should be furnished to this Ministry's Regional Office at Bangalore within 3 months.	
26.	The facilities to be constructed in the CRZ area as part of this project should be strictly in conformity with the provisions of the CRZ Notification, 1991 as amended subsequently.	Complied with CRZ conditions.
27.	Green buffer zone should be provided all around the project area in consultation with local forest department and the report submitted to this Ministry's Regional Office at Bangalore.	Complied. ➢ Development of Greenbelt is a regular process in AKPL. ➢ AKPL has planted 5852 saplings in September 2024, and the total plantation for the FY 2024-25 from April to September is 1,07070. ➢ Maintaining greenbelt of 100 m width along the periphery. ➢ Developed 3.5 Ha of greenbelt near liquid jetty area in phase III along the shoreline boundary. ➢ Maintaining 20-meter width greenbelt around the coal stack yards.
28.	No product other than those permissible in the Coastal Regulation Zone Notification, 1991 should be stored in the Coastal Regulation Zone area.	Noted and being Complied.
(B) General Conditions		
1.	Construction of the proposed structures should be undertaken meticulously conforming to the existing Central/local rules and regulations including Coastal Regulation Zone Notification 1991 & its amendments. All the construction designs / drawings relating to the proposed construction activities must have approvals of the concerned State Government Departments / Agencies	Complied. ➢ The constructions designs /drawings are in conformity to the detailed project reports approved by GoAP and consistent with the CRZ Notification.

Self-Certified Half Yearly Compliance status (for the period from April 2024 to September 2024) on the conditions stipulated in EC & CRZ Clearance of MoEF &CC, CTE & CTO Orders of APPCB issued to M/s. Adani Krishnapatnam Port Limited, SPSR District,

<table>
<tr><th>S. No</th><th>MoEF Stipulations</th><th>Compliance Status</th></tr>
<tr><td>2.</td><td>Adequate provisions for infrastructure facilities such as water supply, fuel, sanitation etc., should be ensured for construction workers during the construction phase of the project so as to avoid felling of trees/mangroves and pollution of water and the surroundings.</td><td>Complied.
Adequate provisions including water supply, fuel and sanitation were ensured for workers at the time of construction.
The construction of Phase-I development was completed on 01.09.2009 and commercial operations started on 20.03.2009.</td></tr>
<tr><td>3.</td><td>The project authorities must take necessary arrangements for disposal of solid wastes and for the treatment of effluents by providing a proper waste water treatment plant outside the CRZ area. The quality of treated effluents, solid wastes and noise level etc., must conform to the standards laid down by the competent authorities including the Central / State Pollution Control Board and the Union Ministry of Environment and Forests under the Environment (Protection) Act, 1986, whichever are more stringent.</td><td>Complied.
Solid waste has been collected, segregated and disposed as below
<table>
<tr><th>S. No</th><th>Material</th><th>Methods of Disposal</th></tr>
<tr><td>1</td><td>Biodegradable waste</td><td>Canteen waste: Composting & used as manure/sand to pig-farms</td></tr>
<tr><td>2</td><td>Non-Biodegradable waste</td><td>Disposal to appropriate recyclers</td></tr>
<tr><td>3</td><td>Used Oils/Used Batteries</td><td>Batteries are procured on buy back basis and Used oil is being disposed to approved vendors of APPCB</td></tr>
</table>
Operating 2 No. of STPs (1 X 500 KLD & 1 X 40 KLD) outside the CRZ area.
Appointed an NABL accredited agency to carry-out Terrestrial & Marine Monitoring and STP inlet & outlet sample analysis.</td></tr>
</table>

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<tr><td></td><td></td><td>

Submitting the report to SPCB on monthly basis & on Half-yearly basis to MoEF & CC.
Treated water is being used for Green Belt development.

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</td></tr>
<tr><td>4.</td><td>The proponents should provide for a regular monitoring mechanism so as to ensure that the treated effluents conform to the prescribed standards. The records of analysis reports must be properly maintained and made available for inspection to the concerned State / Central officials during their visits.</td><td>Complied.

AKPL has been Operating 2 No. of STPs (1 X 500 KLD & 1 X 40 KLD) outside the CRZ area.
Environmental Monitoring is being carried out through an NABL accredited agency and approved by MoEF&CC. Results of monitoring conform to norms and periodical Monitoring Reports are being submitted to APPCB regularly.
Treated water is being used for Green Belt development.

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<tr><td>3</td><td>Jun'24</td><td>5795</td></tr>
<tr><td>4</td><td>Jul'24</td><td>4697</td></tr>
<tr><td>5</td><td>Aug'24</td><td>4690</td></tr>
<tr><td>6</td><td>Sep'24</td><td>4502</td></tr>
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S. No	MoEF Stipulations	Compliance Status
		➢ Records are being maintained and made available for statutory inspection during their visits.
5.	In order to carry out the environmental monitoring during the operational phase of the project, the project authorities should provide an environmental laboratory well equipped with standard equipment and facilities and qualified manpower to carry out the testing of various environmental parameters.	Complied. ➢ AKPL appointed an NABL Accredited Laboratory to conduct Environmental Monitoring i.e., Terrestrial & Marine parameters. ➢ The reports are being submitted to APPCB monthly and MoEF&CC on half-yearly basis. Environment Monitoring Reports for the period from Apr'24 to Sep'24 included in this report.
6.	The sand dunes and mangroves, if any, on the site should not be disturbed in any way.	Noted and being Complied.
7.	A copy of the clearance letter will be marked to the concerned Panchayat/local NGO, if any, from whom any suggestion/ representation has been received while processing the proposal.	Complied. ➢ Copies of Environmental Clearance letters were submitted to Sarpanch, Krishnapatnam Grama Panchayat, Nellore and to the President, Nellore District Mechanized Fishing Boat Operators Association on 10.08.2006.
8.	The Andhra Pradesh Pollution Control Board should display a copy of the clearance letter at the Regional Office, District Industries Centre and Collector's Office/Tehsildar's Office for 30 days.	**Complied.** The copies of Environmental Clearance were displayed by APPCB.
9.	The funds earmarked for environment protection measures should be maintained, in a separate account and there should be no diversion of these funds for any other purpose. A year-wise expenditure on environmental safeguards should be reported to this	Complied ➢ The Funds & Expenditure earmarked for environment protection measures are being reported in Form – V Environmental Statement and

S. No	MoEF Stipulations	Compliance Status
	Ministry's Regional Office at Bangalore and the State Pollution Control Board.	Submitting the same to APPCB & MoEF& CC. ➢ Latest submission is on 28.09.2024 for the period 2023-2024. ➢ **Copy attached as Annexure B**
10.	Full support should be extended to the officers of this Ministry's Regional Office at Bangalore and the officers of the Central and State Pollution Control Boards by the project proponents during their inspection for monitoring purposes, by furnishing full details and action plans including the action taken reports in respect of mitigative measures and other environmental protection activities.	Noted and being complied.
11.	In case of deviation or alteration in the project including the implementing agency, a fresh reference should be made to this Ministry for modification in the clearance conditions or imposition of new ones for ensuring environmental protection.	Noted
12.	The Ministry reserves the right to revoke this clearance, if any of the conditions stipulated are not complied with to the satisfaction of this Ministry.	Noted
13.	The Ministry or any other competent authority may stipulate any other additional conditions subsequently, if deemed necessary, for environmental protection, which should be complied with.	Noted
14.	The project proponent should advertise in at least two local newspapers widely circulated in the region around the project, one of which should be in the vernacular language of the locality concerned, informing that the project has been accorded environmental	Complied. ➢ Advertisement was published in Local Newspaper Andhra Jyothi dated 11.08.2006. ➢ A copy of the advertisement was submitted to the Regional Office, Bangalore of MoEF vide Letter

S. No	MoEF Stipulations	Compliance Status
	clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen at Website of the Ministry of Environment & Forests at http://www.envfornic.in.The advertisement should be made within 7 days from the date of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of this Ministry at Bangalore.	No.KP/MOEF/346 dated 23.08.2007.
15.	The project proponents should inform the Regional Office at Bangalore as well as the Ministry the date of financial closure and final approval of the project by the concerned authorities and the date of start of Land Development Work.	**Complied.** Financial Closure was completed on 16.10.2006. Details were furnished to the MoEF&CC, Regional Office, Bangalore, vide our letter no. KP/MOEF/60 dated 16th Feb, 2007. Approval of the Project by GoAP: 17.09.2004 Start of Land Development June, 2006.
16.	The above mentioned stipulations will be enforced among others under the Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (protection) Act, 1986, the Hazardous Chemicals (Manufacture, Storage and Import) Rules, 1989, the Coastal Regulation Zone Notification, 1991 and its subsequent amendments and the Public Liability Insurance Act, 1991 and the Rules made there under from time to time. The project proponents should also ensure that the proposal complies with the provisions of the approved Coastal Zone Management Plan of Andhra Pradesh State and the Supreme Court's order dated 18th April, 1996 in the Writ Petition	Noted and being complied.

S. No	MoEF Stipulations	Compliance Status
	No.664 of 1993 to the extent the same are applicable to this proposal.	

6.2 Compliance Status of MoEF & CC EC & CRZ Clearance F. No. 11 – 62 / 2009 – IA.III dated: 13th November 2009 (Phase II)

S.No	MoEF Stipulations	Compliance Status
Specific Conditions		
1.	All the conditions as stipulated by the Forests & Environment Department, Govt. of Andhra Pradesh vide letterNo.2286/CZMA/2009; dated 11.05.2009 shall be strictly complied.	Noted and being complied. The APCZMA recommended the project proposal to MoEF in this letter. All conditions stipulated therein are being strictly complied.
2.	All the details / information submitted by the project proponent vide letter No.KP/MOEF/PH-II/174, dated 17.08.2009 shall be strictly complied. The details are as follows: (i) Southern Boundary of proposed dredge disposal area of Phase-II shall be moved towards North to coincide with Northern Boundary of Phase-I dredge disposal area. (ii) Impact of bridges & conveyor across creeks to be re-examined to avoid impact on mangroves. (iii) To engage INCOIS or other reputed organization to monitor coastal behavior for a longer period. (iv) Runoff from Coal Stock piles shall be collected in dump ponds and recycled for dust suppression and fire protection.	Complied. ➢ Southern Boundary of proposed dredge disposal area of Phase-II has been moved towards North to coincide with Northern Boundary of Phase-I dredge disposal area. ➢ Belt Conveyors and Road Bridge crossings have no impact on Mangroves. Railway Bridge Location is reworked to avoid disturbance to mangroves. ➢ M/s. Indian National Centre for Ocean Information Services (INCOIS) was engaged for coastal monitoring. As per their Report for 2008-10,

S.No	MoEF Stipulations	Compliance Status
		the port development has not impacted the coast. ➢ Runoff from coal storage yards is routed through peripheral drains, collection pits and guard (Dump) ponds with facility to recycle the water for dust suppression.
3.	The hydro-dynamic studies shall be undertaken to ascertain the impact to the shoreline in the stretch and ecologically sensitive areas and the report shall be submitted to the Ministry.	Complied. Hydro dynamic studies were conducted by M/s. HR Wallingford, UK. Shore line monitoring & Marine biodiversity studies are being carried out regularly for shore protection.
4.	Ministry has taken a decision that the plantation of mangroves shall be undertaken on an area of 50 ha. as the Phase-II of the project spreads over 800 ha.	Complied. Mangrove's development in 50 Ha. has been undertaken within the port.
5.	Six monthly monitoring shall be carried out and a comparative analysis shall be made to examine for any mitigative measures required.	Being complied. Submitting the 6 Monthly Self Certified & NABL Accredited 3rd Party Compliance Reports for the period from October'23 to March'24 along with Terrestrial & Marine Monitoring reports to MoEF & CC and APPCB on 20.05.2024. Copies of the acknowledgments are **attached as Annexure-C**
6.	The temperature, salinity and tidal inflow shall be monitored weekly.	Complied. ➢ AKPL appointed a NABL Accredited SV enviro

S.No	MoEF Stipulations	Compliance Status
		Laboratory to conduct Environmental Monitoring i.e., Terrestrial & Marine parameters. ➢ Monitoring is being carried out on a weekly basis. ➢ Summary analysis tables and trend analysis graphical representations attached in report.
7.	The greenbelt of 100 m. width shall be developed around the coal stack yard as per the request in the public hearing.	Complied. AKPL submitted a letter to MoEF&CC vide letter No.: KP/MOEF/113 dated 29.08.2012 to modify this condition and developed 100 m width Green belt along the port boundary, coastal area and 20 m wide green belt around coal stack yards instead of 100 m width greenbelt development around the coal yards as requested during public hearing. AKPL has planted 5852 saplings in September 2024, and the total plantation for the FY 2024-25 from April to September is 1,07070. Copy of the letter is attached as Annexure-L
8.	Impact on the drawl of the water from the Kandaleru Creek shall be regularly monitored and report submitted to the Ministry.	Complied AKPL is not withdrawing water from Kandaleru Creek.

S.No	MoEF Stipulations	Compliance Status
		Complying with the condition, the quality of water is being monitored and the reports are being submitted to APPCB on monthly basis and MoEF&CC on half-yearly basis.
9.	Continuous monitoring on disposal of dredged material shall be put in place for both pre and post monsoon periods.	Complied. Bathymetry of the disposal area of dredged material i.e., the dumping grounds are being monitored periodically for both pre and post monsoon periods.
10.	No construction work other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.	Being complied.
11.	Oil spills if any shall be properly collected and disposed as per the Rules.	Complied • Oil Spills are being managed as per the approved Oil Spill Contingency Plan. • AKPL has provided Oil Boom, Skimmer and chemicals to attend any accidental oil spills. • Staff was trained to meet Tier-I Oil spills. • As per Disaster Management Plan, Indian Coast Guard will be alerted to coordinate. • Details were furnished to the MoEF&CC Regional Office, Bangalore, vide our letter no. KP/MoEF/PH-II/20 dated 02.02.2010. Latest OPR drill was conducted at the port on 19.06.2024. Copy attached as Annexure-D.
12.	The approach channel shall be properly demarcated with lighted buoys for safe	Complied.

S.No	MoEF Stipulations	Compliance Status
	navigation and adequate traffic control guidelines shall be framed. The fishermen shall be suitably educated and informed about the traffic guidelines.	• The approach channel has been marked with lighted buoys for safe navigation. • Adequate traffic control guidelines were framed, and copy was submitted to the Fisheries Department to suitably inform fishermen.
13.	The project proponent shall set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.	Complied. A separate Environmental Management cell was established headed by Vice President & supporting staff for effective implementation of the stipulated environmental safeguard.
14.	No destruction of mangrove is permitted. The project proponent shall take up mangrove plantation / green belt in the project area, wherever possible. Adequate budget shall be provided in the Environment Management Plan for such mangrove development.	Complied.
15.	The funds earmarked for environment management plan shall be included in the budget and this shall not be diverted for any other purposes.	Complied.
16.	There shall be no withdrawal of groundwater in Coastal Regulation Zone area, for this project. In case any groundwater is proposed to be withdrawn from outside the CRZ area, specific prior permission from the concerned State / Central Groundwater Board shall be obtained in this regard.	Complied.
17.	The Hazardous waste generated shall be properly collected and handled as per the provisions of Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008.	Complied. Hazardous waste like used oils / grease and batteries are being collected and handled as per the provisions of Hazardous Waste (Management, Handling and

S.No	MoEF Stipulations	Compliance Status
		Trans boundary Movement) Rules, 2016 and their amendments.
18.	The wastewater generated from the activity shall be collected, treated and reused properly.	Complied. • AKPL has been operating 2 No. of Sewage Treatment Plants (STP) 1 X 500 KLD & 1 X 40 KLD for treatment of sewage generated in the port. • The Treated water is being reused for the green belt within port premises.
19.	Sewage Treatment facility should be provided in accordance with the CRZ Notification.	Complied.
20.	No solid waste will be disposed of in the Coastal Regulation Zone area. The solid waste shall be properly collected, segregated and disposed as per the provision of Solid Waste (Management and Handling) Rules, 2000.	Being complied. • AKPL has provided solid waste collection bins of 120 numbers at different locations within the Port. • Regular collection arrangements have been made from the bins provided. Solid wastes are being collected, Segregated and disposed as per the Solid Waste (Management and Handling) Rules, 2016 and their amendment.
21.	Installation and operation of DG set if any shall comply with the guidelines of CPCB.	Being complied.
22.	There shall be no reclamation / dredging of areas.	This condition was deleted by MoEF & CC vide letter no. F. No. 11-62/2009-IA.III dated 02.03.2010. Copy attached as Annexure-M
23.	Air quality including the VOC shall be monitored regularly as per the guidelines of CPCB reported.	This condition was deleted by MoEF&CC vide letter F. No. 11-62/2009- IA.III dated 02.03.2010. Copy attached as Annexure -M

S.No	MoEF Stipulations	Compliance Status
24.	The project proponent shall undertake green belt development.	Complied. • Development of Greenbelt is a regular process in AKPL. • AKPL has planted 5852 saplings in September 2024, and the total plantation for the FY 2024-25 from April to September is 1,07070. • Maintaining greenbelt of 100 m width along the periphery. • Developed 3.5 Ha of greenbelt near liquid jetty area in phase III along the shoreline boundary. • Maintaining 20-meter width greenbelt around the coal stack yards.
25.	Necessary clearances from all the concerned agencies shall be obtained before initiating the project.	Being complied.
26.	Project proponent shall install necessary oil spill mitigation measures in the shipyard. The details of the facilities provided shall be informed to this Ministry within 3 months from the date of receipt of this letter.	Being Complied • Oil Spills are being managed as per the approved Oil Spill Contingency Plan. • AKPL has provided Oil Boom, Skimmer and chemicals to attend any accidental oil spills. • Staff was trained to meet Tier-I Oil spills. • As per Disaster Management Plan, Indian Coast Guard will be alerted to coordinate. • Details were furnished to the MoEF&CC Regional Office, Bangalore, vide our letter no. KP/MoEF/PH-II/20 dated 02.02.2010. Copy attached as Annexure-D.
27.	No hazardous chemicals shall be stored in the Coastal Regulation Zone area.	Complied.

S.No	MoEF Stipulations	Compliance Status
28.	The project shall not be commissioned till the requisite water supply and electricity to the project are provided by the PWD / Electricity Department.	Complied.
29.	Specific arrangements for rainwater harvesting shall be made in the project design and the rainwater so harvested shall be optimally utilized.	Complied. • Rainwater Harvesting pits of 13 nos. are available within the Port premises. • The availability of water is in the rainy & winter seasons. Percolation is faster due to sandy soil. • The water is being utilized for dust suppression to the extent possible.
30.	The facilities to be constructed in the CRZ area as part of this project shall be strictly in conformity with the provisions of the CRZ Notification, 1991 and its amendment. The facilities such as office building and residential buildings which do not require waterfront and foreshore facilities shall not be constructed within the Coastal Regulation Zone area.	Being complied. All the construction activities are as per regulations including Coastal Regulation Zone Notification 1991 & its amendments.
	General Conditions	
I.	Adequate provision for infrastructure facilities including water supply, fuel and sanitation must be ensured for construction workers during the construction phase of the project to avoid any damage to the environment	Complied.
II.	Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality.	Being Complied.
III.	Borrow sites for each quarry sites for road construction material and dump sites must be identified keeping in view the following:	
	a. No excavation or dumping on private property is carried out without written consent of the owner.	No excavation or dumping on private property was carried out.

S.No	MoEF Stipulations	Compliance Status
	b. No excavation or dumping shall be allowed on wetlands, forest areas or other ecologically valuable or sensitive locations.	Complied.
	c. Excavation work shall be done in close consultation with the Soil Conservation and Watershed Development Agencies working in the area, and	Complied.
	d. Construction spoils including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dump sites for such materials must be secured so that they shall not leach into the groundwater.	Complied.
IV.	The construction material shall be obtained only from approved quarries. In case new quarries are to be opened, specific approvals from the competent authority shall be obtained in this regard.	Complied.
V.	Adequate precautions shall be taken during transportation of the construction material so that it does not affect the environment adversely.	Complied.
VI.	Full support shall be extended to the officers of this Ministry / Regional Office at Bangalore by the project proponent during inspection of the project for monitoring purposes by furnishing full details and action plan including action taken reports in respect of mitigation and other environmental protection activities.	Being Complied.
VII.	Ministry of Environment & Forests or any other competent authority may stipulate any additional conditions or modify the existing ones, if in the interest of environment and the same shall be complied with.	Noted the condition.
VIII.	The Ministry reserves the right to revoke this clearance if any of the conditions stipulated are not complied with the satisfaction of the Ministry.	Noted the condition.

Self-Certified Half Yearly Compliance status (for the period from April 2024 to September 2024) on the conditions stipulated in EC & CRZ Clearance of MoEF &CC, CTE & CTO Orders of APPCB issued to M/s. Adani Krishnapatnam Port Limited, SPSR District,

S.No	MoEF Stipulations	Compliance Status
IX.	In the event of a change in project profile or change in the implementation agency, a fresh reference shall be made to the Ministry of Environment and Forests.	Noted the condition.
X.	The project proponents shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.	Complied. Financial Closure was completed on 16.10.2006. Details were furnished to the MoEF&CC, Regional Office, Bangalore, vide our letter no. KP/MOEF/60 dated 16th Feb, 2007. Approval of the Project by GoAP: 17.09.2004 Start of Land Development June, 2006.
XI.	Andhra Pradesh Pollution Control Board shall display a copy of the Clearance letter at the Regional Office, District Industries Centre and Collector's Office / Tehsildar's Office for 30 days.	Complied. APPCB has displayed the copy of Environmental Clearance at Regional Office, District Industries Centre and Collector's Office / Tehsildar's Office.
XII.	These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification 1994, including the amendments and rules made thereafter.	Noted the condition.
XIII.	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc., shall be obtained, as applicable by project proponents from the respective competent authorities.	Complied. Statutory clearances are obtained for storage of Diesel from Chief Controller of Explosives (CCE), Fire Department, Civil Aviation Department, and Forest Conservation Act. Copy of approvals attached as Annexure-N.

Self-Certified Half Yearly Compliance status (for the period from April 2024 to September 2024) on the conditions stipulated in EC & CRZ Clearance of MoEF &CC, CTE & CTO Orders of APPCB issued to M/s. Adani Krishnapatnam Port Limited, SPSR District,

S.No	MoEF Stipulations	Compliance Status
XIV.	The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are availab le with the Andhra Pradesh State Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at http://www.envfor.nic.in The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the Regional Office of this Ministry at Bangalore.	Complied. Advertisement was given in Two Local Newspapers viz., Deccan Chronicle dated 22.11.2009 and Andhra Jyothi dated 22.11.2009. A copy of the advertisement was sent to Regional Office, Bangalore of MoEF vide Letter No.KP/MOEF/PH.II/08 dated 18.01.2009.
XV.	Environmental Clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.	Noted the condition.
XVI.	Any appeal against this Environmental Clearance shall lie with the National Environment Appellate Authority, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.	Noted the condition.
XVII.	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parisad / Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions /representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.	Complied.
XVIII.	The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to	Being complied. Submitting the 6 Monthly Self Certified & NABL Accredited 3rd Party Compliance Reports for the period from April to

S.No	MoEF Stipulations	Compliance Status
	the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant level namely; SPM, RSPM, SO_2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the Company in the public domain.	September & October to March respectively along with Terrestrial & Marine Monitoring reports to MoEF & CC on 20.05.2024. Copies of the Acknowledgements are attached as Annexure- C
XIX.	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.	Being complied. Submitting the 6 Monthly Self Certified & NABL Accredited 3rd Party Compliance Reports for the period from April to September & October to March respectively along with Terrestrial & Marine Monitoring reports to MoEF & CC and APPCB. Copies of the Acknowledgements are attached as Annexure- C
XX.	The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the Company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.	Being complied. Form – V Environmental Statement submitted to APPCB & MoEF& CC. Latest submission is on 28.09.2024 for the period 2023-2024. Copy Attached as Annexure - B
Specific Conditions vide MoEF&CC order F.No. 11-62/2009-IA.III (Pt) dated 16.03.2016		
I.	Construction activity shall be carried out strictly according to the provision of CRZ notification, 2011. No construction work other than those permitted in coastal Regulation Zone Notification shall be carried out in Coastal regulation Zone area.	Being complied. No construction works other than those permitted in Coastal Regulation Zone Notification is being carried out in CRZ Area.

S.No	MoEF Stipulations	Compliance Status
II.	All the recommendations and conditions specified by AP Coastal Zone Management Authority (APCZMA) vide letter o.3160/Env/CZMA/2014 dated 14.08.2014 shall be complied with.	Noted the condition & being complied.

6.2.1 Compliance on the conditions stipulated in APCZMA – NOC vide letter no.202/CRZ/IND/2019-30 dated 21.05.2020

Part A- Specific Conditions		
Sl. No.	Condition	Compliance
i.	The project proponent shall comply with all the conditions stipulated in the Environment & CRZ clearances, CFEs, CFOs issued to M/s. KPCL Phase-I and Phase-II projects in this Phase-III project also	Being complied.
ii.	The proposed constructions shall conform to the norms prescribed in CRZ notification issued by the Ministry of Environment and Forests, Government of India as per S. No. 19€, dated 06.01.2011.	Being complied.
iii.	No activity on ground shall be undertaken without obtaining Environmental clearance from Ministry of Environment and Forests, Government of India as per S. No. 19(E), dated 06.01.2011.	Being complied.
iv.	Continuous monitoring of circulation of seawater shall be carried out every six months by engaging reputed agencies like NIOT. The port shall undertake the study of multi sensor, multi date data to study the sedimentation studies in the inner harbour channel in addition to the in-house studies undertaken as part of regular monitoring of sedimentation in	Being complied. • AKPL appointed a NABL Accredited Laboratory to conduct Environmental Monitoring i.e., Terrestrial & Marine parameters. • The reports for the period from April'24 to Sep'24 are presented in this report.

	the harbour channel. The monthly reports shall be submitted to APPCB.	• The reports are being submitted to APPCB on a monthly basis and MoEF&CC on half-yearly basis. • NCSCM is Monitoring the Land, Air quality, Noise, Water, Marine, Marine sediment parameters and mangroves, ones in four years. • Latest NCSCM Monitoring report is attached as Annexure-E
v.	Study on marine biodiversity by engaging a reputed organization/ university having a proven expertise in the relevant field shall be taken up. Similar monitoring mechanism shall be developed for monitoring terrestrial part to determine the impacts.	Being Complied
vi.	The Port authorities shall continue to nourish the beaches located on the north side of the North breakwaters within the port limits, which are vulnerable to sea erosion during the monsoon season and also during cyclone.	Being complied
vii.	The Port shall also undertake the scientific studies by engaging reputed agencies like National Institute of Ocean Technology (NIOT) and Indian Institute of Technology, Chennai to study the feasibility of constructing submerged breakwaters to protect the beach road from seasonal erosion and also during cyclones.	Being Complied AKPL appointed NIOT for preparing the feasibility report. The study is under progress.
viii.	The applicant shall ensure that continuous monitoring systems of all likely affected parameters including air/fish/flora/fauna/water quality/ waste water discharges/solid waste disposal/construction material disposal etc., are installed and reports shared	Being complied. • AKPL submitted a letter to APCZMA vide letter No. AKPL/APCZMA/ 2022-23/069 dated 09.09.2022. • Copy of the letter attached as Annexure-O

	with the National Institute of Oceanography (NIO) on continuous basis and a monthly report submitted to the APPCB by the NIO, all through construction period and at least for one year after commencement of operations.	• AKPL appointed an NABL Accredited Laboratory to conduct Environmental Monitoring i.e., Terrestrial & Marine parameters. • The reports are being submitted to APPCB monthly and MoEF&CC on half-yearly basis. • The reports for the period from April'24 to Sep'24 are mentioned in the report.
ix.	A team of APPCB scientists and environmental engineers shall be kept continuously informed and apprised of the project by the applicant, so that environmental mitigation measures are adopted on a continuous basis.	Senior Officials of APPCB are visiting AKPL on 6 Monthly basis to verify the compliance status under Randomized Inspection of Industries.
x.	The project proponent while executing this project shall not disturb any of the ecologically sensitive areas like mangroves, sand heaps sand dunes etc.	Being complied.
xi.	No construction shall be taken in the No Development Zone. However, if any permitted activity is to be taken up, the proponent may apply to the competent authority separately. Permanent structures shall be avoided in this zone.	Being complied.
xii.	Priority to be given to the maintenance of storm water drains from the surrounding area to prevent possible flooding of the surrounding areas.	Complied. AKPL is maintaining the storm water drains periodically and especially before monsoon season by removing the sludge accumulated to prevent possible flooding of the surrounding areas.
xiii.	Mechanization of Port operations shall be taken up to improve the air quality in the bowl area. SPM and RSPM levels to be maintained within the standards stipulated by the APPCB/CPCB.	Being complied. • Majority of Port operations are carried out through mechanized cargo handling equipment so as to avoid cargo spillage and dust emissions during the cargo handling activities

		• Provided Mechanical Dust Depression system at various critical points. • Implementing appropriate measures, able to mitigate all the dust being generated during the operations
xiv.	Raising and maintenance of greenbelt within and outside the port area to be taken up on priority and necessary assistance shall be extended to the local agencies involved in the implementation of afforestation programme.	Being complied.
xv.	The project proponent shall submit the half yearly compliance reports of CRZ clearance duly audited by the accredited consultants on the degree of compliance by the project proponent during and after construction of the project.	Complied. • Latest NABL half yearly compliance report submitted on 20.05.2024. Acknowledgement copy attached-C
xvi.	Dredged material shall be utilized for nourishment of beaches.	Being complied.
xvii.	Full cooperation shall be extended to all inspecting authorities/ organizations such as APPCB, MoEF&CC, CPCB and local Environment Protection Organizations.	Being complied.
xviii.	A team of APPCB scientists and environmental engineers shall be kept continuously informed and apprised of the project by the applicant, so that environmental mitigation measures are adopted on a continuous basis.	Senior Officials of APPCB are being visiting AKPL on 6 Monthly basis to verify the compliance status under Randomized Inspection of Industries.
xix.	The project activity shall be carried out strictly as per the provisions of CRZ Notification, 2011, and shall not affect the coastal ecology of the area including flora and fauna.	Being complied.
xx.	The project proponent shall ensure that there is no destruction of mangroves during the construction as	Being complied.

	well as the operation phase of the project.	
xxi.	There shall be no dressing or alteration of the sand dunes and natural features, including landscape changes for beautification, recreation and other such purpose.	Being complied.
xxii.	All conditions/ recommendations stipulated by other statutory authorities shall strictly be complied with, as may be applicable.	Noted complied the conditions.
xxiii.	The project proponent shall obtain all necessary clearances/ permissions from the concerned authorities as applicable.	Being complied.
xxiv.	'Consent for Establishment' and CFO as may be applicable, shall be obtained from State Pollution Control Board under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.	Complied Obtained CTE for Phase-III expansion vide Order no. 633/ APPCB/CFE/RO-NLR/HO/2010 dated 25.02.2021. Copy of the CTE Order is attached as Annexure-F.
xxv.	All waste (liquid and solid) arising from the proposed development will be disposed of as per the norms prescribed by State Pollution Control Board. There shall not be any disposal of untreated effluent into the sea/coastal water bodies.	Being complied.
xxvi.	No permanent labour camp, machinery and material storage shall be allowed in CRZ area.	Being complied.
xvii.	There shall no groundwater withdrawal within CRZ without prior approval of the State Groundwater Authority.	Complied.
xviii.	Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and	Being complied.

	health aspects of people, only in approved sites with the approval of competent authority.	
Part B - General Conditions		
i.	A copy of the clearance letter shall also be displayed on the website of the AP Pollution Control Board. The clearance letter shall also be displayed at the AP Pollution Control Board Regional Office, District Industries Centre and District Collector office/ Mandal Revenue Office for 30 days.	Complied. A copy of the Environmental clearance was submitted to • The Environmental Engineer, APPCB Regional office vide letter dated 12.01.2021, • The District Collector vide our letter dated 03.02.2021 and local panchayats vide letter dated 01.02.2021. Copy attached as Annexure-P.
ii.	The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the Andhra Pradesh Coastal Zone Management Authority (APCZMA) and AP Pollution control Board Regional office.	Being Complied.
iii.	Concealing factual data by the project proponent, any officer behalf of the project proponent and consultants hired by the project proponent or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	Noted the condition.
iv.	The above stipulations would be enforced among others under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act,1986, the Public Liability (insurance)	Noted the condition.

	Act, 1991, the EIA Notification, 2006 and the CRZ Notification, 2011.	
v.	Full co-operation shall be extended to the officials from the APCZMA, APPCB and Regional office of MoEF&CC, during monitoring of implementation of environmental safeguards stipulated. It shall be ensured that documents/data sought pertinent is made available to the monitoring team. A complete set of all the documents submitted to APCZMA shall be forwarded to the AP Pollution Control Board Regional office.	Noted the condition. .
vi.	In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by the APCZMA.	Noted the condition.
vii.	The APCZMA reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.	Noted the condition.
viii.	All other statutory clearances shall be obtained, as applicable by project proponents from the respective competent authorities.	Noted the condition.
ix.	The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded CRZ clearance and copies of clearance letters are available with the AP Pollution Control Board and may also be seen on the website of APCZMA. The advertisement should be made within	Complied Advertisement was published in District Newspapers namely "Vartha" & "The New Indian Express" dated 21.01.2021. Copy attached as Annexure -K

	seven days from the date of receipt of the clearance letter and a copy of the same should be forwarded to the AP Pollution Control Board Regional office.	
x.	This clearance is subject to any order passed by any Hon'ble Courts, as may be applicable to this project.	Noted the condition.
xi.	A copy of the clearance letter shall be sent by the proponent to concern panchayat, Zilla Parisad/Municipal corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.	Complied. A copy of the Environmental clearance was submitted to • The Environmental Engineer, APPCB Regional office vide letter dated 12.01.2021, • The District Collector vide our letter dated 03.02.2021 and local panchayats vide letter dated 01.02.2021. • Copy attached as Annexure-P.
xii.	The proponent shall upload the status of compliance of the stipulated conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the AP Pollution Control Board Regional office and, the concerned District Collector and the APPCB.	Being complied. Submitting the 6 Monthly Self Certified & NABL Accredited 3rd Party Compliance Reports for the period from April'23 to September'23 and October'23 to March'24 respectively along with Terrestrial & Marine Monitoring reports submitted on 20.05.24 to MoEF & CC and APPCB. Copies of the Acknowledgements are attached as Annexure C
xiii.	The environmental statement for each financial year ending 31st March in Form- V as is mandated to be submitted by the project proponent to the Andhra Pradesh Pollution Control Board as prescribed under the Environmental (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of clearance conditions and shall also be sent to the	Complied Form – V Environmental Statement Submitted on 28.09.2024 for the period 2023-2024. Copy Attached as Annexure-B.

	AP Pollution Control Board regional office, APCZMA and APPCB by email.	

6.3 Compliance on the conditions stipulated in EC & CRZ Clearance (For Phase – 3) Vide Order No.10-08/2016-IA-III dated 11.01.2021.

S.No	Conditions	Compliance
	Special Conditions	
i.	The Environmental and CRZ Clearance to the project is primarily under provisions of EIA Notification, 2006 and CRZ Notification, 2011. It does not amount to approvals/consent/ permissions etc., required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals / clearances under any other Acts/ Regulations or Statutes as applicable to the project.	Noted the condition.
ii.	The project proponent shall abide by all the commitments and recommendations made in the Form-II, EIA and EMP report, submissions made during Public Hearing and also that have been made during their presentation to EAC.	Being complied
iii.	Construction activity shall be carried out strictly according to the provisions of the CRZ Notification, 2011. No construction works other than those permitted i n Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.	Being complied
iv.	All the recommendations and conditions specified by the Andhra Pradesh Coastal Zone Management Authority (APCZMA) vide letter 202/CRZ/IND/201930 dated 21.05.2020 shall be complied with.	Noted the condition & being complied.

v.	The Project proponent shall ensure that no creeks or rivers are blocked due to any activities at the project site and free flow of water is maintained. Creek water monitoring program shall be implemented during the construction phase	Being complied.
vi.	Development of green belt by native species with consultation with state forest department shall be ensured.	Complied. • Development of Greenbelt is a regular process in AKPL • As on October 2024, AKPL has successfully developed 200.07 Ha of Green belt along port boundary, around coal yards, avenue& median plantations. • Maintaining greenbelt of 100 m width along the periphery. • Developed 3.5 Ha of greenbelt near liquid jetty area in phase III along the shoreline boundary. • Maintaining 20-meter width greenbelt around the coal stack yards.
vii.	The proposed expansion entails 60 million cum of dredging in soft soil. As proposed, the PP shall utilize 26 million cu m of dredged sand for reclamation of low lying areas of port, stock pile 2 million cu m on the coast north of north breakwater for long term coastal protection as recommended by NIOT and disposal of balance 32 million cu m of dredged spoil in the identified dredge disposal area of 56 Km2 beyond (-) 20 m contour. The impact of dredging on the marine environment should be monitored and necessary measures shall be taken on priority basis if any adverse impact is observed. NIOT will oversee the work as scientific body and continue to monitor its impact/benefits for at least 5 years post project completion.	• AKPL has obtained Consent to Establishment (CTE) from APPCB vide Order No. 633/ APPCB/ CFE/RO-NLR/HO/2010 dated 25.02.2021. Copy of the CTE Order is attached as Annexure-F. • The impact of dredging activities have been monitored by NIOT for 5 years post completion of the project.

	Necessary financial assistance to be provided by project proponent to NIOT. The report of the same to be submitted to regional office of MoEFCC by project proponent.	
viii.	Marine ecological monitoring and its mitigation measures for protection of phytoplankton, zooplanktons, macrobenthos, estuaries, sea-grass, algae, sea weeds, Crustaceans, Fishes, coral reefs and mangroves etc. as given in the EIA-EMP Report shall be complied with in letter and spirit with the help of reputed organization or individuals of national repute having knowledge in the said subject. Necessary financial assistance to be provided by project proponent.	Being complied. • AKPL appointed NABL Accredited Laboratory to conduct Environmental Monitoring i.e., Terrestrial & Marine parameters. • In addition, NCSCM is Monitoring the Land, Air quality, Noise, Water, Marine, Marine sediment parameters and mangroves, ones in four years. • The latest NCSCM Monitoring report is attached as Annexure-E. • The reports are being submitted to APPCB on monthly basis and MoEF&CC on half-yearly basis.
ix.	Continuous online monitoring of air and water covering the total area shall be carried out and the compliance report of the same shall be submitted along with the 6 monthly compliance reports to the regional office of MoEF&CC.	Complied. AKPL has been Operating 3 Nos. of Continuous Ambient Air Quality Monitoring stations and connected to APPCB website. In addition, AKPL appointed an NABL Accredited Laboratory to conduct Environmental Monitoring i.e., Terrestrial & Marine parameters. The reports are being submitted to APPCB on monthly basis and MoEF&CC on half-yearly basis. The reports for the period from April'24 to Sep'24 are attached in this report.
x.	The actions shall be in accordance with proposed landscape planning concepts to minimize major landscape changes. The change in land use pattern shall be	Being complied

	limited to the proposed port limits and be carried out in such a way as to ensure proper drainage by providing surface drainage systems including storm water network.	
xi.	Suitable preventive measures be taken to trap spillage of fuel / engine oil and lubricants from the construction site. Measures should be taken to contain, control and recover the accidental spills of fuel during cargo handling.	Being complied Port has existing Tier-I oil spill response equipment to combat any oil spill and coordinate with Indian Coast Guard to contain, control, and recover the accidental spills of fuel during cargo handling.
xii.	All the mitigation measures submitted in the EIA report shall be prepared in a matrix format and the compliance for each mitigation plan shall be submitted to the RO, MoEF & CC along with half yearly compliance report.	Complied Environmental Monitoring Plan prepared in matrix format for the Phase-III expansion and will be implemented at site.
xiii.	The company shall draw up and implement Corporate Social Responsibility Plan as per the Company's Act of 2013.	Being complied
xiv.	As per the Ministry's Office Memorandum F. No. 22-65/2017-IA.III dated 30th September, 2020, the project proponent shall abide by all the commitments made by them to address the concerns raised during the public consultation. The project proponent shall initiate the activities proposed by them, based on the commitment made in the public hearing, and incorporate in the Environmental Management Plan and submit to the Ministry. All other activities including pollution control, environmental protection and conservation, R&R, wildlife and forest conservation/protection measures including the NPV, Compensatory Afforestation etc., either proposed by the project proponent based on the	Being complied • The Public Consultation for Phase-III expansion was exempted as it was developed in the existing land area of 6800 Ac. • All the commitments made in the public consultation for Phase-II during 2009 were complied with. • All the activities proposed in the EMP for Phase-II along with the Phase -III EMP including Pollution control measures, Environmental protection and conservation, R&R, Wildlife and forest conservation/ protection measures including the NPV, Compensatory Afforestation, etc., are being implemented.

	social impact assessment and R&R action plan carried out during the preparation of EIA report or prescribed by EAC, shall also be implemented and become part of EMP.	
i.	Construction activity shall be carried out strictly according to the provisions of CRZ Notification, 2011 and the State Coastal Zone Management Plan as drawn up by the State Government. No construction works other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.	Being complied
ii.	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Coast Guard, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities.	Complied. AKPL has obtained a license from Chief Controller of Explosives to store petroleum class A & B as a retail outlet inside the port. Copy of approvals attached as Annexure- N
Air Quality Monitoring and Preservation		
i.	The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5 in reference to PM emission, and SO2 and Nox in reference to SO2 and Nox emissions) within and outside the project area at least at four locations covering upwind and downwind directions.	Being complied. • The Port has been operating 3 No. of CAAQM stations at the below mentioned locations as suggested by APCB within the Port premises to monitor the parameters viz., PM_{10}, $PM_{2.5}$, SO_2, NO, NO_2, CO and the data is being uploaded to APPCB website. a. CVR Amenities Complex b. Thamminapatnam Village c. Krishnapatnam Village • Environmental Monitoring has been rendered by NABL accredited

		laboratory along with AAQ monitoring at 7 locations covering upwind and downwind directions. The monthly reports for the period from April'24 to Sep'24 are attached in this report.
ii.	Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed emission standards.	Being complied. Port has adopted & implementing the following measures for the control of fugitive emissions during handling of bulk & non-bulk cargo and vehicular movement: i. Established mechanical conveyor system for handling coal & Iron ore. ii. Provided closed hoods for the conveyor system. iii. Stacker cum re-claimers is being used for loading and unloading the coal. iv. The railway wagons are being loaded mechanically. v. Installed fully mechanized coal handling systems with gantry grab type ship loaders/unloaders. vi. Provided hooded conveyor belt for cargo transferring directly from ship to the designated stack yard by means of closed hopers and transfer towers. vii. Established closed warehouses for storage of weather sensitive cargoes. viii. The loading and discharge points of the conveyor carrying material are covered with exhaust hoods to prevent the formation of dust clouds.

		ix. All the conveyor galleries are covered to ensure zero dust emission during cargo transfer. x. Provided water sprinkling system at transfer towers to arrest the dust spreading into the atmosphere. xi. Provided semi mechanized facilities for truck tarpaulin covering stations to ensuring all the outgoing cargos by trucks are covered with tarpaulin. xii. Ensuring all the outgoing Railway Rakes are covered with Tarpaulin. xiii. Mist Canon systems provided for watering avenue plantations and road wetting on haul roads xiv. Operating Mechanical dust suppression system comprises of 248 canons. xv. Deploying DSS Tankers of Cannon mounted for sprinkling water on haul roads and yards to arrest the dust causing by the vehicular movement xvi. The Cargo stocks/heaps are covered with tarpaulin. xvii. Provided 8 No. tractor mounted hydraulic broom sweeping machines for cleaning the roads and jetty areas, xviii. 2 No of Heavy-Duty Sweeping Machines are being deployed at operational areas and all internal roads. xix. Erected & maintaining wind breaking wall of height 14 mtrs to prevent any dust nuisance towards habitation supported with high density greenbelt. xx. Greenbelt in an extent of 200.07 Ha Developed & maintaining green

		belt along the port covering, yards, roads and all operational areas.
iii.	Shrouding shall be carried out in the work site enclosing the dock/proposed facility area. This will act as dust curtain as well achieving zero dust discharge from the site. These curtain or shroud will be immensely effective in restricting disturbance from wind in affecting the dry dock operations, preventing waste dispersion, improving working conditions through provision of shade for the workers.	Being complied. • Erected & maintaining wind breaking wall of height 14 mtrs to prevent any dust nuisance towards habitation supported with high density greenbelt. • Covered the operational area with rows of plantation which are acting as wind barricades. • Ensuring water sprinkling on haul roads.
iv.	Dust collectors shall be deployed in all areas where blasting (surface cleaning) and painting operations are to be carried out, supplemented by stacks for effective dispersion.	Being complied. No blasting activities involved in the Port operations.
v.	The Vessels shall comply the emission norms prescribed from time to time.	Being complied.
vi.	Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low Sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.	Being Complied. i. The Port is being supplied with power grid & Non-conventional source of energy through Power Grid for uninterrupted power supply. (BLYTH Wind Park Pvt. Ltd., Ananthapur Dist., Andhra Pradesh) ii. The DG Sets are being operated as back up for emergency lighting & safety during power breakdowns. iii. Retrofitting certification was carried-out for the DG Sets. iv. The DG Sets are being monitored ones in 6 months through a NABL Accredited 3rd Party and submitting the analysis reports the concerned departments. Latest Analysis reports dated 19.09.2024 are attached in this report.

vii.	A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.	Complied AKPL appointed M/s. FP Project Management to study and prepare a Traffic Management and Decongestion Plan. The study was completed and received the final report. Report submitted to the competent authorities on 11.07.2024. Copy of the Acknowledgement is attached as Annexure H.
Water quality monitoring and preservation:		
i.	The Project proponent shall ensure that no creeks or rivers are blocked due to any activities at the project site and free flow of water is maintained.	Being complied No creeks or rivers are blocked in the port premises and ensuring free flow of water.
ii.	Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality. Silt curtains shall be used to contain the spreading of suspended sediment during dredging within the dredging area.	Being complied
iii.	No ships docking at the proposed project site will discharge its on-board waste water untreated in to the estuary / channel. All such wastewater load will be diverted to the proposed Effluent Treatment Plant of the project site.	Being complied No ships are allowed to discharge on board wastewater.

iv.	Measures should be taken to contain, control and recover the accidental spills of fuel and cargo handle.	Being complied. Port has existing Tier-I oil spill response equipment to combat any oil spill supported by Indian Coast Guard to contain, control and recover the oil spill.
v.	The project proponents will draw up and implement a plan for the management of temperature differences between intake waters and discharge waters.	Being a Port activity, this condition is Not Applicable and there is no intake and discharge of water involved in the Port operations.
vi.	Spillage of fuel / engine oil and lubricants from the construction site are a source of organic pollution which impacts marine life. This shall be prevented by suitable precautions and also by providing necessary mechanisms to trap the spillage.	Complied • Oil Spills are being managed as per the approved Oil Spill Contingency Plan. • AKPL has provided Oil Boom, Skimmer and chemicals to attend any accidental oil spills. • Staff were trained to deal with Tier-I Oil spills. Training and periodical mock drills are being organized for the work force at workplace. • As per Disaster Management Plan, Indian Coast Guard will be alerted to coordinate. • Details were furnished to the MoEF&CC Regional Office, Bangalore, vide our letter no. KP/MoEF/PH-II/20 dated 02.02.2010. • The latest OPR drill was conducted at the port on 19.06.2024. Copy attached as Annexure. • Copy of the latest Mock Drills conducted is attached as Annexure-D .
vii.	Total freshwater use shall not exceed the proposed requirement as provided in the project details. Prior permission from competent authority shall be obtained for use of fresh water.	Complied.

<table>
<tr><td>viii.</td><td>Sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused for horticulture, flushing, backwash, HVAC purposes and dust suppression.</td><td>• AKPL has been operating 2 no. of Sewage Treatment Plants of 1 X 500 KLD STP at CVR Amenities Complex & 1 X 40 KLD STP Admin. Building.

• Treated wastewater from STP is being utilized for the green belt within port premises.

• Septic tank and soak pit systems are being followed at offices and isolated buildings which are far from STPs.
• The treated water details for the last six months are as below:

<table>
<tr><th>S.No</th><th>Month</th><th>Treated Water (KL)</th></tr>
<tr><td>1</td><td>Apr'24</td><td>6172</td></tr>
<tr><td>2</td><td>May'24</td><td>5961</td></tr>
<tr><td>3</td><td>Jun'24</td><td>5795</td></tr>
<tr><td>4</td><td>Jul'24</td><td>4697</td></tr>
<tr><td>5</td><td>Aug'24</td><td>4690</td></tr>
<tr><td>6</td><td>Sep'24</td><td>4502</td></tr>
</table></td></tr>
<tr><td>ix.</td><td>A certificate from the competent authority for discharging treated effluent/ untreated effluents into the public sewer/ disposal/ drainage systems along with the final disposal point should be obtained.</td><td>AKPL is not discharging any treated effluent/ untreated effluent into the public sewer.

The treated domestic water is being utilized for greenbelt development and dust suppression.</td></tr>
<tr><td>x.</td><td>No diversion of the natural course of the river shall be made without prior permission from the Ministry of Water resources.</td><td>Being complied</td></tr>
<tr><td>xi.</td><td>All the erosion control measures shall be taken at waterfront facilities. Earth protection work shall be carried out to avoid erosion of soil from the shoreline/boundary line from the land area into the marine water body.</td><td>Being complied</td></tr>
<tr><td colspan="3">Noise Monitoring and prevention</td></tr>
</table>

i.	The noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.	Being complied AKPL appointed a NABL Accredited Laboratory to monitor Noise quality at the following locations: 1. Zero Point 2. Thamminapatnam 3. CVR Building 4. Gopalapuram 5. Chalivendram 6. Krishnapatnam 7. Krishnapatnam Village near Light House Submitting the reports to APPCB on monthly basis and to MoEF & CC on Half yearly basis. The reports for the period from Apr'24 to Sep'24 are mentioned in this report.
ii.	Noise from vehicles, power machinery and equipment on-site should not exceed the prescribed limit. Equipment should be regularly serviced. Attention should also be given to muffler maintenance and enclosure of noisy equipment.	Being complied
iii.	Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.	Being complied
iv.	The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during daytime and 70 dB(A) during night time.	Being complied.
Energy Conservation measures		
i.	Provide solar power generation on roof tops of buildings, for solar light system for all common areas, streetlights parking around	Being complied The Port is being supplied with non-conventional source of energy through Power Grid for uninterrupted power

	project area and maintain the same regularly	supply. (BLYTH Wind Park Pvt. Ltd., Ananthapur Dist., Andhra Pradesh)
ii.	Provide LED lights in their offices and port areas.	Being complied All the office buildings and other operation buildings are provided with LED lights,
Waste Management		
i.	Dredged material shall be disposed of safely in the designated areas.	Being complied.
ii.	Shoreline should not be disturbed due to dumping. Periodical study on shoreline changes shall be conducted and mitigation carried out, if necessary. The details shall be submitted along with the six-monthly monitoring reports.	Being complied AKPL appointed NIOT for shoreline monitoring. Draft report received and under review.
iii.	Necessary arrangements for the treatment of the effluents and solid wastes must be made and it must be ensured that they conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986.	Being complied
iv.	The solid wastes shall be managed and disposed as per the norms of the Solid Waste Management Rules, 2016.	Being complied.
v.	Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016.	Being complied.
vi.	A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project.	Being complied Copy attached as Annexure.

vii.	Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing	Being complied

	guidelines/ rules of the regulatory authority to avoid mercury contamination.	
viii.	Oil spill contingency plan shall be prepared and part of DMP to tackle emergencies. The equipment and recovery of oil from a spill would be assessed. Guidelines given in MARPOL and Shipping Acts for oil spill management would be followed. Mechanism for integration of terminals oil contingency plan with the overall area contingency plan under the co-ordination of Coast should be covered.	Being complied • Port has been maintaining Oil Spill Contingency Plan. • Port has Tier-I Oil Spill response equipment for recovery of oil spill in coordination with ICG, Krishnapatnam and follows the guidelines given in MARPOL and Shipping Acts.
Greenbelt		
i.	Green belt shall be developed in area as provided in project details with a native tree species in accordance with CPCB guidelines.	Being complied. AKPL has planted 5852 saplings in September 2024, and the total plantation for the FY 2024-25 from April to September is 1,07070.
ii.	Top soil shall be separately stored and used in the development of green belt.	Being complied. AKPL is using coco peat, red soil and vermi compost for enriching the top soil.
Marine Ecology		
i.	The dredging schedule shall be so planned that the turbidity developed is dispersed soon enough to prevent any stress on the fish population.	Being complied
ii.	While carrying out dredging, an independent monitoring shall be carried out through a Government Agency/Institute to assess the impact and necessary measures shall be taken on priority basis if any adverse impact is observed.	Being complied
iii.	A detailed marine biodiversity management plan shall be prepared through the NIO or any other institute of repute on marine, brackish water	Being complied AKPL appointed Sugandhi Devadason Marine Research Institute for preparing

	authority. The report shall be based on a study of the impact of the project activities on the intertidal biotopes, corals and coral communities, molluscs, sea grasses, sea weeds, sub- tidal habitats, fishes, other marine and aquatic micro, macro and mega flora and fauna including benthos, plankton, turtles, birds etc. as also the productivity. The data collection and impact assessment shall be as per standards survey methods and include underwater photography.	detailed Biodiversity management plan. Final study report is yet to be received.
iv.	Marine ecology shall be monitored regularly also in terms of sea weeds, sea grasses, mudflats, sand dunes, fisheries, echinoderms, shrimps, turtles, corals, coastal vegetation, mangroves and other marine biodiversity components including all micro, macro and mega floral and faunal components of marine biodiversity.	Being complied AKPL Appointed a NABL Accredited Laboratory for Monitoring the Terrestrial & Marine parameters viz., Marine water quality, Marine sediment quality, Surface Water Quality and ground water quality at regular intervals with NABL Laboratory. Copies of the Analysis reports for the Period from Apr'24 to Sep'24 are mentioned in this report.
v.	The project proponent shall ensure that water traffic does not impact the aquatic wildlife sanctuaries that fall along the stretch of the river.	Being complied. • There are no aquatic wildlife sanctuaries in the vicinity of the Port. • AKPL has been ensuring that the water traffic does not impact the marine ecosystem for port operations.
Public hearing and human health issues		
i.	The work space shall be maintained as per international standards for occupational health and safety with provision of fresh air respirators, blowers, and fans to prevent any accumulation and inhalation of	Being compiled.

	undesirable levels of pollutants including VOCs.	
ii.	Workers shall be strictly enforced to wear personal protective equipment's like dust mask, ear muffs or ear plugs, whenever and wherever necessary/ required. Special visco-elastic gloves will be used by labour exposed to hazards from vibration.	Being complied. AKPL strictly enforcing all the workers, employees, stakeholders to wear PPEs at operational areas.
iii.	Safety training shall be given to all workers specific to their work area and every worker and employee will be engaged in fire hazard awareness training and mock drills which will be conducted regularly. All standard safety and occupational hazard measures shall be implemented and monitored by the concerned officials to prevent the occurrence of untoward incidents/ accidents.	Being complied. • All the employees, workers & contractors are given daily toolbox talks, monthly review meetings with employees engaged in various activities of the Port. • Port implemented and monitoring all standard safety and occupational hazard measures to prevent untoward incidents.
iv.	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.	Being complied. Port has developed Emergency Preparedness Plan and Disaster Management Plan. Latest DMP update copy submitted to District Magistrate office on 30.08.2024. Copy Attached as Annexure A
v.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.	Being complied.

vi.	Occupational health surveillance of the workers shall be done on a regular basis.	Being complied
Environmental Responsibility		
i.	The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/ deviation/ violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.	Being complied. AKPL has been implementing all the statutory regulations / directions prescribed and submitting the compliance reports periodically to the authorities viz., MoEF&CC, CPCB & SPCB.
ii.	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.	Being complied. AKPL has formed Environment Cell Headed by Vice President & supporting staff at port level.
iii.	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.	Being complied The Funds & Expenditure earmarked for environment protection measures are being reported in Form – V Environmental Statement and submitting the same to APPCB & MoEF& CC. Latest submission is on 28.09.2024 for the period 2023-2024. Copy Attached as Annexure B.

iv.	Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.	Being complied. Submitting the 6 Monthly Self Certified & NABL Accredited 3rd Party Compliance Reports for the period from April to September & October to March respectively along with Terrestrial & Marine Monitoring reports submitted on 20.05.24 to MoEF & CC and APPCB. Copies of the Acknowledgements are attached as Annexure C.
Miscellaneous		
i.	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.	**Complied.** Advertisement was published in District Newspapers namely "Vartha" in local language & "The New Indian Express" in English language dated 21.01.2021. Copy attached as Annexure-K
ii.	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in tum has to display the same for 30 days from the date of receipt.	Complied. A copy of the Environmental clearance is submitted to the District Collector vide our letter dated 03.02.2021 and local Panchayats vide letter dated 01.02.2021. Copy attached as Annexure-G &P
iii.	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.	Complied. Submitting the 6 Monthly Self Certified & NABL Accredited 3rd Party Compliance Reports for the period from April to September & October to March respectively along with Terrestrial & Marine Monitoring reports submitted on 20.05.24 to MoEF & CC and APPCB.

iv.	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.	Complied. Submitting the 6 Monthly Self Certified & NABL Accredited 3rd Party Compliance Reports for the period from April to September & October to March respectively along with Terrestrial & Marine Monitoring reports submitted on 20.05.24 to MoEF & CC and APPCB.
v.	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.	Being complied Form – V Environmental Statement submitted to APPCB & MoEF& CC. Latest submission is on 28.09.2024 for the period 2023-2024. Copy Attached as Annexure B.
vi.	The criteria pollutant levels namely; PM2.5, PM10, SO2, NOx (ambient levels) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.	Complied.
vii.	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.	AKPL obtained CTE of APPCB for Order No. 633/APPCB/CFE/RO- NLR/HO/2010 dated 25.02.2021. The project is yet to be implemented. Copy attached in Annexure-F
viii.	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.	Noted the condition.
ix.	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.	Being Complied.

x.	No further expansion or modifications in the port area shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).	Noted the condition.
xi.	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.	Noted the condition.
xii.	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.	Noted the condition.
xiii.	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.	Noted the condition.
xiv.	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/ monitoring reports.	Noted the condition.
xv.	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India /	Noted the condition.

	High Courts and any other Court of Law relating to the subject matter.	

6.4 Consent for Establishment (CFE) Order for Phase – III Order No: 633/APPCB/CFE/RO-NLR/HO/2010 Dt. 25.02.2021 and amended vide order dated 06.04.2021 and 16.07.2021.

S.No	Condition	Compliance Status
1.	The proponent shall obtain Consents for Operation (CFO) from APPCB, as required Under Sec.25/26 of the Water (P&C of P) Act, 1974 and under sec. 21/22 of the Air (P&C of P) Act, 1981, before commencement of the activity.	**Complied.** Obtained CTO from APPCB vide Order No. APPCB/ VJA/ NLR/11344/CFO/HO/2019 11/11/2022, valid up to 31.08.2027
2	Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.	**Noted.**
3	The rules and regulations notified by Ministry of Law and Justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.	**Noted with the condition.**
4	Water: The source of water is Muthukur Reservoir of 1000 KLD and 4 MLD of water from Nakkala kalava irrigation drain. The maximum permitted water consumption after proposed expansion is as following: S. | Purpose | Qty as per CFO | Proposed in Expansio | Total after	**Noted.** AKPL has laid a pipeline from Nakalakalva drain to Port along with pumping system having separate water flow meter to measure the quantity of water being pumped from the drain. The water is being used for dust suppression, firefighting etc. • The consented source of water is from Muthukur Reservoir with a withdrawal quantity of 1000 KLD

	<table><tr><td>No.</td><td></td><td>(Phase-1 & 2) (KLD)</td><td>n under Phase-III (KLD)</td><td>expansion (KLD)</td></tr><tr><td>1.</td><td>Dust suppressions & other utilities</td><td>1600.0</td><td>1700</td><td>3300</td></tr><tr><td>2.</td><td>Gardening</td><td>300</td><td>200</td><td>500</td></tr><tr><td>3.</td><td>Domestic</td><td>600</td><td>600</td><td>1200</td></tr><tr><td></td><td>Total:</td><td>2500 KLD</td><td>2500 KLD</td><td>5000KLD</td></tr></table> Separate meters with necessary pipeline shall be provided for assessing the quantity of water used for each of the purposes viz., Dust suppression, Domestic purposes, Washing and servicing, development of greenery.	and 4 MLD of water from Nakkala kalava drain. • AKPL is submitting the water consumption details in Form – 1 to APPCB on monthly basis and Half-yearly basis to MoEF & CC.
5	Wastewater generation <table><tr><td>S.No.</td><td>Purpose</td><td>Qty as per CFO (Phase-1 & 2) (KLD)</td><td>Proposed in Expansion under Phase-III (KLD)</td><td>Total after expansion (KLD)</td></tr><tr><td>1</td><td>Other Utilities</td><td>-</td><td>240</td><td>240</td></tr><tr><td>2</td><td>Domestic</td><td>300</td><td>450</td><td>750</td></tr><tr><td></td><td>Total</td><td>300 KLD</td><td>690 KLD</td><td>990 KLD</td></tr></table> **Treatment & Disposal (As per EC order)** <table><tr><td>Source of effluent</td><td>Treatment</td><td>Mode of final disposal</td></tr></table>	AKPL has been operating - 500 KLD STP (1 X 300 KLD & 1 X 200 KLD) at CVR Amenities Complex - 40 KLD STP Admin. Building Treated water being used to Green belt development.

	Domestic	Sewage Treatment Plant of capacity of 700 KLD consisting of Sewage collection Sump, Fluidized Bed Bio Reactor, Secondary clarifier, Clarifier Water Tank, Dual Media Filter, treated water tank, Sludge drying beds etc.	Treated domestic effluents shall be utilized for Green belt development and dust suppression		
	Utilities	Effluent Treatment Plant of 300 KLD capacity consisting of Neutralization tank, Equalization tank, Oil Grease trap, flash mixing tank, clariflocculator, aeration tank, secondary clarifier, holding tank, pressure sand filter, activated carbon filter, sludge drying beds etc. for treating effluents	Treated effluent shall be reused for green belt and for dust suppression.		
6	The effluent / sewage shall be treated to the on land for irrigation standards, as stipulated under Schedule VI of Environment (Protection) Rules, 1986, notified by Ministry of Environment and Forests, Government of India vide G.S.R.422 (E), dt.19.05.1993 and its amendments thereof. The treated wastewater shall be used for development of greenery, dust suppression, re-used for various purposes within the premises.			**Noted.** AKPL has been operating - 500 KLD STP (1 X 300 KLD & 1 X 200 KLD) at CVR Amenities Complex - 40 KLD STP Admin. Building - The treated water details for the last six months are as below:	

S.No	Month	Treated Water (KL)
1	Apr'24	6172
2	May'24	5961
3	Jun'24	5795
4	Jul'24	4697

<table>
<tr><td></td><td></td><td><table><tr><td>5</td><td>Aug'24</td><td>4690</td></tr><tr><td>6</td><td>Sep'24</td><td>4502</td></tr></table></td></tr>
<tr><td>7</td><td>Air:
The Air pollution Control equipment shall be installed along with the commissioning of the activity and shall comply with the following for controlling air pollution:<table><tr><td>S. No.</td><td>Details of stack</td><td>Stack 01</td></tr><tr><td>a)</td><td>Attached to</td><td>D.G. Sets</td></tr><tr><td>b)</td><td>Capacity of D.G. set</td><td>5 x 2000 KVA, 1 x 1000 KVA, 2 x 750 KVA, 5x 500 KVA, 3 x 320 KVA, 3 x 250 KVA, 3 x 160 KVA, 10 x 125 KVA, 10 x 82.5 KVA, 3 x 380 KVA</td></tr><tr><td>c)</td><td>Fuel</td><td>Diesel</td></tr><tr><td>d)</td><td>Stack height above the ground</td><td>This condition has been amended vide CFE order No: 633/APPCB/CFE/ RO-NLR/HO/2010 dated 06.04.2021 The Port shall provide stack heights for the DG sets based on the following formula. H=h+0.2√KVA Where H= Total height of the stack in meters, h= Height of the</td></tr></table></td><td>Noted.
The Port is being supplied with non-conventional source of energy through Power Grid for uninterrupted power supply. (BLYTH Wind Park Pvt. Ltd., Ananthapur Dist., Andhra Pradesh)
The DG Sets are being operated as back up for emergency lighting & safety during power breakdowns.
Retrofitting certification was carried-out for the DG Sets.
The DG Sets are being monitored ones in 6 months through a NABL Accredited 3rd Party and submitting the analysis reports the concerned departments.
Latest Analysis reports dated 19.09.2024 are attached in this report.</td></tr>
</table>

	building in meters.	
e)	Details of air pollution control equipment	Acoustic enclosures with silencers
8	The proponent shall comply with the following for controlling fugitive emissions: • Vehicle movement shall be minimized / eliminated by implementing mechanical operation. • All the vehicles involved in transportation of cargo shall be covered with tarpaulin. • Vehicles shall be managed to avoid traffic congestion and shall provide empty dusting vehicle washings / dry cleaning system to clean all out going cargo vehicles. • Based on traffic density/ vehicular movements anticipated from the port, parking facilities shall be provided.	**Complied.** - Mechanized loading and unloading of cargo shall be implemented to avoid emission from vehicle movement. - All the loaded trucks and wagons shall be covered with tarpaulins. - Provided mechanized ship loaders & unloaders and conveyer systems - Provided Water sprinkler system in ship unloaders and conveyer system for dust suppression. - Provided GI sheet covering for all transfer towers and Conveyor. - Provided MDSS with 248 Nos sprinklers at yards - Deployed 12 Nos. of Truck mounted sprinklers for roads and transit areas & stock piles. - Provided 8 No. tractor mounted hydraulic broom sweeping machines for cleaning the roads and jetty areas..
9	All the transfer points, loading / unloading points and conveyer systems shall be housed completely with leak	**Noted.** All the existing transfer tower points have been covered using GI sheets

<table>
<tr><td></td><td>proof arrangements. Adequate dust suppression and containment measures shall be implemented for effective control of fugitive emissions.</td><td>with openings as required for access and sprinklers have been installed for dust suppression. The same shall be implemented for the Phase-III expansion also.</td></tr>
<tr><td>10</td><td>Hazardous / Solid Waste details:
The Port Authority shall comply with the following w.r.t disposal of solid waste after expansion:

<table>
<tr><th>S.No.</th><th>Name of Waste</th><th>Quantity</th><th>Mode of disposal</th></tr>
<tr><td>1</td><td>Solid waste (degradable)</td><td>1800 kg/day</td><td>To reuse green belt as manure for</td></tr>
<tr><td>2</td><td>Solid waste (Non-degradable)</td><td>200 kg/day</td><td>To authorized recyclers</td></tr>
<tr><td>3</td><td>STP sludge</td><td>120 kg/day</td><td>To be used as manure</td></tr>
<tr><td>4</td><td>ETP sludge</td><td>50 kg/day</td><td>To TSDF for secured land fill</td></tr>
<tr><td>5</td><td>Oil containing cargo residue washing water and sludge</td><td>250 KLPA</td><td rowspan="3">To authorized recyclers/ reprocessors / TSDF</td></tr>
<tr><td>6</td><td>Chemical carg contao ining residue and sludge</td><td>100 KLPA</td></tr>
<tr><td>7</td><td>Sludge and filters contaminated with oil</td><td>200 TPA</td></tr>
</table></td><td>Noted.
All the hazardous waste generated by the Port are collected, stored, and disposed to authorized recyclers/re-processors.

E – Waste is being collected and disposed to SPCB authorized E-waste recyclers and submitting the details in Form – 3 to SPCB regularly

Hazardous waste (Waste oil) – AKPL is quantifying the waste oil and disposing to SPCB authorized Waste oil recyclers through APEMCL portal and submitting the details in Form – 4 to SPCB regularly

Latest Submission on 25.06.2024.

Copy attached as Annexure -J</td></tr>
</table>

		8	Ballast water containing oil from ships	250 KLPA	
		9	Used/ Spent Oil	350 KLPA	
		10	Wastes / residues containing oil	100 KLPA	
		11	Sludge from treatment of waste water arising out of cleaning/ disposal of barrels/ containers	100 TPA	
		12	Discarded containers/ barrels/ liners contaminated with Haz. Waste/ chemicals	100 TPA	To authorized recyclers/ reprocessors / TSDF
		13	Flue gas cleaning residue	10 TPA	
		14	Chemical wast sludge from water treatment	100 TPA	
		15	Oil and grease skimming residues	20 T PA	
11	The following rules and regulations notified by the MOE&F, GOI shall be implemented.				**Noted.** The port shall comply with rules and regulations notified by the MOE&F, GOI
	a.	Regulation of Persistent Organic Pollutants Rules, 2018.			

	b.	Hazardous waste and other wastes (Management and Transboundary Movement) Rules, 2016.	
	c.	Plastic Waste Management Rules, 2016.	
	d.	Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989	
	e.	Fly Ash Notification, 2016.	
	f.	Batteries (Management & Handling) Rules, 2010.	
	g.	E-Waste (Management) Rules, 2016.	
	h.	Construction and Demolition waste Management Rules, 2016.	
	i.	Solid Waste Management Rules, 2016.	
	j.	The Public Liability Insurance Act, 1991 and its amendments thereof.	
	Other Conditions:		
12	The Port shall comply with the following conditions as committed during the CFE Committee meeting held on 23.02.2021:		
	•	M/s. KPCL shall implement Mechanized MDDS systems for effective dust control. Water meters and energy meters shall be installed to record the quantity of water consumed and electricity consumed for MDSS systems.	**Noted.** Port installed and operating Mechanical Dust Suppression System (MDSS) with 248 Nos. of sprinklers at coal stacking and wagon loading areas. Separate Energy meters are installed to record the electricity consumption for MDSS. AKPL will augment the MDSS as per the requirement during Phase-III expansion of Port.
	•	M/s. KPCL shall conduct performance evaluation of MDSS systems.	**Noted.**
	•	M/s. KPCL shall explore the	**Noted.**

		possibility of usage of Chemical suppressants such as Sodium / Potassium Aluminates, for effectively mitigating the dust emissions during coal / dusty cargo handling.	
	•	M/s. KPCL shall restrict the coal stack height to 10 m only. In future, APPCB will examine the increase in stack height of dusting cargo from 10 m to 12 m depending up on the justification submitted by the port.	**Being Complied.**
	•	This condition has been amended vide CFE order No: 633/APPCB/CFE/RO-NLR/HO/2010 dated 06.04.2021 The Govt. of A.P allotted surface water i.e., 1000 KLD from Muthukur Reservoir and 4MLD of water from Nakkalakalva irrigation waste water drain, which is sufficient to meet the total water requirement for port utilization for Phase-III. Further, Nellore Municipal Corporation commissioned one STP of 5 MLD capacity to treat municipal sewage. STPs of capacity 70 MLD are under construction. The Port shall explore possibility of utilization of treated waste water for dust suppression purpose in the Port area. The KPCL shall not draw the ground water under any circumstances.	Being Complied. • The consented source of water is from Muthukur Reservoir with a withdrawal quantity of 1000 KLD and 4 MLD of water from Nakkala kalava drain. • AKPL is collecting 1000 KLD of water from Muthukur Reservoir through tankers and Nakkala Kaluva water is through pipeline directly to Port. • AKPL is submitting the water consumption details in Form – 1 to APPCB on monthly basis and Half-yearly basis to MoEF & CC. Copy of Form – 1 for the period from Apr'24 to Sep'24 are attached as Annexure- I
	•	M/s. KPCL shall allow the effluents / leachate generated from dust suppression / coal handling etc., into sea under any circumstances.	**Noted.** The port shall not allow the run off water from coal storage yards and water from dust suppression to the

		The garland drains, settling tanks shall be de-silted regularly for free flow.	sea. The run off water shall be diverted to sedimentation pits and water shall be used for green belt, dust suppression.
	•	Greenbelt of width 100 m shall be developed along the boundary of the port as committed in the public hearing (para no. 5 of EC order dt.11.01.2021) and as stipulated in the CFE order dt.08.05.2010. The greenbelt shall be developed in an area not less than 120 Ha along the Port boundary and around the coal storage areas with native species, as stipulated in EC order dt.11.01.2021. Saline water-resistant saplings shall be planted as Bay-of-Bengal is located in the vicinity.	**Noted.** AKPL has already developed 191.5Ha. greenbelt as per the statutory requirement (Phase-I&II) with boundary plantation, avenue plantation and coal stockyard plantation. As part of Phase-III, 120 Ha. greenbelt shall be developed along the Port boundary and around coal storage areas with native species. AKPL has planted 5852 saplings in September 2024, and the total plantation for the FY 2024-25 from April to September is 1,07070.
	•	The liquid cargo / chemicals shall be stored in the port area complying with OISD norms. All precautions shall be taken to prevent any chemical accidents. The chemicals stored in the port premises and their capacities shall be informed to the EE, RO: Nellore from time to time.	**Noted.** The Port shall inform the type of chemicals and their capacities to the Environment Engineer, APPCB Regional office, Nellore up on commissioning of the same after obtaining CFO.
	•	This condition has been amended vide CFE order No: 633/APPCB/CFE/RO-NLR/HO/2010 dated 06.04.2021 The Port shall implement effective dust suppression measures to meet National Ambient Air Quality standards.	**Complied.**
	•	This condition has been amended vide CFE order No:	**Complied.**

		633/APPCB/CFE/RO-NLR/HO/2010 dated 06.04.2021 The Port shall maintain and operate 3 nos. of CAAQM stations properly, consistently and transmit the data to the APPCB server, online.	Port installed and operating 3 nos. CAAQM station towards Gopalapuram village, Thamminapatnam village and Krishnapatnam village, the values are connected to the APPCB site.
	•	The Coal stock yard shall be enclosed suitably to have three layers of green belt of varying height on all the sides.	**Being complied.** Maintaining 20-meter width greenbelt around the coal stack yard zones.
	•	Dusty cargos shall be handled through mechanized handling equipment for loading & unloading operations.	**Being complied**
	•	Closed conveyor belt with water sprinkling arrangement shall be provided for conveying dusty cargos like coal& iron ore.	**Being complied**
	•	The ship un-loader for unloading and transfer of material shall be provided with in-situ water sprinkling system to avoid dust nuisance.	**Being complied**
	•	Mechanical stackers cum reclaimers for staking transfer and reclamation and conveyors for transfer of materials without manual handling.	**Being complied.**
	•	Dry fogging system shall be provided at transfer points.	**Being complied.**
	•	Automatic water sprinkling shall be provided at all dusty cargo stock yards. There shall be interlocking between the CAAQM station values for particulate matter and MDSS.	**Noted.** Mechanical dust suppression system is in place in the Port, the same shall be enhanced for the future expansion. Port shall also explore the possibilities of installing automatic water sprinkling system.

	•	The facility shall maintain standby centrifugal pump with drive motor for uninterrupted dust suppression of the cargo.	**Being Complied.**
	•	The coal & iron ore shall be transported by rail from the stacking area as far as possible. The residual cargo if any shall be transported by road through covered trucks duly complying with the following measures:	**Noted.** Port is transporting coal to the nearby Power plants through closed conveyors, and to the steel plants and cement plants the coal is being transferred through rail with tarpaulin covers, only a small quantity of coal is being transferred through truck covered with tarpaulins.
		i. Traffic congestion shall be avoided.	**Being complied.**
		ii. Automated mechanical water sprinkling shall be provided on roads and at dusty cargo storage areas, for suppression of dust.	Presently AKPL has been deploying DSS Tankers for dust suppression on the roads.
		iii. All the vehicles involved in transportation of cargo during the break downs shall be covered with tarpaulin and also ensure to manage vehicles	**Being Complied.** Ensuring 100% Tarpaulin coverage to Coal Trucks on par with the cargo handling capacity.
		iv. The truck movement shall be through a dedicated road meant for truck movement located and avoid movement of trucks closer to residential areas.	**Noted.** Port has dedicated 4 lane road connecting NH-16 for truck movement.
		v. The trucks shall be fully covered with tarpaulin while plying with cargo on the roads.	**Being Complied.** Ensuring 100% Tarpaulin coverage to Coal Trucks on par with the cargo handling capacity.
		vi. All cargo vehicles moving out from the port shall be passed through vehicle wheel wash area.	**Noted.** Port shall install adequate number of wheel washing facility for the trucks moving out of the Port.

	•	The port shall provide oil spill containment facilities around the SBM.	**Noted.** Port is equipped with Tier-1 Oil spill response equipment, after completion of SBM works oil spill contain facility shall be provided.
	•	The port shall take necessary environmental protection measures for the dump yard of the dredged material.	**Being Complied.**
13	The industry shall comply with all the conditions stipulated in the EC order dt.11.01.2021 issued by MoEF & CC, GoI, New Delhi under Phase-III.		Being complied.
14	Fire detection and fire fighting facilities with adequate water storage facility shall be provided in fire prone area in consultation with competent authorities.		**Noted.** AKPL has adequate fire fighting facilities with water storage facility for the entire Port area. For Phase-III expansion, Port shall enhance the fire fighting facility as required.
15	Onsite & offsite Disaster Management plan shall be prepared to meet any eventuality in case of any accident. Mock drills shall be conducted atleast twice a year and modifications required if any shall be incorporated in Disaster Management Plan and shall submit to Board.		**Noted.** Onsite emergency plan has been prepared and submitted to District Collector for incorporating with Offsite emergency plan of District magistrate. ➢ Latest DMP update copy submitted to District Magistrate office on 30.08.2024. **Copy Attached as Annexure**
16	The Port Authorities shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and		**Being Complied.**

	submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.	
17	The Port Authorities shall submit a copy of the NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) at concerned Regional Office, APPCB.	**Being Complied.**
18	The Port Authorities shall submit risk assessment report covering worst scenario clearly describing impact within the industry premises and outside the industry premises and emergency response system.	**Complied.**
19	The Port Authorities shall obtain prior permission from MoEF&CC, GoI and APPCB for any changes in the cargo type / capacity.	**Noted.**
20	DO levels in the sea water at the dredging area shall be monitored at regular interval and the dredging time shall be suitably regulated to prevent depletion of DO levels in the sea water.	Being complied. Submitting the 6 Monthly Self Certified & NABL Accredited 3rd Party Compliance Reports for the period from April to September & October to March respectively along with Terrestrial & Marine Monitoring reports submitted on 20.05.24 to MoEF & CC and APPCB. • The reports for the period from April'24 to September'24 are attached. • In addition, NCSCM is Monitoring the Land, Air quality, Noise, Water, Marine, Marine sediment parameters and mangroves, ones in four years. Latest NCSCM Monitoring report is attached as Annexure-E
21	The industry shall submit compliance to the conditions stipulated in the EC and CFE orders to the concerned Regional Officer of APPCB every six months and	**Complied.** Copies of the Acknowledgements are attached as Annexure-C

	shall upload the same at APPCB website viz., https://pcb.ap.gov.in/UI/Submission_Compliance_of_EC_CFE_CFO_Direction.aspx.	
22	Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	**Noted.**
23	Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to revoke the order, to review any or all the conditions imposed herein and to make such modifications as deemed fit and stipulate any additional conditions.	**Noted.**
24	Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules,1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of	**Noted.**

	the Air (Prevention and Control of Pollution) Act, 1981.	

6.5 Phase III CTO-Order No: APPCB/VJA/NLR/11344/CFO/HO/2019 dated 11.11.2022 valid till 31.08. 2027.conditions stipulated in the Consent to Operation (CTO) Order

S No	CFO conditions	Status
Schedule - A		
1	Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.	This condition is noted.
2	The port should carryout analysis of wastewater discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.	Being Followed. AKPL appointed an NABL Accredited and MoEF&CC recognized Labs and Consultants to carry-out monitoring the parameters of terrestrial as well as marine water quality and submitting the report to A.P. Pollution Control Board on monthly basis.
3	All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.	This condition is noted.
4	Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make	This condition is noted.

	such variations as deemed fit for the purpose of the Acts by the Board.	
5	The industry shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.	This condition is noted.
6	The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.	Complied Environmental Statement in Form – V is being submitted annually. Latest Form-V Environment Statement for the FY 2023-2024 is submitted on 28.09.2024.
7	The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board.	Complied AKPL obtained CFO & HWA from APPCB vide order No APPCB/VJA/ NLR/ 11344/CFO/HO/2019 dated 11.11.2022 valid up to 31st August 2027.
8	The port should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.	This condition is noted.
9	Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to	This condition is noted.

	him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.	
10	The conditions stipulated are without prejudice to the rights and contentions of this Board in any Hon'ble court of law.	This condition is noted
11	The port shall be liable to pay Environmental Compensation / Other Environmental Taxes, if any environmental damage caused to the surroundings, as fixed by the Collector & District Magistrate or any other competent authority as per the Rules in vogue.	This condition is noted.
12	The port may explore the possibility of tapping the solar energy for their energy requirements.	This condition is noted.
13	The port should educate the workers and nearby public of possible accidents and remedial measures.	This condition is noted.

S. No	Conditions	Compliance
	Schedule - B	
1.	The port shall complete mechanizing of Berth No.6 by 31st March 2023.	Complied. Mechanization of berth no 6 is completed and in operation.
2.	The port shall complete the mechanization of Berth No. 5 within 24 months from the date when the coal handled at Berth No. 5 is adequate to handle through mechanization system. Till the mechanization is completed, the port shall	Being Complied. Mobile atomizers and water tankers are being deployed while handling coal at berth no 5.

<table>
<tr><td></td><td>do sprinkling along with MDSS to control dust pollution due to handling of coal.</td><td>Ensuring progress increase of the deployment of water sprinklers and Ensuring 100% Tarpaulin coverage to Coal Trucks to mitigate the dust emissions on vehicular movement during cargo evacuation on par with the cargo handling capacity.</td></tr>
<tr><td>3.</td><td>The port shall maintain the existing greenbelt of 100m width along the periphery. Further, development of 100m green belt at other expansion areas shall be taken up at the time of expansion of the port facility and shall be completed within 3 years.</td><td>Being Complied.

AKPL has planted 5852 saplings in September 2024, and the total plantation for the FY 2024-25 from April to September is 1,07070.

AKPL has completed plantation of 200.07 Ha of Green belt as on October along port boundary, around coal yards, avenue& median plantations.</td></tr>
<tr><td>4.</td><td>The port shall develop the 20m width greenbelt along the existing coal stock yards as per EC & CFO conditions within a time period of 2 years</td><td>Complied.
20 meters with greenbelt developed around the coal stack yard zones.</td></tr>
<tr><td>5.</td><td>The port shall maintain storm water drains and improvement of the storm water drains in new areas shall be taken up along with the expansion of the port.</td><td>Being followed.
Storm water drains are being maintained periodically and during monsoon season.</td></tr>
<tr><td>6.</td><td>The source of water is Muthukur Reservoir 1000 KLD and 4 MLD of water from Nakkala kalava irrigation drain. The maximum permitted water consumption after proposed expansion is as following:
<table>
<tr><th>S. No.</th><th>Purpose</th><th>Quantity</th></tr>
<tr><td>1.</td><td>Dust suppressions & Miscellaneous (Fire protection services)</td><td>1950.0 KLD</td></tr>
<tr><td>2.</td><td>Gardening</td><td>400.0 KLD</td></tr>
</table></td><td>The average water consumption for the Apr'24 to September 2024.
<table>
<tr><td colspan="5">Water Consumption for the period from Apr'24 to Sep,24</td></tr>
<tr><td rowspan="2">Month</td><td colspan="2">Industrial Consumption (KL)</td><td rowspan="2">Domestic Consumption (KL)</td><td>Total KLD</td></tr>
<tr><td>DSS</td><td>Gardening</td><td></td></tr>
<tr><td></td><td colspan="3">Daily Average Quantity</td><td></td></tr>
<tr><td>APR'24</td><td>1854.4</td><td>380</td><td>618.25</td><td>2852.7</td></tr>
<tr><td>MAY'24</td><td>1776.6</td><td>364.34</td><td>592.29</td><td>2733.23</td></tr>
<tr><td>JUN'24</td><td>1710.1</td><td>350.71</td><td>570.13</td><td>2630.97</td></tr>
</table></td></tr>
</table>

<table>
<tr>
<td></td>
<td>
<table>
<tr><td>3.</td><td>Domestic</td><td>650.0 KLD</td></tr>
<tr><td></td><td>Total:</td><td>3000.0 KLD</td></tr>
</table>
Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above
</td>
<td>
<table>
<tr><td>JUL'24</td><td>1753.3</td><td>359.57</td><td>584.53</td><td>2697.42</td></tr>
<tr><td>AUG'24</td><td>1814.6</td><td>372.43</td><td>604.71</td><td>2791.83</td></tr>
<tr><td>SEP'24</td><td>2005</td><td>411</td><td>668.5</td><td>3084.5</td></tr>
<tr><td>Consent Qty.</td><td>1950</td><td>400</td><td>650</td><td>3000</td></tr>
<tr><td>Average Qty</td><td>1819.03</td><td>373.01</td><td>606.40</td><td>2798.44</td></tr>
</table>
</td>
</tr>
<tr>
<td>7.</td>
<td>The port shall comply the following effluent discharge standards based on the disposal points permitted:
<table>
<tr><th>Outlet</th><th>Parameter No.</th><th>Limiting Standards</th></tr>
<tr><td rowspan="5">1</td><td>pH</td><td>6.50 – 9.00</td></tr>
<tr><td>Total Suspended Solids (TSS at 103 – 105^{0}C)</td><td><100.00 mg/l</td></tr>
<tr><td>Oil and Grease</td><td>10.00 mg/l</td></tr>
<tr><td>Biochemical Oxygen Demand (BOD 3 days at 27^{0}C)</td><td>30.00 mg/l</td></tr>
<tr><td>Fecal Coliform (FC) (Most Probable Number per 100 milliliter, MPN/100ml</td><td><1000 MPN/100 ml</td></tr>
</table>
</td>
<td>AKPL has been operating

- 500 KLD STP (1 X 300 KLD & 1 X 200 KLD) at CVR Amenities Complex
- 40 KLD STP Admin. Building

➢ STP Treated water has been utilizing for greenbelt development.
➢ The STP inlet & outlet water quality is being analyzed through NABL Accredited 3rd party agency monthly and the values are within the limited standards.</td>
</tr>
<tr>
<td>8.</td>
<td>The port shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 and ~S.R.448(E), dated 12.07.2004 under the Environment (Protection) Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986</td>
<td>AKPL appointed an NABL Accredited Laboratory for Environment, Terrestrial & Marine Monitoring.

DG stack Emission is being monitored by the third party once in 6 months reports attached in this report.</td>
</tr>
</table>

9.	The port shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10µ.m) - 100 µg/ m3; PM2.5 (Particulate Matter size less than 2.5 µm) - 60 l.ig/ m3; S02 - 80 µg/ m3; NOx - 80 l.ig/m3, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.E-29016/20/90/PCI-I, dated 18.11.2009. Noise Levels: Day time (6 AM to 10 PM) - 75 dE (A) Night time (10 PM to 6 AM) - 70 dB (A)	Being complied. AKPL is operating 3 no. of Continuous Ambient Air Quality Monitoring stations at CVR Amenities Complex, towards Thamminapatnam Village and towards Krishnapatnam Village for the parameter PM2.5, PM10, SO2, NOx, CO and NH3 and linked to APPCB website. CAAQMS Monthly average from Apr'24 to Sep'24 values table **copy attached in chapter 2.**
10.	The Port shall take all measures including latest available technologies to comply with above ambient air quality standards	Being Complied. AKPL has been implementing the below measures to control emissions: a. Operating Mechanical Dust Suppression System (MDSS with 248 Nos. of sprinklers) at coal stacking and wagon loading areas. b. 12 Nos. of Truck mounted sprinklers for roads and transit areas. c. 4 Nos. of heavy-duty Atomized Sprayers d. Provided hoppers for cargo unloading. e. Mechanized coal handling at 3 berths i.e., berth 6,7,8. Conveyors are designed with covering hood. f. Operating 2 vacuum mechanics and 10 mechanical road sweeping mechanic. g. Outside going coal transport vehicles covering with tarpaulin. h. Developed wind breaking shield on western side of coal storage yard and zone 6 i. Developed 200.07 Ha of Green belt along port boundary, around coal yards, avenue& median plantations.

11.	The Port shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE & CFO of the Board	AKPL has handled 29.43 MMTs of permitted Commodities from Apr'24 to Sep'24.
12.	Coal stack heights in all coal yards shall not be more than 12mts.	Complied
13.	The port shall ensure required wetness all the time on the surface of stockpiles to avoid the dust emissions from the stock piles.	AKPL has been carrying out sprinkling around the stockpiles and operating MDSS.
14.	The port shall install sufficient number of CAAQM stations in between the villages and the port area. The stations shall be located at the periphery of the villages to monitor all the parameters given in the consent order.	Complied.
15.	The port shall maintain properly the three CAAQM stations provided and shall be connected to APPCB website.	Complied.
16.	Unloading of iron ore from the railway wagons house should be carried out with wagon tipplers only, in case, handling of iron ore is more than 6 MTPA. As and when iron ore handling is to be done intermittently, it should be handled with water sprinkling system at high pressure with swiveling type nozzles operated regularly to cover entire stockpile. Nozzles shall be operated along stockpile at regular Intervals to cover stockpile height and width.	AKPL has been carrying out sprinkling around the stockpiles and operating MDSS.
17.	The port shall take adequate air pollution control measures with respect to the enhanced dusty materials handling capacities	Complied. Deploying 5 no. of jet water tankers in addition to 10 no. of DSS tankers to control dust emissions.
18.	The port shall stock all the dusty materials within the designated storage yards only.	Being Complied All the dusty cargos have been stored in Designated storage yards only.

19.	The port activities are concentrating in north quay by construction of 12th Berth, hence the stocking of dusty materials shall not be extended towards the residential areas around the port area.	Complied.
20.	The dusty materials transporting vehicles shall be closed in all respects/ covered with tarpaulin for controlling fugitive emissions	Being Complied. Provided 14 No. of Truck tarpaulin covering stations and ensuring all the outgoing cargo vehicles are properly covered with tarpaulin and tightened with rope to control fugitive emissions and transit spillages.
21.	The port shall provide wheel washing facility near the dusty cargo stocking area, to the freighted vehicles going outside the port.	Complied. Operating 2 No. of Truck wheel washing facilities and ensuring the outgoing trucks are cleaned properly before leaving the premises. i. One facility at NEC Road, Near to East - West Gate. ii. One facility at Southern side of the Port at North side of the Port.
22.	The port shall inform the modifications made in port infrastructure developments to the MoEF&CC and to the Board time to time.	Being complied.
23.	The port shall obtain EC for any change of scope of the project and shall restrict the port activities as permitted vide EC Orders Dt.26.07.2006 for Phase - I, 13.11.2009 for Phase - II & Phase-III (Expansion) 11.01.2021	Being complied.
24.	The port shall continuously operate the 3 CAAQM stations installed in between villages and port area to monitor all the parameters given in the consent order and upload the data continuously to the APPCB / CPCB websites.	Complied.
25.	The MDSS system shall be in operation wherever the stock of any bulk material (Dusty cargo) is piled in a way to ensure wetness on the surface of stockpiles.	Complied. Deploying 5 no. of jet water tankers in addition to 10 no. of DSS tankers to control dust emissions.

26.	As regards to deviation in location of facilities such as stockpiles and other facilities, from the originally envisaged plan, amendments for the EC and CFE have to be obtained immediately.	Being complied.
27.	The port shall maintain the existing green belt with adequate width and density and in vacant places	Complied. AKPL has planted 5852 saplings in September 2024, and the total plantation for the FY 2024-25 from April to September is 1,07070.
28.	The port shall use road sweeping machines to clean all port internal roads regularly.	Complied. AKPL has been operating 2 no. of heavy-duty Sweeping machines and 10 mechanical road sweeping machines.
29.	The port shall ensure that the trucks transporting cargos to outside the port shall be covered with tarpaulin to avoid fugitive emissions / spillages.	Being complied.
30.	All conveyor belts and other transfer points shall be covered with GI sheets to mitigate fugitive emissions generated during conveying of dusty cargos.	Complied Provided GI Sheet cladding and with sprinklers system to control fugitive emissions.
31.	The port shall maintain water sprinklers for effective control of fugitive emissions generated during handling of cargo and increased volume of vehicular traffic.	Complied. Deploying 5 no. of jet water tankers in addition to 10 no. of DSS tankers to control dust emissions.
32.	The port shall maintain Mechanical Dust Suppression System (MDSS) for stock yards, dusty cargo berths and conveyor belts.	Maintaining Mechanical Dust Suppression System (MDSS) for stock yards, dusty cargo berths and conveyor belts.
33.	The port shall develop and maintain 100 m width greenbelt along the periphery & 20m width around coal stack yards as per EC / CFE condition.	Being followed. AKPL has planted 5852 saplings in September 2024, and the total plantation for the FY 2024-25 from April to September is 1,07070.
34.	The port shall maintain empty dusty cargo vehicles washing system to clean dusty cargo empty vehicles.	Complied. Operating 2 No. of Truck wheel washing facilities and ensuring the outgoing trucks are cleaned properly

		before leaving the premises. i. One facility at NEC Road, Near to East - West Gate. ii. One facility at Southern side of the Port at North side of the Port.
35.	The port shall record the energy consumption for the energy meters provided for Sewage Treatment Plant (STP), pump houses to water sprinklers / dust suppression measures and Air Pollution Control Equipments (APCE)	Being followed.
36.	The port shall not allow any hazardous wastes through the port other than waste oil from DG Set, Waste oil from Ship, Wastes / residues containing oil from ships, used oil generated in the Port without prior permission of Board and shall comply with EC conditions.	Being Complied. All the generated hazardous waste are being disposed through APEMCL portal.
37.	The port shall not store any hazardous waste within the premises as per the time frame mentioned in HWM Rules	Being followed.
38.	In case a leaky container of hazardous cargo is found, a separate permission of the Board may be obtained after establishing the quality and the type of waste for disposal	Being complied
39.	All types of the fertilizers should be stored in the closed warehouses only. The Port should ensure that there should not be any open storage of urea or any other fertilizer materials. There shall not be any effluent generation	Complied. Provided closed sheds of 13 Nos. to store the fertilizers.
40.	The port shall store fuel oils used for construction equipment, vessels and vehicles in a well-designed manner and protect them against fire hazards by construction of compound wall to prevent access to unauthorized elements. The surface run off from storage area shall pass through oil water separator before being discharged.	Complied

41.	The port shall provide fire detection and firefighting facilities with adequate water storage in fire prone areas in consultation with Directorate of firefighting.	Complied. Port is equipped with Fire fighting and detection facilities. Infrastructure like trained Fire Team, Fire Tenders (Multi purpose Fire Tender), semi fire tender etc., available at Port. Fire NOC has been obtained for Buildings (Admin and ETS). **Fire NOC attached as Annexure -Q**
42.	The port shall comply latest technologies for controlling fugitive emissions including the following: a) Fully mechanized handling equipment for loading and unloading operations b) Closed conveyor belt with water sprinkling arrangement for suppression of dust while conveying dusty cargoes like coal, iron ore etc. c) Specially designed iron ore ship loader with necessary precautions to reduce drop height of iron ore into the ship, while handling more than 6 Million Tons per annum. d) Mechanical water sprinkling shall be provided on roads and at dusty cargo storage areas for suppression of dust.	Complied. a. Provided coal ship unloaders and conveyor at berths 6,7 & 8 b. Provided water sprinkling system in ship unloaders and conveyor system for dust suppression c. Provided Mechanical water sprinkling at coal storage yard and tankers to suppress the dust.
43.	The port shall maintain adequate number of ground water monitoring location on scientific basis and the same shall be monitored every six months	There is no ground water withdrawal within the port premises. AKPL appointed a NABL Accredited Laboratory to monitor the Ground water at 4 locations outside the port. As per the analysis reports, there was no adverse impact due to port operations.
44.	The port shall construct the storm water drains to avoid the contamination of runoff with other effluents.	Complied.
45.	The port shall regularly clean the drains to avoid siltation.	Being complied.

46.	The port shall monitor compliance through Environment Management Cell with qualified and trained staff.	Complied
47.	The port shall maintain onsite emergency action plan after carrying out risk analysis and hazop studies	Maintaining
48.	The port shall comply with the conditions of CFE order dated 08.05.2010, 22.02.2018 and 25.2.2021.	Being complied.
49.	The port shall submit monthly monitoring reports to RO: Nellore	Being submitted on monthly basis.
50.	The port shall comply with standards and directions issued by APPCB / CPCB / MoEF&CC as and when notifications are issued from time to time	Being complied.
51.	The port shall install digital display boards at publicly visible places at the main gate indicating the products manufactured Vs permitted quantities, treated effluent concentrations Vs discharge standards, Stack emission & AAQ concentrations Vs standards, hazardous waste generation, disposed, stock Vs permitted quantities and validity of CFO; and exhibit the CFO order at a prominent place in the factory premises, as per Hon'ble Supreme Court order	Provided.
52.	The port shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent for Establishment (CFE) and Consent for Operation (CFO) through website i.e., https://pcb.ap.gov.in by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the port and second half yearly compliance reports shall be the audited through MoEF&CC recognized and National Accreditation Board for Laboratory Testing (NABL) accredited third party	Complied. Latest NABL Accredited Agency Certified 2nd Half- Yearly compliance report for the period from October to March submitted on 20.05.2024.
53.	The port shall possess valid NOC issued by the Andhra Pradesh State Disaster	Complied. Fire NOC has been obtained for

	Response and Fire Service Dept., (APSDRFSD) and submit a copy at concerned Regional Office, APPCB.	Buildings (Admin and ETS). **Fire NOC attached as Annexure -Q**
54.	The port shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.	Complied
55.	The port shall extend training to the working personnel for the prevention of accidents and necessary antidotes to ensure safety, as per the MSIHC Rules, 1989.	Being Complied.
56.	The port shall carryout calibration of safety equipment and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, R & O.	Being complied.
57.	The port shall install fluorescent Wind Vane at the highest point in the port premises	Installed.
58.	The port shall submit Risk analysis and risk assessment covering worst scenario clearly describing impact within the port premises and outside the port premises and emergency response system.	Complied.
59.	The port shall submit the copy of the safety audit report and On-Site / Off Site Emergency Plans as applicable after being certified by the Factories Department to the APPCB, Regional Office from time to time, if the storage quantity of hazardous chemicals is equal to or, in excess of the threshold quantities specified in schedule 2 & 3 of MSIHC Rules, 1989.	Complied.

Schedule C		
1	The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.	Noted and complied.
2	The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.	Noted and complied
3	The person authorized shall not rent, lend, sell, transfer, or otherwise transport the Hazardous and other wastes except what is permitted through this authorization.	Noted and complied
4	Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization	Noted and complied
5	The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site-specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;	Noted and complied
6	The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".	Noted and complied
7	It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close the facility.	Noted and complied
8	An application for the renewal of an authorization shall be made as laid down under these Rules.	Noted and complied
9	Any other conditions for compliance as per the Guidelines issued by the Ministry	Noted and complied

	of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.	
Specific conditions		
10	The port shall comply with the provisions of HWM Rules, 2016 in terms of interstate transport of Hazardous Waste and manifest document prescribed Under Rule 18 and 19 of the HWM Rules, 2016.	Noted and complied
11	The port shall not store hazardous waste for more than 90 days as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.	Noted and complied
12	The port shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.	Noted and complied
13	The industry shall transport the hazardous waste to cement industries only through vehicle fitted with GPS tracking system.	Noted and complied
14	The industry shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concern Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card	Noted and complied Waste oil generating from the port is being disposed through APEMC Portal authorized vendors.
15	The industry shall maintain proper records for Hazardous and Other Wastes stated in Authorization in Form-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form-4 as per Rule 20 (2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.	Complied. The following annual returns were submitted at APPCB, RO, SPSR Nellore on 25.06.2024 1. Form – 3 – E – Waste Annual Statement for the FY 2023 – 2024. 2. Form – 4 – Hazardous Waste Annual Statement for the FY 2023 – 2024.

		3. Form – 8 – Used Batteries Returns – Annual Statement for the FY 2023 – 2024. Copies attached in Annexure J
16.	Annual return shall be filed by June 30th for the period ensuring 31st March of the year.	Complied. The following annual returns were submitted at APPCB, RO, SPSR Nellore on 25.06.2024 1. Form – 3 – E – Waste Annual Statement for the FY 2023 – 2024. 2. Form – 4 – Hazardous Waste Annual Statement for the FY 2023 – 2024. 3. Form – 8 – Used Batteries Returns – Annual Statement for the FY 2023 – 2024. Copies attached in Annexure J

adani
Ports and Logistics

Lr. No. AKPL/CORPORATE AFFAIRS/DMP/071-2024-25 30 AUGUST 2024

To

The Collector & District Magistrate,
SPSR Nellore District.

Sir,

Sub: *Submission of Revised Disaster Management Plan of Adani Krishnapatnam Port Ltd., – Regarding.*

* * *

In line with our regular practice of updating our Disaster Management Plan (DMP) in order to make Adani Krishnapatnam Port Limited Disaster resilient, achieve substantial disaster risk reduction significantly decrease the losses of the life, livelihoods assets – economic, physical, social, and environmental – by maximizing the ability to cope with disasters at all levels of administration as well as among departments, we herewith submit the revised DMP for your kind perusal.

Sincerely yours,

For **ADANI KRISHNAPATNAM PORT LIMITED.,**

K. M. RAM,
HEAD – CORPORATE AFFAIRS.

Recived by collector Sir 'cc'
తేది: 31/8/24
తపాల సహాయకులు
జిల్లా కలెక్టరు వారి కార్యాలయము
శ్రీ పొట్టి శ్రీరాములు

Adani Krishnapatnam Port Ltd
PO Bag No 1
Muthukur Mandal
SPSR Nellore 524 344
Andhra Pradesh, India
CIN: U45203GJ1996PLC128239

Tel +91 861 237 7999
Fax +91 861 237 7046
www.adaniports.com

Registered Office: Adani Corporate House, Shantigram, Near Vaishno Devi Circle, S G Highway, Khodiyar, Ahmedabad 382 421, Gujarat, India

adani Ports and Logistics

ADANI KRISHNAPATNAM PORT LIMITED.
MUTHUKUR MANDAL, SPSR NELLORE
ANDHRA PRADESH.

DISASTER MANAGEMENT PLAN



	Prepared by:	Reviewed by:	Reviewed by:	Reviewed by:	Verified by:	Approved by:
Signature						
Name	Capt. Bibhupada Sahoo	Major. Venkatesh Bhaskar	Mr. G. Venu Gopal Reddy	Capt Rajat Garg	Mr. Rajan Babu	Mr. G. J Rao
Designation	HOS Marine	Head Security	Associate GM - EHS	HOD -Marine	COO	CEO
Date	20/08/2024	20/08/2024	20/08/2024	20/08/2024	20/08/2024	20/08/2024

(Rec by collector's cc)
తేది : 03.09.24
తహసీల్ సహాయకులు
జిల్లా కలెక్టరు వారి కార్యాలయము
శ్రీ పొట్టి శ్రీరాములు నెల్లూరు జిల్లా

adani

Ports and
Logistics

AKPL/EHS/APPCB/Form-5/082/2024 Date: 26.09.2024



To

The Environmental Engineer
A.P. Pollution Control Board,
Regional Office,
SPSR Nellore District,

Sir,

Sub: - Adani Krishnapatnam Port Limited, Krishnapatnam (PO) Muthukur (M), SPSR Nellore Dist. – Environment Statement – FORM – V - Submitted – Reg.

Ref: - CTO & HWA Order No. APPCB/VJA/NLR/11344/CFO/HO/2019, dated 11.11.2022, valid up to 31.08.2027.

@@@

In compliance with the Consent & HW Authorization Condition No.6 stipulated in Schedule – A of CTO & HWA Order vide reference cited, and as per Rule No.14 of E(P) Rules,1986 & amendments thereof, submitting herewith the Environment Statement in Form V for the year 2023-2024.

Kindly acknowledge receipt of the same.

Thanking you.

Yours faithfully,
for Adani Krishnapatnam Port Limited.,

Dr. D. Jyothi
Vice President/Environment

Encl: Copy of Form – V – Environment Statement along with attachments.

Adani Krishnapatnam Port Ltd
PO Bag No 1
Muthukur Mandal
SPSR Nellore 524 344
Andhra Pradesh, India
CIN: U45203GJ1996PLC128239

Tel +91 861 237 7999
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Registered Office: Adani Corporate House, Shantigram, Near Vaishno Devi Circle, S G Highway, Khodiyar, Ahmedabad 382 421, Gujarat, India

adani

Ports and
Logistics

AKPL/EHS/APPCB/Form-5/082/2024 **Date: 26.09.2024**

To

The Environmental Engineer
A.P. Pollution Control Board,
Regional Office,
SPSR Nellore District,

Sir,

Sub: - Adani Krishnapatnam Port Limited, Krishnapatnam (PO) Muthukur (M), SPSR Nellore Dist. – Environment Statement – FORM – V - Submitted – Reg.

Ref: - CTO & HWA Order No. APPCB/VJA/NLR/11344/CFO/HO/2019, dated 11.11.2022, valid up to 31.08.2027.

@@@

In compliance with the Consent & HW Authorization Condition No.6 stipulated in Schedule – A of CTO & HWA Order vide reference cited, and as per Rule No.14 of E(P) Rules,1986 & amendments thereof, submitting herewith the Environment Statement in Form V for the year 2023-2024.

Kindly acknowledge receipt of the same.

Thanking you.

Yours faithfully,
for Adani Krishnapatnam Port Limited.,

Dr. D. Jyothi
Vice President/Environment

Encl: Copy of Form – V – Environment Statement along with attachments.

Adani Krishnapatnam Port Ltd
PO Bag No 1
Muthukur Mandal
SPSR Nellore 524 344
Andhra Pradesh, India
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ENVIRONMENTAL STATEMENT

FORM – V

(See Rule – 14)

The Ministry of Environment & Forest vide its notification dated 13th March 1992 directed all industries which need to have consent under Water (Prevention & Control of Pollution) 1974 and Air (Prevention & Control of Pollution) 1981 to file the Environmental statement every year. This is to be filed for the period ending March by September 30th every year. The format for the same is as follows:

ENVIRONMENTAL STATEMENT FOR THE YEAR ENDING 31ST MARCH 2024

PART – A

I.	Name and address of the owner / occupier of the industry, operation or process.	:	M/s. Adani Krishnapatnam Port Limited Adani Corporate House, Shanti gram, Nr Vaishno Devi Circle,
	Corporate Office		S.G Highway, Khodiyar, Ahemdabad-382421, Gujarat.
II.	Site Office	:	M/s. Adani Krishnapatnam Port Limited Post Box No. 1, Krishnapatnam Village Muthukur Mandal Sri Potti Sri Ramulu Nellore District Andhra Pradesh - 524 344
III.	Operation or Process	:	Port - Services
IV.	Industry category Primary- (STC Code) Secondary- (STC Code)	:	------
V.	Production category. Units		Services
VI.	Year of establishment	:	2009
VII.	Date of the last environmental Statement submitted	:	**30.09.2023 for the period of 2022-2023**

PART – B

i. Water and Raw Material Consumption :

Water consumption in m^3/d — Please refer Annexure A
Process:
Cooling:
Domestic:

Name of Products	Process water consumption per unit of products	
	During the previous financial year	During the current financial year
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ii. Raw Material Consumption : Please refer Annexure B

Name of raw materials*	Name of Products	Process water consumption per unit of products	
		During the previous financial year	During the current financial year
Being a port activity, no raw material handling involved. Only handling various cargo is being carried out at AKPL.			

*Industry may use codes if disclosing details of raw material would violate contractual obligations, otherwise all industries must name the raw materials used.

PART – C

I. Pollution Discharge into Environment /unit: of output (Parameter as specified in the consent issued) **Please refer Annexure C**

Pollutants	Qty. of pollutants Discharged (Mass/day)	Concentration of pollutants in discharges(mass/volume)	Percentage of variation from prescribed standards with reasons
A. Water	-	-	-
B. Air	-	-	-

PART-D

I. **HAZARDOUS WASTE** (As specified under Hazardous Wastes Management & Handling Rules, 1989). : Please refer Annexure D

Hazardous Wastes	Total Quantity (Kg)	
	During the Previous Financial year	During the current financial year
1. From Process 2. From Pollution Control facilities	--	--

PART – E

I. SOLID WASTES:

Solid Wastes	Total Quantity (Kg)	
	During the previous FTY 22-23	**During the current FY23-24**
a. From process	From port operation i.e., handling and storage of cargo: • Plastic waste, iron, aluminium & cardboard etc. are disposed to authorized recyclers/ re-processors permitted by Andhra Pradesh Pollution Control Board. - 3916.6 Tons of scrap was sold to authorized vendors for the FY 2022-2023. - Sludge generated from sewage treatment plant is being used as manure for development of green belt within the port premises. • 9.91 Tons is used as manure during the FY 2022-2023.	From port operation i.e., handling and storage of cargo: • Plastic waste, iron, aluminium & cardboard etc. are disposed to authorized recyclers/ re-processors permitted by Andhra Pradesh Pollution Control Board. - 2357.37 Tons of scrap was sold to authorized vendors for the FY 2022-2023. - Sludge generated from sewage treatment plant is being used as manure for development of green belt within the port premises. • 7.16 Tons is used as manure during the FY 2023-2024.
b. From Pollution Control Facility	-	-
c. Quantity recycled or utilized within the unit.	-	-

PART – F

1. *Please specify the characteristics (in terms of concentration and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes.* : ***Not Applicable***

PART – G

1. *Impact of the pollution control measures taken on conservation of natural resources and consequently on the cost of production.* : ***Not Applicable***

PART - H

1. *Additional measures/investment proposal for environmental protection including abatement of pollution.* : ***Please refer Annexure E***

PART – I

MISCELLANEOUS:

Sl.	Any other particulars in respect of environmental protection and abatement of pollution.
1.	**World Earth Day 2024 on 22.04.2023.** Awareness campaign on • Environment sustainability, Protection measures to be adopted to save the environment • Significance & need of plantation • Discharging usage of single use plastic • Water conservation & Rainwater harvesting • Adopting Reduce, Reuse, Recycle method
2.	Celebrated **World Environment Day 5th June 2023**, Adani Krishnapatnam Port actively participated in the green rally organized by the Andhra Pradesh Pollution Control Board - Nellore, in collaboration with the Nellore Municipal Corporation. • The green rally commenced at VRC Grounds in Nellore and culminated at Shri Kasturbha Kalashetram Nellore. The event was honored by the M Hari Narayanan IAS, Collector and District Magistrate of SPSR Nellore, who graced the occasion as the chief guest and delivered a motivational speech to the participants. To raise awareness about the environment, the APPCB organized stage plays, and the district collector and magistrate flagged off the green rally. • Adani Krishnapatnam Port, in association with the Adani Foundation, conducted a sapling plantation drive in Krishnapatnam Village at various locations of the village, including in the houses of villagers. The functional heads from Adani Krishnapatnam Port and Adani Foundation guided kids in sapling plantation in the village at various places and raised awareness among the villagers about the significance of sapling plantation and the importance of avoiding products which are made of plastic. • An awareness session was conducted for field staff on plastic pollution and its effects on the environment. The session emphasized the significance of avoiding single-use plastics and explored alternative options for various purposes. The objective was to increase understanding among the staff about the detrimental impact of plastic on the environment and encourage them to adopt sustainable practices. The session aimed to raise awareness and promote the adoption of eco-friendly alternatives to single-use plastics.

<table>
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<tr><td></td><td>  </td><td>  </td></tr>
<tr><td>3.</td><td colspan="2">Celebrated World Oceans Day 8th June 2023, Adani Krishnapatnam Port has organized an Ocean cleanup program.
• Five fiber boats were flagged with adequate manpower, along with full safety measures and the required equipment, to clean up the ocean within the port limits.
• In a mass gathering event in the evening session, employees made a pledge to avoid plastic products. In addition, awareness sessions were conducted by the Environment Cell.
 
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4.	Celebrated World Ozone Day,16th September 2023, AKPL took a commitment pledge for ozone protection. • 500 saplings planted at Dr. APJ Abdul Kalam Garden & other locations in port premises 
5.	AKPL has celebrated Global recycling day 2024 on 18th March, with the theme of " #Recycling Heroes". • Promoted the importance of recycling • Encouraged the employees to implement recycling & reuse at the house also to the extent possible. • Discourage the utilization of single use plastic covers or things. • Implement 3R's at home i.e. Reduce, Reuse, Recycle.  Awareness Campaign  Converted oil drums as waste collect   Plastic collection drive

6.	Celebrated International Day of Forests on 21.03.2024. EHS team AKPL conducted "NATIVE TREE PLANTING CAMPAIGN" supporting local biodiversity. • On this occasion, AKPL organized a massive plantation programme and planted 2000 saplings involving all the departments.    
7.	Celebrated World Water Day on 22.03.2024 with theme of "Leveraging water for peace". The sustainable water management generates several benefits to individuals and communities, including: - Health - Food & energy security - Protection from natural disasters - Education & improved living standards and employment. - Economic development and a variety of ecosystem services.    

8.	**Promotion of Environment sustainability activities:** Ganesh Chaturthi, distributed Clay Ganesh Idols among AKPL Employees & associates to promote environment sustainability.



ANNEXURE – A

Water Consumption details as per CTO:

Month	Water Consumption Details		
	Industrial Usage (KL)	Domestic Usage (KL)	Total KLD
23-Apr	70410	19780	90190
23-May	65420	19220	84640
23-Jun	64650	19450	84100
23-Jul	46500	18200	64700
23-Aug	53580	20100	73680
23-Sep	53250	19300	72550
23-Oct	51700	18700	70400
23-Nov	47700	17500	65200
23-Dec	31843.11	10220	42063
24-Jan	55885	13170	69055
24-Feb	60030	17560	77590
24-Mar	60820	18030	78850
Total Average Consumption (KLD)	**1808.2**	**577.1**	**2385.3**
Consent Qty/KLD	**2350**	**650.0**	**3000**

Month	During the Financial Year 2022-2023	During the Financial Year 2023-2024
STP Treated water (KL/Month)		
April-23	6539	6501
May -23	4437	6073
June-23	4692	5408
July- 23	4075	5654
August-23	6121	5904
September-23	7864	6016
October-23	5488	6082
November-23	6494	6322
December-23	5895	6419
January-24	6474	6359
February-24	6731	6637
March-24	7120	5941
Average KL/Month	**5994.17**	**6109.67**

Annexure – B

Cargo Handled at Adani Krishnapatnam Port – (April 2023 – March 2024)

Details of Cargo	Total Quantity (Kg)	
	Consented Quantity MMTPA	Commodities Handled in MMTPA
a) Coal	**46**	**42.98**
b) Iron Ore	**8**	**5.05**
c) General Cargo (Fertilizers, granites, Edible Oil and Lube oils, Others)	**14**	**8.58**
d) Liquid Cargo (POL, LNG, LPG, Chemical Products)	**10**	**0.77**
e) Container Cargo (MTEUsA)	**2.0**	**0.11**
Total	**78 MMTPA + 2 MTEUsA**	**57.38 MMTPA+ 0.11MTeUs**

Annexure – C

Water:

AKPL being operated Sewage treatment facilities 500 KLD STP (1 X 300 KLD & 1 X 200 KLD) at CVR Amenities Complex 40 KLD STP near Admin. Building.

STP influent source	Treatment Technology	Quantity	Mode of final disposal
Domestic	Fluidized Bed Bio Reactor technique (FBBR)	540 KLD	Treated water is used for green belt within port premises.

The inlet and outlet wastewater are being monitored regularly as per the statutory regulations and the treated water is well within the statutory limits. The treated water is being used for green belt development only. AKPL is utilizing the Storm water for dust suppression purposes.

Air:

The facility has provided 3 no. of Continuous Ambient Air Quality Monitoring stations (CAAQMS) at CVR Amenities Complex, towards Thamminapatnam Village and towards Krishnapatnam Village for the parameter PM2.5, PM10, SO2, NOx, CO and NH3.
The CAAQM Stations are calibrated by CPCB authorized agency.

Annexure – D

I.	E-Waste in **Form-III**	:	AKPL has submitted on 25.06.2024 for the financial year 2023-2024. (Copy of Acknowledgement attached)
II.	Hazardous Waste in **Form-IV**	:	AKPL has submitted on 25.06.2024 for the financial year 2023-2024. (Copy of Acknowledgement attached)
III.	Battery returns in **Form-VIII**	:	AKPL has submitted used on 25.06.2024 for the financial year 2023-2024. (Copy of Acknowledgement attached)

ANNEXURE – E

COST OF ENVIRONMENTAL MEASURES FOR THE FY 2023-2024

S. No.	Facility Details	Description	Cost in Rs.
1	Dust Suppression system	DSS system Maintenance with including Vacuum sweeping machines & and Broom sweeping machines	7,962,638.00
2	STP maintenance	STP maintenance with includes Manpower and equipment repairing works.	1,002,200.00
3	500 KLD & 40 KLD power consumption cost	STP power consumption cost	2,642,623.00
4	Power consumption cost	Nakkala kaluva pump house power consumption cost	620,974.00
5	Water Cost - Nakkala Kaluva	Water consumption for Dust suppression system	1,746,360.00
6	Power consumption Cost	All Zones DSS pump houses Power consumption cost	668,329.00
7	Green belt Development	Sapling purchasing, JCB, Transport, Diesel, Fertilizers, Vehicle bills cost	7,890,389.00
8	South Truck Wheel wash facility	Establishment of South Truck Wheel wash facility	868,000.00
9	CAAQMS	Maintenance of existing 3 CAAQMS	339,148.00
10	Water Sampling & Analysis	Marine, Drinking, Sewage water sampling & analysis cost	900,000.00
		Total Amount	**24,640,661.00**

ANNEXURE B

Environmental measures in the Adani Krishnapatnam Port Limited

- M/s Adani Krishnapatnam Port is a multi – purpose port located in the east coast of SPSR Nellore district of Andhra Pradesh. Krishnapatnam is a major economic gateway that caters to the land locked southern hinterland of India with multimodal connectivity.
- Commenced commercial operations in March 2009, as an all-Weather Port with Deep Draft Capable of Handling Capsize and Panamax Vessels, Round-The-Clock Navigation and provides Two Way Traffic for both Onshore & Offshore Logistics.
- AKPL is presently operating with 13 berths and with consented cargo handling capacity of 78 MMTPA for variety of Cargos of bulk and break bulk including coal, iron ore, Multi Cargo (Agri products, Slag, Limestone, Steel products etc.,), Fertilizer, Gypsum, & 2MMTPA Container cargo with state-of-the-art cargo handling systems, mechanized storage facilities, railway sidings etc.,
- Out of which Berth No. N1 and N2 are Container berths, Berth No. N4, N6, N7, N8,NW1, NW2 & NW3 are fully mechanized berths.
- Berths N3, N5 & S4 are semi-mechanized berths. Berth no L4 is Liquid Jetty dedicated for POL products.



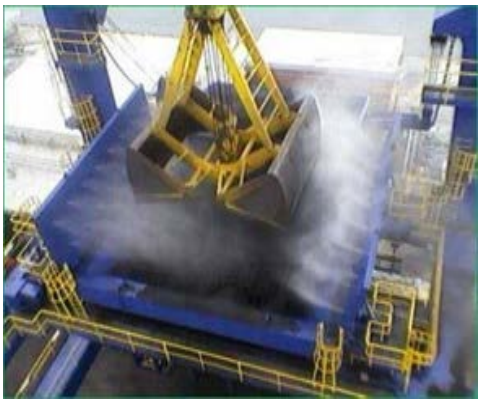
- AKPL is handling dry cargo such as coal, iron ore through mechanized system to the maximum extent possible and the Fertilizers, Food grains, Sugar, Cement & Cement Clinker, barites, Feldspar, Edible Oils are being handled through semi-mechanized system.
- Mechanical dust suppression system is provided at various critical points i.e., equipment (Hopper & reclaimer), hooded conveyor belts and the storage yards have been functioning well throughout the system. By using these measures, the port can mitigate all the dust that is being generated during the operations. The other berths are being used to handle other cargos such as Project cargo, fertilizer (Urea), Sugar etc.
- The Pollution Control System is implemented, as a part of project, to mitigate the dust pollution, State of Art water sprinkling system at various locations. Around 30 people are working daily to operate the DSS.

- The DSS comprises of canons supported by electrical motors and operated at regular intervals to cover water fog all over cargo stacks and other areas. The water is sprayed from various points by water cannons at pressure of about 2-4 Kg/cm^2 to form a mist over the cargo stacks and other places and the mist attracts the dust to settle it down without spreading along the wind.
- Provided hooded conveyor for transferring dusty cargo to nearby industries like APGENCO, SEMBCORP and Penna Industries. Established Direct pipelines to nearby edible oil cluster industries to pump edible oil from vessels to industries.
- Operating 16 no. of hydraulic broom sweeping machines for cleaning of berths, backup and roads. Operating 2 nos vacuum sweeping machines to control dust on roads, berths & pavements.

1. **Mechanized Operations**:

The State of art mechanical dust suppression system is provided at various critical points i.e., equipment (Hopper & reclaimer), hooded conveyor belts and the storage yards have been functioning well throughout the system. Ensuring these measures, the Port can mitigate all the dust that is being generated during the operations. The other berths are being used to handle other cargos such as Project cargo, fertilizer (Urea), Sugar etc.

- AKPL using Grab ship unloaders and conveyers with water sprinkling system for handling coal from berths to storage yards and to nearby power plants which reduced dust generation, compared to dumpers for transporting coal.
- AKPL operating silo facility with telescopic chute system for loading the cargo in railway wagons. After those entire rakes covered with tarpaulin covers to avoid the fugitive spillages.
- Established fully mechanized and closed operations associated with mist sprinkling system to prevent fugitive emissions.
- Provided Dust suppression systems at Hoppers, discharge/feeding points of belt conveyors at each transfer tower.
- Provided and operating Stacker cum re-claimers for loading and unloading the coal. Dedicated mist sprinklers are provided to prevent fugitive emissions.



Mist Spraying Sytem



Silo Facility with teliscopic chute system



Mechanized Infrastructure







Grab ship unloaders and Hoppers, discharge/feeding points

2. Dust Suppression – Mechanical Dust Suppression System (MDSS) :

AKPL has Established Mechanical Dust Suppression System with 248 no's of water cannons at stack yards for dust suppression. The water cannons at 50 -100 metres intervals which covers a horizontal radius of approx. 50 meters and reaches a height upto 15 metres and rotates in 180 degrees.

The water is sprayed from various points by water cannons at pressure of about 2-4 Kg/cm2 to form a mist over the cargo stacks and other places and the mist attracts the dust to settle it down without spreading along the wind.




Dust suppression through Sprinkling system in AKPL

Dust suppression through Tankers

Water sprinkling is being carried out on the general cargo berth and in other areas viz. Roads and yards through water tankers of 26 nos. to arrest the dust pollution causing by the vehicular movement in the port. AKPL is spending around Rs. 7 lakhs per month on an average towards water charges and maintenance.






Deployed 12 Nos. of Truck mounted sprinklers for roads and transit areas & stockpiles.

Dust suppression system through Atomizers

AKPL being operated 4 heavy duty atomizers as innovative technology in dust suppression system.

These Atomizers helpful to efficient water distribution in uniform spray patterns through pressurized nozzles. It reduced water consumption also.









As part of sustainable development activities, using these special devices ensure to prevent the dust pollution and to ensure the pollution parameters are within the permissible limits stipulated by statutory departments.

3. Truck/Wagon Tarpaulin Covering facilities:

AKPL established 14 No. of truck tarpaulin covering stations at various locations within the Port to facilitate and ensure all the outgoing cargos by Trucks are covered with tarpaulin.

AKPL ensuring that the tarpaulin is covered in all sides of the truck and tightly tied with rope to avoid transit spillages till the truck reaches the destination.







Ensuring all the outbound cargo rakes are covered with tarpaulin and tightened with rope to avoid transit spillages.




4. **Cargo covered with tarpaulin:**

AKPL has been maintaining the tarpaulin covering on the cargos to the extent possible to avoid fugitive emissions.




5. **Deployment of Road Sweeping Machines:**

2 No of Heavy-Duty Vacuum Sweeping Machines are being deployed at operational areas and all internal roads.

Provided 8 No. tractor mounted hydraulic broom sweeping machines for cleaning the roads and jetty areas.





6. **Truck Tyre washing facilities:**

Provided 2 no. of automatic sensor-based truck/tyre washing facilities at north side and south side of the port to ensure of all the outgoing vehicles to avoid dust passage on to outside roads. Truck tyre washing facility wheel washing facility is established with advanced technology which having cleaning water recycling & reusing system with oil skimmer facility.	 **North side of the Port**	 **South side of the Port**

7. Specific measures towards Habitation:

Erected wind breaking walls towards Krishnapatnam village and Arketpalem to prevent any dust transfer to habitation and a thick green belt developed supporting to the wind breaking wall to arrest the dust emissions to the villages.



- Provided hooded conveyor for transferring dusty cargo.





AKPL maintained 100 m width of plantation towards port periphery and 20 m width around the coal stack yard zones as per the CTO condition.









8. Environmental Monitoring Program in AKPL

As per the statutory guidelines AKPL appointed an authorized 3rd party agency, for monitoring of the environmental parameters of the port as well as nearby villages such as Krishnapatnam village, Gopala Puram Village, Chalivendram village and Thamminapatnam Village areas.

A. Ambient Air Quality

Operating 3 No. of CAAQM stations of Beta Ray Attenuation technology to measure the parameters NOx, NH3, SO2, CO, PM 10, PM 2.5, at the following locations and data connected to APPCB website.

Station code	Location	Direction w.r.t. Project site	Coordinates Latitude & Longitudes	Distance from Port
CAAQMS - 1	At CVR Building	WNW	14°16'33.45"N 80° 5'54.46"E	1.4 KM
CAAQMS - 2	At Thamminapatnam Village	S	14°13'39.25"N 80° 6'5.84"E	2.5 KM
CAAQMS -3	At Krishnapatnam Village	NNW	14°16'47.69"N 80° 6'23.17"E	3.0 KM



Station – 1 CVR Amenities Complex



Station – 2 Thamminapatnam Village



Station – 3 Krishnapatnam Village

The Port appointed an NABL accredited SV Enviro Laboratories to monitor the air quality and submitting the Monitoring reports to APPCB on monthly basis along with the Compliance reports & to MoEF & CC on Half-Yearly basis.



Station code	Location	Direction w.r.t. Project site	Coordinates Latitude & Longitudes	Distance from Port
A1	At Zero Point	W	14°16'2.44"N 80° 4'26.66"E	2.5 KM
A2	At Thamminapatnam Village	S	14°13'39.25"N 80° 6'5.84"E	2.5 KM
A3	At CVR Building	WNW	14°16'33.45"N 80° 5'54.46"E	1.4 KM
A4	At Gopalpuram Village	NW	14°16'41.22"N 80° 6'24.46"E	2.5 KM
A5	At Chalivendram	WNW	14°16'38.40" 80°5'11.84"	2.5 KM
A6	At Krishnapatnam	NNW	14°16'47.69"N 80° 6'23.17"E	3.0 KM
A7	At Light House	SW	14°17'37.33" 80°7'49.46"	2.5 KM

B. <u>Noise Monitoring</u>

Noise monitoring is being carried out as per the statutory regulations for the seven locations and the reports are well within the statutory limits and the same are being submitted to the APPCB monthly.

Station code	Location	Direction w.r.t. Project site	Coordinates Latitude & Longitudes	Distance from Port
A1	At Zero Point	W	14°16'2.44"N 80° 4'26.66"E	2.5 KM

A2	At Thamminapatnam Village	S	14°13'39.25"N 80° 6'5.84"E	2.5 KM
A3	At CVR Building	WNW	14°16'33.45"N 80° 5'54.46"E	1.4 KM
A4	At Gopalpuram Village	NW	14°16'41.22"N 80° 6'24.46"E	2.5 KM
A5	At Chalivendram	WNW	14°16'38.40" 80°5'11.84"	2.5 KM
A6	At Krishnapatnam	NNW	14°16'47.69"N 80° 6'23.17"E	3.0 KM
A7	At Light House	SW	14°17'37.33" 80°7'49.46"	2.5 KM







C. <u>Ground Water quality monitoring</u>

Ground water quality monitoring is being carried out on half yearly monthly basis as per the statutory regulations for the Krishnapatnam Port premises and reports are within the statutory limits and the same are being submitted to the APPCB along with 6 months report.

Location	Direction w.r.t. Project site	Coordinates	Distance from Port
South side of the Port	S	14°13'39.25"N 80° 6'5.84"E	2.5 KM
Port side	WNW	14°16'33.45"N 80° 5'54.46"E	1.4 KM
At Gopalpuram Village	NW	14°16'41.22"N 80° 6'24.46"E	2.5 KM
At Krishnapatnam	NNW	14°16'47.69"N 80° 6'23.17"E	3.0 KM





D. <u>Marine Water / Sediment monitoring</u>

The marine water and sediment quality monitoring is being carried out weekly basis of tidal sampling for the Four locations as

1. Port entrance (Approach Channel)
2. Turning Circle
3. Coal berth
4. Reclamation area (Mutable)

S.No	Location	Coordinates
1	Port entrance (Approach Channel)	14°14'53.66"N 80° 8'48.42"E
2	Turning Circle	14°14'49.35"N 80° 7'45.64"E
3	Coal berth	14°15'2.92"N 80° 7'42.16"E
4	Reclamation area (Mutable)	14°14'57.36"N 80° 8'17.74"E



Map Showing Marine sample collection Points

Physical, chemical and biological parameters were analysed for water as well as for sediment to assess the quality and the same is being submitted to the APPCB. The reports indicate that the waters are not having any noticeable contamination.






9. Environment Sustainability Measures:

a. Commitment towards Environment Sustainability:

AKPL is surrounded by human habitation and many major industries viz., Thermal Power Plants, Cement Industries, Edible Oil Industries etc.,
All the mitigation measures are being implemented & adopted to control the dust emissions.

AKPL is continuously evaluating the environmental impacts during port operations and will promote long-term environmental sustainability by continuing all the mitigation measures to prevent the dust pollution.

The funds allocated and utilized for Environmental Management for the last three years as below:

Item	**Year 2021-22 (in Rs.Cr.)**	**Year 2022- 23 (in Rs.Cr.)**	**Year 2023 -24 (in Rs.Cr.)**
Budget Allocated	9,33,80,083	9,02,55,160	9,64,83,786
Budget Utilized	6,83,10,659	6,16,76,369	9,48,68,251

b. Weather & Meteorological monitoring:

Installed Weather station on the top of Port Operation Control for weather forecasting & meteorological data generation.



c. Water Conservation Measures:

Rainwater harvesting pits are provide across the port premises for recharging the ground water.

Settling ponds provided at yards for collection of yards runoff and the supernatant water is being used for dust suppression.

Rainwater harvesting pits around the buildings are being maintained.

Rainwater drains are being maintained periodically & pre-monsoon season to avoid stagnation & free flow of water and the water is using for dust suppression to the possible extent.






10. Sewage Treatment Plants:

STP Domestic sewage collected from office buildings from different locations of Port is being treated with FBBR technology in STPs of 500 KLD & 40 KLD and being used for greenbelt development.


500 KLD STP


40 KLD STP

The STP inlet & outlet water is being analyzed through a 3rd party agency on fortnight basis and as per the analysis reports, the values are meeting the prescribed standards of APPCB.




Inlet and outlet sample collection

11. Waste Management in AKPL:

- **Hazardous waste (Waste oil)** – as per the CFO & HWA of APPCB, AKPL is permitted to generate & dispose of waste oil including bilge oil. AKPL is quantifying the waste oil and disposing to SPCB authorized Waste oil recyclers through APEMCL portal and submitting the details in Form – 4 to SPCB regularly. The latest submission is on 25.06.2024 for the Year 2023-2024.



E – Waste is being collected and disposed to SPCB authorized E-waste recyclers and submitting the details in Form – 3 to SPCB regularly. The latest submission is on 25.06.2024 for the Year 2023-2024.

Plastic waste is being collected and disposed of to SPCB authorized plastic waste recycling units.



- **Bio-Medical Waste** – Occupational Health Centre (OHC) to provided First Aid facility to the victims and generating very less quantity of Bio-Medical Waste. M/s. SS Bio Care an authorized Bio-medical waste Treatment Facility, Safe Collection, Transportation & disposal of properly segregated and packed BMW as per the norms.

Segregation of BMW through Bins



- **Battery Waste** is being collected and disposed of to SPCB authorized Battery waste recycling units.
-
- **Solid waste** Provided collection bins at about 120 locations for collection of dry & wet solid & domestic waste. Developed bin collection system with dedicated collection vehicles and manpower. Segregating recyclable at the source and being recycled through vendors. Biodegradable food waste is sent to the pig farms.



-



12. Details of Green belt in Adani Krishnapatnam Port

Development of greenbelt is a continuous process in AKPL. Up to Financial year 2023-2024, the total plantation in the Port is about 196.25 Ha.

- Green cover needs to reduce the pollution levels
- Improve the standard of Ambient Air Quality
- Meet the statutory requirements & compliance.
- Reduce the carbon emissions

The environment department is fixing its own targets besides statutory requirements and achieving the targets from time to time.

The land available in AKPL is mostly sand dunes and salt pans which are not supportive for plantation.

AKPL developed a good plantation with saplings suitable for the available land and achieved good results.

Due to the Michaung Cyclone occurred in December 2024, the existing greenbelt was damaged badly. To achieve good and dense plantation, AKPL adopted Miyawaki plantation



Damaged Nursey due to Michaung cyclone



Present status of Nursery after cyclone

High Density Plantation (Miyawaki)

Miyawaki afforestation / plantation involves several different types of native plants closely just to form a Green Wall and a completely chemical free forest in an organic way that sustains itself, supports local biodiversity, and attracts birds and insects. In 'Miyawaki' forests, the trees grow more quickly and absorb more CO2 than plantations grown for timber.

Its benefits include lowering temperature, making soil nutritious, supporting local wildlife and sequestration of carbon.

With the spirit of Miyawaki type plantation, AKPL continued further plantation in Miyawaki method in the other locations, viz., LC3 location and Chalivendram boundary.

Below details show the periodical development of Greenbelt during the last 3 years: Table

AKPL: Periodical Development of Greenbelt during the last 3 years				
S.no	**Financial year**	**Target**	**Achieved**	**Survival**
1	2021-2022	100000	103890	85 %
2	2022-2023	100000	103242	89 %
3	2023-2024	200000	220953	89%
	TOTAL	**400000**	**428085**	

Nursery:

AKPL Established an exclusive nursery in an extent of 4.5 Acres within the Port premises and maintaining about 1.9 L to 2.0 L saplings of Avenue, Ornamental & Fruit bearing species viz., Badam, Tabebuia argentea, Polyalthia longifoloa. Spathodea campanulata, Samanea saman, Mangifera indica, Psidium guava, Bougainvillea, Pheonix palm, Ixora chinensis rosea, Pendanus Veitchi, Cocos Nucifera, Allamanda nerifolia , Bougainvillea Pedilanthus, Cassia fistula, Peltophorum, Cassia siamea, Delonix regia, Hibiscus rosa-sinensis, Clitoria ternatea, Casuarina Equisetifolia, etc.

The captive nursery played a significant role in restoration / reforestation after series of cyclones.

Photographs of Nursery & Greenbelt:






AKPL: Green belt photographs







13. Mangrove Conservation In AKPL:

➢ Protecting and conserving the existing mangrove areas with suitable barricading, erection of display boards and ensuring the tidal flow. As a part of Phase I EC compliance, and area of 9 acres (3.64 ha) of mangroves are being conserved in the port areas since its inception. ➢ Mangrove restoration is to be considered as a viable option for enhancing the green belt cover. ➢ The proponent shall continue to restore mangroves in the suggested sites with	

species like Avicennia marina, a resilient and common species along the creek. ➢ Afforestation of mangrove cover along the creeks shall be continued and intensified. ➢ Raise awareness in the local community about the importance of mangroves and their importance. ➢ Measures should be taken for desilting the creeks for easy tidal water flow which will enhance the natural flushing leading to healthy growth of mangroves. ➢ Illegal cutting of mangroves during the construction and operation phase of port should be prevented.	





14. <u>New Initiatives for effective Environment & Sustainability:</u>

• Completed Electrification of Cranes & Compressor from diesel Cranes • Usage of EV 4 – wheelers for Employee transportation • Started plantation program 'Each One Own One Plant' with "Geotagging". • Converted 9 no's Liebherr cranes from diesel operated to Electrically operated. • Converted 1 diesel operated oil compressor to electrically operated. • All Marine tugs provided with shore power 100% while at jetty. • Established hooded conveyor belts to mitigate dust emission into the atmosphere. • Provided Fire hydrant system for Wagon loading station. • Provided facilities for truck tarpaulin covering stations of 14 nos. at various transit locations to facilitate and ensure tarpaulin coverage to all the outgoing cargo trucks. • Provided facilities for Railway Rake to ensure tarpaulin coverage to all the outgoing cargo rakes.	 **EV vehicle**

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Letter No AKPL/EHS/APPCB/ .../2024-030 **Date:20.06.2024**

To

The Environmental Engineer,
A.P. Pollution Control Board
Regional Office
SPSR Nellore



Dear Sir,

Sub:- Adani Krishnapatnam Port Limited – E-Waste Annual Returns for the FY 2023-2024 – Form – 3 – Submitted – Reg.

Ref:- CFO & HWA order no APPCB/VJA/NLR/11344/CFO/HO/2019 dated 11.11.2022 valid up to 31.08.2027

@@@

In compliance with the conditions stipulated in CTO & HWA orders vide reference cited above we are herewith submitting the Annual Returns of Generation, Storage & Disposal of E – Waste for the FY year 2023 – 2024 in **Form- 3** as per the E-Waste (Management) Rules, 2016 and amendments thereof.

Kindly acknowledge receipt of the same.

Yours sincerely,

Dr.D. Jyothi
Vice President - Environment

Encl: a/a

Adani Krishnapatnam Port Ltd
(Formerly Krishnapatnam Port Company Ltd)
PO Bag No 1, Muthukur Mandal,
SPSR Nellore District 524344
Andhra Pradesh, India
CIN: U45203AP1996PLC023529

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Fax +91 861 237 7046
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FORM-3

[See rules 4(5), 5(5), 8(6), 9(4), 10(8), 11(9), 13 (1) (xi), 13(2)(v), 13(3)(vii) and 13(4)(v)]

FORM FOR FILING ANNUAL RETURNS

[To be submitted by producer or manufacturer or refurbisher or dismantler or recycler by 30th day of June following the financial year to which that return relates].

Quantity in Metric Tons (MT) and numbers

1	Name and address of the producer or manufacturer or refurbisher or dismantler or recycler	Adani Krishnapatnam Port Limited, Krishnapatnam (V), Muthukur (M) - 524344 SPSR Nellore Dist., Andhra Pradesh		
2	Name of the authorized person and complete address with telephone and fax numbers and e-mail address	Dr. D. Jyothi - Vice President – Env. Adani Krishnapatnam Port Limited, Krishnapatnam (P), Muthukur (M) - 524344 SPSR Nellore Dist., Andhra Pradesh Phone : 9441046788 jyothi@gangavaram.com akpl.ehs@adani.com		
3	Total quantity of e-waste collected or channelized to recyclers or dismantlers for processing during the year for each category of electrical and electronic equipment listed in the Schedule I (Attach list) by PRODUCERS	Nil*		
	Sl. No. / Sale Order No. / Date / E – Waste Type / Quantity MT.			
	1. / ----- / ------ / ----- / ------			
	Total			
	Details of the above	TYPE	QUANTITY	No.
3(A)*	BULK CONSUMERS: Quantity of e- waste	**NIL**	**NIL**	**NIL**
3(B)*	REFURBISHERS: Quantity of e-waste:	**X**	**X**	**X**
3(C)*	DISMANTLERS: i. Quantity of e-waste processed (Code wise); ii. Details of materials or components recovered and sold; iii. Quantity of e-waste sent to recycler; iv. Residual quantity of e-waste sent to Treatment, Storage and Disposal Facility.	**X**	**X**	**X**

3(D) *	RECYCLERS: i. Quantity of e-waste processed (Code wise); ii. Details of materials recovered and sold in the market; iii. Details of residue sent to Treatment, Storage and Disposal Facility.	X	X	X
4	Name and full address of the destination with respect to 3(A)-3(D) above	--		
5	Type and quantity of materials segregated or recovered from e-waste of different codes as applicable to 3(A)-3(D)	Type ---	Quantity ---	

Enclose the list of recyclers to whom e-waste has been sent for recycling.

Place: Krishnapatnam (P),
Muthukuru (M), SPSR Nellore Dist.
Andhra Pradesh

Date: 20.06.2024

Dr.D. Jyothi
Vice President - Environment

Signature of the authorized person

Note:-

1 * Strike off whichever is not applicable
2 Provide any other information as stipulated in the conditions to the authorizer
3 In case filing on behalf of multiple regional offices, Bulk Consumers and Producers need to add extra rows to 1 & 3(A) with respect to each office.

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Ports and Logistics

Letter No AKPL/EHS/APPCB/ :/2024-29 **Date:20.06.2024**



To

The Environmental Engineer,
A.P. Pollution Control Board
Regional Office
SPSR Nellore

Dear Sir,

Sub:- Adani Krishnapatnam Port Limited – Hazardous Waste Annual Returns for the FY 2023-2024 – Form – 4 – Submitted – Reg.

Ref:- CFO & HWA order no APPCB/VJA/NLR/11344/CFO/HO/2019 dated 11.11.2022 valid up to 31.08.2027

@@@

In compliance with the conditions stipulated in CTO & HWA orders vide reference cited above we are herewith submitting the Annual Returns of Generation, Storage & Disposal of Hazardous Waste (Waste/Used Oil) for the year 2023 – 2024 in **Form- 4** as per the Hazardous and other Waste (Management and Transboundary Movement) Rules, 2016 (HOWM Rules, 2016) and amendments thereof.

Kindly acknowledge receipt of the same.

Yours sincerely,

Dr.D. Jyothi
Vice President - Environment

Encl: a/a

Adani Krishnapatnam Port Ltd
(Formerly Krishnapatnam Port Company Ltd)
PO Bag No 1, Muthukur Mandal,
SPSR Nellore District 524344
Andhra Pradesh, India
CIN: U45203AP1996PLC023529

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FORM 4

[See rules 6 (5), 13 (8), 16(6) and 20(2)]

FORM FOR FILING ANNUAL RETURNS

[To be submitted to state pollution control board by 30th day of June of every year for the preceding period April to March]

Sl. No	General Details	:	Information
1.	Name and address of facility	:	Adani Krishnapatnam Port Limited, Krishnapatnam (P), Muthukur (M) - 524344 SPSR Nellore Dist. Andhra Pradesh
2.	Authorization No. and Date of Issue	:	CTO & HWA Order No. APPCB/VJA/NLR/11344/CFO/HO/2019 11.11.2022 valid up to 31.08.2027
3.	Name of the authorized person and full Address with telephone, fax number and e-mail	:	Dr. D. Jyothi – Vice President – Env. Adani Krishnapatnam Port Limited, Krishnapatnam (P), Muthukur (M) - 524344 SPSR Nellore Dist. Phone: 9441046788 jyothi@gangavaram.com akpl.ehs@adani.com
4.	Production during the year	:	Cargo Handled April 2023 to March 2024 Cargo handled 57.39MMT+0.11MTEUsA is (Coal, Iron ore, General Cargo, and Container cargo)

Part A. To be filled by hazardous waste generators

1. Total quantity of waste generated : Category wise

Previous Storage	Generation 2022 -23	Disposal 2022-23	Stored	Generation 2023 -24	Disposal 2023-24	Stored
Quantity in MT						
0.5	**509.41**	**505.26**	**4.15**	**353.827**	**351.72**	**2.107***

2. Quantity dispatched :

Waste Oil /Used Oil (Port equipment generated)	:	**31.54 MT**
i. To disposal facility	:	N.A.
ii. To recycler or co-processors or pre-processor	:	31.54 MT
To disposal facility through APEMCL	:	M/s. Jyothi Lubricants, Plot No.185, Kondapalli, Vijayawada, Andhra Pradesh.

	Waste / Used Oil sludge generated in ships	:	**320.18 MT**
	To disposal facility through APEMCL	:	**88.06 MT** to M/s. Supreme petro products S.F. No225/1A2J,225/1A2K, Matharpakkam Road, Eguvarpalayam(V) ,Gummidipoondi (Tal), Tiruvallur District,Tamil Nadu State,
		:	**232.12 MT** to M/s Sri Balaji Petrochem No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh
3.	Total to recycler or co-processors or pre-processor	:	**351.72 MT**
4.	Quantity utilized in-house, if any-	:	**2.107 * MT**
5.	Quantity in storage at the end of the year	:	**NiL**

Part B. To be filled by Treatment, Storage and disposal facility operators

1.	Total quantity received -	:
2.	Quantity in stock at the beginning of the year	:
3.	Quantity treated	:
4.	Quantity disposed in landfills as such and after treatment.	:
5.	Quantity incinerated (if applicable)	:
6.	Quantity processed other than specified above-	:
7.	Quantity in storage at end of the year	:

Part C. To be filled by recycler or co-processors or other users

1.	Quantity of the waste received during the year- i) Domestic Sources ii) Imported (if applicable)	:
2.	Quantity in Stock at the beginning of year –	:
3.	Quantity recycled or co-processed or used-	:
4.	Quantity of product dispatched (wherever applicable) –	:

5.	Quantity of waste generated-	:
6.	Quantity of waste disposed-	:
7.	Quantity re-exported (wherever applicable)	:
8.	Quantity in the storage at the end of the year-	:

Date: 20.06.2024
Place: Krishnapatnam (P),
Muthukur (M), SPSR Nellore Dist.

Dr.D. Jyothi
Vice President - Environment

Signature of the Occupier or Operator of the Disposal facility

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (Including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	86897
4	Transporter Name & Mailing Address: (Including PhoneNo. and email):	**Name:** Jyothi Lubricants **Address:** plot no 185, IDA ,Kondapalli ,Vijayawada **Phone No :** 6300244004 **Email :** jyothilubricants@gmail.com
5	Type of Vehicle:	Truck
6	VehicleRegistration No:	AP16TJ2619
7	Receiver's Name& mailingAddress, (Including PhoneNo. and Email:	**Name :** Jyothi Lubricants **Address:** Plot No. 186-B, IDA,IDA, Kondapalli (V)Ibrahimpatnam (M),Krishna Dist., **Phone No :** 6300244004 **Email:** jyothilubricants@gmail.com
8	Receiver's Authorisation No:	K-1125/PCB/RO-VJACFO/W&A/2017-
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil/Used oil from D.G Sets, Vehicles, dredgers and other machinery
10	Total Quantity No. of Containers:	a) 10 - Tonnes, 1 Container
11	Physical Form:	a) Liquid
12	Special Handling Instructions & Additional Information:	Use PPE, use hand glove, use helmet
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.96 D D M M Y Y Y Y 3 0 0 8 2 0 2 3
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 152.58.197.78 D D M M Y Y Y Y 3 1 0 8 2 0 2 3
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 117.255.60.4 D D M M Y Y Y Y 0 2 0 9 2 0 2 3

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	87521
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	**Name:** Jyothi Lubricants **Address:** plot no 185, IDA ,Kondapalli ,Vijayawada **Phone No :** 6300244004 **Email :** jyothilubricants@gmail.com
5	Type of Vehicle:	Truck
6	VehicleRegistration No:	AP16TJ2619
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	**Name :** Jyothi Lubricants **Address:** Plot No. 186-B, IDA,IDA, Kondapalli (V)Ibrahimpatnam (M),Krishna Dist., **Phone No :** 6300244004 **Email:** jyothilubricants@gmail.com
8	Receiver's Authorisation No:	K-1125/PCB/RO-VJACFO/W&A/2017-
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil/Used oil from D.G Sets, Vehicles, dredgers and other machinery
10	Total Quantity No. of Containers:	a) 4 - Tonnes, 17 Drum
11	Physical Form:	a) Liquid
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.116 D D M M Y Y Y Y 0 4 0 9 2 0 2 3
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 117.255.49.44 D D M M Y Y Y Y 0 4 0 9 2 0 2 3
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 117.213.209.107 D D M M Y Y Y Y 0 5 0 9 2 0 2 3

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	120579
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	**Name:** Coastal waste management project unit 2 - Rapur **Address:** Coastal Waste Management Project (Unit-2) (A Subsidiary of M/s. Ramky Enviro Engineers Ltd.,) Govt.Veterinary polytechnic college opposite Road, Sy. No. 20-2P1, 20-2P2, 20-2P3, Raviguntapalli Village of Bojjanapalli Grampanchayat, Rapur Mandal. SPSR Nellore District-524408, AP **Phone No :** 9154252960 **Email :** madhubabu@ramky.com
5	Type of Vehicle:	Special Vehicle
6	VehicleRegistration No:	AP39TK9054
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	**Name :** Coastal Waste Management Project (Unit-2) - Incinerator **Address:** Govt.Veterinary polytechnic college opposite Road, Sy. No. 20- 2P1, 20-2P2, 20-2P3, Raviguntapali Village of Bojjanapalli Grampanchayat, Rapur Mandal.SPSR Nellore District-524408, AP **Phone No :** 9154252951 **Email:** madhubabu@resustainability.com
8	Receiver's Authorisation No:	APPCB/UH-IV/HWM/CFE/CWMP-NLR/2017
9	Waste Description:	a) HW - Incinerable Waste - 3.3 Sludge and filters contaminated with oil, Sludge and filters contaminated with oil
10	Total Quantity No. of Containers:	a) 1.12 - Tonnes, 1 Container
11	Physical Form:	a) Solid
12	Special Handling instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.113 D D M M Y Y Y Y 0 5 0 3 2 0 2 4
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 152.58.234.218 D D M M Y Y Y Y 0 5 0 3 2 0 2 4
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 47.247.120.234 D D M M Y Y Y Y 0 7 0 3 2 0 2 4

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	121000
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	**Name:** Jyothi Lubricants **Address:** plot no 185, IDA ,Kondapalli ,Vijayawada **Phone No :** 6300244004 **Email :** jyothilubricants@gmail.com
5	Type of Vehicle:	Truck
6	VehicleRegistration No:	AP16TJ2619
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	**Name :** Jyothi Lubricants **Address:** Plot No. 186-B, IDA,IDA, Kondapalli (V)Ibrahimpatnam (M),Krishna Dist., **Phone No :** 6300244004 **Email:** jyothilubricants@gmail.com
8	Receiver's Authorisation No:	K-1125/PCB/RO-VJACFO/W&A/2017-
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil/Used oil from D.G Sets, Vehicles, dredgers and other machinery
10	Total Quantity No. of Containers:	a) 8.42 - Tonnes, 39 Drum
11	Physical Form:	a) Oily
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.119 D D M M Y Y Y Y 0 8 0 3 2 0 2 4
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 152.59.192.30 D D M M Y Y Y Y 0 8 0 3 2 0 2 4
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 152.59.192.202 D D M M Y Y Y Y 0 9 0 3 2 0 2 4

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344. **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	121777
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	**Name:** Jyothi Lubricants **Address:** plot no 185, IDA ,Kondapalli ,Vijayawada **Phone No :** 6300244004 **Email :** jyothilubricants@gmail.com
5	Type of Vehicle:	Truck
6	VehicleRegistration No:	AP16TJ2619
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	**Name :** Jyothi Lubricants **Address:** Plot No. 186-B, IDA,IDA, Kondapalli (V)Ibrahimpatnam (M),Krishna Dist., **Phone No :** 6300244004 **Email:** jyothilubricants@gmail.com
8	Receiver's Authorisation No:	K-1125/PCB/RO-VJACFO/W&A/2017-
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil/Used oil from D.G Sets, Vehicles, dredgers and other machinery
10	Total Quantity No. of Containers:	a) 8 - Tonnes, 38 Drum
11	Physical Form:	a) Oily
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.219.32 D D M M Y Y Y Y 1 3 0 3 2 0 2 4
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 117.213.222.239 D D M M Y Y Y Y 1 3 0 3 2 0 2 4
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 152.59.197.136 D D M M Y Y Y Y 1 4 0 3 2 0 2 4

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	69645
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	**Name:** Thirupathi oil company unit 1 **Address:** M/s. Thirupathi Oil Company Unit-1, S.F.No. 129/2, Venmaniyatoor(V), Tindivanam (Tal), Villupuram District, Tamil Nadu State, TN-TN-TAMIL NADUmeu ip **Phone No :** 8919444215 **Email :** toc580026@gmail.com
5	Type of Vehicle:	Tanker
6	VehicleRegistration No:	TN18E4399
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	**Name :** Thirupathi Oil Company Unit-1 **Address:** M/s. Thirupathi Oil Company Unit-1, S.F.No. 129/2, Venmaniyatoor(V), Tindivanam (Tal), Villupuram District, Tamil Nadu State **Phone No :** 8919444215 **Email:** toc580026@gmail.com
8	Receiver's Authorisation No:	180518936980
9	Waste Description:	a) HW - Recyclable Waste - 3.1 cargo residue, washing water and sludge containing oil, Oil containing cargo residue washing water and sludge from ships
10	Total Quantity No. of Containers:	a) 20.6 - Tonnes, 1 Container
11	Physical Form:	a) Sludge
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 27.59.221.217 D D M M Y Y Y Y 2 4 0 5 2 0 2 3
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 157.51.35.117 D D M M Y Y Y Y 2 4 0 5 2 0 2 3
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 157.51.35.215 D D M M Y Y Y Y 2 6 0 5 2 0 2 3

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	71239
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	**Name:** Supreme petro products **Address:** S.F.No225/1A2J,225/1A2K, Matharpakkam Road, Eguvarpalayam(V) ,Gummidipoondi (Tal), Tiruvallur District,Tamil Nadu State, TN-TN-TAMIL NADU **Phone No :** 9444431111 **Email :** supremepetroproducts@gmail.com
5	Type of Vehicle:	Tanker
6	VehicleRegistration No:	TN20AW4455
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	**Name :** Supreme Petro Products (Waste Oil) **Address:** M/s. Supreme Petro Products(Waste Oil) S.F.No225/1A2J,225/1A2K, Matharpakkam Road, Eguvarpalayam(V) ,Gummidipoondi (Tal), Tiruvallur District,Tamil Nadu State **Phone No :** 9444431111 **Email:** supremepetroproducts@gmail.com
8	Receiver's Authorisation No:	2408236379833
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships
10	Total Quantity No. of Containers:	a) 12.58 - Tonnes, 1 Container
11	Physical Form:	a) Oily
12	Special Handling Instructions & Additional Information:	Use PPE, use hand glove, use helmet
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 112.133.252.82 D D M M Y Y Y Y 0 3 0 6 2 0 2 3
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 49.37.194.222 D D M M Y Y Y Y 0 3 0 6 2 0 2 3
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 49.37.194.222 D D M M Y Y Y Y 0 3 0 6 2 0 2 3

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (Including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	71649
4	Transporter Name & Mailing Address: (Including PhoneNo. and email):	**Name:** Supreme petro products **Address:** S.F.No225/1A2J,225/1A2K, Matharpakkam Road, Eguvarpalayam(V) ,Gummidipoondi (Tal), Tiruvallur District,Tamil Nadu State, TN-TN-TAMIL NADU **Phone No :** 9444431111 **Email :** supremepetroproducts@gmail.com
5	Type of Vehicle:	Tanker
6	VehicleRegistration No:	TN45BE6517
7	Receiver's Name& mailingAddress, (Including PhoneNo. and Email:	**Name :** Supreme Petro Products (Waste Oil) **Address:** M/s. Supreme Petro Products(Waste Oil) S.F.No225/1A2J,225/1A2K, Matharpakkam Road, Eguvarpalayam(V) ,Gummidipoondi (Tal), Tiruvallur District,Tamil Nadu State **Phone No :** 9444431111 **Email:** supremepetroproducts@gmail.com
8	Receiver's Authorisation No:	2408236379833
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships
10	Total Quantity No. of Containers:	a) 19.06 - Tonnes, 1 Container
11	Physical Form:	a) Oily
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.119 D D M M Y Y Y Y 0 6 0 6 2 0 2 3
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 49.37.194.222 D D M M Y Y Y Y 0 6 0 6 2 0 2 3
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 49.37.194.222 D D M M Y Y Y Y 0 7 0 6 2 0 2 3

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	105792
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	**Name:** SRI BALAJI PETROCHEM **Address:** No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 **Phone No :** 8925842243 **Email :** gm@sbpetrochem.in
5	Type of Vehicle:	Truck
6	VehicleRegistration No:	TN05AU4927
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	**Name :** Sri Balaji Petrochem **Address:** M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. **Phone No :** 8925842240 **Email:** sribalajipetrochem@gmail.com
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships
10	Total Quantity No. of Containers:	a) 21.98 - Tonnes, 1 Container
11	Physical Form:	a) Oily
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.115 D D M M Y Y Y Y 2 1 1 2 2 0 2 3
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 D D M M Y Y Y Y 2 1 1 2 2 0 2 3
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 D D M M Y Y Y Y 2 2 1 2 2 0 2 3

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	106095
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	**Name:** SRI BALAJI PETROCHEM **Address:** No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 **Phone No :** 8925842243 **Email :** gm@sbpetrochem.in
5	Type of Vehicle:	Tanker
6	VehicleRegistration No:	TN05AD5538
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	**Name :** Sri Balaji Petrochem **Address:** M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. **Phone No :** 8925842240 **Email:** sribalajipetrochem@gmail.com
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships
10	Total Quantity No. of Containers:	a) 24.72 - Tonnes, 1 Container
11	Physical Form:	a) Oily
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.113 D D M M Y Y Y Y 2 3 1 2 2 0 2 3
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 D D M M Y Y Y Y 2 3 1 2 2 0 2 3
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 157.48.130.250 D D M M Y Y Y Y 2 4 1 2 2 0 2 3

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	106097
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	**Name:** SRI BALAJI PETROCHEM **Address:** No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 **Phone No :** 8925842243 **Email :** gm@sbpetrochem.in
5	Type of Vehicle:	Tanker
6	VehicleRegistration No:	TN05AR1728
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	**Name :** Sri Balaji Petrochem **Address:** M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh, **Phone No :** 8925842240 **Email:** sribalajipetrochem@gmail.com
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships
10	Total Quantity No. of Containers:	a) 22.74 - Tonnes, 1 Container
11	Physical Form:	a) Oily
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.113 D D M M Y Y Y Y 2 3 1 2 2 0 2 3
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 D D M M Y Y Y Y 2 3 1 2 2 0 2 3
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 157.48.130.250 D D M M Y Y Y Y 2 4 1 2 2 0 2 3

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	109598
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	**Name:** SRI BALAJI PETROCHEM **Address:** No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 **Phone No :** 8925842243 **Email :** gm@sbpetrochem.in
5	Type of Vehicle:	Tanker
6	VehicleRegistration No:	TN05AR2616
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	**Name :** Sri Balaji Petrochem **Address:** M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. **Phone No :** 8925842240 **Email:** sribalajipetrochem@gmail.com
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships
10	Total Quantity No. of Containers:	a) 16.4 - Tonnes, 1 Container
11	Physical Form:	a) Oily
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.118 D D M M Y Y Y Y 1 2 0 1 2 0 2 4
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 D D M M Y Y Y Y 1 2 0 1 2 0 2 4
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 106.78.86.133 D D M M Y Y Y Y 1 3 0 1 2 0 2 4

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	109681
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	**Name:** SRI BALAJI PETROCHEM **Address:** No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 **Phone No :** 8925842243 **Email :** gm@sbpetrochem.in
5	Type of Vehicle:	Tanker
6	VehicleRegistration No:	TN18BL7801
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	**Name :** Sri Balaji Petrochem **Address:** M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. **Phone No :** 8925842240 **Email:** sribalajipetrochem@gmail.com
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships
10	Total Quantity No. of Containers:	a) 27.6 - Tonnes, 1 Container
11	Physical Form:	a) Oily
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.96 D D M M Y Y Y Y 1 2 0 1 2 0 2 4
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 D D M M Y Y Y Y 1 2 0 1 2 0 2 4
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 106.78.86.133 D D M M Y Y Y Y 1 3 0 1 2 0 2 4

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (Including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	111699
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	**Name:** SRI BALAJI PETROCHEM **Address:** No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 **Phone No :** 8925842243 **Email :** gm@sbpetrochem.in
5	Type of Vehicle:	Tanker
6	VehicleRegistration No:	TN20BM3762
7	Receiver's Name& mailingAddress, (Including PhoneNo. and Email:	**Name :** Sri Balaji Petrochem **Address:** M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh, **Phone No :** 8925842240 **Email:** sribalajipetrochem@gmail.com
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships
10	Total Quantity No. of Containers:	a) 19 - Tonnes, 1 Container
11	Physical Form:	a) Oily
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.219.60 D D M M Y Y Y Y 2 4 0 1 2 0 2 4
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 D D M M Y Y Y Y 2 4 0 1 2 0 2 4
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 D D M M Y Y Y Y 1 2 0 6 2 0 2 4

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	113265
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	**Name:** Supreme petro products **Address:** S.F.No225/1A2J,225/1A2K, Matharpakkam Road, Eguvarpalayam(V) ,Gummidipoondi (Tal), Tiruvallur District,Tamil Nadu State, TN-TN-TAMIL NADU **Phone No :** 9444431111 **Email :** supremepetroproducts@gmail.com
5	Type of Vehicle:	Tanker
6	VehicleRegistration No:	TN20AW4455
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	**Name :** Supreme Petro Products (Waste Oil) **Address:** M/s. Supreme Petro Products(Waste Oil) S.F.No225/1A2J,225/1A2K, Matharpakkam Road, Eguvarpalayam(V) ,Gummidipoondi (Tal), Tiruvallur District,Tamil Nadu State **Phone No :** 9444431111 **Email:** supremepetroproducts@gmail.com
8	Receiver's Authorisation No:	2408236379833
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships
10	Total Quantity No. of Containers:	a) 21.3 - Tonnes, 1 Container
11	Physical Form:	a) Oily
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.122 D D M M Y Y Y Y 3 1 0 1 2 0 2 4
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 49.47.241.91 D D M M Y Y Y Y 3 1 0 1 2 0 2 4
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 49.47.243.201 D D M M Y Y Y Y 1 6 0 2 2 0 2 4

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	114376
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	**Name:** SRI BALAJI PETROCHEM **Address:** No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 **Phone No :** 8925842243 **Email :** gm@sbpetrochem.in
5	Type of Vehicle:	Tanker
6	VehicleRegistration No:	TN04AJ1199
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	**Name :** Sri Balaji Petrochem **Address:** M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. **Phone No :** 8925842240 **Email:** sribalajipetrochem@gmail.com
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships
10	Total Quantity No. of Containers:	a) 19.7 - Tonnes, 1 Container
11	Physical Form:	a) Oily
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.115 D D M M Y Y Y Y 0 5 0 2 2 0 2 4
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 D D M M Y Y Y Y 0 5 0 2 2 0 2 4
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 D D M M Y Y Y Y 0 7 0 2 2 0 2 4

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (Including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344. **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	116389
4	Transporter Name & Mailing Address: (Including PhoneNo. and email):	**Name:** SRI BALAJI PETROCHEM **Address:** No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 **Phone No :** 8925842243 **Email :** gm@sbpetrochem.in
5	Type of Vehicle:	Tanker
6	VehicleRegistration No:	TN05AD5538
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	**Name :** Sri Balaji Petrochem **Address:** M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. **Phone No :** 8925842240 **Email:** sribalajipetrochem@gmail.com
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023
9	Waste Description:	a) HW - Recyclable Waste - 3.1 cargo residue, washing water and sludge containing oil, Oil containing cargo residue washing water and sludge from ships
10	Total Quantity No. of Containers:	a) 21.22 - Tonnes, 1 Container
11	Physical Form:	a) Sludge
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.196.90 D D M M Y Y Y Y 1 4 0 2 2 0 2 4
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 D D M M Y Y Y Y 1 4 0 2 2 0 2 4
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 157.47.33.223 D D M M Y Y Y Y 2 0 0 2 2 0 2 4

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (Including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	122953
4	Transporter Name & Mailing Address: (Including PhoneNo. and email):	**Name:** SRI BALAJI PETROCHEM **Address:** No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 **Phone No :** 8925842243 **Email :** gm@sbpetrochem.in
5	Type of Vehicle:	Tanker
6	VehicleRegistration No:	TN05AR2126
7	Receiver's Name& mailingAddress, (Including PhoneNo. and Email:	**Name :** Sri Balaji Petrochem **Address:** M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. **Phone No :** 8925842240 **Email:** sribalajipetrochem@gmail.com
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023
9	Waste Description:	a) HW - Recyclable Waste - 3.1 cargo residue, washing water and sludge containing oil, Oil containing cargo residue washing water and sludge from ships
10	Total Quantity No. of Containers:	a) 18.96 - Tonnes, 1 Container
11	Physical Form:	a) Sludge
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.219.55 D D M M Y Y Y Y 1 9 0 3 2 0 2 4
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 D D M M Y Y Y Y 1 9 0 3 2 0 2 4
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 D D M M Y Y Y Y 2 0 0 3 2 0 2 4

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (Including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9666192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	122947
4	Transporter Name & Mailing Address: (Including PhoneNo. and email):	**Name:** SRI BALAJI PETROCHEM **Address:** No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 **Phone No** : 8925842243 **Email** : gm@sbpetrochem.in
5	Type of Vehicle:	Tanker
6	VehicleRegistration No:	TN05AR1670
7	Receiver's Name& mailingAddress, (Including PhoneNo. and Email:	**Name :** Sri Balaji Petrochem **Address:** M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. **Phone No :** 8925842240 **Email:** sribalajipetrochem@gmail.com
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023
9	Waste Description:	a) HW - Recyclable Waste - 3.1 cargo residue, washing water and sludge containing oil, Oil containing cargo residue washing water and sludge from ships
10	Total Quantity No. of Containers:	a) 18.94 - Tonnes, 1 Container
11	Physical Form:	a) Sludge
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.219.55 D D M M Y Y Y Y 1 9 0 3 2 0 2 4
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 D D M M Y Y Y Y 1 9 0 3 2 0 2 4
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 157.47.85.104 D D M M Y Y Y Y 2 1 0 3 2 0 2 4

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (Including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	122949
4	Transporter Name & Mailing Address: (Including PhoneNo. and email):	**Name:** SRI BALAJI PETROCHEM **Address:** No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 **Phone No :** 8925842243 **Email :** gm@sbpetrochem.in
5	Type of Vehicle:	Tanker
6	VehicleRegistration No:	TN05BZ8285
7	Receiver's Name& mailingAddress, (Including PhoneNo. and Email:	**Name :** Sri Balaji Petrochem **Address:** M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. **Phone No :** 8925842240 **Email:** sribalajipetrochem@gmail.com
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023
9	Waste Description:	a) HW - Recyclable Waste - 3.1 cargo residue, washing water and sludge containing oil, Oil containing cargo residue washing water and sludge from ships
10	Total Quantity No. of Containers:	a) 20.86 - Tonnes, 1 Container
11	Physical Form:	a) Sludge
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.219.55 D D M M Y Y Y Y 1 9 0 3 2 0 2 4
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 D D M M Y Y Y Y 1 9 0 3 2 0 2 4
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 157.47.72.251 D D M M Y Y Y Y 2 2 0 3 2 0 2 4

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	124663
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	**Name:** Supreme petro products **Address:** S.F.No225/1A2J,225/1A2K, Matharpakkam Road, Eguvarpalayam(V) ,Gummidipoondi (Tal), Tiruvallur District,Tamil Nadu State, TN-TN-TAMIL NADU **Phone No :** 9444431111 **Email :** supremepetroproducts@gmail.com
5	Type of Vehicle:	Tanker
6	VehicleRegistration No:	TN20AW4455
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	**Name :** Supreme Petro Products (Waste Oil) **Address:** M/s. Supreme Petro Products(Waste Oil) S.F.No225/1A2J,225/1A2K, Matharpakkam Road, Eguvarpalayam(V) ,Gummidipoondi (Tal), Tiruvallur District,Tamil Nadu State **Phone No :** 9444431111 **Email:** supremepetroproducts@gmail.com
8	Receiver's Authorisation No:	2408236379833
9	Waste Description:	a) HW - Recyclable Waste - 3.1 cargo residue, washing water and sludge containing oil, Oil containing cargo residue washing water and sludge from ships
10	Total Quantity No. of Containers:	a) 14.52 - Tonnes, 1 Container
11	Physical Form:	a) Sludge
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.219.56 D D M M Y Y Y Y 2 8 0 3 2 0 2 4
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 49.47.241.51 D D M M Y Y Y Y 2 8 0 3 2 0 2 4
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 49.47.241.51 D D M M Y Y Y Y 2 9 0 3 2 0 2 4

adani
Ports and Logistics

Letter No AKPL/EHS/APPCB/[illegible]/2024-031 **Date:20.06.2024**

To

The Environmental Engineer,
A.P. Pollution Control Board
Regional Office
SPSR Nellore



Dear Sir,

Sub:- Adani Krishnapatnam Port Limited – E-Waste Annual Returns for the FY 2023-2024 – Form – 8 – Submitted – Reg.

Ref:- CFO & HWA order no APPCB/VJA/NLR/11344/CFO/HO/2019 dated 11.11.2022 valid up to 31.08.2027

@@@

In compliance with the conditions stipulated in CTO & HWA orders vide reference cited above we are herewith submitting the Annual Returns of Generation, Storage & Disposal of Used Batteries for the FY year 2023 – 2024 in **Form - 8** as per the Batters (Management & Handling) Rules, 2016 and amendments thereof.

Kindly acknowledge receipt of the same.

Yours sincerely,

Dr.D. Jyothi
Vice President - Environment

Encl: a/a

Adani Krishnapatnam Port Ltd
(Formerly, Krishnapatnam Port Company Ltd)
PO Bag No 1, Muthukur Mandal,
SPSR Nellore District 524344
Andhra Pradesh, India
CIN: U45203AP1996PLC023529

Tel +91 861 2377999
Fax +91 861 237 7046
info@adani.com
www.adaniports.com

FORM VIII

[see rule 10 (2) (ii)]

FORM FOR FILING RETURNS FOR BULK CONSUMBER OF BATTERIES

[To be submitted by the bulk consumer to the State Board by 30th June (for the period October-March) and 31st December (for the period April-September) every year]

1.	Name and Address of the bulk consumer	Adani Krishnapatnam Port Limited, Krishnapatnam Village, Muthukur Mandal,524344 SPSR Nellore Dist., Andhra Pradesh.
2.	Name of the Authorized person and full address with telephone and fax number	Dr. D. Jyothi - Vice President (Env) Adani Krishnapatnam Port Limited, Krishnapatnam (P), Muthukur (M) - 524344 SPSR Nellore Dist., Andhra Pradesh Phone :9441046788 jyothi@gangavaram.com akpl.ehs@adani.com
3.	Number of new batteries of different categories purchased from the manufacturer/importer/dealer or any other agency during October-March and April - September Category: (i) **Automotive** (a) four wheelers (b) two wheelers (ii) **Industrial** (a) UPS (b) Motive Power (c) Stand-by (iii) **Others**	(i) No. of Batteries – 214* (i) Approximate weight - 10.78 (in Metric Tons)
4.	Number of used batteries of categories mentioned in Sl. No. 3 and Tonnage of scrap sent to manufacturer/ dealer/ importer/ registered recycler/ or any other agency to whom the used bat`teries scrap was sent*.	M/s. Jayvel Enterprises, Plot No.26 A, KIADB Malur Industrial Area, Malur, Kolar – 563130 Karnataka

**10.78 MT of Battery waste is sent to registered recycler
(2.4 MT Acid battery scrap + 8.38 MT without acid battery scrap)

- Enclose list of manufacture/dealer/importer/registered recyclers/or any other agency to whom the used batteries scrap was sent.

Place: Krishnapatnam (P), Muthukur (M)
SPSR Nellore Dist., Andhra Pradesh

Dr.D. Jyothi
Vice President - Environment

Date: 20.06.2024

Signature of the authorized person

ADANI KRISHNAPATNAM PORT LTD
PO BOX 1, VILLAGE: GOPALAPURAM,MANDAL: MUTHUKUR
NELLORE-524344,ANDHRA PRADESH,INDIA
PAN No. : AAACK8657J
CIN No. : U45203GJ1996PLC128239
GSTIN : 37AAACK8657J1Z1
State Code : 37

adani

Tax Invoice

To :
JAYVEL ENTERPRISE
PLOT NO 26A KIADB,
MALUR INDUSTRIAL AREA, MALUR,
KOLAR-563130,
KARNATAKA,INDIA
PAN No. : AAFFJ7398P
GSTIN : 29AAFFJ7398P1ZB
Place of supply:KARNATAKA,INDIA
State Code:29

Invoice No: 193700001377 Date: 13.03.2024
Order No. : 1143503325 Date: 12.03.2024
PO No : WS1866040640 Date: 19.02.2024
Buyer JAYVEL ENTERPRISE
PLOT NO 26A KIADB,
MALUR INDUSTRIAL AREA, MALUR,
KOLAR-563130,
KARNATAKA,INDIA
GSTIN:29AAFFJ7398P1ZB
State Code:29
SAP Ref No:3138504312

IRN No:7af3a20bc1e19d12e94b42ee5309bd0aad4ffd801908b68c2ff3a0b600a482bd

Version	1.1	Supply Type Code	B2B
Document Type Code	INV	Sub Supply Type	Supply
Preceding Invoice Number		Preceding Invoice Date	
Transaction Mode	Regular	Tax Scheme	GST

Whether the Tax is payable on Reverse Charge Basis: N
Whether supply is Service or not: N

E-way Bill No.:		E-way Bill Validity:		Created on:	

SNo	Item Description	Quantity	UoM	Rate	Per	Amount(INR)
1	BATTERIES (W/O ACID) HSN/SAC No:85489000	8.380	MT	80,400.00	1	673,752.00
	IN: Integrated GST			18 %		121275.36
	Scrap TCS Base 1%			1 %		7950.28
					Total Value :	802,977.64

Amount in words : Rupee Eight Lakh Two Thousand Nine Hundred Seventy Seven And Paise Sixty Four Only

Payment : 100% Advance Payment **Inco Terms** : Ex-Works

For ADANI KRISHNAPATNAM PORT LTD

Authorised Signatory

BATTERIES(W/O ACID)Qty 8.38MT@80,400/-,V.H.No-KA 01 AA7563

ADANI KRISHNAPATNAM PORT LTD
PO BOX 1, VILLAGE: GOPALAPURAM, MANDAL: MUTHUKUR
NELLORE-524344,ANDHRA PRADESH,INDIA
PAN No. : AAACK8657J
CIN No. : U45203GJ1996PLC128239
GSTIN : 37AAACK8657J1Z1
State Code : 37

adani

Tax Invoice

To:
JAYVEL ENTERPRISE
PLOT NO 26A KIADB,
MALUR INDUSTRIAL AREA, MALUR,
KOLAR-563130,
KARNATAKA,INDIA
PAN No : AAFFJ7398P
GSTIN : 29AAFFJ7398P1Z8
Place of supply KARNATAKA,INDIA
State Code 29

Invoice No: 193700000119 Date: 27.04.2023
Order No. : 1143502373 Date: 26.04.2023
PO No : NFA#AKPL-2023-0460 Date: 17.03.2023
Buyer. JAYVEL ENTERPRISE
PLOT NO 26A KIADB,
MALUR INDUSTRIAL AREA, MALUR,
KOLAR-563130,
KARNATAKA,INDIA
GSTIN 29AAFFJ7398P1Z8
State Code 29
SAP Ref No 3138503054

IRN No. ece750b65096e1b6a155e06ae06da3674486 M28fa1e56cd6e98dc47dde5eade8

Version	1.1	Supply Type Code	B2B
Document Type Code	INV	Sub Supply Type	Supply
Preceding Invoice Number		Preceding Invoice Date	
Transaction Mode	Regular	Tax Scheme	GST

Whether the Tax is payable on Reverse Charge Basis: N
Whether supply is Service or not: N

SNo	Item Description	Quantity	UoM	Rate	Per	Amount(INR)
1	Acid Batteries Scrap HSN/SAC No 85489000	2.400 MT		54,200.00	1	130,080.00
	IN: Integrated GST			18 %		23414.40
	Scrap TCS Base 1%			1 %		1534.95

Total Value : 155,029.35

Amount in words : Rupee One Lakh Fifty Five Thousand Twenty Nine And Paise Thirty Five Only

Payment : 100% Advance Payment **Inco Terms** : Ex-Works

For ADANI KRISHNAPATNAM PORT LTD
RAGHUNATH BYSANI Digitally signed by RAGHUNATH BYSANI Date: 2023.04.27 12:50:55 +05'30'
Authorised Signatory

Acid Batteries Scrap Qty 2.4MT@54,200/- V.H No KA 01 AD 4622

JAYVEL ENTERPRISE

Kolar District, Karnataka

FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1. Sender's name and mailing address (including Phone No and e-mail)	A Jaya Krishnapatnam port co ltd
2. Sender's Authorisation No	
3. Manifest Document No	
4. Transporter's name and address (including Phone No and e-mail)	JAYVEL ENTERPRISE 9448348505
5. Type of Vehicle	(Truck/Tanker/Special Vehicle)
6. Transporter's Registration No	306751
7. Vehicle Registration No	KA01AD4622
8. Receiver's name and mailing address (including Phone No and e-mail)	**JAYVEL ENTERPRISE** Plot No. 26A, KIADB, Malur Industrial Area, Malur-563 130 Kolar District, Karnataka CPCB REG. NO. : 13306
9. Receiver's Authorisation No	306622
10. Waste Description	
11. Total Quantity No. of Containers	2 Litres m³ or MT Sealed No.s
12. Physical form	(Solid/Semi-Solid/Sludge/Oily Tarry/Slurry/Liquid)
13. Special handling instructions and additional information	
14. Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
Name and Stamp Signature	Month 2 0 Day 0 4 Year 2 0 2 3
15. Transporter acknowledgement of receipt of Wastes	
Name and Stamp Signature	JAYVEL ENTERPRISE Month 0 3 Day 0 4 Year 2 0 2 3
16. Receivers certification for receipt of hazardous and other waste	
Name and Stamp Signature	Month 0 3 Day 0 4 Year 2 0 2 3

Copy 1 (White) :	To be forwarded by the sender to the State Pollution Control Board after signing all the Seven copies
Copy 2 (Yellow) :	To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter
Copy 3 (Pink) :	To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
Copy 4 (Orange) :	To be handed over to the transporter by the receiver after accepting waste.
Copy 5 (Green) :	To be sent by the receiver to the State Pollution Control Board.
Copy 6 (Blue) :	To be senty by the receiver to the sender.
Copy 7 Grey) :	To be sent by the receiver to the State Pollution Control Boardof the sender in case the sender is in another State.

FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1. Sender's name and mailing address (including Phone No. and e-mail)	Adani Krishnapatnam Port Ltd Muthukur
2. Sender's Authorisation No.	
3. Manifest Document No.	
4. Transporter's name and address : (Including Phone No. and e-mail)	JAYVAL Enterprise 9448498805
5. Type of Vehicle	(Truck/Tanker/Special Vehicle)
6. Transporter's Registration No.	306751
7. Vehicle Registration No.	KA01AA7563
8. Receiver's name and mailing address (including Phone No. and e-mail)	**JAYVEL ENTERPRISE** Plot No. 28A, KIADB, Malur Industrial Area, Malur-563 130. Kolar District, Karnataka. CPCB REG. NO. : 13206
9. Receiver's Authorisation No.	306622
10. Waste Description	Scrap Batteries
11. Total Quantity No. of Containers	8380 kgs ..... m^3 or MT ..... No.s
12. Physical form	(Solid/SemiSolid/Sludge/OilyTarry/Slurry/Liquid)
13. Special handling instructions and additional information	
14. Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
Name and Stamp Signature	Month 03 Day 13 Year 2024
15. Transporter acknowledgement of receipt of Wastes	
Name and Stamp Signature	Month 03 Day 13 Year 2024
16. Receivers certification for receipt of hazardous and other waste	
Name and Stamp Signature	Month 03 Day 14 Year 2024

Copy 1 (White) :	To be forwarded by the sender to the State Pollution Control Board after signing all the Seven copies.
Copy 2 (Yellow) :	To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.
Copy 3 (Pink) :	To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
Copy 4 (Orange) :	To be handed over to the transporter by the receiver after accepting waste.
Copy 5 (Green) :	To be sent by the receiver to the State Pollution Control Board.
Copy 6 (Blue) :	To be senty by the receiver to the sender.
Copy 7 Grey) :	To be sent by the receiver to the State Pollution Control Boardof the sender in case the sender is in another State.

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Annexure C

Dantuluri Jyothi

From:	Dantuluri Jyothi
Sent:	Tuesday, May 21, 2024 10:32 AM
To:	'suresh.pasupuleti@gov.in'; 'sureshpasupuleti@yahoo.com'; 'Ch. Rajasekhar'
Subject:	AKPL - NABL EC Compliance - Submitted - Reg.
Attachments:	AKPL NABL HYC 2024 - Parivesh - Ack 20.05.2024-1.pdf; APPCB Portal - ACK 20.05.2024.pdf; AKPL - NABL - HYC - 2024 - 20.05.2024 - Total Final.pdf

Dear Sir,

It is to submit that the NABL Certified EC & CRZ Compliance of Adani Krishnapatnam Port Limited for the period from October 2023 to March 2024 have successfully submitted through the respective Portal/Website (Parivesh & APPCB Compliance Portal) in compliance with the condition stipulated in EC & CRZ Orders of MoEF & CC and CTE & CTO of APPCB,

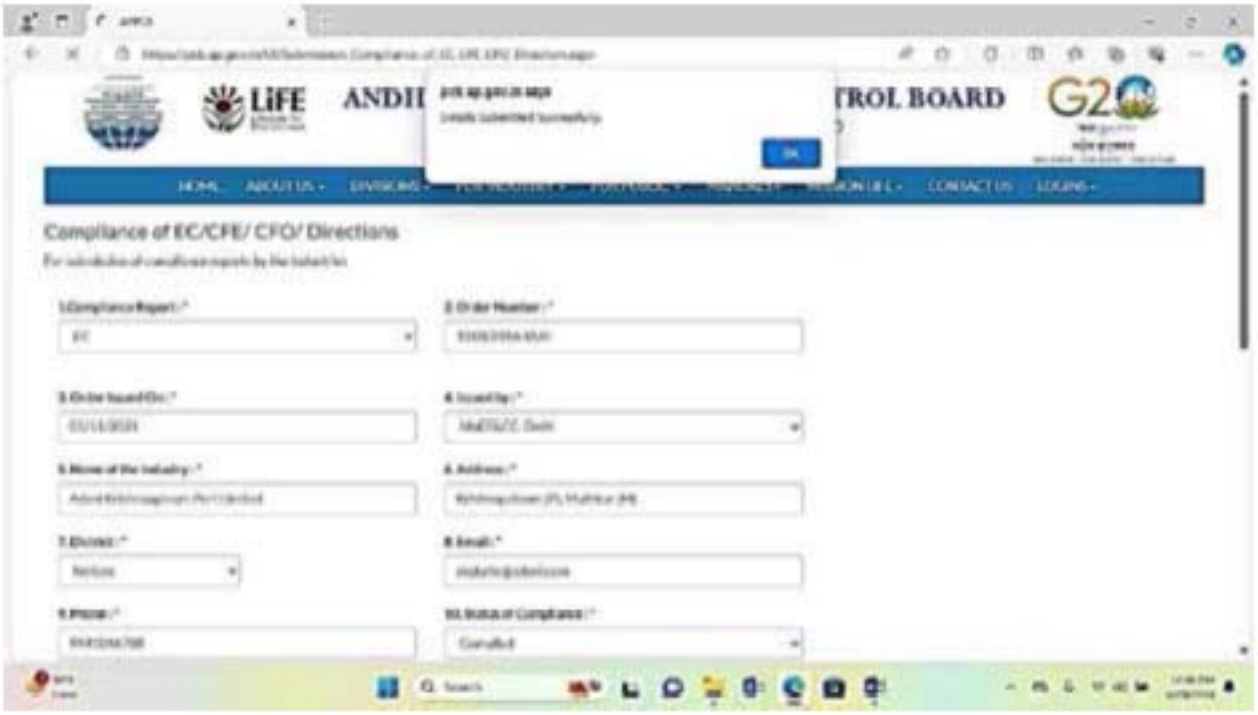
The Certified Compliance reports along with the Acknowledgement of Parivesh Portal and Screenshot of APPCB Compliance portal towards successful submission are attached herewith.

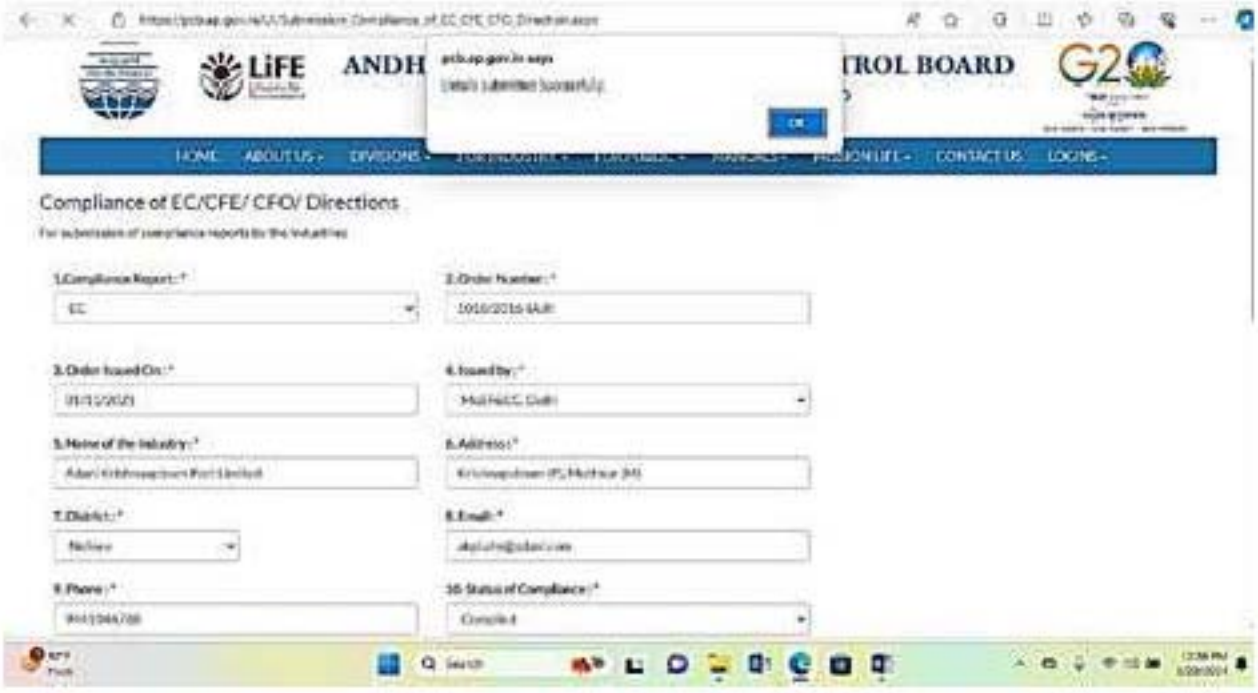
With Best Regards
Dr.D. Jyothi
Vice President - Env

Your (Environment Clearance) application has been Submitted with following details

Proposal No	IA/AP/MIS/566/2009
Compliance ID	28144510
Compliance Number(For Tracking)	EC/M/COMPLIANCE/28144510/2024
Reporting Year	2024
Reporting Period	01 Jun(01 Oct - 31 Mar)
Submission Date	20-05-2024
IRO Name	V Geroge Jenner
IRO Email	tr025@ifs.nic.in
State	ANDHRA PRADESH
IRO Office Address	Integrated Regional Offices, Vijayawada

Note:- SMS and E-Mail has been sent to V Geroge Jenner, ANDHRA PRADESH with Notification to Project Proponent.


LiFE
TROL BOARD
G20
OK
HOME
ABOUT US
CONTACT US
LOGIN
Compliance of EC/CFE/ CFO/ Directions


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MOCK DRILL REPORT
Marine

Name of the Mock Drill	**Oil Spill at Liquid Terminal Berth**
Type of Mock Drill	OPR DRILL
Date	19/06/2024
Location of the Event	Liquid Terminal Berth
Description of the event	On 19.06.2024 at 1010 hrs., received a call from Berthing officer during berth rounds, oil spill occurred at Liquid berth and operations is going on. Port Control immediately informed HoD & HoS Marine and as per instructions cargo operations suspended and message informed to OPRC team for deployment of Equipment for the cleanup operations. Also, informed to Security control, Fire and ambulance as well to reach the location
Event	Oil spill from the vessel during operation inside the harbor.
Mock drill conducted by	Capt Rajat Garg (HoD)
Name of the Observers	1. Jagdeeshan – Pradhaan Sahayak Engineer – **Indian Coast Guard** 2. B. Baig – Pradhaan Navik - **Indian Coast Guard** 3. Mr. Naga vevs kumar – Security Department – **AKPL** 4. Mr. K. Lakshmana Perumal – Head Safety – **AKPL** 5. Mr. P. Rama Krishna – Head Liquid - **AKPL**
Emergency declared at (Time)	1010 hrs
All Clear declared at (Time)	1212 hrs

Emergency Actions:

Time	VHF	ACTIONS
1010	PH	Received a call from Berthing Officer found oil spillage at Liquid Terminal
1011	PH	Port Control informed to HoD & HoS Marine about oil spillage at liquid Terminal
1012	PH	Harbor Master instructed Port Control to inform Vessel Master to stop cargo operations immediately and instructed to inform Security control, Safety, OPR Team and BPCL.
1012	PH	Port Control Informed vessel to stop cargo operations immediately and informed Security control, OPR Team and BPCL.
1015	PH	HoD Marine informed District Administration, Coast Guard Station KP, Pollution Control Board and AP Maritime Board regarding the Oil spill at Liquid Terminal.
1016	PH	As instructed, informed OPR team to deploy Booms, Skimmers and other equipment at Oil spill area to avoid spillage.
1017	Ch.15	Harbor Master informed all involved in the cleaning operations to maintain VHF Channe.15 for communication.
1020	Ch.15	Port Control In-charge informed Coast Guard Station Krishnapatnam about the Oil spill at Liquid Terminal.
1027	Ch.15	Boat Gayatri loaded the Skimmer and Cast off for Liquid Terminal with Team-A.
1028	Ch.15	OPR Team-B requested Port Control for a boat to load the Boom barriers to contain the Spillage.

1030	Ch.15	Boat 821 started loading the Boom barriers at OPR Shed at Port Craft jetty.
1034	Ch.15	Harbor Master reported to the OSC, Team-B is loading the Boom barriers and other equipment on to the boat 821.
1043	Ch.15	Harbou Master confirmed Weather and Sea state with Port Control.
1044	Ch.15	Port Control reported - Weather condition: wind speed - 10~12 kts /wind direction - Wly/Baro Pressure - 1003/Tide - Low Tide. Final High Tide @07:27 (1.17) & Final Low Tide @13:57 (0.67)
1106	Ch. 15	OPR Team-B reported Booms all loading completed and ready to Cast off Liquid Terminal.
1108	Ch. 15	Boat 821 informed Cast off to Liquid Terminal.
1112	Ch. 15	OPR Team – A reported Under way Boat Gayatri with Skimmer and three fiber boats to the Liquid Terminal.
1125	Ch. 15	Team-A and Team-B reported reached the Oil spillage location at Liquid Terminal.
1126	Ch. 15	OPR Team-B reported Boom deployment commenced at Liquid Terminal to contain the Spillage.
1132	Ch.15	OPR Team-A reported that Skimmer deployed in Water and started collecting the Oil.
1134	Ch.15	OSC instructed to reduce the rotating speed of Skimmer to avoid overflow.
1136	Ch.15	The Harbor Master instructed the fiber boat to tie the Boom barrier to stay away from the Oil.
1146	Ch. 15	OPR Team-B reported Booms placed completed.
1147	Ch. 15	OPR Team-A reported skimmer stated collecting Oil and maintain the recovery speed as instructed by OSC.
1149	Ch.15	OPR Team-A reported collected 400 ltrs of Oil from the Sea.
1151	Ch.15	OSC instructed to maintain, and collection of Oil is almost completed.
1153	Ch.15	OSC instructed to stop operations and take out Skimmer on board Boat Gayatri.
1155	Ch.15	OPR Team-A reported collection operation stopped and Skimmer taken on board Boat Gayatri.
1158	Ch.15	OPR Team-A & Team-B reported Skimmer taken on board and Booms removed from Berth location and started towing to Shed.
1200	Ch.15	OSC reported Port Control Oil Spill recovery completed. Instructed to inform all the concerns involved.
1202	Ch.15	Port Control informed all the Station and Concerns involved that Drill has been Completed.

Items/ resource consumed	Boat Gayatri, Boat 821, Fiber Boats -3, OPR Equipment. Towing Ropes, saw dust.
No. of persons reported at assembly point (Attach list)	45
No. of persons inside the area/ building (Attach list)	N/A
No. of vehicles/ equipment evacuated	Operation Suspended
No. of vehicle /equipment inside the area	N/A
No of persons sent outside at safe place from assembly point	N/A
No. of victims rescued	Oil recovered about 400 liters

No. of people injured. a. Minor injuries b. Major injuries c. No. of victim Hospitalized d. Fatal	None Injured
No. of Fire/ Rescue team involved	Fire tender and team involved No. of persons - **10 nos.**
Type of vehicle / equipment used in drill	Vehicle/ Equipment — No's Boat-821 — 1 Survey Boat — 1 Fiber (Patrolling) Boat — 3

Time taken for the drill : **02 hrs. 02 mins**

S. No.	PPE	OPR Team-A	OPR Team-B	Ambulance	Fire	Rating (5 Mark Max)	Remarks
1.	Helmet	Yes	Yes	No	Yes	4	
2.	Life Jacket	Yes	Yes	Yes	Yes	5	
3.	Safety Shoe	Yes	Yes	Yes	Yes	5	

Task	People Evacuation	Vehicle/ Equipment Evacuation	Fire Extinguishing	Rescue Operation	Total
Actual	N/A	N/A	N/A	N/A	**N/A**

Observations	Observer-1: Nil Observer-2: 1. All departments communication and coordination SPOC 2. Security. Safety and Fire Job profile 3. Communication minimum and action should be more 4. Observer 3rd person required

Sl. No.	Action Plan	Responsibility	Target Date
1	Advance (In-time) notice to resources can be made to mitigate the delays	Port control	Immediate

For Adani Krishnapatnam Port Ltd.

Capt. Rajat Garg
HOD - Marine Services

CAPT. RAJAT GARG
HOD-MARINE

ICGS KRISHNAPATNAM SHIPS OFFICE

MR JAGADEESH, PSE (ER)

(K. Lakshmanachetty), HOD - SAFETY

21/06/2024.

Pictures of the Event:














Environmental Monitoring of Phase II Development of Adani Krishnapatnam Port

Second Half-Yearly Report
Submitted to the

adani
Ports and Logistics

Adani Krishnapatnam Port Limited (AKPL)

NCSCM

National Centre for Sustainable Coastal Management
Ministry of Environment, Forest and Climate Change

February 2023



Figure 10.4: Environmental Day Celebration at AKPL



11 MEASURES FOR ENVIRONMENTAL PROTECTION

11.1 Existing Environmental Management Plan

11.1.1 Environmental Cell

- Environmental Cell has been set-up under the supervision of the Chief Operating Officer (COO). Environmental review meetings are being held regularly for effective implementation of stipulated safeguards.

11.1.2 Environmental Safe Guards

i.To Improve AAQ

Following environmental safe guards have been implemented so far in the port to improve the air quality:

- Installation and operation of Mechanical Dust Suppression System (MDSS) with 282 sprinklers at coal stacking and wagon loading areas.
- Deployment of 25 Truck mounted sprinklers for roads and transit areas.
- Deployment of 10 heavy duty Atomized Sprayers

- Deployment of Hoppers for unloading cargo
- Mechanized coal handling by means of
  - Conveyor System within the port boundary i.e., up to take off point of thermal power SEMCORB plants located towards North of the port i.e., power plants of APGENCO, NCC and
  - Conveyors are covered with hood.
  - Transfer houses are cladded and covered to prevent dust emission and provided with water spray systems
- Paved roads and mechanical sweeping of roads is preferred.
- Covering of coal transport vehicles and rail wagons destined beyond port with Tarpaulin covers
- Deployment of wind barrier and warehouses of 12 m height on west part of FTP- I coal yard and two more locations wind barrier construction is in progress
- 200.07 Ha of Green belt has been developed along port boundary, around coal yards and block plantation, avenue& median plantations.
- Monitoring ambient air quality at regular interval.
- The port has commissioned three CAAQM equipment in the port

ii.To Improve Water Quality

- Developed drains, collections pits, guard ponds for coal storage yards with provision for recycling for dust suppression.
- Developed truck wash with oil separator and settlement pits with provision for recycling for dust suppression.
- Developed 540 KLD STP and treated effluent recycled for dust suppression and green belt.
- Developed Oil Spill Contingency plan for Tier-I spills, procured necessary equipment and chemicals and deployed trained personnel.
- Monitoring of Marine water quality, Surface water Quality, Marine sediment quality and ground water quality at regular intervals through NABL accredited lab.

iii.To improve occupational Health

- Developed on site emergency plan duly reviewed by former DGFASLI and submitted to District administration for integrating with Off-Site Emergency plan.
- For all employees working in dust prone areas PPEs are provided and periodical health check is organized

iv. ISO 14001 (Environment) Accreditation

v. Rain water Harvesting

vi. Deployment of firefighting contingency plan. The port has procured necessary fire tenders and other equipment and deployed trained personnel.

vii. Compliance to hazardous Waste Management Rules:

- The port is taking all possible steps for prevention of oil spillages and carryover of oil.
- AKPL has an Oil Spill Contingency Plan and management measures based on the National Oil Spill Disaster Contingency Plan (NOS- DCP) for Tier 1 spillage. The port has tie up with the Indian Coast Guard for responding to any oil spill emergencies. The port is well equipped with response equipment, chemicals along with the team of trained professions.

11.2 Suggested improvisation for environmental protection measures

11.2.1 Dust management - Mitigation Measures

- Potential leakage zones along the closed conveyor belt should be identified and immediate measures should be taken to settle the dust, whenever required. Water sprinkler systems along the potential pollution sources are being used to avoid dust generation. Water sprinkler should be provided in the area of coal loading and unloading, storage and vehicle path/roads.
- There shall be routine check of conveyors to prevent spillage/dispersion
- Fogging/Atomization is performed by releasing very small droplets of water into the air. Airborne dust particles adhere to the water droplet and agglomerate. Once several have agglomerated together they become heavy enough to fall out of the air. The water droplet size is very important. If the droplet is too large, say 50 microns plus, the dust particle will bounce off the water droplet's surface tension and remain airborne. To achieve a useful dust suppression effect, the droplets need to have a mean diameter in the region of 10 to 15 microns, i.e. a similar size and mass to the respirable dust particles. If the fog is generated in the right way, by using pressurized water, the energy required can be very low – between 2 to 3 kW for a system requiring hundreds of nozzles, e.g. a large stockpile tripper conveyor – giving considerable operating cost savings when compared to other techniques
- Paved roads need to be maintained along the transport route to prevent dust generation due to vehicular movement.
- The construction materials need to be covered with sheets/enclosed during transportation and storage to avoid dust generation.

- Diesel generator and vehicles need to be serviced and maintained regularly to avoid the generation of dust and other air pollutants.
  - Only vehicles with valid Pollution Under Control (PUC) certificate from CPCB authorized testing centre strictly be used for transportation purpose in the port area. Periodic emission check for vehicles should be done. Air quality may be impacted by emissions from trucks and diesel engines to a marginal extent. The transportation movement generates pollutants such as NOx, CO, particulate matter and HC. Therefore, the number of vehicles deployed will be kept to the minimum requirement. The acceptable emission factors are given in Table 10.1. Only vehicles having Pollution under Control certification will be deployed in the project site to keep the impacts minimum.
  - Dust screens shall be extended along the port boundary of coal stack yards, with a height of 2 meter above the maximum stack height. Especially, towards the thermal power station, installation of dust screen should be considered.
  - All the labourer's/employees working in and around dust generating area should compulsorily wear Personal Protective Equipment like dust masks and safety goggles to avoid respiratory ailments and eye irritation, respectively.
  - There shall also be periodic health check-up (Pulmonary Disease) for workers.
  - Systems should be provided for regular cleaning and wetting of the floor areas to restrict re-suspension of the deposited dust particle within the premises.
  - Unloading and handling operations during unfavourable weather conditions (wind speed >17 m/s) shall be avoided. In general, international standards and port or terminal authorities both assume that ports are operational up to 6-8 Beaufort units. The present study recommends suspension of any unloading and handling operation(s) at Beaufort 8 or when gust wind speed exceeds 25 m/s. A gust wind speed of 25 m/s signifies a mean wind speed of 25/1.5= 17 m/s.

11.2.2 Pollution Management

Renewable energy options (e.g. solar/ wind energy) for the port operations shall be explored more intensively to reduce the energy footprint. Solar panels shall be installed wherever possible.

11.2.3 Wastewater and Storm water

- The sewage treatment plant shall be maintained regularly so that treated wastewater and sludge (after appropriate processing) can be efficiently used for

horticulture/ green belt development. The details of the waste water treated shall be indicated in the public domain

- Oil/ grit or oil/ water separators in all runoff collection areas should be installed so that pollutants do not get washed into the surface waters. Locations of storm water drains must be recorded on the site map
- Regular maintenance of oil/ water separators and storm water drains. Periodic safe disposal of recovered contaminated solids or liquids
- The proponent shall collect the oil wastes in barges, vehicles, or central collection systems and storage tanks. The capacity of oil waste collection facility shall be established based on applicable MARPOL provisions
- Wastewater containing noxious chemicals from bulk tank should be managed through appropriate onsite or off-site treatment prior to discharge
- The proponent shall monitor the e-wastes and plastic pollution along the AKPL coast periodically
- The sewage from ships should be collected and treated onsite or off-site according to the recommendations provided in IMO's Comprehensive Manual on Port Reception Facilities (1999) and the Guidelines for Ensuring the Adequacy of Port Waste Reception Facilities (Resolution MEPC.83 (44))
- Smaller vessels are often equipped with recycling and chemical toilets, and have holding tanks which can be safely discharged in the shore facilities; appropriate facilities must be made available for collection of wastes from such source.
- The proponent shall develop long term ballast water management and treatment systems in the port area in accordance with the provisions of Ballast Water Management Convention, IMO, 2004.

11.2.4 Solid waste Management

- The waste management plan should include minimization at source using three R's (reduce, reuse and recycle).
- All biodegradable wastes shall be composted and used for green belt development/ horticulture.
- Production of non-biodegradable material wastes should be minimized.
- The management of the different kinds of wastes generated should be done in a comprehensive manner and conform to the Solid Waste Management Rules (2016), Construction and Demolition Waste Management Rules, 2016, Plastic Waste Management Rules 2016 and e-waste (Management) Rules, 2016.

11.2.5 Hazardous Materials Management

General instructions on handling cargo: The proponent shall implement measures for proper screening, and transport of cargo based on local and international regulations, including the following elements:

- Establishment of segregated and access-controlled storage areas with the means to collect or contain accidental releases.
- Provision of personal protective equipment for those handling such cargo.
- Requesting dangerous goods manifesto for hazardous materials whether in transit, loading or unloading to and from ships, including safety data sheets and Hazchem code, proper shipping (technical) name, hazard class, United Nations number, and packing group.
- Training staff in relevant aspects of dangerous goods management including screening and acceptance of dangerous goods at the port. Delivery and storage areas for such goods must be clearly marked. Posters depicting safety measures as well as responses should be clearly visible.
- Emergency response procedures, specific to dangerous goods must be in place. First aid kits as well as other necessary equipment to respond to any such emergencies must be made available.
- Legal monitoring of Restriction of Hazardous Substances Directive (RoHS) compliance shall be implemented.
- The management of Hazardous wastes is governed by the Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016

11.3 Conservation and Management

The AKPL shall develop and maintain the green belt along the boundary as well as around the coal/iron ore storage yard as per the CFO accorded by APPCB in line with the direction of MoEF&CC based on the public hearing. The Port authority shall ensure the health and the growth of plantation through periodic monitoring exercises.

11.3.1 Green Belt and Vegetation Cover

Plants grown in such a way as to function as pollutant sinks are collectively referred to as green belts. They are also effective in noise and vibration mitigation apart from providing aesthetic appearance. Vegetation with broad leaves and rough surfaces can also be utilised as dust traps and when planted downwind of dust sources. This will help in abatement of dust pollution in addition to controls by spraying water.

- Green belt acts as effective natural pollution abatement measure. The optimal location and density of green belts can be determined using numerical mathematical models such as WRF-Chem, HYSPLIT-HYBRID and AERMOD models.
- The green belts are effective as a pollution sink only within the tolerance levels of the constituent plants and hence the pollution parameters are to be periodically monitored. The pollution Attenuation Factor (AF) gives the effectiveness of a green belt in attenuating pollution.

- Besides the indigenous species, promotion of plants with high potential to absorb pollutants shall be identified.

11.3.2 Guidelines for Green belt development

Guidelines for developing green belts around an industrial area were issued by the CPCB in 2000. Some highlights are as follows:

- No forestland to be converted into non-forest activity for the sustenance of the industry (Forest Conservation Act, 1980) unless approved by the competent authority.
- The green belt shall be designed to have shorter trees and bushes/shrubs in the inner side close towards the port area and with increasing heights towards the boundary
- Three layers of the green belt vegetation of all growing trees shall be provided
- The selected species should be indigenous and as per the recommended list of CPCB. The species should have dust and noise tolerance and enhance the aesthetics of the port area
- Reclaimed (treated) wastewater should be used to raise green belt and to create water body for aesthetics, recreation and if possible for aquaculture.
- Lay-out and structure of the industry that may come up in the area must conform to the landscape of the area without affecting the scenic features of that place

11.3.3 Selection of plants for Green belt

While making choice of plant species for cultivation in green belts, weightage has to be given to the

- Natural factor of bio-climate
- Assimilation capacity of the ecosystem
- Nature of the air pollutant
- Adaptability of the plant under normal plantation conditions
- Nature of the soil and its quality

- The proposed green belt at the project site will form an effective barrier between the plant and the surroundings. Open spaces, where tree plantation may not be possible, will be covered with shrubs and grass to prevent erosion of topsoil. Adequate attention needs to be paid for plantation of trees, their maintenance and protection based on the geology, soil condition and topography of the site area.
- Planting of trees in each row will be in staggered orientation
- In the front row, shrubs have to be grown

- Since the trunks of the tall trees are generally devoid of foliage, it is recommended to have shrubs in front of the trees so as to give coverage to the lower portion
- The spacing between the trees will be maintained slightly less than the normal spaces, so that the trees may grow vertically and slightly increase the effective height of the green belt
- Regular monitoring measures shall be carried out to identify any invasive alien species in the port area and appropriate management measures must be carried out to eradicate such species.

11.3.4 Mangrove restoration to strengthen the green belt covers in AKPL

- Mangrove restoration is to be considered as a viable option for enhancing the green belt cover. The proponent shall continue to restore mangroves in the suggested sites with species like *Avicennia marina*, a resilient and common species along the creek.
- Afforestation of mangrove cover along the creeks shall be continued and intensified.
- Raise awareness in the local community about the importance of mangroves and their importance.
- Measures should be taken for desilting the creeks for easy tidal water flow which will enhance the natural flushing leading to healthy growth of mangroves.
- Illegal cutting of mangroves during the construction and operation phase of port should be prevented.

11.4 Summary and Recommendations

From field surveys, it has been observed that AKPL complies with all the terms and conditions as stipulated in the Environmental clearance (EC) of the MoEF&CC. Nevertheless, it is important to ensure continued compliance to present day conditions and to strengthen the existing environmental management plan of the port area and the adjacent coastal areas. In order to maintain sustainable environmental conditions in the region, the recommendations given below shall be implemented and further monitored by AKPL within the Port limits. The State may authorize relevant agencies/ institutions for implementation and regular monitoring, outside the port limits.

- Installation and operation of heavy duty atomizer and sprinklers around the study areas is an effective method to minimize the suspended particulate matter.
- Assessment of air, water, sediment quality, ecological conditions and mangrove cover shall be carried out at regular intervals.

- Rain water harvesting techniques can be implemented in order to save groundwater
- Renewable energy options (e.g. solar/ wind energy) shall be explored more intensively to reduce the carbon footprint. Solar panels shall be installed wherever possible.
- The sewage treatment plant shall be developed so that treated wastewater and sludge (after appropriate processing) can be efficiently utilised for horticulture/ green belt development.
- The management of the different kinds of wastes generated shall be done in a comprehensive manner and conform to the "Solid Waste Management Rules, 2016"
- Green belt vegetation with three layer of Indigenous species shall be planted.
- Afforestation of mangrove cover with species like *Avicennia marina*, along the creeks shall be intensified.









ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada – 520010.

Website: www.pcb.ap.gov.in

CONSENT ORDER FOR ESTABLISHMENT

Order No: 633/APPCB/CFE/RO-NLR/HO/2010 **Dt. 25.02.2021**

Sub: **APPCB – CFE - M/s. Krishnapatnam Port Co. Ltd., Krishnapatnam (V), Muthukur (M), SPSR Nellore District –** Consent for Establishment (CFE) Expansion of the Board under Sec.25 of Water (P & C of P) Act, 1974 and Under Sec.21 of Air (P & C of P) Act, 1981 - Issued - Reg.

Ref:
1. CFE order No.633/PCB/CFE/RO-NLR/HO/2010, dt.08.05.2010.
2. CFE amendment order dt. 22.02.2018 for change of Cargo mix without change in overall cargo handling capacity
3. EC & CRZ clearance order dt.11.01.2021 accorded for Port development by the MoEF & CC, GOI, under Phase-III.
4. CFE application received on 27.01.2021 through APOCMS.
5. R.O's inspection report dt. 12.02.2021.
6. CFE Committee meetings held on 18.02.2021 & 23.02.2021.
7. Proponent lr dt.19.02.2021

1. In the reference 4th cited, an application was submitted to the Board seeking Consent for Establishment (CFE) expansion (Phase-III) of the Port for Cargo handling, as mentioned below, with an additional investment of Rs.9070 Cores.

S. No.	Type of Cargo	As per CFE amendment order dt.22.02.2018	As per CFO order dt.29.07.2018 & Amendment order dt.10.02.2020	Proposed expansion under Phase-III	Total after expansion
1.	Coal	51 Million TPA	51 Million TPA	88 Million TPA	139 Million TPA
2.	Iron Ore	8 Million TPA	8 Million TPA	-	8 Million TPA
3.	General Cargo (Fertilizers, granites, Edible Oil and Lube oils, others)	9 Million TPA	9 Million TPA	10.5 Million TPA	19.5 Million TPA
4	Liquid Cargo (POL, LNG, LPG, Chemical products)	4.3 Million TPA (dropped due to expiry of EC validity period)	--	51.7 Million TPA	51.7 Million TPA
5.	Container Cargo	3.3 Million TEUs/ Annum (dropped due to expiry of EC validity period)	2.0 Million TEUs/ Annum	1.1 Million TEUs/ Annum	3.1 MTEUs/ Annum

	Total	**72.3 Million TPA + 3.3 Million TEUs/ Annum**	68.0 Million TPA Non-container cargo + 2.0 Million TEUs/A container cargo	**150.2 Million TPA Non-container cargo + 1.1 Million TEUs/Annum Container cargo**	**218.2 Million TPA Non-container cargo + 3.1 Million TEUs/Annum Container cargo**
6.	No. of Berths	17 Berths	12 Berths	16 Berths (including 3 Nos. of handling Liquid cargo) + 3 Single Buoy Moorings (SBM)	28 Berths (including 3 Nos. of handling Liquid cargo) + 3 Single Buoy Moorings (SBM)

The proposed berth requirement of 16 Nos. under Phase –III to handle the envisaged traffic is placed below:-

Type of Cargo	**No. of Berths to be developed**	**Location**	**Berth * Numbers**
Coal	7	North Dock	N9, N10, N11, N13, N14, N15 and N16
General Cargo	4	North West dock	NW4, NW5
		South Quay	S1
		North Dock	N12
Container Cargo	2	West Dock	W1 and W2
Liquid Cargo (LNG / LPG/ POL/ Chemicals)	3	--	L2, L3 & L4
Total excluding SBMs (Liquid Cargos)	**16**		
Three Single Buoy Moorings SBMs for Liquid Cargos, POL & other products		Geo-Coordinates 1) 14^0 14' 00" N 80^0 18' 12" E 2) 14^0 12' 54" N 80^0 19' 06" E **3)** 14^0 17' 00" N 80^0 17' 48" E	

***** The berth numbers shall be indicated on the berths.

2. As per the application, the above activity is to be located in the existing premises of **Krishnapatnam (V), Muthukur (M), SPSR Nellore District** in an area of 1094Ha.

3. The above site was inspected by Environmental Engineer (FAC) and Asst. Environmental Engineer, Regional Office: Nellore, A.P Pollution Control Board on 02.02.2021 and found that the site is in the Krishnapatnam Port.

4. The Board, after careful scrutiny of the application, verification report of Regional Officer and recommendation of the CFE Committee, hereby issues **CONSENT FOR ESTABLISHMENT for EXPANSION** under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to the activity as mentioned at para (1) only.**

5. This Consent Order now issued is subject to the conditions mentioned in Annexure.

6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

7. **This order is valid for a period of 7 years from the date of issue.**

Encl: Annexure.

Nambada Venkata Bhaskara Rao

Digitally signed by Nambada Venkata Bhaskara Rao
DN: c=IN, o=Personal, title=6948, pseudonym=68b93d9669e19334217defc1a9ad1550f1f8180c, 2.5.4.20=b1924c79dadafa662cbdd8f5e867fbd84d89cb55e3528c612408ebfc1a150c6f, postalCode=530007, st=Andhra Pradesh, serialNumber=bddd3ae851a34cd26cc18bd7d0a7376274445a2a026108270d9825704dbdece9, cn=Nambada Venkata Bhaskara Rao
Date: 2021.02.25 16:57:05 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER (UH-1) (FAC)

To
M/s. Krishnapatnam Port Co. Ltd.,(expn)(Phase-III),
Krishnapatnam (V), Muthukur (M),
SPSR Nellore District.
environment.akpl@adani.com

Copy to: 1. The JCEE, Z.O: Vijayawada for information and necessary action.
2. The E.E., R.O: Nellore for information and necessary action.

ANNEXURE

1. The proponent shall obtain Consents for Operation (CFO) from APPCB, as required Under Sec.25/26 of the Water (P&C of P) Act, 1974 and under sec. 21/22 of the Air (P&C of P) Act, 1981, before commencement of the activity.

2. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.

3. The rules and regulations notified by Ministry of Law and Justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.

Water:

4. The source of water is Muthukur Reservoir of 1000 KLD and 4 MLD of water from Nakkala kalava irrigation drain. The maximum permitted water consumption after proposed expansion is as following:

S. No.	Purpose	Qty as per CFO (Phase-1 & 2) (KLD)	Proposed in Expansion under Phase-III (KLD)	Total after expansion (KLD)
1.	Dust suppressions & other utilities	1600.0	1700	3300
2.	Gardening	300.0	200	500
3.	Domestic	600.0	600.0	1200.0
	Total:	**2500.0 KLD**	**2500.0 KLD**	**5000.0 KLD**

Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes viz., Dust suppression, Domestic purposes, Washing and servicing, development of greenery.

5. Waste water generation:

S. No.	Purpose	Qty as per CFO (Phase-1 & 2) (KLD)	Proposed in Expansion under Phase-III (KLD)	Total after expansion (KLD)
1.	Other Utilities	-	240.0	240.0
2.	Domestic	300.0	450.0	750.0
	Total	**300.0 KLD**	**690.0 KLD**	**990.0 KLD**

Treatment & Disposal (As per EC order):

Source of effluent	Treatment	Mode of final disposal
Domestic	Sewage Treatment Plant of capacity of 700 KLD consisting of Sewage collection Sump, Fluidized Bed Bio Reactor, Secondary clarifier, Clarifier Water Tank, Dual Media Filter, Treated water tank, Sludge drying beds etc.	Treated domestic effluents shall be utilized for Green belt development and dust suppression

Utilities	Effluent Treatment Plant of 300 KLD capacity consisting of Neutralization tank, Equalization tank, Oil Grease trap, flash mixing tank, clariflocculator, aeration tank, secondary clarifier, holding tank, pressure sand filter, activated carbon filter, sludge drying beds etc. for treating effluents	Treated effluent shall be reused for green belt and for dust suppression.

6. The effluent / sewage shall be treated to the on land for irrigation standards, as stipulated under Schedule VI of Environment (Protection) Rules, 1986, notified by Ministry of Environment and Forests, Government of India vide G.S.R.422 (E), dt.19.05.1993 and its amendments thereof. The treated waste water shall be used for development of greenery, dust suppression, re-used for various purposes within the premises.

Air:

The Air pollution Control equipment shall be installed along with the commissioning of the activity and shall comply with the following for controlling air pollution:

S. No.	Details of stack	Stack 01
a)	Attached to	D.G. Sets
b)	Capacity of D.G. set	5 x 2000 KVA, 1 x 1000 KVA, 2 x 750 KVA, 5 x 500 KVA, 3 x 320 KVA, 3 x 250 KVA, 3 x 160 KVA, 10 x 125 KVA, 10 x 82.5 KVA, 3 x 380 KVA
c)	Fuel	Diesel
d)	Stack height above the ground	Individual stacks of height 15 m each proposed
e)	Details of air pollution control equipment	Acoustic enclosures with silencers

7. The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoE & F, GoI vide notification No. GSR 826(E), dated. 16.11.2009 during construction and regular operational phase of the project.

8. The proponent shall comply with the following for controlling fugitive emissions:
   - Vehicle movement shall be minimized / eliminated by implementing mechanical operation.
   - All the vehicles involved in transportation of cargo shall be covered with tarpaulin.
   - Vehicles shall be managed to avoid traffic congestion and shall provide empty dusting vehicle washings / dry cleaning system to clean all out going cargo vehicles.
   - Based on traffic density/ vehicular movements anticipated from the port, parking facilities shall be provided.

9. All the transfer points, loading / unloading points and conveyer systems shall be housed completely with leak proof arrangements. Adequate dust suppression and containment measures shall be implemented for effective control of fugitive emissions.

10. Hazardous / Solid Waste details:

The Port Authority shall comply with the following w.r.t disposal of solid waste after expansion:

S.No.	Name of Waste	Quantity	Mode of disposal
1	Solid waste (degradable)	1800 kg/day	To reuse as manure for green belt
2	Solid waste (Non-degradable)	200 kg/day	To authorized recyclers
3	STP sludge	120 kg/day	To be used as manure
4	ETP sludge	50 kg/day	To TSDF for secured land fill
5	Oil containing cargo residue washing water and sludge	250 KLPA	To authorized recyclers/ reprocessors/ TSDF
6	Chemical containing cargo residue and sludge	100 KLPA	
7	Sludge and filters contaminated with oil	200 TPA	
8	Ballast water containing oil from ships	250 KLPA	
9	Used/ Spent Oil	350 KLPA	
10	Wastes / residues containing oil	100 KLPA	
11	Sludge from treatment of waste water arising out of cleaning/ disposal of barrels/ containers	100 TPA	
12	Discarded containers/ barrels/ liners contaminated with Haz. Waste/ chemicals	100 TPA	To authorized recyclers/ reprocessors / TSDF
13	Flue gas cleaning residue	10 TPA	
14	Chemical sludge from waste water treatment	100 TPA	
15	Oil and grease skimming residues	20 PA	

11. The following rules and regulations notified by the MOE&F, GOI shall be implemented.

a. Regulation of Persistent Organic Pollutants Rules, 2018.
b. Hazardous waste and other wastes (Management and Transboundary Movement) Rules, 2016.
c. Plastic Waste Management Rules, 2016.
d. Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989
e. Fly Ash Notification, 2016.
f. Batteries (Management & Handling) Rules, 2010.
g. E-Waste (Management) Rules, 2016.
h. Construction and Demolition waste Management Rules, 2016.
i. Solid Waste Management Rules, 2016.
j. The Public Liability Insurance Act, 1991 and its amendments thereof.

Other Conditions:

12. The Port shall comply with the following conditions as committed during the CFE Committee meeting held on 23.02.2021:

- M/s. KPCL shall implement Mechanized MDDS systems for effective dust control. Water meters and energy meters shall be installed to record the quantity of water consumed and electricity consumed for MDSS systems.

- M/s. KPCL shall conduct performance evaluation of MDSS systems.

- M/s. KPCL shall explore the possibility of usage of Chemical suppressants such as Sodium / Potassium Aluminates, for effectively mitigating the dust emissions during coal / dusty cargo handling.

- M/s. KPCL shall restrict the coal stack height to 10 m only. In future, APPCB will examine the increase in stack height of dusting cargo from 10 m to 12 m depending up on the justification submitted by the port.

- M/s. KPCL shall install desalination plants to treat the sea water and use in the port area. This will minimize the fresh water consumption.

- M/s. KPCL shall allow the effluents / leachate generated from dust suppression / coal handling etc., into sea under any circumstances. The garland drains, settling tanks shall be de-silted regularly for free flow.

- Greenbelt of width 100 m shall be developed along the boundary of the port as committed in the public hearing (para no. 5 of EC order dt.11.01.2021) and as stipulated in the CFE order dt.08.05.2010. The greenbelt shall be developed in an area not less than 120 Ha along the Port boundary and around the coal storage areas with native species, as stipulated in EC order dt.11.01.2021. Saline water resistant saplings shall be planted as Bay-of-Bengal is located in the vicinity.

- The liquid cargo / chemicals shall be stored in the port area complying with OISD norms. All precautions shall be taken to prevent any chemical accidents. The chemicals stored in the port premises and their capacities shall be informed to the EE, RO: Nellore from time to time.

- As per the power point presentation given by the port officials, the values of PM_{10} in the month of March, 2020 are ranging from 77.6 to 96.6 $\mu g/m^3$ inside the port premises. These values are representing the pollution levels in the Ambient Air due to present handling capacity of cargo in the port. These values are higher than the AAQ standards stipulated by CPCB i.e., 60 $\mu g/m^3$. Hence, the port shall immediately upgrade existing MDSS to suppress dust effectively so as to achieve the standards stipulated by the CPCB.

- It is observed from the EE,RO: Nellore report that Tamminapatnam, Continuous Ambient Air Quality Monitoring Station (CAAQMS) is not working. It is to be repaired and made functional immediately.

- The Coal stock yard shall be enclosed suitably to have three layers of green belt of varying height on all the sides.

- Dusty cargos shall be handled through mechanized handling equipment for loading & unloading operations.

- Closed conveyor belt with water sprinkling arrangement shall be provided for conveying dusty cargos like coal& iron ore.

- The ship un-loader for unloading and transfer of material shall be provided with in-situ water sprinkling system to avoid dust nuisance.

- Mechanical stackers cum reclaimers for staking transfer and reclamation and conveyors for transfer of materials without manual handling.

- Dry fogging system shall be provided at transfer points.

- Automatic water sprinkling shall be provided at all dusty cargo stock yards. There shall be interlocking between the CAAQM station values for particulate matter and MDSS.

- The facility shall maintain standby centrifugal pump with drive motor for uninterrupted dust suppression of the cargo.

- The coal & iron ore shall be transported by rail from the stacking area as far as possible. The residual cargo if any shall be transported by road through covered trucks duly complying with the following measures:

    i. Traffic congestion shall be avoided.
    ii. Automated mechanical water sprinkling shall be provided on roads and at dusty cargo storage areas, for suppression of dust.
    iii. All the vehicles involved in transportation of cargo during the break downs shall be covered with tarpaulin and also ensure to manage vehicles
    iv. The truck movement shall be through a dedicated road meant for truck movement located and avoid movement of trucks closer to residential areas.
    v. The trucks shall be fully covered with tarpaulin while plying with cargo on the roads.
    vi. All cargo vehicles moving out from the port shall be passed through vehicle wheel wash area.

- The port shall provide oil spill containment facilities around the SBM.
- The port shall take necessary environmental protection measures for the dump yard of the grudged material.

13. **The industry shall comply with all the conditions stipulated in the EC order dt.11.01.2021 issued by MoEF & CC, GoI, New Delhi under Phase-III.**

14. Fire detection and fire fighting facilities with adequate water storage facility shall be provided in fire prone area in consultation with competent authorities.

15. Onsite & offsite Disaster Management plan shall be prepared to meet any eventuality in case of any accident. Mock drills shall be conducted atleast twice a year and modifications required if any shall be incorporated in Disaster Management Plan and shall submit to Board.

16. **The Port Authorities shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.**

17. **The Port Authorities shall submit a copy of the NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) at concerned Regional Office, APPCB.**

18. **The Port Authorities shall submit risk assessment report covering worst scenario clearly describing impact within the industry premises and outside the industry premises and emergency response system.**

19. The Port Authorities shall obtain prior permission from MoEF & CC, GoI and APPCB for any changes in the cargo type / capacity.

20. DO levels in the sea water at the dredging area shall be monitored at regular interval and the dredging time shall be suitably regulated to prevent depletion of DO levels in the sea water.

21. **The industry shall submit compliance to the conditions stipulated in the EC and CFE orders to the concerned Regional Officer of APPCB every six months and shall upload the same at APPCB website viz.,** https://pcb.ap.gov.in/UI/Submission_Compliance_of_EC_CFE_CFO_Direction.aspx.

22. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

23. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to revoke the order, to review any or all the conditions imposed herein and to make such modifications as deemed fit and stipulate any additional conditions.

24. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules,1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution)Act,1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

Nambada Venkata Bhaskara Rao

Digitally signed by Nambada Venkata Bhaskara Rao
DN: c=IN, o=Personal, title=6948, pseudonym=68b93d9669e19334217defc1a9ad1550f1f8180c, 2.5.4.20=b1924c79dadafa662cbdd8f5e867fbd84d89cb55e3528c612408ebfc1a150c6f, postalCode=530007, st=Andhra Pradesh, serialNumber=bddd3ae851a34cd26cc18bd7d0a7376274445a2a026108270d9825704dbdece9, cn=Nambada Venkata Bhaskara Rao
Date: 2021.02.25 16:57:53 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER (UH-1)(FAC)

To

M/s. Krishnapatnam Port Co. Ltd.,
Krishnapatnam (V), Muthukur (M),
SPSR Nellore District.
environment.akpl@adani.com

File No.: 10-18/2016-IA.III
Proposal No. IA/AP/MIS/566/2009
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan,
Jor Bagh Road, Ali Ganj
New Delhi – 110 003
Dated: 11th January, 2021

To

The Director and Chief Executive Officer
M/s Krishnapatnam Port Company Ltd
1st Floor, 48-9-17, Dwarakanagar,
Visakhapatnam – 530 016, Andhra Pradesh

Subject: Expansion of Krishnapatnam Port (Phase III) at SPSR Nellore District, Andhra Pradesh by M/s Krishnapatnam Port Company Ltd - Environmental and CRZ Clearance.

Sir,

This has reference to your online proposal to this Ministry on 05th June 2020 regarding Environmental and CRZ Clearance for Expansion of Krishnapatnam Port (Phase III) at SPSR Nellore District, Andhra Pradesh by M/s Krishnapatnam Port Company Ltd.

2. Krishnapatnam Port located at 14°15'10" N Latitude and 80°08'05" E Longitude in Sri Potti Sri Ramulu (SPSR) Nellore District, AP is developed by Krishnapatnam Port Company Ltd (KPCL) as an all-weather, deep water, multi-purpose port. The Phase I & II developments of Krishnapatnam Port comprising of 12 berths out of 17 approved berths with required marine infrastructure were developed in a designated land area of Ha.1240 (Ac. 3064) to cater to 68 MTPA of various types of cargo plus 2.0 MTEUsPA of container traffic. To cater to future traffic needs, KPCL has proposed to take up Phase III expansion of the port.

3. The proposed phase-III project comprising of 16 Berths including 3 jetties for liquid cargo and 3 SBM's in deep waters within Port Limits to cater 150.2 MTPA of various types of cargo plus 1.1 MTEUsPA of container cargo. The proposed expansion entail 60 million cu m of dredging in soft soil, utilize 26 million cu m of dredged sand for reclamation of low lying areas of port, stock pile 2 million cu m on the coast north of north breakwater for long term coastal protection as recommended by NIOT and disposal of balance 32 million cu m of dredged spoil in the identified dredge disposal area of 56 Km^2 beyond (-) 20 m contour. In view of the severe floods that have occurred in the Nellore region during 2015, in order to improve the discharge through Kandaleru Creek the GoAP also suggested cutting through the Islands in the Creek. The Masterplan development as well as the proposed Phase-III expansion of Krishnapatnam Port envisaged training the meanders of the Kandaleru Creek by forming a straight cut across the sand bar existing in the Kandaleru Creek within the port limits and develop the west dock with berths on both sides of the straight cut and reclaim the erstwhile meanders of the creek.

4. The proposed proposal fall under 7(e), Category A as per EIA notification 2006. The overall cost of the project is Rs. 907000 Lakhs. The Term of Reference (ToR) was issued *vide*

letter No. 10-18/2016-IA.III dated 4th May 2016. Amendment in TOR was done vide Letter No. of even number dated 24th November 2017. Further amendment in TOR was done vide Letter No. of even number dated 27th August 2018. Public hearing was exempted as per the ToR amendment vide Letter No.10-18/2016-IA-III dated 24th November 2017. However, it was recommended that the Project Proponent shall address the compliance of the recommendations made in the Public Hearing 2009 and submit the same as separate document attached to EIA report.

5. As per the commitments made during the public hearing 100 m green belt has been developed along the boundary of the port. Further as desired by APPCB, 191.5 Ha of green belt has been developed. Dedicated 4 lane port road connectivity has been developed to NH-16 by GoAP. Further, as requested by local public, Krishnapatnam Port is undertaking environmental protection measures to combat air pollution. Total no of village population working directly and indirectly in the port and port based industries are 10,500. Further KPCL has adopted 33 surrounding villages and is carrying out necessary developmental activities.

6. Total area of the proposed project is 1094 Ha (Ac.2703). The project does not involve any land acquisition and R&R as the proposed project activities will be developed within the exiting designated Krishnapatnam port facility. There is no diversion of forest land. The patches of mangroves around 7.128 Ha of area is falling in proposed Phase-III development area will be protected. There is no Eco-Sensitive Zone (ESZ)/Protected Areas such as National Parks, Sanctuaries and Tiger Reserves etc., within the 10 km radius of the project area.

7. The proposed project site is located in the coastal area and attracts CRZ Notification, 2011. The CRZ Area details of the proposed project activities as per the revised layout of the Phase-III expansion of KPCL has been provided by Institute of Remote Sensing, Anna University, which is an authorized agency for CRZ map preparation. The layout superimposed on CRZ map was done at 1:4000 scales. The proposed project was appraised by the Andhra Pradesh Coastal Zone Management Authority (APCZMA) and the recommendation was obtained vide Letter No. 202/CRZ/IND/201930 dated 21.05.2020.

8. The project site is located on the east coast alongside Bay of Bengal. The Kandaleru Creek and Upputeru creeks, Buckingham canal passes through the project site. The other surface water bodies in the study area include irrigation drains from agricultural fields, Sarvepalli reservoir and Govindapalli reservoir. The ephemeral drains inside the project site will not be disturbed and culverts CED 1 and CED 2 are proposed to be provided for the road and rail bridges over the drains without affecting their flow. The mangroves inside the Phase-III developmental area will be conserved and pipelines from the nearby drain are provided for tidal exchange. The Kandaleru Creek will be straightened to develop the west dock. NIOT has studied the impacts of creek rerouting and it was found that there is only slight change in the water level and no impact on flushing and tidal exchange due to the proposed development.

9. The existing port facility has a water supply of 5 MLD which includes 1 MLD of water from Muthukur Reservoir provided by Government of Andhra Pradesh and 4 MLD of water from Nakkala Kalava irrigation drain provided by Irrigation Department of Andhra Pradesh. The present Port facility (Phase-I and Phase-II developments) utilizes 2.5 MLD of water and the water requirement for the proposed Phase-III development is estimated to be 2.5 MLD. No groundwater will be extracted/utilized for the proposed project.

10. The port is proposed to install a Sewage Treatment Plant (STP) of capacity 700 KLD to treat the sewage and an Effluent Treatment Plant (ETP) of 300 KLD capacities to treat the

wastewater from the Port. The treated wastewater will be utilized for greenbelt and dust suppression systems. Greenbelt is proposed in an area of 120 Ha along the Port boundary and around the coal storage areas with native species.

11. Benefits of the project: The proposed development would generate large scale direct and indirect employment for the local people in both the skilled and unskilled worker class. Further there would be an improvement to the local infrastructures in the vicinity of the port through CSR. About 6200 people will get employment during construction and operation phase. The proposed development will help in handling the increased cargo demand due to industrialization. This will contribute towards the growth in economy of the region and the nation. The increased revenue due to proposed development would contribute to the exchequer i.e., Central Government departments like Customs & Excise, Railways, Commercial Taxes and Income Tax. This will eventually contribute towards the State Government of Andhra Pradesh by way of share of revenue and lease rentals.

12. The project proponent along with the EIA consultant M/s Cholamandalam MS Risk Services Limited, Chennai made a presentation through Video Conferencing during 249th EAC meeting held on 14th December 2020. The EAC based on the information submitted and clarifications provided by the project proponent and detailed discussions held on all the issues, recommended the project for grant of environmental and CRZ clearance with stipulated specific conditions along with other Standard EC Conditions as specified by the Ministry vide OM dated 4th January, 2019 for the said project/activity.

13. The Ministry of Environment, Forest and Climate Change has considered the proposal based on the recommendations of the Expert Appraisal Committee (Infrastructure, CRZ and other Miscellaneous projects) and hereby decided to grant Environmental and CRZ Clearance for the "Expansion of Krishnapatnam Port (Phase III) at SPSR Nellore District, Andhra Pradesh by M/s Krishnapatnam Port Company Ltd." under the EIA Notification, 2006 as amended and CRZ Notification 2011, subject to strict compliance of the following specific conditions, in addition to all standard conditions applicable for such projects.

(i) The Environmental and CRZ Clearance to the project is primarily under provisions of EIA Notification, 2006 and CRZ Notification, 2011. It does not tantamount to approvals/consent/permissions etc required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes as applicable to the project.

(ii) The project proponent shall abide by all the commitments and recommendations made in the Form-II, EIA and EMP report, submissions made during Public Hearing and also that have been made during their presentation to EAC.

(iii) Construction activity shall be carried out strictly according to the provisions of the CRZ Notification, 2011. No construction works other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.

(iv) All the recommendations and conditions specified by the Andhra Pradesh Coastal Zone Management Authority (APCZMA) vide letter 202/CRZ/IND/201930 dated 21.05.2020 shall be complied with.

(v) The Project proponent shall ensure that no creeks or rivers are blocked due to any activities at the project site and free flow of water is maintained. Creek water monitoring program shall be implemented during the construction phase

(vi) Development of green belt by native species with consultation with state forest department shall be ensured.

(vii) The proposed expansion entail 60 million cu m of dredging in soft soil. As proposed, the PP shall utilize 26 million cu m of dredged sand for reclamation of low lying areas of port, stock pile 2 million cu m on the coast north of north breakwater for long term coastal protection as recommended by NIOT and disposal of balance 32 million cu m of dredged spoil in the identified dredge disposal area of 56 Km2 beyond (-) 20 m contour. The impact of dredging on the marine environment should be monitored and necessary measures shall be taken on priority basis if any adverse impact is observed. NIOT will oversee the work as scientific body and continue to monitor its impact/benefits for at least 5 years post project complition. Necessary financial assistance to be provided by project proponent to NIOT. The report of the same to be submitted to regional office of MoEFCC by project proponent.

(viii) Marine ecological monitoring and its mitigation measures for protection of phytoplankton, zooplanktons, macrobenthos, estuaries, sea-grass, algae, sea weeds, Crustaceans, Fishes, coral reefs and mangroves etc. as given in the EIA-EMP Report shall be complied with in letter and spirit with the help of reputed organization or individuals of national repute having knowledge in the said subject. Necessary financial assistance to be provided by project proponent

(ix) Continuous online monitoring of air and water covering the total area shall be carried out and the compliance report of the same shall be submitted along with the 6 monthly compliance reports to the regional office of MoEF&CC.

(x) The actions shall be in accordance with proposed landscape planning concepts to minimise major landscape changes. The change in land use pattern shall be limited to the proposed port limits and be carried out in such a way as to ensure proper drainage by providing surface drainage systems including storm water network.

(xi) Suitable preventive measures be taken to trap spillage of fuel / engine oil and lubricants from the construction site. Measures should be taken to contain, control and recover the accidental spills of fuel during cargo handling.

(xii) All the mitigation measures submitted in the EIA report shall be prepared in a matrix format and the compliance for each mitigation plan shall be submitted to the RO, MoEF&CC along with half yearly compliance report.

(xiii) The company shall draw up and implement Corporate Social Responsibility Plan as per the Company's Act of 2013.

(xiv) As per the Ministry's Office Memorandum F. No. 22-65/2017-IA.III dated 30th September, 2020, the project proponent shall abide by all the commitments made by them to address the concerns raised during the public consultation. The project proponent shall initiate the activities proposed by them, based on the commitment made

in the public hearing, and incorporate in the Environmental Management Plan and submit to the Ministry. All other activities including pollution control, environmental protection and conservation, R&R, wildlife and forest conservation/protection measures including the NPV, Compensatory Aforestation etc, either proposed by the project proponent based on the social impact assessment and R&R action plan carried out during the preparation of EIA report or prescribed by EAC, shall also be implemented and become part of EMP.

B. STANDARD CONDITIONS:

I. Statutory compliance:

(i) Construction activity shall be carried out strictly according to the provisions of CRZ Notification, 2011 and the State Coastal Zone Management Plan as drawn up by the State Government. No construction work other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.

(ii) A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.

(iii) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Coast Guard, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities.

II. Air quality monitoring and preservation:

(i) The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM_{10} and $PM_{2.5}$ in reference to PM emission, and SO_2 and NOx in reference to SO_2 and NOx emissions) within and outside the project area at least at four locations covering upwind and downwind directions.

(ii) Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed emission standards.

(iii) Shrouding shall be carried out in the work site enclosing the dock/proposed facility area. This will act as dust curtain as well achieving zero dust discharge from the site. These curtain or shroud will be immensely effective in restricting disturbance from wind in affecting the dry dock operations, preventing waste dispersion, improving working conditions through provision of shade for the workers.

(iv) Dust collectors shall be deployed in all areas where blasting (surface cleaning) and painting operations are to be carried out, supplemented by stacks for effective dispersion.

(v) The Vessels shall comply the emission norms prescribed from time to time.

(vi) Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.

(vii) A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.

III. Water quality monitoring and preservation:

(i) The Project proponent shall ensure that no creeks or rivers are blocked due to any activities at the project site and free flow of water is maintained.

(ii) Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality. Silt curtains shall be used to contain the spreading of suspended sediment during dredging within the dredging area.

(iii) No ships docking at the proposed project site will discharge its on-board waste water untreated in to the estuary/ channel. All such wastewater load will be diverted to the proposed Effluent Treatment Plant of the project site.

(iv) Measures should be taken to contain, control and recover the accidental spills of fuel and cargo handle.

(v) The project proponents will draw up and implement a plan for the management of temperature differences between intake waters and discharge waters.

(vi) Spillage of fuel / engine oil and lubricants from the construction site are a source of organic pollution which impacts marine life. This shall be prevented by suitable precautions and also by providing necessary mechanisms to trap the spillage.

(vii) Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from competent authority shall be obtained for use of fresh water.

(viii) Sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused for horticulture, flushing, backwash, HVAC purposes and dust suppression.

(ix) A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.

(x) No diversion of the natural course of the river shall be made without prior permission from the Ministry of Water resources.

(xi) All the erosion control measures shall be taken at water front facilities. Earth protection work shall be carried out to avoid erosion of soil from the shoreline/boundary line from the land area into the marine water body.

IV. Noise monitoring and prevention:

(i) Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.

(ii) Noise from vehicles, power machinery and equipment on-site should not exceed the prescribed limit. Equipment should be regularly serviced. Attention should also be given to muffler maintenance and enclosure of noisy equipments.

(iii) Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.

(iv) The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

V. Energy Conservation measures:

(i) Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;

(ii) Provide LED lights in their offices and port areas.

VI. Waste management:

(i) Dredged material shall be disposed safely in the designated areas.

(ii) Shoreline should not be disturbed due to dumping. Periodical study on shore line changes shall be conducted and mitigation carried out, if necessary. The details shall be submitted along with the six monthly monitoring reports.

(iii) Necessary arrangements for the treatment of the effluents and solid wastes must be made and it must be ensured that they conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986.

(iv) The solid wastes shall be managed and disposed as per the norms of the Solid Waste Management Rules, 2016.

(v) Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016.

(vi) A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project.

(vii) Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.

(viii) Oil spill contingency plan shall be prepared and part of DMP to tackle emergencies. The equipment and recovery of oil from a spill would be assessed. Guidelines given in MARPOL and Shipping Acts for oil spill management would be followed. Mechanism

for integration of terminals oil contingency plan with the overall area contingency plan under the co-ordination of Coast should be covered.

VII. Green Belt:

(i) Green belt shall be developed in area as provided in project details with a native tree species in accordance with CPCB guidelines.

(ii) Top soil shall be separately stored and used in the development of green belt.

VIII. Marine Ecology:

(i) The dredging schedule shall be so planned that the turbidity developed is dispersed soon enough to prevent any stress on the fish population.

(ii) While carrying out dredging, an independent monitoring shall be carried out through a Government Agency/Institute to assess the impact and necessary measures shall be taken on priority basis if any adverse impact is observed.

(iii) A detailed marine biodiversity management plan shall be prepared through the NIO or any other institute of repute on marine, brackish water and fresh water ecology and biodiversity and submitted to and implemented to the satisfaction of the State Biodiversity Board and the CRZ authority. The report shall be based on a study of the impact of the project activities on the intertidal biotopes, corals and coral communities, molluscs, sea grasses, sea weeds, sub-tidal habitats, fishes, other marine and aquatic micro, macro and mega flora and fauna including benthos, plankton, turtles, birds etc. as also the productivity. The data collection and impact assessment shall be as per standards survey methods and include underwater photography.

(iv) Marine ecology shall be monitored regularly also in terms of sea weeds, sea grasses, mudflats, sand dunes, fisheries, echinoderms, shrimps, turtles, corals, coastal vegetation, mangroves and other marine biodiversity components including all micro, macro and mega floral and faunal components of marine biodiversity.

(v) The project proponent shall ensure that water traffic does not impact the aquatic wildlife sanctuaries that fall along the stretch of the river.

IX. Public hearing and human health issues:

(i) The work space shall be maintained as per international standards for occupational health and safety with provision of fresh air respirators, blowers, and fans to prevent any accumulation and inhalation of undesirable levels of pollutants including VOCs.

(ii) Workers shall be strictly enforced to wear personal protective equipments like dust mask, ear muffs or ear plugs, whenever and wherever necessary/ required. Special visco-elastic gloves will be used by labour exposed to hazards from vibration.

(iii) Safety training shall be given to all workers specific to their work area and every worker and employee will be engaged in fire hazard awareness training and mock drills which will be conducted regularly. All standard safety and occupational hazard measures shall be implemented and monitored by the concerned officials to prevent the occurrence of untoward incidents/ accidents.

(iv) Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.

(v) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

(vi) Occupational health surveillance of the workers shall be done on a regular basis.

X. Environment Responsibility:

(i) The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.

(ii) A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.

(iii) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.

(iv) Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

XI. Miscellaneous:

(i) The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.

(ii) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

(iii) The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.

(iv) The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.

(v) The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the

Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.

(vi) The criteria pollutant levels namely; $PM_{2.5}$, PM_{10}, SO_2, NOx (ambient levels) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

(vii) The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.

(viii) The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.

(ix) The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.

(x) No further expansion or modifications in the port area shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).

(xi) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

(xii) The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

(xiii) The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

(xiv) The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

(xv) The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

(xvi) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

19. This issues with the approval of the Competent Authority.

(Amardeep Raju)
Scientist-E

Copy to:

1. The Principal Secretary, Department of Forests & Environment and Chairman, APCZMA, Govt. of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravathi, A.P.

2. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi – 32
3. The Member Secretary, AP Pollution Control Board, Chalamalavari Street, Kasturibaipet, Vijayawada – 520 010.
4. The APCCF (C), Tulja Guda Complex, building, M.J. Market, Hyderabad, (Andhra Pradesh) – 500001
5. Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
6. Guard File/Record File
7. Notice Board.

(Amardeep Raju)
Scientist-E

adani
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Logistics

Letter. No. AKPL/EC/EHS/032 **Date: 03.07.2024**

To

The Superintendent Engineer
Roads & Buildings Department,
Sujathamma Colony, Dargamitta
SPSR Nellore, 524002.

Dear Sir,

Sub:- AKPL – Complying with the MoEF & CC Conditions –Traffic Management and Traffic Decongestion Plan – Submitted – Validation & Certification – Requested - Reg.

Ref:- EC & CRZ Clearance Order No.10-08/2016-IA-III dated 11.01.2021 accorded to AKPL by the Ministry of Environment, Forests & Climate Changes, New Delhi.

We submit that Adani Krishnapatnam Port Limited (AKPL) is an operational port located at Krishnapatnam (P), Muthukur (M), SPSR Nellore District.

The Ministry of Environment, Forests & Climate Changes, New Delhi has accorded Environmental & CRZ Clearance to AKPL vide reference cited above for the development of Port under Phase – III. (Copy of the EC & CRZ Clearance is attached herewith for your kind reference).

As per the EC & CRZ Condition No. vii, under Air Quality Monitoring and Preservation stipulates that:

"A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments."

Complying with the above condition, a study on Traffic Management and Traffic Decongestion Plan was prepared through M/s. FP Project Management (formerly Frischemann Prabhu (India) Private Limited).

Adani Krishnapatnam Port Ltd
(Formerly Krishnapatnam Port Company Ltd)
PO Bag No 1, Muthukur Mandal,
SPSR Nellore District 524344
Andhra Pradesh, India
CIN: U45203AP1996PLC023529

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As per the MoEF & CC EC & CRZ Clearance, the Traffic Management and Traffic Decongestion Plan to be validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation.

We therefore, submitting herewith the study report for validation & certification and request your good self to validate & certify the study.

Thanking You,

Yours sincerely,

For **Adani Krishnapatnam Port Limited.,**

Dr.D. Jyothi
Vice President - Environment

Encl: a/a

Copy submitted to the Environmental Engineer, A.P. Pollution Control Board, Regional Office, SPSR Nellore for kind information.

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Logistics

Letter. No. AKPL/EC/EHS/032 **Date: 03.07.2024**

To

The Nellore Urban Development Authority (NUDA),
Municipal Corporation Office,
SPSR Nellore, 524002.

Dear Sir,

Sub:- AKPL – Complying with the MoEF & CC Conditions –Traffic Management and Traffic Decongestion Plan – Submitted – Validation & Certification – Requested - Reg.

Ref:- EC & CRZ Clearance Order No.10-08/2016-IA-III dated 11.01.2021 accorded to AKPL by the Ministry of Environment, Forests & Climate Changes, New Delhi.

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As per the EC & CRZ Condition No. vii, under Air Quality Monitoring and Preservation stipulates that:

"A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments."

Complying with the above condition, a study on Traffic Management and Traffic Decongestion Plan was prepared through M/s. FP Project Management (formerly Frischemann Prabhu (India) Private Limited).

Nellore Urban Development Authority
NELLORE
Dt. 11/7/24

Adani Krishnapatnam Port Ltd
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As per the MoEF & CC EC & CRZ Clearance, the Traffic Management and Traffic Decongestion Plan to be validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation.

We therefore, submitting herewith the study report for validation & certification and request your good self to validate & certify the study.

Thanking You,

Yours sincerely,

For **Adani Krishnapatnam Port Limited.,**

Dr.D. Jyothi
Vice President - Environment

Encl: a/a

Copy submitted to the Environmental Engineer, A.P. Pollution Control Board, Regional Office, SPSR Nellore for kind information.

Adani Krishnapatnam Port Ltd
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Annexure I

FORM – 1

Returns Regarding Water Consumed During Month of April - 2024

Name & Address	Purpose of which water consumed		Quantity of water consumed	If the meter was out of order the monthly avg. consumption of the water for the past 3 months of working period	Qty. of water qualifying for rebate according to the assesses	Remarks
(1)	(2)		(3)	(4)	(5) *	(6)
Adani Krishnapatnam Port Limited, Muthukur, SPSR Nellore	1) Industrial cooling/ spraying in mine pits or boiler feed.	Total from Municipal mains i. From Municipal water supply mains ii. From well / tube well.	Cum/KL	68240	-	-
	2) Domestic Water	i. From Municipal water supply mains ii. From well / tube well	Cum/KL	17350	-	-

(*) for claiming rebate under Col.7, the assessed shall indicate in the column the analytical and other reports annexed to this return in support of this claim.

D. Jyothi

Authorized Signatory.

FORM – 1

Returns Regarding Water Consumed During Month of May - 2024

Name & Address	Purpose of which water consumed		Quantity of water consumed	If the meter was out of order the monthly avg. consumption of the water for the past 3 months of working period	Qty. of water qualifying for rebate according to the assesses	Remarks
(1)	(2)		(3)	(4)	(5) *	(6)
Adani Krishnapatnam Port Limited, Muthukur, SPSR Nellore	1) Industrial cooling/ spraying in mine pits or boiler feed.	Total from Municipal mains i. From Municipal water supply mains ii. From well / tube well.	Cum/Kl	66369	-	
	2) Domestic Water	i. From Municipal water supply mains ii. From well / tube well	Cum/KL	8361	-	-

(*) for claiming rebate under Col.7, the assessee shall indicate in the column the analytical and other reports annexed to this return in support of this claim.

Dr.D. Jyothi
Vice President - Environment

FORM – 1

Returns Regarding Water Consumed During Month of June - 2024

Name & Address	Purpose of which water consumed		Quantity of water consumed	If the meter was out of order the monthly avg. consumption of the water for the past 3 months of working period	Qty. of water qualifying for rebate according to the assesses	Remarks
(1)	(2)		(3)	(4)	(5) *	(6)
Adani Krishnapatnam Port Limited Muthukur, SPSR Nellore	1) Industrial cooling/ spray dying mine pit & other feed	Total from municipal mains i. From Municipal water supply mains ii. From well / tube well	Cum/KL	53,865		
	2) Domestic Water	i. From Municipal water supply mains ii. From well / tube well	Cum/KL	17,574		

(*) for claiming rebate under Col.7, the assessee shall indicate in the column the analytical and other reports annexed to this return in support of this claim.

For Adani Krishnapatnam Port Limited

(Dr. D. Jyothi)

Vice President (Environment & Sustainability)

FORM – 1

Returns Regarding Water Consumed During Month of July - 2024

Name & Address	Purpose of which water consumed		Quantity of water consumed	If the meter was out of order the monthly avg. consumption of the water for the past 3 months of working period	Qty. of water qualifying for rebate according to the assesses	Remarks
(1)	(2)		(3)	(4)	(5) *	(6)
Adani Krishnapatnam Port Limited, Muthukur, SPSR Nellore	1) Industrial cooling/ spraying in mine pits or boiler feed.	Total from Municipal mains i. From Municipal water supply mains ii. From well / tube well.	Cum/KL	65,500	-	-
	2) Domestic Water	i. From Municipal water supply mains ii. From well / tube well	Cum/KL	16,120	-	

(*) For claiming rebate under Col.7, the assessee shall indicate in the column the analytical and other reports annexed to this return in support of this claim

FORM – 1

Returns Regarding Water Consumed During Month of August - 2024

Name & Address	Purpose of which water consumed		Quantity of water consumed	If the meter was out of order the monthly avg. consumption of the water for the past 3 months of working period	Qty. of water qualifying for rebate according to the assesses	Remarks
(1)	(2)		(3)	(4)	(5) *	(6)
Adani Krishnapatnam Port Limited, Muthukur, SPSR Nellore	1) Industrial cooling/ spraying in mine pits or boiler feed.	Total from Municipal mains i. From Municipal water supply mains ii. From well / tube well.	Cum/KL	65614	-	-
	2) Domestic Water	i. From Municipal water supply mains ii. From well / tube well	Cum/KL	18141	-	-

(*) for claiming rebate under Col.7, the assessed shall indicate in the column the analytical and other reports annexed to this return in support of this claim.

FORM – 1

Returns Regarding Water Consumed During Month of September - 2024

Name & Address	Purpose of which water consumed		Quantity of water consumed	If the meter was out of order the monthly avg. consumption of the water for the past 3 months of working period	Qty. of water qualifying for rebate according to the assesses	Remarks
(1)	(2)		(3)	(4)	(5) *	(6)
Adani Krishnapatnam Port Limited, Muthukur, SPSR Nellore	1) Industrial cooling/ spraying in mine pits or boiler feed.	Total from Municipal mains i. From Municipal water supply mains ii. From well / tube well.	Cum/KL	74899.15	-	-
	2) Domestic Water	i. From Municipal water supply mains ii. From well / tube well	Cum/KL	20720.85	-	-

(*) for claiming rebate under Col.7, the assessed shall indicate in the column the analytical and other reports annexed to this return in support of this claim.

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Letter No AKPL/EHS/APPCB/ .../2024-030 **Date:20.06.2024**

To

The Environmental Engineer,
A.P. Pollution Control Board
Regional Office
SPSR Nellore



Dear Sir,

Sub:- Adani Krishnapatnam Port Limited – E-Waste Annual Returns for the FY 2023-2024 – Form – 3 – Submitted – Reg.

Ref:- CFO & HWA order no APPCB/VJA/NLR/11344/CFO/HO/2019 dated 11.11.2022 valid up to 31.08.2027

@@@

In compliance with the conditions stipulated in CTO & HWA orders vide reference cited above we are herewith submitting the Annual Returns of Generation, Storage & Disposal of E – Waste for the FY year 2023 – 2024 in **Form- 3** as per the E-Waste (Management) Rules, 2016 and amendments thereof.

Kindly acknowledge receipt of the same.

Yours sincerely,

Dr.D. Jyothi
Vice President - Environment

Encl: a/a

Adani Krishnapatnam Port Ltd
(Formerly Krishnapatnam Port Company Ltd)
PO Bag No 1, Muthukur Mandal,
SPSR Nellore District 524344
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FORM-3

[See rules 4(5), 5(5), 8(6), 9(4), 10(8), 11(9), 13 (1) (xi), 13(2)(v), 13(3)(vii) and 13(4)(v)]

FORM FOR FILING ANNUAL RETURNS

[To be submitted by producer or manufacturer or refurbisher or dismantler or recycler by 30th day of June following the financial year to which that return relates].

Quantity in Metric Tons (MT) and numbers

1	Name and address of the producer or manufacturer or refurbisher or dismantler or recycler	Adani Krishnapatnam Port Limited, Krishnapatnam (V), Muthukur (M) - 524344 SPSR Nellore Dist., Andhra Pradesh
2	Name of the authorized person and complete address with telephone and fax numbers and e-mail address	Dr. D. Jyothi - Vice President – Env. Adani Krishnapatnam Port Limited, Krishnapatnam (P), Muthukur (M) - 524344 SPSR Nellore Dist., Andhra Pradesh Phone : 9441046788 jyothi@gangavaram.com akpl.ehs@adani.com
3	Total quantity of e-waste collected or channelized to recyclers or dismantlers for processing during the year for each category of electrical and electronic equipment listed in the Schedule I (Attach list) by PRODUCERS	Nil*

Sl. No.	Sale Order No.	Date	E – Waste Type	Quantity MT.
1.	-----	------	-----	------
			Total	

	Details of the above	TYPE	QUANTITY	No.
3(A)*	BULK CONSUMERS: Quantity of e- waste	**NIL**	**NIL**	**NIL**
3(B)*	REFURBISHERS: Quantity of e-waste:	**X**	**X**	**X**
3(C)*	DISMANTLERS: i. Quantity of e-waste processed (Code wise); ii. Details of materials or components recovered and sold; iii. Quantity of e-waste sent to recycler; iv. Residual quantity of e-waste sent to Treatment, Storage and Disposal Facility.	**X**	**X**	**X**

3(D) *	RECYCLERS: i. Quantity of e-waste processed (Code wise); ii. Details of materials recovered and sold in the market; iii. Details of residue sent to Treatment, Storage and Disposal Facility.	X	X	X
4	Name and full address of the destination with respect to 3(A)-3(D) above	--		
5	Type and quantity of materials segregated or recovered from e-waste of different codes as applicable to 3(A)-3(D)	Type ---	Quantity ---	

Enclose the list of recyclers to whom e-waste has been sent for recycling.

Place: Krishnapatnam (P),
Muthukuru (M), SPSR Nellore Dist.
Andhra Pradesh

Date: 20.06.2024

Dr.D. Jyothi
Vice President - Environment

Signature of the authorized person

Note:-

1 * Strike off whichever is not applicable
2 Provide any other information as stipulated in the conditions to the authorizer
3 In case filing on behalf of multiple regional offices, Bulk Consumers and Producers need to add extra rows to 1 & 3(A) with respect to each office.

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Ports and Logistics

Letter No AKPL/EHS/APPCB/ :/2024-29 **Date:20.06.2024**



To

The Environmental Engineer,
A.P. Pollution Control Board
Regional Office
SPSR Nellore

Dear Sir,

Sub:- Adani Krishnapatnam Port Limited – Hazardous Waste Annual Returns for the FY 2023-2024 – Form – 4 – Submitted – Reg.

Ref:- CFO & HWA order no APPCB/VJA/NLR/11344/CFO/HO/2019 dated 11.11.2022 valid up to 31.08.2027

@@@

In compliance with the conditions stipulated in CTO & HWA orders vide reference cited above we are herewith submitting the Annual Returns of Generation, Storage & Disposal of Hazardous Waste (Waste/Used Oil) for the year 2023 – 2024 in **Form- 4** as per the Hazardous and other Waste (Management and Transboundary Movement) Rules, 2016 (HOWM Rules, 2016) and amendments thereof.

Kindly acknowledge receipt of the same.

Yours sincerely,

Dr.D. Jyothi
Vice President - Environment

Encl: a/a

Adani Krishnapatnam Port Ltd
(Formerly Krishnapatnam Port Company Ltd)
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FORM 4

[See rules 6 (5), 13 (8), 16(6) and 20(2)]

FORM FOR FILING ANNUAL RETURNS

[To be submitted to state pollution control board by 30th day of June of every year for the preceding period April to March]

Sl. No	General Details	:	Information
1.	Name and address of facility	:	Adani Krishnapatnam Port Limited, Krishnapatnam (P), Muthukur (M) - 524344 SPSR Nellore Dist. Andhra Pradesh
2.	Authorization No. and Date of Issue	:	CTO & HWA Order No. APPCB/VJA/NLR/11344/CFO/HO/2019 11.11.2022 valid up to 31.08.2027
3.	Name of the authorized person and full Address with telephone, fax number and e-mail	:	Dr. D. Jyothi – Vice President – Env. Adani Krishnapatnam Port Limited, Krishnapatnam (P), Muthukur (M) - 524344 SPSR Nellore Dist. Phone: 9441046788 jyothi@gangavaram.com akpl.ehs@adani.com
4.	Production during the year	:	Cargo Handled April 2023 to March 2024 Cargo handled 57.39MMT+0.11MTEUsA is (Coal, Iron ore, General Cargo, and Container cargo)

Part A. To be filled by hazardous waste generators

1. Total quantity of waste generated : Category wise

Previous Storage	Generation 2022 -23	Disposal 2022-23	Stored	Generation 2023 -24	Disposal 2023-24	Stored
Quantity in MT						
0.5	**509.41**	**505.26**	**4.15**	**353.827**	**351.72**	**2.107***

2. Quantity dispatched :

Waste Oil /Used Oil (Port equipment generated)	:	**31.54 MT**
i. To disposal facility	:	N.A.
ii. To recycler or co-processors or pre-processor	:	31.54 MT
To disposal facility through APEMCL	:	M/s. Jyothi Lubricants, Plot No.185, Kondapalli, Vijayawada, Andhra Pradesh.

	Waste / Used Oil sludge generated in ships	:	**320.18 MT**
	To disposal facility through APEMCL	:	**88.06 MT** to M/s. Supreme petro products S.F. No225/1A2J,225/1A2K, Matharpakkam Road, Eguvarpalayam(V) ,Gummidipoondi (Tal), Tiruvallur District,Tamil Nadu State,
		:	**232.12 MT** to M/s Sri Balaji Petrochem No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh
3.	Total to recycler or co-processors or pre-processor	:	**351.72 MT**
4.	Quantity utilized in-house, if any-	:	**2.107 * MT**
5.	Quantity in storage at the end of the year	:	**NiL**

Part B. To be filled by Treatment, Storage and disposal facility operators

1.	Total quantity received -	:
2.	Quantity in stock at the beginning of the year	:
3.	Quantity treated	:
4.	Quantity disposed in landfills as such and after treatment.	:
5.	Quantity incinerated (if applicable)	:
6.	Quantity processed other than specified above-	:
7.	Quantity in storage at end of the year	:

Part C. To be filled by recycler or co-processors or other users

1.	Quantity of the waste received during the year- i) Domestic Sources ii) Imported (if applicable)	:
2.	Quantity in Stock at the beginning of year –	:
3.	Quantity recycled or co-processed or used-	:
4.	Quantity of product dispatched (wherever applicable) –	:

5.	Quantity of waste generated-	:
6.	Quantity of waste disposed-	:
7.	Quantity re-exported (wherever applicable)	:
8.	Quantity in the storage at the end of the year-	:

Date: 20.06.2024
Place: Krishnapatnam (P),
Muthukur (M), SPSR Nellore Dist.

Dr.D. Jyothi
Vice President - Environment

Signature of the Occupier or Operator of the Disposal facility

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (Including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	86897
4	Transporter Name & Mailing Address: (Including PhoneNo. and email):	**Name:** Jyothi Lubricants **Address:** plot no 185, IDA ,Kondapalli ,Vijayawada **Phone No :** 6300244004 **Email :** jyothilubricants@gmail.com
5	Type of Vehicle:	Truck
6	VehicleRegistration No:	AP16TJ2619
7	Receiver's Name& mailingAddress, (Including PhoneNo. and Email:	**Name :** Jyothi Lubricants **Address:** Plot No. 186-B, IDA,IDA, Kondapalli (V)Ibrahimpatnam (M),Krishna Dist., **Phone No :** 6300244004 **Email:** jyothilubricants@gmail.com
8	Receiver's Authorisation No:	K-1125/PCB/RO-VJACFO/W&A/2017-
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil/Used oil from D.G Sets, Vehicles, dredgers and other machinery
10	Total Quantity No. of Containers:	a) 10 - Tonnes, 1 Container
11	Physical Form:	a) Liquid
12	Special Handling Instructions & Additional Information:	Use PPE, use hand glove, use helmet
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.96 D D M M Y Y Y Y 3 0 0 8 2 0 2 3
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 152.58.197.78 D D M M Y Y Y Y 3 1 0 8 2 0 2 3
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 117.255.60.4 D D M M Y Y Y Y 0 2 0 9 2 0 2 3

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	87521
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	**Name:** Jyothi Lubricants **Address:** plot no 185, IDA ,Kondapalli ,Vijayawada **Phone No :** 6300244004 **Email :** jyothilubricants@gmail.com
5	Type of Vehicle:	Truck
6	VehicleRegistration No:	AP16TJ2619
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	**Name :** Jyothi Lubricants **Address:** Plot No. 186-B, IDA,IDA, Kondapalli (V)Ibrahimpatnam (M),Krishna Dist., **Phone No :** 6300244004 **Email:** jyothilubricants@gmail.com
8	Receiver's Authorisation No:	K-1125/PCB/RO-VJACFO/W&A/2017-
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil/Used oil from D.G Sets, Vehicles, dredgers and other machinery
10	Total Quantity No. of Containers:	a) 4 - Tonnes, 17 Drum
11	Physical Form:	a) Liquid
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.116 D D M M Y Y Y Y 0 4 0 9 2 0 2 3
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 117.255.49.44 D D M M Y Y Y Y 0 4 0 9 2 0 2 3
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 117.213.209.107 D D M M Y Y Y Y 0 5 0 9 2 0 2 3

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	120579
4	Transporter Name & Mailing Address: (Including PhoneNo. and email):	**Name:** Coastal waste management project unit 2 - Rapur **Address:** Coastal Waste Management Project (Unit-2) (A Subsidiary of M/s. Ramky Enviro Engineers Ltd.,) Govt.Veterinary polytechnic college opposite Road, Sy. No. 20-2P1, 20-2P2, 20-2P3, Raviguntapalli Village of Bojjanapalli Grampanchayat, Rapur Mandal. SPSR Nellore District-524408, AP **Phone No :** 9154252960 **Email :** madhubabu@ramky.com
5	Type of Vehicle:	Special Vehicle
6	VehicleRegistration No:	AP39TK9054
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	**Name :** Coastal Waste Management Project (Unit-2) - Incinerator **Address:** Govt.Veterinary polytechnic college opposite Road, Sy. No. 20- 2P1, 20-2P2, 20-2P3, Raviguntapali Village of Bojjanapalli Grampanchayat, Rapur Mandal.SPSR Nellore District-524408, AP **Phone No :** 9154252951 **Email:** madhubabu@resustainability.com
8	Receiver's Authorisation No:	APPCB/UH-IV/HWM/CFE/CWMP-NLR/2017
9	Waste Description:	a) HW - Incinerable Waste - 3.3 Sludge and filters contaminated with oil, Sludge and filters contaminated with oil
10	Total Quantity No. of Containers:	a) 1.12 - Tonnes, 1 Container
11	Physical Form:	a) Solid
12	Special Handling instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.113 D D M M Y Y Y Y 0 5 0 3 2 0 2 4
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 152.58.234.218 D D M M Y Y Y Y 0 5 0 3 2 0 2 4
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 47.247.120.234 D D M M Y Y Y Y 0 7 0 3 2 0 2 4

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	121000
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	**Name:** Jyothi Lubricants **Address:** plot no 185, IDA ,Kondapalli ,Vijayawada **Phone No :** 6300244004 **Email :** jyothilubricants@gmail.com
5	Type of Vehicle:	Truck
6	VehicleRegistration No:	AP16TJ2619
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	**Name :** Jyothi Lubricants **Address:** Plot No. 186-B, IDA,IDA, Kondapalli (V)Ibrahimpatnam (M),Krishna Dist., **Phone No :** 6300244004 **Email:** jyothilubricants@gmail.com
8	Receiver's Authorisation No:	K-1125/PCB/RO-VJACFO/W&A/2017-
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil/Used oil from D.G Sets, Vehicles, dredgers and other machinery
10	Total Quantity No. of Containers:	a) 8.42 - Tonnes, 39 Drum
11	Physical Form:	a) Oily
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.119 D D M M Y Y Y Y 0 8 0 3 2 0 2 4
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 152.59.192.30 D D M M Y Y Y Y 0 8 0 3 2 0 2 4
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 152.59.192.202 D D M M Y Y Y Y 0 9 0 3 2 0 2 4

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344. **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	121777
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	**Name:** Jyothi Lubricants **Address:** plot no 185, IDA ,Kondapalli ,Vijayawada **Phone No :** 6300244004 **Email :** jyothilubricants@gmail.com
5	Type of Vehicle:	Truck
6	VehicleRegistration No:	AP16TJ2619
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	**Name :** Jyothi Lubricants **Address:** Plot No. 186-B, IDA,IDA, Kondapalli (V)Ibrahimpatnam (M),Krishna Dist., **Phone No :** 6300244004 **Email:** jyothilubricants@gmail.com
8	Receiver's Authorisation No:	K-1125/PCB/RO-VJACFO/W&A/2017-
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil/Used oil from D.G Sets, Vehicles, dredgers and other machinery
10	Total Quantity No. of Containers:	a) 8 - Tonnes, 38 Drum
11	Physical Form:	a) Oily
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.219.32 D D M M Y Y Y Y 1 3 0 3 2 0 2 4
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 117.213.222.239 D D M M Y Y Y Y 1 3 0 3 2 0 2 4
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 152.59.197.136 D D M M Y Y Y Y 1 4 0 3 2 0 2 4

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	69645
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	**Name:** Thirupathi oil company unit 1 **Address:** M/s. Thirupathi Oil Company Unit-1, S.F.No. 129/2, Venmaniyatoor(V), Tindivanam (Tal), Villupuram District, Tamil Nadu State, TN-TN-TAMIL NADUmeu ip **Phone No :** 8919444215 **Email :** toc580026@gmail.com
5	Type of Vehicle:	Tanker
6	VehicleRegistration No:	TN18E4399
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	**Name :** Thirupathi Oil Company Unit-1 **Address:** M/s. Thirupathi Oil Company Unit-1, S.F.No. 129/2, Venmaniyatoor(V), Tindivanam (Tal), Villupuram District, Tamil Nadu State **Phone No :** 8919444215 **Email:** toc580026@gmail.com
8	Receiver's Authorisation No:	180518936980
9	Waste Description:	a) HW - Recyclable Waste - 3.1 cargo residue, washing water and sludge containing oil, Oil containing cargo residue washing water and sludge from ships
10	Total Quantity No. of Containers:	a) 20.6 - Tonnes, 1 Container
11	Physical Form:	a) Sludge
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 27.59.221.217 D D M M Y Y Y Y 2 4 0 5 2 0 2 3
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 157.51.35.117 D D M M Y Y Y Y 2 4 0 5 2 0 2 3
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 157.51.35.215 D D M M Y Y Y Y 2 6 0 5 2 0 2 3

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	71239
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	**Name:** Supreme petro products **Address:** S.F.No225/1A2J,225/1A2K, Matharpakkam Road, Eguvarpalayam(V) ,Gummidipoondi (Tal), Tiruvallur District,Tamil Nadu State, TN-TN-TAMIL NADU **Phone No :** 9444431111 **Email :** supremepetroproducts@gmail.com
5	Type of Vehicle:	Tanker
6	VehicleRegistration No:	TN20AW4455
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	**Name :** Supreme Petro Products (Waste Oil) **Address:** M/s. Supreme Petro Products(Waste Oil) S.F.No225/1A2J,225/1A2K, Matharpakkam Road, Eguvarpalayam(V) ,Gummidipoondi (Tal), Tiruvallur District,Tamil Nadu State **Phone No :** 9444431111 **Email:** supremepetroproducts@gmail.com
8	Receiver's Authorisation No:	2408236379833
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships
10	Total Quantity No. of Containers:	a) 12.58 - Tonnes, 1 Container
11	Physical Form:	a) Oily
12	Special Handling Instructions & Additional Information:	Use PPE, use hand glove, use helmet
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 112.133.252.82 D D M M Y Y Y Y 0 3 0 6 2 0 2 3
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 49.37.194.222 D D M M Y Y Y Y 0 3 0 6 2 0 2 3
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 49.37.194.222 D D M M Y Y Y Y 0 3 0 6 2 0 2 3

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (Including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	71649
4	Transporter Name & Mailing Address: (Including PhoneNo. and email):	**Name:** Supreme petro products **Address:** S.F.No225/1A2J,225/1A2K, Matharpakkam Road, Eguvarpalayam(V) ,Gummidipoondi (Tal), Tiruvallur District,Tamil Nadu State, TN-TN-TAMIL NADU **Phone No :** 9444431111 **Email :** supremepetroproducts@gmail.com
5	Type of Vehicle:	Tanker
6	VehicleRegistration No:	TN45BE6517
7	Receiver's Name& mailingAddress, (Including PhoneNo. and Email:	**Name :** Supreme Petro Products (Waste Oil) **Address:** M/s. Supreme Petro Products(Waste Oil) S.F.No225/1A2J,225/1A2K, Matharpakkam Road, Eguvarpalayam(V) ,Gummidipoondi (Tal), Tiruvallur District,Tamil Nadu State **Phone No :** 9444431111 **Email:** supremepetroproducts@gmail.com
8	Receiver's Authorisation No:	2408236379833
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships
10	Total Quantity No. of Containers:	a) 19.06 - Tonnes, 1 Container
11	Physical Form:	a) Oily
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.119 D D M M Y Y Y Y 0 6 0 6 2 0 2 3
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 49.37.194.222 D D M M Y Y Y Y 0 6 0 6 2 0 2 3
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 49.37.194.222 D D M M Y Y Y Y 0 7 0 6 2 0 2 3

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	105792
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	**Name:** SRI BALAJI PETROCHEM **Address:** No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 **Phone No :** 8925842243 **Email :** gm@sbpetrochem.in
5	Type of Vehicle:	Truck
6	VehicleRegistration No:	TN05AU4927
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	**Name :** Sri Balaji Petrochem **Address:** M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. **Phone No :** 8925842240 **Email:** sribalajipetrochem@gmail.com
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships
10	Total Quantity No. of Containers:	a) 21.98 - Tonnes, 1 Container
11	Physical Form:	a) Oily
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.115 D D M M Y Y Y Y 2 1 1 2 2 0 2 3
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 D D M M Y Y Y Y 2 1 1 2 2 0 2 3
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 D D M M Y Y Y Y 2 2 1 2 2 0 2 3

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	106095
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	**Name:** SRI BALAJI PETROCHEM **Address:** No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 **Phone No :** 8925842243 **Email :** gm@sbpetrochem.in
5	Type of Vehicle:	Tanker
6	VehicleRegistration No:	TN05AD5538
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	**Name :** Sri Balaji Petrochem **Address:** M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. **Phone No :** 8925842240 **Email:** sribalajipetrochem@gmail.com
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships
10	Total Quantity No. of Containers:	a) 24.72 - Tonnes, 1 Container
11	Physical Form:	a) Oily
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.113 D D M M Y Y Y Y 2 3 1 2 2 0 2 3
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 D D M M Y Y Y Y 2 3 1 2 2 0 2 3
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 157.48.130.250 D D M M Y Y Y Y 2 4 1 2 2 0 2 3

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	106097
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	**Name:** SRI BALAJI PETROCHEM **Address:** No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 **Phone No :** 8925842243 **Email :** gm@sbpetrochem.in
5	Type of Vehicle:	Tanker
6	VehicleRegistration No:	TN05AR1728
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	**Name :** Sri Balaji Petrochem **Address:** M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh, **Phone No :** 8925842240 **Email:** sribalajipetrochem@gmail.com
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships
10	Total Quantity No. of Containers:	a) 22.74 - Tonnes, 1 Container
11	Physical Form:	a) Oily
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.113 D D M M Y Y Y Y 2 3 1 2 2 0 2 3
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 D D M M Y Y Y Y 2 3 1 2 2 0 2 3
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 157.48.130.250 D D M M Y Y Y Y 2 4 1 2 2 0 2 3

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	109598
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	**Name:** SRI BALAJI PETROCHEM **Address:** No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 **Phone No :** 8925842243 **Email :** gm@sbpetrochem.in
5	Type of Vehicle:	Tanker
6	VehicleRegistration No:	TN05AR2616
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	**Name :** Sri Balaji Petrochem **Address:** M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. **Phone No :** 8925842240 **Email:** sribalajipetrochem@gmail.com
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships
10	Total Quantity No. of Containers:	a) 16.4 - Tonnes, 1 Container
11	Physical Form:	a) Oily
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.118 D D M M Y Y Y Y 1 2 0 1 2 0 2 4
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 D D M M Y Y Y Y 1 2 0 1 2 0 2 4
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 106.78.86.133 D D M M Y Y Y Y 1 3 0 1 2 0 2 4

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	109681
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	**Name:** SRI BALAJI PETROCHEM **Address:** No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 **Phone No :** 8925842243 **Email :** gm@sbpetrochem.in
5	Type of Vehicle:	Tanker
6	VehicleRegistration No:	TN18BL7801
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	**Name :** Sri Balaji Petrochem **Address:** M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. **Phone No :** 8925842240 **Email:** sribalajipetrochem@gmail.com
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships
10	Total Quantity No. of Containers:	a) 27.6 - Tonnes, 1 Container
11	Physical Form:	a) Oily
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.96 D D M M Y Y Y Y 1 2 0 1 2 0 2 4
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 D D M M Y Y Y Y 1 2 0 1 2 0 2 4
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 106.78.86.133 D D M M Y Y Y Y 1 3 0 1 2 0 2 4

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (Including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	111699
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	**Name:** SRI BALAJI PETROCHEM **Address:** No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 **Phone No :** 8925842243 **Email :** gm@sbpetrochem.in
5	Type of Vehicle:	Tanker
6	VehicleRegistration No:	TN20BM3762
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	**Name :** Sri Balaji Petrochem **Address:** M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh, **Phone No :** 8925842240 **Email:** sribalajipetrochem@gmail.com
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships
10	Total Quantity No. of Containers:	a) 19 - Tonnes, 1 Container
11	Physical Form:	a) Oily
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.219.60 D D M M Y Y Y Y 2 4 0 1 2 0 2 4
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 D D M M Y Y Y Y 2 4 0 1 2 0 2 4
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 D D M M Y Y Y Y 1 2 0 6 2 0 2 4

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	113265
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	**Name:** Supreme petro products **Address:** S.F.No225/1A2J,225/1A2K, Matharpakkam Road, Eguvarpalayam(V) ,Gummidipoondi (Tal), Tiruvallur District,Tamil Nadu State, TN-TN-TAMIL NADU **Phone No :** 9444431111 **Email :** supremepetroproducts@gmail.com
5	Type of Vehicle:	Tanker
6	VehicleRegistration No:	TN20AW4455
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	**Name :** Supreme Petro Products (Waste Oil) **Address:** M/s. Supreme Petro Products(Waste Oil) S.F.No225/1A2J,225/1A2K, Matharpakkam Road, Eguvarpalayam(V) ,Gummidipoondi (Tal), Tiruvallur District,Tamil Nadu State **Phone No :** 9444431111 **Email:** supremepetroproducts@gmail.com
8	Receiver's Authorisation No:	2408236379833
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships
10	Total Quantity No. of Containers:	a) 21.3 - Tonnes, 1 Container
11	Physical Form:	a) Oily
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.122 D D M M Y Y Y Y 3 1 0 1 2 0 2 4
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 49.47.241.91 D D M M Y Y Y Y 3 1 0 1 2 0 2 4
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 49.47.243.201 D D M M Y Y Y Y 1 6 0 2 2 0 2 4

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	114376
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	**Name:** SRI BALAJI PETROCHEM **Address:** No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 **Phone No :** 8925842243 **Email :** gm@sbpetrochem.in
5	Type of Vehicle:	Tanker
6	VehicleRegistration No:	TN04AJ1199
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	**Name :** Sri Balaji Petrochem **Address:** M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. **Phone No :** 8925842240 **Email:** sribalajipetrochem@gmail.com
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023
9	Waste Description:	a) HW - Recyclable Waste - 5.1 Used or spent oil, Waste oil from Ships
10	Total Quantity No. of Containers:	a) 19.7 - Tonnes, 1 Container
11	Physical Form:	a) Oily
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.195.115 D D M M Y Y Y Y 0 5 0 2 2 0 2 4
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 D D M M Y Y Y Y 0 5 0 2 2 0 2 4
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 D D M M Y Y Y Y 0 7 0 2 2 0 2 4

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344. **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	116389
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	**Name:** SRI BALAJI PETROCHEM **Address:** No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 **Phone No :** 8925842243 **Email :** gm@sbpetrochem.in
5	Type of Vehicle:	Tanker
6	VehicleRegistration No:	TN05AD5538
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	**Name :** Sri Balaji Petrochem **Address:** M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. **Phone No :** 8925842240 **Email:** sribalajipetrochem@gmail.com
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023
9	Waste Description:	a) HW - Recyclable Waste - 3.1 cargo residue, washing water and sludge containing oil, Oil containing cargo residue washing water and sludge from ships
10	Total Quantity No. of Containers:	a) 21.22 - Tonnes, 1 Container
11	Physical Form:	a) Sludge
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.196.90 D D M M Y Y Y Y 1 4 0 2 2 0 2 4
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 D D M M Y Y Y Y 1 4 0 2 2 0 2 4
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 157.47.33.223 D D M M Y Y Y Y 2 0 0 2 2 0 2 4

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	122953
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	**Name:** SRI BALAJI PETROCHEM **Address:** No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 **Phone No :** 8925842243 **Email :** gm@sbpetrochem.in
5	Type of Vehicle:	Tanker
6	VehicleRegistration No:	TN05AR2126
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	**Name :** Sri Balaji Petrochem **Address:** M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. **Phone No :** 8925842240 **Email:** sribalajipetrochem@gmail.com
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023
9	Waste Description:	a) HW - Recyclable Waste - 3.1 cargo residue, washing water and sludge containing oil, Oil containing cargo residue washing water and sludge from ships
10	Total Quantity No. of Containers:	a) 18.96 - Tonnes, 1 Container
11	Physical Form:	a) Sludge
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.219.55 D D M M Y Y Y Y 1 9 0 3 2 0 2 4
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 D D M M Y Y Y Y 1 9 0 3 2 0 2 4
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 D D M M Y Y Y Y 2 0 0 3 2 0 2 4

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (Including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9666192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	122947
4	Transporter Name & Mailing Address: (Including PhoneNo. and email):	**Name:** SRI BALAJI PETROCHEM **Address:** No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 **Phone No** : 8925842243 **Email** : gm@sbpetrochem.in
5	Type of Vehicle:	Tanker
6	VehicleRegistration No:	TN05AR1670
7	Receiver's Name& mailingAddress, (Including PhoneNo. and Email:	**Name :** Sri Balaji Petrochem **Address:** M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh, **Phone No :** 8925842240 **Email:** sribalajipetrochem@gmail.com
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023
9	Waste Description:	a) HW - Recyclable Waste - 3.1 cargo residue, washing water and sludge containing oil, Oil containing cargo residue washing water and sludge from ships
10	Total Quantity No. of Containers:	a) 18.94 - Tonnes, 1 Container
11	Physical Form:	a) Sludge
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.219.55 D D M M Y Y Y Y 1 9 0 3 2 0 2 4
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 D D M M Y Y Y Y 1 9 0 3 2 0 2 4
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 157.47.85.104 D D M M Y Y Y Y 2 1 0 3 2 0 2 4

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (Including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	122949
4	Transporter Name & Mailing Address: (Including PhoneNo. and email):	**Name:** SRI BALAJI PETROCHEM **Address:** No 52/ 2B, Chinnazambad village, Vijayapuram Mandal,Chittoor District, Andhra Pradesh -517586 **Phone No :** 8925842243 **Email :** gm@sbpetrochem.in
5	Type of Vehicle:	Tanker
6	VehicleRegistration No:	TN05BZ8285
7	Receiver's Name& mailingAddress, (Including PhoneNo. and Email:	**Name :** Sri Balaji Petrochem **Address:** M/s. Sri Balaji Petrochem, Sy.No.52/2B, 52/3B, 52/4B, Chinnazambada (V), Vijayapuram (M), Chittoor District, Andhra Pradesh. **Phone No :** 8925842240 **Email:** sribalajipetrochem@gmail.com
8	Receiver's Authorisation No:	Order No. CTR - 1747/APPCB/ZO-KNL/CTO &HWM/2023 Date:24.07.2023
9	Waste Description:	a) HW - Recyclable Waste - 3.1 cargo residue, washing water and sludge containing oil, Oil containing cargo residue washing water and sludge from ships
10	Total Quantity No. of Containers:	a) 20.86 - Tonnes, 1 Container
11	Physical Form:	a) Sludge
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.219.55 D D M M Y Y Y Y 1 9 0 3 2 0 2 4
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 103.99.110.218 D D M M Y Y Y Y 1 9 0 3 2 0 2 4
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 157.47.72.251 D D M M Y Y Y Y 2 2 0 3 2 0 2 4

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1	Sender's Name & Mailing Address (including PhoneNo. and email)	**Name :** Adani Krishnapatnam Port Limited **Address:** P.O. Bag No:1, Muthukur Mandal, SPSR Nellore Dist., A.P. - 524344, **Phone No :** 9866192789 **Email:** venugopalreddy.g@adani.com
2	Sender's Authorisation No:	APPCB/VJA/NLR/11344/CFO/HO/2019 11/11/2022
3	Manifest Document No:	124663
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	**Name:** Supreme petro products **Address:** S.F.No225/1A2J,225/1A2K, Matharpakkam Road, Eguvarpalayam(V) ,Gummidipoondi (Tal), Tiruvallur District,Tamil Nadu State, TN-TN-TAMIL NADU **Phone No :** 9444431111 **Email :** supremepetroproducts@gmail.com
5	Type of Vehicle:	Tanker
6	VehicleRegistration No:	TN20AW4455
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	**Name :** Supreme Petro Products (Waste Oil) **Address:** M/s. Supreme Petro Products(Waste Oil) S.F.No225/1A2J,225/1A2K, Matharpakkam Road, Eguvarpalayam(V) ,Gummidipoondi (Tal), Tiruvallur District,Tamil Nadu State **Phone No :** 9444431111 **Email:** supremepetroproducts@gmail.com
8	Receiver's Authorisation No:	2408236379833
9	Waste Description:	a) HW - Recyclable Waste - 3.1 cargo residue, washing water and sludge containing oil, Oil containing cargo residue washing water and sludge from ships
10	Total Quantity No. of Containers:	a) 14.52 - Tonnes, 1 Container
11	Physical Form:	a) Sludge
12	Special Handling Instructions & Additional Information:	Use PPE while loading, unloading & Transit handling
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.
	Name and stamp:	Signature: Acknowledged from IP: 163.116.219.56 D D M M Y Y Y Y 2 8 0 3 2 0 2 4
14	Transporter acknowledgement of receipt of Wastes:	
	Name and stamp:	Signature: Acknowledged from IP: 49.47.241.51 D D M M Y Y Y Y 2 8 0 3 2 0 2 4
15	Receivers certification for receipt of hazardous and other waste:	
	Name and stamp:	Signature: Acknowledged from IP: 49.47.241.51 D D M M Y Y Y Y 2 9 0 3 2 0 2 4

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adani
Ports and Logistics

Letter No AKPL/EHS/APPCB/[illegible]/2024-031 **Date:20.06.2024**

To

The Environmental Engineer,
A.P. Pollution Control Board
Regional Office
SPSR Nellore



Dear Sir,

Sub:- Adani Krishnapatnam Port Limited – E-Waste Annual Returns for the FY 2023-2024 – Form – 8 – Submitted – Reg.

Ref:- CFO & HWA order no APPCB/VJA/NLR/11344/CFO/HO/2019 dated 11.11.2022 valid up to 31.08.2027

@@@

In compliance with the conditions stipulated in CTO & HWA orders vide reference cited above we are herewith submitting the Annual Returns of Generation, Storage & Disposal of Used Batteries for the FY year 2023 – 2024 in **Form - 8** as per the Batters (Management & Handling) Rules, 2016 and amendments thereof.

Kindly acknowledge receipt of the same.

Yours sincerely,

Dr.D. Jyothi
Vice President - Environment

Encl: a/a

Adani Krishnapatnam Port Ltd
(Formerly, Krishnapatnam Port Company Ltd)
PO Bag No 1, Muthukur Mandal,
SPSR Nellore District 524344
Andhra Pradesh, India
CIN: U45203AP1996PLC023529

Tel +91 861 2377999
Fax +91 861 237 7046
info@adani.com
www.adaniports.com

FORM VIII

[see rule 10 (2) (ii)]

FORM FOR FILING RETURNS FOR BULK CONSUMBER OF BATTERIES

[To be submitted by the bulk consumer to the State Board by 30th June (for the period October-March) and 31st December (for the period April-September) every year]

1.	Name and Address of the bulk consumer	Adani Krishnapatnam Port Limited, Krishnapatnam Village, Muthukur Mandal,524344 SPSR Nellore Dist., Andhra Pradesh.
2.	Name of the Authorized person and full address with telephone and fax number	Dr. D. Jyothi - Vice President (Env) Adani Krishnapatnam Port Limited, Krishnapatnam (P), Muthukur (M) - 524344 SPSR Nellore Dist., Andhra Pradesh Phone :9441046788 jyothi@gangavaram.com akpl.ehs@adani.com
3.	Number of new batteries of different categories purchased from the manufacturer/importer/dealer or any other agency during October-March and April - September Category: (i) **Automotive** (a) four wheelers (b) two wheelers (ii) **Industrial** (a) UPS (b) Motive Power (c) Stand-by (iii) **Others**	(i) No. of Batteries – 214* (i) Approximate weight - 10.78 (in Metric Tons)
4.	Number of used batteries of categories mentioned in Sl. No. 3 and Tonnage of scrap sent to manufacturer/ dealer/ importer/ registered recycler/ or any other agency to whom the used bat`teries scrap was sent*.	M/s. Jayvel Enterprises, Plot No.26 A, KIADB Malur Industrial Area, Malur, Kolar – 563130 Karnataka

**10.78 MT of Battery waste is sent to registered recycler
(2.4 MT Acid battery scrap + 8.38 MT without acid battery scrap)

- Enclose list of manufacture/dealer/importer/registered recyclers/or any other agency to whom the used batteries scrap was sent.

Place: Krishnapatnam (P), Muthukur (M)
SPSR Nellore Dist., Andhra Pradesh

Dr.D. Jyothi
Vice President - Environment

Date: 20.06.2024

Signature of the authorized person

ADANI KRISHNAPATNAM PORT LTD
PO BOX 1, VILLAGE: GOPALAPURAM,MANDAL: MUTHUKUR
NELLORE-524344,ANDHRA PRADESH,INDIA
PAN No. : AAACK8657J
CIN No. : U45203GJ1996PLC128239
GSTIN : 37AAACK8657J1Z1
State Code : 37

adani

Tax Invoice

To :
JAYVEL ENTERPRISE
PLOT NO 26A KIADB,
MALUR INDUSTRIAL AREA, MALUR,
KOLAR-563130,
KARNATAKA,INDIA
PAN No. : AAFFJ7398P
GSTIN : 29AAFFJ7398P1ZB
Place of supply:KARNATAKA,INDIA
State Code:29

Invoice No: 193700001377 Date: 13.03.2024
Order No. : 1143503325 Date: 12.03.2024
PO No : WS1866040640 Date: 19.02.2024
Buyer JAYVEL ENTERPRISE
PLOT NO 26A KIADB,
MALUR INDUSTRIAL AREA, MALUR,
KOLAR-563130,
KARNATAKA,INDIA
GSTIN:29AAFFJ7398P1ZB
State Code:29
SAP Ref No:3138504312

IRN No:7af3a20bc1e19d12e94b42ee5309bd0aad4ffd801908b68c2ff3a9b600a482bd

Version	1.1	Supply Type Code	B2B
Document Type Code	INV	Sub Supply Type	Supply
Preceding Invoice Number		Preceding Invoice Date	
Transaction Mode	Regular	Tax Scheme	GST

Whether the Tax is payable on Reverse Charge Basis: N
Whether supply is Service or not: N

E-way Bill No.:		E-way Bill Validity:		Created on:	

SNo	Item Description	Quantity	UoM	Rate	Per	Amount(INR)
1	BATTERIES (W/O ACID) HSN/SAC No:85489000	8.380 MT		80,400.00	1	673,752.00
	IN: Integrated GST			18 %		121275.36
	Scrap TCS Base 1%			1 %		7950.28

Total Value : 802,977.64

Amount in words : Rupee Eight Lakh Two Thousand Nine Hundred Seventy Seven And Paise Sixty Four Only

Payment : 100% Advance Payment **Inco Terms** : Ex-Works

For ADANI KRISHNAPATNAM PORT LTD

Authorised Signatory

BATTERIES(W/O ACID)Qty 8.38MT@80,400/-,V.H.No-KA 01 AA7563

ADANI KRISHNAPATNAM PORT LTD
PO BOX 1, VILLAGE: GOPALAPURAM, MANDAL: MUTHUKUR
NELLORE-524344,ANDHRA PRADESH,INDIA
PAN No. : AAACK8657J
CIN No. : U45203GJ1996PLC128239
GSTIN : 37AAACK8657J1Z1
State Code : 37

adani

Tax Invoice

To :
JAYVEL ENTERPRISE
PLOT NO 26A KIADB,
MALUR INDUSTRIAL AREA, MALUR,
KOLAR-563130,
KARNATAKA,INDIA
PAN No : AAFFJ7398P
GSTIN : 29AAFFJ7398P1Z8
Place of supply KARNATAKA,INDIA
State Code 29

Invoice No: 193700000119 Date : 27.04.2023
Order No. : 1143502373 Date : 26.04.2023
PO No : NFA#AKPL-2023-0460 Date : 17.03.2023
Buyer. JAYVEL ENTERPRISE
PLOT NO 26A KIADB,
MALUR INDUSTRIAL AREA, MALUR,
KOLAR-563130,
KARNATAKA,INDIA
GSTIN 29AAFFJ7398P1Z8
State Code 29
SAP Ref No 3138503054

IRN No ece750b65096e1b6a155e06ae06da3674486 M28fa1e56cd6e98dc47dde5eade8

Version	1.1	Supply Type Code	B2B
Document Type Code	INV	Sub Supply Type	Supply
Preceding Invoice Number		Preceding Invoice Date	
Transaction Mode	Regular	Tax Scheme	GST

Whether the Tax is payable on Reverse Charge Basis: N
Whether supply is Service or not: N

SNo	Item Description	Quantity	UoM	Rate	Per	Amount(INR)
1	Acid Batteries Scrap HSN/SAC No 85489000	2.400 MT		54,200.00	1	130,080.00
	IN: Integrated GST			18 %		23414.40
	Scrap TCS Base 1%			1 %		1534.95

Total Value : 155,029.35

Amount in words : Rupee One Lakh Fifty Five Thousand Twenty Nine And Paise Thirty Five Only

Payment : 100% Advance Payment **Inco Terms :** Ex-Works

For ADANI KRISHNAPATNAM PORT LTD
RAGHUNATH BYSANI Digitally signed by RAGHUNATH BYSANI Date: 2023.04.27 12:50:55 +05'30'
Authorised Signatory

Acid Batteries Scrap Qty 2.4MT@54,200/- V.H No KA 01 AD 4622

JAYVEL ENTERPRISE

Kolar District, Karnataka

FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1. Sender's name and mailing address (including Phone No. and e-mail)	A Jaya Krishnapatnam port co ltd
2. Sender's Authorisation No	
3. Manifest Document No	
4. Transporter's name and address (including Phone No. and e-mail)	JAYVEL ENTERPRISE 9448348505
5. Type of Vehicle	(Truck/Tanker/Special Vehicle)
6. Transporter's Registration No	306751
7. Vehicle Registration No	KA01AD4622
8. Receiver's name and mailing address (including Phone No. and e-mail)	JAYVEL ENTERPRISE Plot No. 26A, KIADB, Malur Industrial Area, Malur-563 130 Kolar District, Karnataka CPCB REG. NO. : 13306
9. Receiver's Authorisation No	306622
10. Waste Description	
11. Total Quantity No. of Containers	2 Litres m³ or MT Sealed No.s
12. Physical form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13. Special handling instructions and additional information	
14. Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
Name and Stamp Signature	Month 2 0 Day 0 1 Year 2 3
15. Transporter acknowledgement of receipt of Wastes	
Name and Stamp Signature	JAYVEL ENTERPRISE Month 0 3 Day 0 1 Year 2 3
16. Receivers certification for receipt of hazardous and other waste	
Name and Stamp Signature	Month 0 3 Day 0 1 Year 2 3

Copy 1 (White) :	To be forwarded by the sender to the State Pollution Control Board after signing all the Seven copies
Copy 2 (Yellow) :	To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter
Copy 3 (Pink) :	To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
Copy 4 (Orange) :	To be handed over to the transporter by the receiver after accepting waste.
Copy 5 (Green) :	To be sent by the receiver to the State Pollution Control Board.
Copy 6 (Blue) :	To be senty by the receiver to the sender.
Copy 7 Grey) :	To be sent by the receiver to the State Pollution Control Boardof the sender in case the sender is in another State.

FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1. Sender's name and mailing address (including Phone No. and e-mail)	Adani Krishna Patnam Port Ltd Muthukur
2. Sender's Authorisation No.	
3. Manifest Document No.	
4. Transporter's name and address : (Including Phone No. and e-mail)	JAYVAL Enterprise 9448498805
5. Type of Vehicle	(Truck/Tanker/Special Vehicle)
6. Transporter's Registration No.	306751
7. Vehicle Registration No.	KA01AA7563
8. Receiver's name and mailing address (including Phone No. and e-mail)	**JAYVEL ENTERPRISE** Plot No. 28A, KIADB, Malur Industrial Area, Malur-563 130. Kolar District, Karnataka. CPCB REG. NO. : 13206
9. Receiver's Authorisation No.	306622
10. Waste Description	Scrap Batteries
11. Total Quantity No. of Containers	8380 kgs ..... m^3 or MT ..... No.s
12. Physical form	(Solid/SemiSolid/Sludge/OilyTarry/Slurry/Liquid)
13. Special handling instructions and additional information	
14. Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
Name and Stamp Signature	Month 03 Day 13 Year 2624
15. Transporter acknowledgement of receipt of Wastes	
Name and Stamp Signature	Month 03 Day 13 Year 2024
16. Receivers certification for receipt of hazardous and other waste	
Name and Stamp Signature	Month 03 Day 14 Year 2024

Copy 1 (White) :	To be forwarded by the sender to the State Pollution Control Board after signing all the Seven copies.
Copy 2 (Yellow) :	To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.
Copy 3 (Pink) :	To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
Copy 4 (Orange) :	To be handed over to the transporter by the receiver after accepting waste.
Copy 5 (Green) :	To be sent by the receiver to the State Pollution Control Board.
Copy 6 (Blue) :	To be sentv by the receiver to the sender.
Copy 7 Grey) :	To be sent by the receiver to the State Pollution Control Boardof the sender in case the sender is in another State.

Annexure K

M/s కృష్ణపట్నం పోర్ట్ కంపెనీ లిమిటెడ్

3వ దశ విస్తరణకు పర్యావరణ మరియు సీఆర్‌జెడ్ అనుమతి గురించి

బహిరంగ ప్రకటన

ఇందుమూలంగా ప్రజలకు తెలియజేయునది ఏమనగా పర్యావరణ మరియు అటవీ మంత్రిత్వ శాఖ (ఎమ్ఓఈఎఫ్&సీసీ) భారత ప్రభుత్వం వారు M/s కృష్ణపట్నం పోర్ట్ కంపెనీ లిమిటెడ్‌కి పర్యావరణ అనుమతి (ఈసీ & సీఆర్‌జెడ్) ఇచ్చినది. పర్యావరణ, అటవీ మరియు తీరప్రాంత పర్యావరణ భవన్, సీజీవో బ్లాక్ రోడ్, న్యూ ఢిల్లీ-110003 వారు ఫైల్ నంబరు 10-18/2016-IA.III ద్వారా, తేదీ 11.01.2021న ఈ అనుమతి ఇచ్చారు. పర్యావరణ నిర్వహణలు మరియు పరిరక్షణతో పాటు ఫైనల్ పోర్ట్ సొల్యూషన్‌కు అనుమతి ఇవ్వడం ఇక్కడ ప్రతిపాదన్నవాటిలు మరియు ఆంధ్రప్రదేశ్ తీరాలన్ని నియంత్రణ మండలి కాని వద్ద కూడా లభ్యమవుతుంది. పర్యావరణ, అటవీ మరియు తీరప్రాంత మంత్రిత్వ శాఖ వెబ్‌సైట్ https://www.moef.nic.in/ మరియు http://krishnapatnamport.com వెబ్‌సైట్‌లోని పర్యావరణ సమాచార విభాగంలో కూడా దీనిని చూడవచ్చు.

ఫైల్ నంబరు: 10-18/2016-IA.III

ప్రతిపాదన నంబరు: IA/AP/MIS/566/2009

భారత ప్రభుత్వం పర్యావరణ, అటవీ మరియు వాతావరణ మార్పు మంత్రిత్వ శాఖ (ప్రభావ అంచనా విభాగం) ఇందిరా పర్యావరణ్ భవన్, జోర్ బాగ్ రోడ్, అలీ గంజ్, న్యూ ఢిల్లీ-110003

తేదీ: 11 జనవరి, 2021

టు, ది సైనియర్ ఇండ్ వీపీ ఎగ్జిక్యూటివ్ ఆఫీసర్ M/s కృష్ణపట్నం పోర్ట్ కంపెనీ లిమిటెడ్, 1వ అంతస్తు, 40-5-17, వ్యాసాలంగర్, విశాఖపట్నం-530 016, ఆంధ్రప్రదేశ్.

విషయం: M/s కృష్ణపట్నం పోర్ట్ కంపెనీ లిమిటెడ్ ఎసెజెంబర్ నెల్లూరు జిల్లా, ఆంధ్రప్రదేశ్‌లో కృష్ణపట్నం పోర్ట్ (3వ దశ) విస్తరణ- పర్యావరణ మరియు సీఆర్‌జెడ్ అనుమతి.

సూచన:

M/s కృష్ణపట్నం పోర్ట్ కంపెనీ లిమిటెడ్‌కి ఎసెజెంబర్ నెల్లూరు జిల్లా, ఆంధ్రప్రదేశ్‌లో కృష్ణపట్నం పోర్ట్ (3వ దశ) విస్తరణ కొరకు పర్యావరణ మరియు సీఆర్‌జెడ్ క్లియరెన్స్ గురించి 05 జూన్ 2020న ఈ మంత్రిత్వ శాఖకు మీరు అప్లికేషన్ చేసిన ప్రతిపాదనకు సంబంధించి దీనిని అన్వయిస్తాము.

2. ఈ పోర్ట్ స్థానమును (ఎసెజెంబర్) నెల్లూరు జిల్లా, ఎపిలో 14°15'10" N అక్షాంశం మరియు 80°08' 05" E రేఖాంశం వద్ద ఉన్న కృష్ణపట్నం పోర్టును M/s కృష్ణపట్నం పోర్ట్ కంపెనీ లిమిటెడ్ అన్న వాతావరణంలను తెలుపుకోగలదు. దీనిని బాబర్, బహుళ ఉపయోగాకర పోర్టుగా అభివృద్ధి చేస్తారు. కృష్ణపట్నం పోర్టు యొక్క దశ 1 మరియు 2 అభివృద్ధిలో ఉమ్మడిగుమ్ 17 బెర్తులలో 12 బెర్తులను ఇంటర్నల్ రుణముల మొదలు మరియు ఇక్విటీ రూపం ఆధారంగా ప్రైవేట్ ఎంటిటీలు పబ్లిక్ ప్రైవేట్ భాగస్వామ్యంతో అభివృద్ధి చేయబడినవి. ప్రస్తుతం ఈ 12 బెర్తులను 1240 మిల్లియన్‌లతో (3064 ఎకరాలు) కోనుగుంటిన భూములో అభివృద్ధి చేయబడింది. భవిష్యత్తులో ఉండే ట్రాఫిక్ అవసరాలను తీర్చేందుకు, పోర్టు యొక్క 3వ దశ విస్తరణను చేపట్టడాన్ని ప్రతిపాదించింది.

3. ప్రతిపాదిత దశ 3లో 150.2 ఎంటీపీఎం వార్షిక రవాణా కార్గో మరియు 1.1 ఎంటీయూ/ఎ కంటెయినర్ కార్గో అవసరాలను తీర్చేందుకు పోర్టు వసతులను తీర్చేందుకు ఈ కార్యక్రమంలో 3 ఎసెజెంబర్ మరియు కిక్కిరి కార్గో కొరకు 3 కెర్బింతో సహా 18 బెర్తులు ఉన్నాయి. ప్రతిపాదిత విస్తరణకు మెట్టూ నేలలో 60 మిలియన్ క్యూబిక్ మీటర్ల ప్రెస్టింగ్, పోర్టులోని లోతును ప్రాంతాలను పూర్తిచేయుట 26 మిలియనీల క్యూబిక్ మీటర్ల ప్రెస్టింగ్ చేయ ఇసుకను ఉపయోగించుకోవటానికి, ఎసెజెంబర్ సిఫారసు చేయబడ్డాగా దీర్ఘకాలం తీర ప్రాంతాన్ని రక్షించేందుకను ఉత్తర బ్రేక్‌వాటర్‌కి ఉత్తర తీరంలో 2 మిలియన్ క్యూబిక్ మీటర్లను సైకి చేయడానికి మరియు (-) 20 మీ కంటోర్‌కి నుంచి 50 యదనస్థ కిలోమీటర్లు గుర్తించిన ప్రైవేట్ డిస్పోజల్ సైటులో వేయడానికి 32 మిలియన్ క్యూబిక్ మీటర్ల ప్రెస్టింగ్ చేయ మళ్లీ వినియోగించుకోవటానికి పరిశ్రమ ఉంది. 2015 సంవత్సరంలో నెల్లూరు ప్రాంతంలో తీవ్ర వరదలు సంభవించిన దృష్ట్యా, కంపెనీ ప్రతీ సంవత్సరం పెంపొందించింది. ప్రతిపాదిత విస్తరణ కార్యకలాపాలు ఆపరేషన్ దశలో ఎటువంటి ప్రభావం చూపకుండా ఉండేందుకు ప్రభావిత ప్రాంతంలో తీర్చ వరదలు నివారించడానికి ప్రభుత్వం ప్రతిపాదించింది. అయితే, ప్రతిపాదిత సేకరణ 2009లో నోటిఫై చేయబడినందున అమలు చేయాలని మరియు మీరు మీ దాన్ని పెంచుటగా ఇటుం సవరణలు ఇతరులు సమర్థించాలని సిఫారసు చేయబడినది.

4. ప్రతిపాదిత ప్రతిపాదన EIA నోటిఫికేషన్ 2006 ప్రకారం 7 (i), కేటగిరి A కింద వస్తుంది. ప్రాజెక్టు మొత్తం వ్యయం రూ. 6070000 లక్షలు. ఓన్లీ ఆఫ్ ఇండియన్ (పబ్లిక్) లేక లం. 10-18/2016-IA.III తేదీ 4 మే 2016న జారీ చేయబడింది. తేదీ 24 నవంబరు 2017న టీఆరీకి సవరణ చేయబడింది. ఆ తరువాత 27 జూన్ 2018న తేదీన టీఆరీలో మరొక సవరణ చేయబడింది. లేఖ నం. 10-18/2016-IA-II తేదీ 24 నవంబరు 2017 ద్వారా టీఆరీ సవరణ ప్రకారం ప్రతిపాదిత సేకరణ నుంచి మినహాయించబడినది. అయితే, ప్రతిపాదిత సేకరణ 2009లో నోటిఫికేషన్‌లను అమలు చేయాలని మరియు మీరు మీ దాన్ని పెంచుటగా ఇటుం సవరణలు ఇతరులు సమర్థించాలని సిఫారసు చేయబడినది.

5. ప్రతిపాదిత ప్రతిపాదన సేకరణలో ఉన్నట్టి ఖాళీగల మేరకు పోర్టు సమీపాన్ని పెంచి 100 మీటర్ల గ్రీన్ బెల్టు ఏర్పాటు చేయబడినది. ఆ తరువాత ఎసెజెంబర్ తీరాల మేరకు, 161.5 హెక్టార్లు గ్రీన్ బెల్టు ఏర్పాటు చేయబడినది. ఆంధ్రప్రదేశ్ ప్రభుత్వం పోర్టు నుంచి 4 వరుసల రోడ్‌ను ఏర్పాటు చేసి నేషనల్ హైవే 165 అనుసంధానం చేసింది. స్థానిక ప్రజా కోరిక మేరకు, వాయు కాలుష్యాన్ని నిరోధించేందుకు కృష్ణపట్నం పోర్టు పర్యావరణ సంరక్షణ చర్యలు చేపట్టింది. పోర్టు మరియు పోర్టు ఆధారిత పరిశ్రమల్లో ప్రత్యక్షంగా మొత్తం సంఖ్య 10,600. ఇంకా, ఔట్‌సోర్స్ 30 వరకు ప్రాంతాలను దత్తత తీసుకుని అదనపుగా ఉపాధిని కల్పించడం చేస్తుంది.

6. ప్రతిపాదిత ప్రతిపాదిత యొక్క మొత్తం విస్తీర్ణం 1,094 హెక్టార్లు (2700 ఎకరాలు). ఈ ప్రాజెక్టులో భూ సేకరణలు మరియు ఆర్‌అండ్‌ఆర్ లేదు. ఎందుకంటే ప్రతిపాదిత ప్రాజెక్టు మరుల కృష్ణపట్నం పోర్టులు కోసంయించిన ప్రాంతం లోపల మాత్రమే చేయబడుతుంది. ఇటువి భూమి మళ్ళించబడినది. ప్రతిపాదిత దశ 3 అభివృద్ధి ప్రాంతంలో ఉన్న రాతిపుగా 7,128 హెక్టార్లలో మ్యాన్‌గ్రోవ్స్ మ్యాపింగ్ చేయబడినది. మాతీరపు పొదలు, ఆదాయాదాయాలు మరియు పూలం సంరక్షణ కేంద్రాలు ఇటువి ఉంటే ఎన్వాయరన్ మంత్రిత్వ శాఖ పోర్టు/ప్రైవేట్ ప్రాంతాలు ఈ ప్రాజెక్టుకు 10 కిలోమీటర్ల రేడియస్‌లో లేవు.

7. ఈ ప్రతిపాదిత ప్రాజెక్టు ప్రైవేట్ తీర ప్రాంతంలో ఉంది మరియు సీఆర్‌జెడ్ నోటిఫికేషన్, 2011 పరిధిలో వస్తుంది. సవరించిన సీఆర్‌జెడ్ దశ-3 విస్తరణ లేఖలోనే ప్రతిపాదిత ప్రాజెక్టు మరుల యొక్క సీఆర్‌జెడ్ వివరాలు ఇవ్వబడ్డాయి ఆప్ ఇసాలో సిద్ధంగా, అన్ని యాజమాన్యాలో ఇవ్వబడ్డాయి. సీఆర్‌జెడ్ మ్యాప్ ఉపయోగించి ఈ యాజమాన్యాలో అభివృద్ధి విస్తీర్ణాన ఉంది. సీఆర్‌జెడ్ మ్యాప్‌పై సూపరిమపోజ్‌తో దీనిని లేఖలోని 1.4000 స్కేల్‌లో చేయబడినది. ప్రతిపాదిత ప్రాజెక్టును ఆంధ్రప్రదేశ్ కోస్టల్ తీర మేనేజ్‌మెంట్ అథారిటీ (ఎపిసీఆర్‌జెడ్‌ఎంఏ) అంచనా నివేదించింది మరియు లేఖ నం. 202/CRZ/ND/2019(i) తేదీ 21.05.2020న సిఫారసు చేయబడినది.

8. ప్రతిపాదిత ప్రతిపాదిత ఖాళీల ఉపయోగాలను తీరం పెంపకి ఉంది. ఈ ప్రాజెక్టు గుండా ఉండదు. ఈ ప్రాజెక్టు గుండా ఉండదు, ఆక్రమించబడదు. స్థానికుల ప్రతిపాదిత సాలకుల్లేదు. ఎంగ్రుల్లో రజాకార్యాయిల్ మరియు గోదండపల్లి రజాకార్యాయిల్లు ఖాళీ ఉన్న ఖాళీ ఉపయోగ నీటి వనరులు ప్రాజెక్టు ప్రైవేట్ రోలింగ్ ఉన్న ఉన్నట్లు ఖాళీ ప్రాంతంలను ప్రాంతంలను రోడ్ మరియు సైట ప్రతిపాదిత ఉపయోగించి ఉన్నట్లు ఉన్నట్లు 1 మరియు కిక్కిరి 2 ప్రతిపాదించింది. దశ 3 అభివృద్ధి ప్రాంతం లోపల ఉన్న బ్యాక్‌వాటర్లు వరద్వారించి మరియు ప్రైవేట్ ఎక్స్‌రేయిల్ కారిడార్ ప్రాంతంలో ప్రాంతంలో ఉన్నట్లు ఉన్నట్లు వెలుపలికి ఉన్నట్లు ఉన్నట్లు ఉన్నట్లు

వాణిజ్యపరం మాత్ర మంత్రిత్వ శాఖ పరిధిలోనుండి మరియు ఆపాలో ప్రాజెక్టులను వర్తించే ప్రాంతాలకి పరిధులన్నిటి ఆదుకుంటూ సర్వత్ర పురోగతిని కల్పించడానికి లోబడి, ఇటువ సోలిసిటేషన్, 2020ను సవరించడమన్నారు మరియు సెజ్‌లకొరకే సోలిసిటేషన్ 2011 కింద, "ఎనిమిదవ సెజ్లకరు ప్రత్యేక ఆర్థిక మండలాలలో M/s స్వర్ణాన్ధ్రా పారా కంపెనీ లిమిటెడ్ చేపట్టిన స్వర్ణాన్ధ్రా తర్వాత (దశ 3) విస్తరణ" కోసం పర్యావరణ మరియు సెజ్‌లకొరకే క్లియరెన్స్ మంజూరు చేయడానికి [illegible] నిర్ణయించడమైనది.

(i) ప్రాజెక్టులు పర్యావరణ రక్షణ సెజ్‌లకొరకే క్లియరెన్స్ ప్రాధికారంగా ఇటువ సోలిసిటేషన్, 2009 మరియు సెజ్‌లకొరకే సోలిసిటేషన్, 2011లోని నిబంధనల కింద ఉంది. పర్యావరణ ఆకర్ష చర్యలు/నిబంధనలు/రెగ్యులేషన్ కింద పొందవలసిన అనుమతులు/సమ్మతి/తదుపరి అనుమతులను ఇది సమానం కాదు. ప్రాజెక్టులు వర్తించినట్లుగా పైన్లిన ఆకర్ష చర్యలు/నిబంధనల లేదా అనుమతి కింద అనుమతులు/క్లియరెన్స్ పొందవలసిన బాధ్యత ప్రాజెక్టు ప్రతిపాదకులకు ఉంది.

(ii) ఫారం -2, ఇటువ మరియు ఇందు రిపోర్టులో చేసిన వాగ్దానాలు మరియు సిఫారసులు, ప్రజాభిప్రాయ సేకరణలో చేసిన సవరణలు మరియు ఇంసిక సమర్థంచిన బాధ్యత్తో ప్రాజెక్టు ప్రతిపాదకులు కట్టుబడాలి.

(iii) రాష్ట్ర పరులను తప్పకుండా కచ్చితంగా సెజ్‌లకొరకే సోలిసిటేషన్, 2011లోని నిబంధనల ప్రకారం చేసుకొని. కొన్నటి రెగ్యులేషన్ తోని పోలికలేనిదిగా ముసుగు కొన్నటి రెగ్యులేషన్ తోని ఇటువ ఎలాంటి సంబంధ పరులను చేయకూడదు.

(iv) ఆంధ్రప్రదేశ్ కోస్టల్ తోర్ మేనేజ్‌మెంట్ అథారిటీ (ఎపిసిజెడ్ఎంఎ) లేఖ 202/CRZ/IND/201930 తేదీ 21.05.2020 ద్వారా జిందాలీకల సిఫారసులు మరియు షరతులు అన్నటిని పూర్తిచేయాలి.

(v) ప్రాజెక్టు ప్రైవేట్ నేలట్లన ఏదైనా భవనం లేదా నిర్మాణం లేదా సరుకు ధ్వంసమైపోకుండా ప్రాజెక్టు ప్రతిపాదకులు చూడాలి మరియు వీరు స్వేచ్ఛగా ప్రయోగించేలా చూడాలి. ధీని నిబంధనలను సంబంధిత సంస్థ చూసి అనుమతించాలి.

(vi) రాష్ట్ర అటవీ అధికారి సంబంధిత స్థానిక శాఖల సిబ్బంది మొత్తంతో ధీని పబ్లిక్ అధ్యయన చేయాలి.

(vii) ప్రతిపాదిత పర్యావరణ పెట్టుబడి వేలంలో ఇటువ ఎంత ఖర్చు ఉంది. ప్రతిపాదించిన విధంగా, పరిష్కారాల కోసమని ఖర్చులో 5% మరియు ఇటువ ఎంత ఖర్చు ప్రత్యేకంగా

KRISHNAPATNAM PORT COMPANY LTD.

Ref.No.KP/MOEF/113 Dated: 29th August, 2012

To
The Director (IA-III)
Ministry of Environment and Forests
(I.A. Divison)
Paryavaran Bhavan
CGO Complex, Lodi Road
New Delhi – 110 003

Kind Attn: Shri Lalit Kapur

Sub: **Environmental and CRZ Clearance for the development of Krishnapatnam Port in Phase-II at Krishnapatnam, Sri Potti Sriramulu Nellore District, Andhra Pradesh by M/s. Krishnapatnam Port Company Limited – modification to Specific Condition 5 (vii) – Request - Reg.**

Ref: Your Letter F.No.11-62/2009-IA.III dated 13.11.2009

Dear Sir,

(1). We invite your kind attention to Specific Condition No.5.(vii) of the CRZ & Environmental Clearance Order No.11-62/2009-IA.III dated 13.11.2009 of the MoEF above cited.

(2). You may recall that during the public hearing held on the 20th February, 2009 at Krishnapatnam, Nellore District, Andhra Pradesh for Phase–II Development of Krishnapatnam Port, a request was made by one of the public (Jana Vignana Vedika) that a greenbelt of 100 m width may be provided **around the port** in lieu of the proposed 50 m width. KPCL clarified during the public hearing that as per the Phase-II development plan, a minimum of 50m wide Greenbelt would be developed all along port boundary and 20m along the stockyards. With these provisions the likely impact on the air quality was predicted using ISCST3 model and the results are within the standards stipulated by CPCB/MoEF. Our response on the Minutes of the Public Hearing was incorporated in the Final EIA report submitted to the MoEF vide KPCL's Letter dated 06.05.2009 (copy of relevant extract D-3 enclosed for ready reference as **Annexure-I**). In this context we submit that the MoEF in their CRZ & EC stated that "The greenbelt of 100 m width shall be developed **around the coal stack yard** as per the request in the public hearing", while the actual request made during the public hearing relates to "greenbelt of 100 m width **around the port**"

o/c

(3). We further submit that the APPCB in its CFE for Phase-II development vide Order No.633/PCB/CFE/RO-NLR/HO/2010/390 dated 08.05.2010 (copy of relevant extract enclosed as **Annexure-II**) directed at Condition 24 that "Green Belt of width 100m shall be developed **along the boundary** of the industry as committed by the proponent". Accordingly a greenbelt of 100 m width is being developed along the boundary of the port and a 20 m wide Green belt alround the iron ore and coal stack yards. The status of compliance was submitted to the Regional Office, MoEF, Bangalore in the first half-yearly compliance report dated 11.06.2010 (copy of relevant extract enclosed as **Annexure-III**). For ready reference, we are enclosing herewith (**Annexure-IV**) a pictorial presentation of the actual field Ambient Air Quality data from the monitoring stations along Port boundary for the period 2010, 2011 and 2012 (upto July) which confirms the findings of the model incorporated in the EIA Report and comply with the AAQ Standards.

(4). During the recent visit of the Senior Officers of the MoEF, Southern Region, Bangalore to Krishnapatnam Port on 24.07.2012, we brought the above anomaly to their notice and they have advised that the MoEF may be addressed to modify the Specific Conditions 5 (vii) of the above cited EC to reflect the actual request made by the public during the hearing held on 20th February, 2009.

We accordingly request you to kindly issue an early order modifying the provision under Specific Condition 5 (vii) of the Environmental Clearance Order cited above as under:-

Existing	Requested
"The greenbelt of 100 m width shall be developed **around the coal stack yard** as per the request in the public hearing".	"The Greenbelt of 100m width shall be developed along the **port boundary** as per the request in the public hearing".

Thanking you,

Yours faithfully,
for **KRISHNAPATNAM PORT CO. LTD.,**

(S.B. PURI)
Director

Encl: As above
Copy to: The Director, MoEF, Southern Region, Bangalore.
Encl: As Above
copy to: CEO, KPCL, Nellore along with enclosures

F. No. 11-62/2009-IA.III
Government of India
Ministry of Environment & Forests
(IA.III Division)

Room No. 534,
Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi-110003.

Dated: 2 March 2010

CORRIGENDUM

Subject: Environmental and CRZ clearance for Phase II Development of Krishnapatnam Port at Krishnapatnam, Sri Potti Sriramulu Nellore District, Andhra Pradesh by M/s. Krishnapatnam Port Company Ltd - Reg.

Sir,

This has reference to your letter No KP/MoEF/PH-II/10 dated 19.01.2010 regarding change of the conditions. In this context, attention is invited to this Ministry's letter of even no. dt. 13.11.2009. The condition No (xxii) be deleted and in condition (xxiii), the reference VOC be deleted

The all other terms and conditions clearance letter of even no. dated 13.11.2009 remain unchanged

Yours faithfully,

(Bharat Bhushan)
Director (IA)

Copy to:

1. The Principal Secretary, Director (Environment), Forests & Environment Department, Government of Gujrat, Block No. 14, 8th floor, Sachyalaya, Gandhinagar – 382 010.
2. The Chairman, CPCB, Parivesh Bhawan, CBD cum-Office Complex, East Arjun Nagar, Delhi – 32.
3. The Chairman, Andhra Pradesh State Coastal Zone management Authority & Additional Secretary, Government of Andhra Pradesh, Environment and Forests Science and Technology Department, Secretariat, Hyderabad – 500 022
4. The Member Secretary, Andhra Pradesh Pollution Control Board, Hyderabad.
5. The Chief Conservator of Forests, Ministry of Environment and Forests, Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No. 3, Ravishankar Nagar, Bhopal – 462016 (M.P.).
6. Guard File.
7. Monitoring Cel..

(Bharat Bhushan)
Director (IA)

F. No. 11-62/2009-IA.III
Government of India
Ministry of Environment & Forests
(IA.III Division)

Room No. 534,
Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi-110003.

Dated: 2 March 2010

CORRIGENDUM

Subject: Environmental and CRZ clearance for Phase II Development of Krishnapatnam Port at Krishnapatnam, Sri Potti Sriramulu Nellore District, Andhra Pradesh by M/s. Krishnapatnam Port Company Ltd - Reg.

Sir,

This has reference to your letter No. KP/MoEF/PH-II/12 dated 19.01.2010 regarding change of the conditions. In this context, attention is invited to this Ministry's letter of even no. dt. 13.11.2009. The condition No. (xxii) be deleted and in condition (xxiii), the reference VOC be deleted.

The all other terms and conditions clearance letter of even no. dated 13.11.2009 remain unchanged.

Yours faithfully,

(Bharat Bhushan)
Director (IA)

Copy to:

1. The Principal Secretary, Director (Environment), Forests & Environment Department, Government of Gujrat, Block No. 14, 8th floor, Sachiyalaya, Gandhinagar – 382 010.
2. The Chairman, CPCB, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi – 32.
3. The Chairman, Andhra Pradesh State Coastal Zone management Authority & Additional Secretary, Government of Andhra Pradesh, Environment and Forests Science and technology Department, Secretariat, Hyderabad – 500 022
4. The Member Secretary, Andhra Pradesh Pollution Control Borad, Hyderabad.
5. The Chief Conservator of Forests, Ministry of Environment and Forests, Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No. 3, Ravishankar Nagar, Bhopal – 462016 (M.P.).
6. Guard File.
7. Monitoring Cell.

(Bharat Bhushan)
Director (IA)

1076

Annexure N

Website http://peso.gov.in
Email: explosives@explosives.gov.in
दूरभाष/ Telephone : 0712-2510248
फैक्स FAX 0712-2510577
कार्यालयीन उद्देश्य के सभी पत्रादि "मुख्य विस्फोटक नियंत्रक" के पदनाम से भेजे जाए इनके व्यक्तिगत नाम से नहीं

All communications intended for this Office should be addressed to the 'Chief Controller of Explosives' and NOT to him by name

भारत सरकार
GOVERNMENT OF INDIA
वाणिज्य और उद्योग मंत्रालय
Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन
Petroleum and Explosives Safety Organisation
(पूर्व नाम – विस्फोटक विभाग)
(Formerly- Department of Explosives)
'ए'-ब्लाक, पाँचवा तल, केन्द्रीय कार्यालय परिसर,
"A" Block, 5th Floor, CGO Complex,
सेमिनरी हिल्स, नागपुर - 440 006 (महा)
Seminary Hills, Nagpur- 440006

संख्या /No. G.22 (47)180
दिनांक /Nagpur, Dated: 23/09/2024

To,
M/s. Adani Krishnapatnam Port Ltd.,
PO Bag No 1, Muthukur Mandal,
SPSR Nellore District,
Andhra Pradesh-524344.

Sub: Permission for commissioning of handling of LPG (Refrigerated Propane, Refrigerated Butane) and Petroleum Products at Liquid Jetty L-4 at Adani Krishnapatnam Port, Nellore District, Andra Pradesh Permission to operate – regarding.

Dear Sirs,

Please refer to Dy. Chief Controller of Explosives, Visakhapatnam's inspection report memo of even no. dated 26/09/2022 on the above subject and inspection by the officer on 25/09/2022 7 your letter no. nil dated 23/01/2023 and confirming the compliance of OISD 156 & other related statutory provisions satisfactorily.

Since the subject construction of L-4 Jetty for handling of LPG (Refrigerated Propane, Refrigerated Butane) and Petroleum Products has been completed in all respect as per approval granted vide this office letter of even no. dated 18/01/2021, there is no objection to your commissioning L-4 Jetty for handling of LPG (Refrigerated Propane, Refrigerated Butane) and Petroleum Products under Manufacture, Storage & Import of Hazardous chemicals (MSIHC) Rules, 1989 are strictly complied with.

Adequate safety precaution and SOP's shall be strictly followed to prevent any accident.

This approval/permission does not absolve you from obtaining necessary permission/clearances from other authorities or under other statutes as applicable.

The permission is valid for Three year up to **01/03/2026.**

Your faithfully
K. Thiagarajan
(K. Thiagarajan)
Jt. Chief Controller of Explosives
for Chief Controller of Explosives

Explosives section; DPIIT

Copy forwarded to the Dy. Chief Controller of Explosives, Visakhapatanam.

for Chief Controller of Explosives

adani
Ports and Logistics

Annexure O

Ref: AKPL/APCZMA/2022-23/069

Date: 09.09.2022

To,
Member Secretary,
Andhra Pradesh Coastal Zone Management Authority (APCZMA),
D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamvari Street, Kasturibaipet
Vijayawada – 520 010.

Subject: Compliance to specific condition no-viii given in CRZ recommendation letter granted by APCZMA for Phase-III expansion at Adani Krishnapatnam Port Limited (AKPL) - for information

Reference:

1. CRZ Recommendation letter granted by APCZMA for phase-III expansion at AKPL **(Annexure – 1)**
2. EC&CRZ clearance letter granted by MoEF&CC for phase-III expansion at AKPL **(Annexure – 2)**

Dear Sir,

This has reference to the above stated subject matter. In this connection, AKPL would like to inform on the status of compliance of specific condition no. viii granted in CRZ recommendation letter as below:

Condition No	Condition	Compliance Status
Part A: Specific Conditions -viii	The applicant shall ensure that continuous monitoring systems of all likely affected parameters including air/fish/flora/fauna/water quality/ wastewater discharges/solid waste disposal/construction material disposal etc., are installed and reports shared with the **National Institute of Oceanography (NIO)** on continuous basis and a monthly report submitted to	**Details of various environmental monitoring carried out at AKPL is as given below:** 1. AKPL is carrying out regularly monitoring of various environmental parameters viz., Ambient Air Quality, Ambient Noise, Marine Water Quality, Marine Sediment Quality, Surface water quality, Ground Water and Soil Quality in and around of the port area through M/s. SV ENVIRO LABS & CONSULTANTS accredited by MoEF & CC and NABL and copy of accreditation is attached as **Annexure-**

Adani Krishnapatnam Port Ltd
(Formerly Krishnapatnam Port Company Ltd)
PO Bag No 1
Muthukur Mandal
SPSR Nellore 524 344
Andhra Pradesh, India
CIN: U45203AP1996PLC023529

Tel +91 861 237 7999
Fax +91 861 237 7046
info@adani.com
www.adaniports.com

Condition No	Condition	Compliance Status
	the APPCB by the NIO, all through construction period and at least for one year after commencement of operations.	3. Frequency of monitoring being carried out and submission to PCB is attached as **Annexure – 4.** 2. Three CAAQM stations are already established and the same are connected to APPCB website. Screenshot of the three CAAQMs linked with APPCB portal is given in **Annexure-5.** 3. In addition to above, as per MoEF&CC, vide letter dated 2nd June 2016 and 22nd August 2016 "National Centre for Sustainable Coastal Management (NCSCM) together with Society of Integrated Coastal Management (SICOM) shall carry out the annual monitoring once in a four year. This survey was conducted in year 2018 and recently in 2022, it includes air and noise quality assessment, meteorological observations, analysis of the physicochemical parameters and Petroleum Hydrocarbon (PHC), assessment of plankton ecology and characterization of sediments in AKPL area including the coast. In addition, mangrove diversity and green cover of the AKPL were also studied and existing oceanographic conditions were documented. Copy of latest NCSCM report is **enclosed** herewith for your ready reference. 4. AKPL is in process of engaging the SDMRI for Preparation of **"Biodiversity Management Plan on marine, brackish water and fresh water ecology and**

Condition No	Condition	Compliance Status
		biodiversity for Marine & Terrestrial for Krishnapatnam Port". This report will also include comprehensive monitoring mechanism for effective implementation. This study will be carried out in compliance with other conditions given in Phase-III expansion of EC & CRZ Clearance i.e., ***EC & CRZ clearance: Special Condition-(v & viii), Part B: VII. Marine Ecology (ii & iii).***

Further to comply with the above said condition, AKPL had contacted NIO and shared details on specific condition-**viii as mentioned above** to validate the monitoring reports as generated by accredited/reputed agencies and do necessary validation for monthly submission to APPCB.

In this regard, NIO refused to accept the data generated by any third party and proposed to generate data on their own for submission to APPCB as part of compliance. This is resulting into duplication of work and unnecessary cost to company. As explained above the monitoring is already being carried out by NABL & MoEF & CC accredited agency or reputed institutes such as NCSCM etc. and therefore validation of the data generated by such agency may not be required.

Hence, we understand that the above stated specific condition is being fully complied in letter and spirit and our above submission is in line with the requirements and therefore considered as fully complied.

Thanking you,

Yours sincerely,
For, Adani Krishnapatnam Port Limited

Authorized Signatory

adani
Ports and Logistics

Lr.No.AKPL/2021, dt. 03.02.2021.

To
The Collector & District Magistrate,
SPS Nellore Dist.,

Respected Sir,

Sub: Development of Krishnapatnam Port – Expansion of KP Port (Phase – III) at SPSR Nellore District., Andhra Pradesh by M/s Adani Krishnapatnam Port Ltd., - Environmental and CRZ Clearance – Reg.,

Ref: File No. 10-18/2016 – 1A.III proposal No. 1A/AP/MIS/566/2009, dt. 11.01.2021 from the Ministry of Environment, Forest and Climate Change (Impact Assessment Division), New Delhi.

* * *

With reference to the subject cited, we bring to your kind notice that we have received Environmental and CRZ Clearance vide reference cited for expansion of Krishnapatnam Port (Phase – III) at SPSR Nellore Dist., Andhra Pradesh, from the Ministry of Environment, Forest and Climate Change (Impact Assessment Division), New Delhi.

This is submitted for favour of kind information, please.

Encl: Above reference.

With kind regards,

Yours sincerely,
for ***Adani Krishnapatnam Port Ltd.,***

3/2/2021

Dy. General Manager,
Corporate Affairs.

తేది : 03/02/2021.
తమరి సమాచారము
జిల్లా కలెక్టరు వారి కార్యాలయము
శ్రీ పొట్టి శ్రీరాములు నెల్లూరు జిల్లా.

Adani Krishnapatnam Port Ltd
(Formerly Krishnapatnam Port Company Ltd)
PO Bag No 1
Muthukur Mandal
SPSR Nellore 524 344
Andhra Pradesh, India
CIN: U45203AP1996PLC023529

Tel +91 861 237 7999
Fax +91 861 237 7046
info@adani.com
www.adaniports.com

Registered Office: 1st Floor, 48-9-17, Dwarakanagar, Visakhapatnam 530 016, Andhra Pradesh, India

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adani
Ports and Logistics

లేఖ నెం. కె.పి.పి.ఎల్/2021, తే.01.02.2021.ది

To

1. ది పంచాయితి సెక్రటరీ, గ్రామ పంచాయితి కార్యాలయము, ముత్తుకూరు.
2. ది పంచాయితి సెక్రటరీ, గ్రామ పంచాయితి కార్యాలయము, కృష్ణపట్నం.
3. ది పంచాయితి సెక్రటరీ, గ్రామ పంచాయితి కార్యాలయము, నారికేళపల్లి.
4. ది పంచాయితి సెక్రటరీ, గ్రామ పంచాయితి కార్యాలయము, పంటపాళెం.
5. ది పంచాయితి సెక్రటరీ, గ్రామ పంచాయితి కార్యాలయము, తమ్మినపట్నం.

అయ్యా!

విషయము : కృష్ణపట్నం పోర్టు, ఫేజ్-III, శ్రీ పొట్టి శ్రీరాములు నెల్లూరు జిల్లా, ఆంధ్రప్రదేశ్ - పర్యావరణ మరియు సి.ఆర్.జెడ్ క్లియరెన్స్ గురించి తెలియజేయుట.

సూచిక : నెం.10-18/2016 – I ఎ. 3, ప్రపోజల్ నెం.1ఎ/ఏ.పి/ఎం.వి.ఎస్/566/2009, తే.11.01.2021.ది మినిస్ట్రి ఆఫ్ పర్యావరణ మార్పు, (ఇంపాక్ట్ అసెస్మెంట్ డివిజను), న్యూఢిల్లీ.

ఇందుమూలముగా తెలియజేయడమేమనగా, పై సూచిక ద్వారా, కృష్ణపట్నం పోర్టు, ఫేజ్-III, శ్రీ పొట్టి శ్రీరాములు నెల్లూరు జిల్లా, ఆంధ్రప్రదేశ్ వారికి పర్యావరణ మరియు సి.ఆర్.జెడ్ క్లియరెన్స్ వచ్చినదని తెలియజేయడమైనది. ఇందువెంట పై సూచిక జతపరచడమైనది.

ఇట్లు

భవదీయులు

Panchayati Secretary
Gramapanchayati
Pantapalem, Muthukur Mandal,
SPSR Nellore Dist

Panchayath Secretary
Thaminnapatnam Gram Panchayath
Chillakur Mandal, SPSR Nellore Dist.

Panchayat Secretary
GRAMAPANCHAYAT
Narikellapalli, Muthukur Mandal
SPSR Nellore Dt.

Panchayat Secretary
KRISHNAPATNAM GTP
Muthukur Mandal,
SPSR Nellore Dist.

Received Copy
12.2.2021
Panchayat Secretary
Grampanchayat, Muthukur
Muthukur Md., SPSR Nellore Dist

Adani Krishnapatnam Port Ltd.
(Formerly Krishnapatnam Port Company Ltd.)
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GOVERNMENT OF ANDHRA PRADESH
STATE DISASTER RESPONSE & FIRE SERVICES DEPARTMENT

From :
The Director General,
State Disaster Response and Fire Services,
Andhra Pradesh, Vijayawada.

To :
The Management,
M/s Adani Krishna Patnam Port Ltd,
located at Muthukur (M), SPSR Nellore District.

Rc.No.8010/MSB/SR/NLR/2022, Dt: 12.10.2022.

Sir,

Sub: A.P. State Disaster Response and Fire Services Department –MSB Section- Issue of No Objection Certificate for Occupancy to M/s Adani Krishna Patnam Port Ltd, located at Muthukur (M), SPSR Nellore District - Regarding.

Ref: 1. AP Gazette Notification No. G.560 (W.No:2), Dated:18-01-2022
2. Application of M/s Adani Krishna Patnam Port Ltd, located at Muthukur (M), SPSR Nellore District.

-oOo-

The Management has requested for issuance of No Objection Certificate for Occupancy to the Existing Building of M/s Adani Krishna Patnam Port Ltd, located at Muthukur (M), SPSR Nellore District in the reference 2nd cited.

2) The Management constructed the Building with Ground + (05) Upper floors with a height of 18.90 Mtrs., with Built up area of 5424 Sq.Mtrs for Business Occupancy.

3) Previously, the Management has not obtained Provisional NOC from this Department and has now applied for No Objection Certificate for Occupancy.

4) **Particulars of the Building:**

a)	Address of the Building	:	M/s Adani Krishna Patnam Port Ltd, located at Muthukur (M), SPSR Nellore District.
b)	No. of Blocks/Floors	:	01 Block/ Ground + (05) Upper floors
c)	Height of the Building	:	18.90 Mtrs
d)	Total Built up area	:	4670.866 Sq.Mtrs
e)	Type of Occupancy	:	Business Occupancy

5) The Management has provided the following Means of Escape

S.No.	Details of Staircases	Required	Provided
1.	Internal Staircase	01.50 Mtrs.	02.00 + 02.00 = 04.00 Mtrs
2.	External Staircase	01.50 Mtrs.	02.00 Mtrs
	Total:		06.00 Mtrs

6) The details of Occupant Load per Unit and Exit Width required and provided are furnished as below:

Sl. No.	Floor	Built up are in Sq. Mtrs.	Type of Occupancy	Occupant Load	Means of escape Required in Mtrs.	Provided in Mtrs.
1.	Ground	1058	Parking	Parking	Required	Provided
2.	First	1034	Business	103	01.03	06.00
3.	Second	1034	Business	103	01.03	06.00
4.	Third	1034	Business	103	01.03	06.00
5.	Fourth	690	Business	69	00.69	06.00
6.	Fifth	574	Business	57	00.57	06.00
Total:		**5424**				

Contd...2p

7) It is submitted that as per instructions of kind Director General, State Disaster Response and Fire Services, A.P., Vijayawada vide this Office Rc.No.5708/MSB/2021, Dated: 16-11-2021 on Fire Fighting system, the following Fire safety Equipment suggested to the management for installation instead of conventional system keeping in view of practicality, maintenance and resilience.

S.No	Fire Fighting Equipment	Prescribed	Provided	Deficit
1	Fire Extinguishers	ABC/CO2 type	92 Nos.	Nil
2	Underground parking /Cellar / Basement	Temperature Sensors connected "Hooter" and that can give alerts through cell phone	NA	Nil
3	Manual Call point	One number per floor	36 Nos.	Nil
4	Under Ground Static Water Tank (or) Terrace Water Tank	10,000 Ltrs (minimum)	20,000 ltrs at Terrace Tank	Nil
5	2 HP (Pump + Electrical Motors connected) @ one per floor connected to normal plumbing system instead of down comer/special pipes.	One per each floor	03 Nos-2HP 03 Nos-5HP	Nil

8) The Management has provided the following Electrical Safety system:

(i)	All Electrical wirings in the building shall confirm the code of practise for Electrical wiring IS:732:1989 and also shall confirm for Fire Safety Wiring of the building Electrical Installations as per IS:1646:2015. Most common mistake is that the neutral wires to the three pin plugs are not of sufficient thickness to carry the current in case of any short circuits.	:	Provided
(ii)	Installation of Miniature Circuit Breakers, (MCBs) in all floors.	:	Provided
(iii)	No Overloading of power socket in any Existing Building.	:	Yes
(iv)	10 years old wiring to be changed specially where ever high power consuming appliances such as Air conditioners, shopping complex, Data Centers, etc.,	:	NA
(v)	Grounding /Earthing shall be done. For details refer IS 3043:1987.	:	Provided
(vi)	Lightening conductors may be provided for high rise buildings exceeding 5 floors.	:	Yes
(vii)	No High Tension Lines should run inside or in close proximity (6 meters) to any Educational institution buildings.	:	Yes
(viii)	All the above safety measures shall be certified by the authorized Electrical Engineer.	:	Certified

9) In view of the above and based on the affidavit submitted by the Management the No Objection Certificate for Occupancy is issued to the existing building of M/s Adani Krishna Patnam Port Ltd, located at Muthukur (M), SPSR Nellore District for Business Occupancy that highest priority is accorded to Passive Safety measures such as ensuring two exits, not co-locating with highly inflammable shops having cloths, chemical or explosives and following Electrical Safety Checklist.

Contd...3p

10) It is informed that, the Management is requested to maintain the following conditions compulsorily for safety purpose.

Sl.No.	As Builder	As occupant	As Security Personnel
1	All the fire protection arrangements shall be maintained in good condition as seen during inspection.	All the escape/exit routes shall not be kept locked/blocked or encroached	All the occupants must trained in correct method of operation of the fire fighting system installed.
2	Any loss of life or property due to non-functioning of fire safety measures and other installations shall be the responsibility of the management.	All occupants shall be trained to operate the fire safety equipments during emergency.	Mock drills should be conducted once in 3 months for initial two years. Thereafter, once in every 6 months.
3	Addition / alteration, if any in the building may be verified by building authority.	Mock drills should be conducted once in 3 months for initial two years. Thereafter, once in every 6 months.	All security personnel shall be trained to operate the fire safety equipments during emergency.
4	This No objection Certificate for occupancy is issued from Fire safety point of view.	Raise the alarm if the fire cannot be controlled; Evacuate the area completely at once with nearest safe exit.	Attack the fire using available fire equipment only if you feel capable of controlling. If not, take all steps to isolate the area by closing doors and windows.

11) This No Objection Certificate is issued, subject to the outcome of O.As/W.Ps etc., if any, before Courts etc.,

12) This No Objection Certificate for Occupancy is valid for a period of Five years from the date of issue of this letter to the management of M/s Adani Krishna Patnam Port Ltd, located at Muthukur (M), SPSR Nellore District. The Owner/ Occupier/ Builder/ Management concerned of the Building shall submit Self Declaration/Affidavit /Certification with regard to working condition of above Fire Safety System every year in the prescribed format and submit/upload the photographs of the Mock Drills conducted in the premises. It is the responsibility of the Builder to maintain the Fire Safety Equipment in good working condition at all times and apply for next Periodical Renewal of No Objection Certificate, duly remitting the User Charges as per G.O., two (02) months before expiry of this of No Objection Certificate.

13) The Management is hereby informed that this NO Objection Certificate is issued subjective to full compliance with provisions of Gazette Notification Vide No. G.560 (W.No.2), Dated.18-01-2022, including Mock Drills

Yours sincerely,

12/10/2022

Director General,
State Disaster Response and Fire Services,
Andhra Pradesh, Vijayawada.

Copy to the Management of M/s Adani Krishna Patnam Port Ltd, located at Muthukur (M), SPSR Nellore District.

Note: In case of any emergency call to 101 or State Fire Control Room-9100108101.

GOVERNMENT OF ANDHRA PRADESH

STATE DISASTER RESPONSE & FIRE SERVICES DEPARTMENT

From :
The Director General,
State Disaster Response and Fire Services,
Andhra Pradesh, Vijayawada.

To :
The Management,
M/s Engineering Technology & Services
(ETS-1 & 2), Krishnapatnam,
Muthukur (M), SPSR Nellore District.

Rc.No.5116/NLR/DFO/2018 (MSB-SR), Dated:13-10-2022.

Sir,

Sub: A.P. State Disaster Response and Fire Services Department-MSB Section-Issuance of Renewal of No Objection Certificate to the Existing Building of M/s Engineering Technology & Services (ETS-1 & 2) represented by G.Ravindranath belongs to Krishnapatnam Port Company Ltd., Krishnapatnam, Muthukur (M), SPSR Nellore District-Regarding.

Ref:
1. Occupancy NOC File No.5116/NLR/DFO/2018, Dt:20.11.2018 of District Fire Officer, SPSR Nelloe.
2. Renewal NOC File No.10067/NLR/DFO/2019, Dt:14.11.2019 of District Fire Officer, SPSR Nelloe.
3. AP Gazette Part II-Miscellaneous Notifications of interest to the Public vide No.G-560 (W.No.02), Dated:18.01.2022.
4. Application of M/s Engineering Technology & Services (ETS-1 & 2) represented by G.Ravindranath belongs to Krishnapatnam Port Company Ltd., Krishnapatnam, Muthukur (M), SPSR Nellore District.

****

The Management of M/s Engineering Technology & Services (ETS-1 & 2) represented by G.Ravindranath belongs to Krishnapatnam Port Company Ltd., Krishnapatnam, Muthukur (M), SPSR Nellore District has requested to issue Renewal of No Objection Certificate by duly remitting the Renewal Fee towards Fire Precautionary Fee vide reference 4th cited.

2) The No Objection Certificate for Occupancy Certificate was issued vide reference 1st cited to the Existing Building of M/s Engineering Technology & Services (ETS-1 & 2) represented by G.Ravindranath belongs to Krishnapatnam Port Company Ltd., Krishnapatnam, Muthukur (M), SPSR Nellore District with Ground + First Floor with a Height of 06.69 Mtrs., with Built-up area of 561.76 Sq.Mtrs., for Business Occupancy. Further, the Management has obtained Renewal of NOC from this Department vide reference 2nd cited.

3) The Management has submitted the Affidavit/Self Certification for Existing Building with Ground + First Floor with a Height of 06.69 Mtrs., with Built-up area of 561.76 Sq.Mtrs., and stated that they have provided the following Fire Safety measures also they declared that no additions or alterations have been made in the Building affecting Fire Prevention and Fire Safety measures including Means of Escape and that all Exits and Passages are free from any obstruction.

(contd....2p)

4) In view of the above and taking into consideration of the larger public interest and also based on the Affidavit/Self-Certification submitted by the management, the Renewal of No Objection Certificate is issued to the Existing Building of M/s Engineering Technology & Services (ETS-1 & 2) represented by G.Ravindranath belongs to Krishnapatnam Port Company Ltd., Krishnapatnam, Muthukur (M), SPSR Nellore District with Ground + First Floor with a Height of 06.69 Mtrs., with Built-up area of 561.76 Sq.Mtrs., for Business Occupancy that highest priority is accorded to Passive Safety measures such as ensuring two Exits, not Co-Locating with highly inflammable Shops having Cloths, Chemical or Explosives and following Electrical Safety Checklist.

5) It is suggested to the Management for providing the following Fire Safety measures keeping in view of Practicality, Maintanance and Resilience.

Sl. No.	Fire Fighting Equipment	Prescribed		Available with Nos.	Deficit
1	Staircases	Minimum (02) shall be Provided. If the Second Staircase is not possible, provide Slider or Tube Lift with Exhaust Fan (connected outside to Building) or German Chute or Horizontal connection between the neighborhood Buildings.		02 No.'s	Nil
2	Fire Extinguishers	ABC/CO2 type		26 No's.	Nil
3	Underground parking/ Cellar / Basement	Temperature Sensors connected to " Hooter " and that can be give alerts through Cell phone instead of Sprinklers.		Provided	Nil
4	Manual Call Point System	One Number per Floor		02 No.'s	Nil
5	Under Ground Static Water Tank (or) Terrace Water Tank	10,000 Ltrs. (Minimum)	U.G	-	Nil
			T.T	10,000 Ltrs.	
6	Smoke Exhaust (Mobile) Fan shall be procured to expel the smoke in case of Fire.	Required		Provided	Nil
7	2 HP (Pump + Electrical Motors connected) @ one per Floor connected to Normal Plumbing System instead of Down Comer/Special Pipes.	One per each Floor (Total 02 Floors)		01 No.	Nil
8	5 HP (Mobile Pump + Petrol Engine on wheels connected to Ground Floor Sump) shall provide instead of Down Comer/Wet Riser System:	NA		01 No.	Nil
9	A/c Centrally Air Conditioned:	Fire Dampers		Provided	Nil
		Separation of Air Ducts to different Floors		Provided	Nil
10	Display the mentioned Phone Nos. at important areas.	(i) Fire Department Number (ii) Ambulance (iii)Police		Displayed	Nil

(contd....3p)

6) The Management has provided the following Electrical Safety system.

(i)	All Electrical wirings in the Building shall confirm the code of practise for Electrical wiring IS:732:1989 and also shall confirm for Fire Safety Wiring of the Building Electrical Installations as per IS:1646:2015. Most common mistake is that the neutral wires to the Three Pin plugs are not of sufficient thickness to carry the current in case of any Short Circuits.	:	Provided
(ii)	Installation of Miniature Circuit Breakers (MCB's) and to protect high power intensive equipment etc.,	:	Provided
(iii)	No Overloading of Power Sockets.	:	Provided
(iv)	Electrical wiring to be changed for every ten years, wherever high power consuming appliances such as Air Conditioners etc.,	:	Provided
(v)	LED lights in Closed Rooms, Corridors, Staircases connected to Inverter (Battery) to ensure well light pathways for Exit or Evacuation inspite of regular power failure in any Emergency.	:	Provided
(vi)	Grounding/Earthing Shall be done. For details refer IS 3043:1987.	:	Provided
(vii)	To install non pressurized Aerosol suppression system (or) CO2 Flooding system in Electrical Panel Rooms.	:	Provided
(viii)	Lightening Conductors shall be provided for more than 05 Floors Building.	:	NA
(ix)	All the above Safety measures shall be Certified by the authorized Electrical Engineer.	:	Certified

7) The Management has provided the following LPG Safety system (if Kitchen is provided):

(i)	LPG Cylinders shall be located outside the kitchen with proper ventilation and protection from Rain and Sunlight.	:	NA
(ii)	LPG Detectors with Alarms shall be provided/installed.	:	NA
(iii)	There should be separation between Electrical Water Heaters and LPG Cylinders.	:	NA
(iv)	Five ways of putting up LPG Cylinder Fires (Pictorial/Cartoon) shall be displayed in the kitchen.	:	NA
(v)	Co2 Fire Extinguishers (Minimum 02 No's.) of 4.5 KG each shall be provided in the kitchen.	:	NA

8) It is informed that, the Management is requested to maintain the following conditions compulsorily for Safety purpose.

Sl. No.	As Builder	As Occupant	As Security personnel
1.	All the Fire protection arrangements shall be maintained in good working condition at all time.	The Escape/Exit roots shall not be kept Locked/Blocked or Encroached.	All the Occupants must be trained the correct method of operation of the Fire Fighting system installed.
2.	Any loss of life or property due to non-functioning of Fire Safety Measures and other Installations shall be the responsibility of the Management.	All Occupants shall be trained to operate the Fire Safety Equipment during Emergency.	Mock Drills should be conducted once in 03 months for initial two years. Thereafter, once in every 06 months.
3.	Addition/Alteration, if any in the Building may be verified by Building Authority.	Mock Drills should be conducted once in 03 months for initial two years. Thereafter, once in every 06 months.	All Security Personnel shall be trained to operate the Fire Safety Equipment during Emergency.
4.	This Renewal of No Objection Certificate is only from Fire Safety Point of View.	Raise the alarm If the Fire cannot be controlled, Evacuate the area completely at once with nearest Safe Exit.	Attack the Fire using available Fire Equipment only if you feel capable of controlling it. If not, take all steps to isolate the area by closing Doors and Windows.

9) The Management shall ensure the following conditions:

(i) The Management is responsible for all risks involved in case of Fire Accident.

(ii) This Renewal of NOC is given based on the information, Documents and Drawings provided by the Applicant. The Applicant confirms that the information provided and the Documents and Drawings submitted are correct. Any deviation noticed will lead to cancellation of NOC without any Notice.

(iii) The permission accorded does not confer any Ownership rights. If it is found that the information furnished is false and fabricated, the permission will be revoked at any stage and the Applicant will be liable for criminal prosecution as per IPC.

10) This Renewal of No Objection Certificate is Issued, subject to the outcome of O.As/ W.Ps etc., if any, before Courts etc.,

11) This Renewal of No Objection Certificate is valid for a period of Five (05) years from the date of issue of this letter subject to the Management of M/s Engineering Technology & Services (ETS-1 & 2) represented by G.Ravindranath belongs to Krishnapatnam Port Company Ltd., Krishnapatnam, Muthukur (M), SPSR Nellore District for Business Occupancy. *The Owner/Occupier/Builder/Management concerned of the Building shall submit Affidavit/ Self Declaration/Certification with regard to working condition of above Fire Safety system every year in the prescribed format and submit/upload the Photographs of the Mock Drills conducted in the premises.* It is the responsibility of the Builder to maintain the Fire Safety Equipment in good working condition at all times and apply for next Periodical Renewal of No Objection Certificate, duly remitting the User Charges as per G.O, two (02) months before expiry of this Renewal of No Objection Certificate.

12) The Management is hereby informed that, this Renewal of NO Objection Certificate is issued subjective to full compliance with provisions of Gazette Notification vide No.G-560 (W.No.02), Dated:18.01.2022 including Mock Drills.

Yours Sincerely,

12/10/2022

Director General,
State Disaster Response and Fire Services,
Andhra Pradesh, Vijayawada.

Copy to the Director of Ports, Government of Andhra Pradesh.

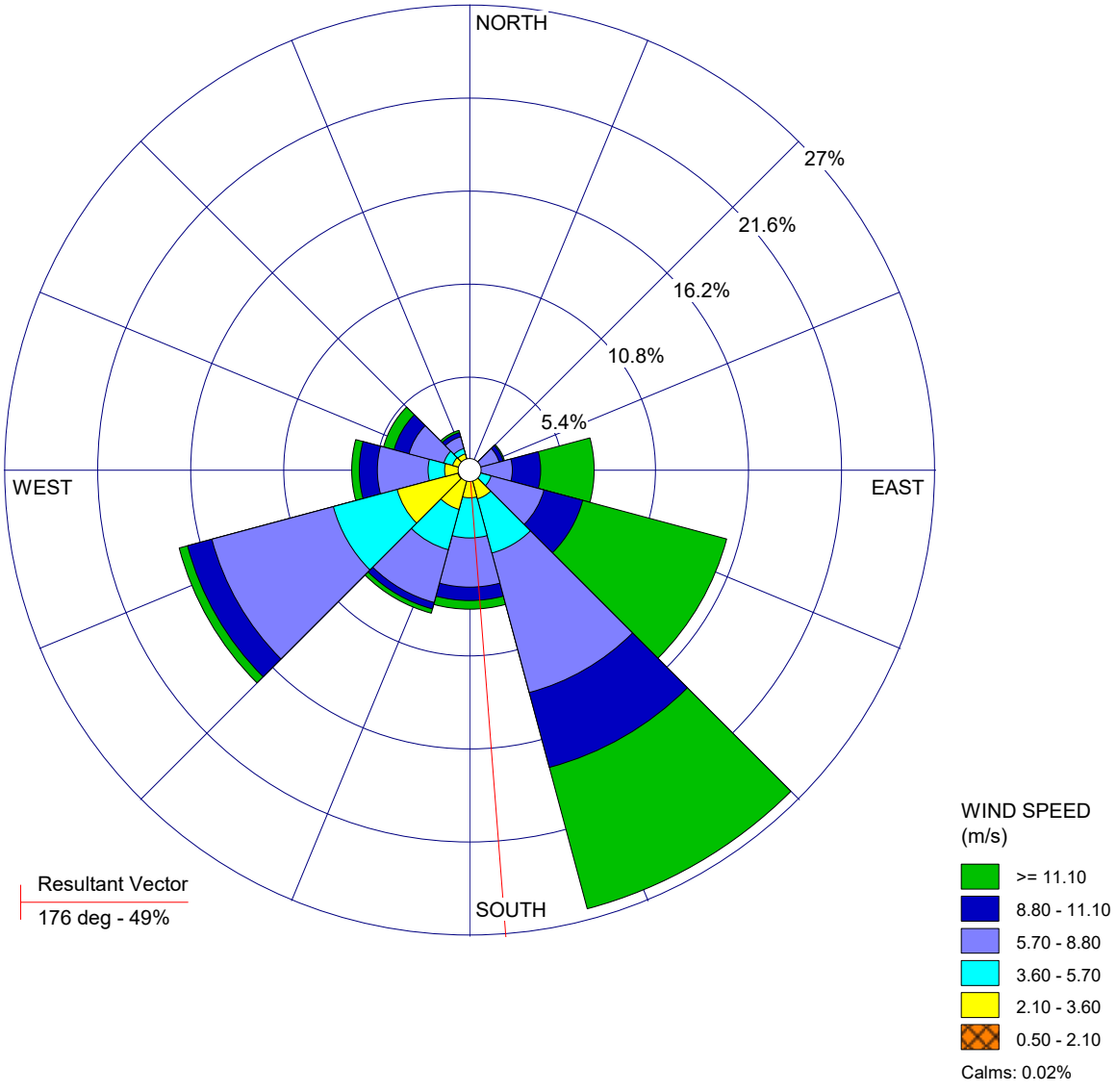
Note: In case of any Emergency Call to 101 or State Fire Control Room-9100108101.

WIND ROSE PLOT:

Station #12345

DISPLAY:

Wind Speed
Direction (blowing from)



COMMENTS: AKPL- Wind rose diagram	DATA PERIOD: **Start Date: 4/1/2024 - 00:00** **End Date: 9/30/2024 - 23:00**	COMPANY NAME: **Adani Krishnapatnam Port**	
		MODELER:	
	CALM WINDS: **0.02%**	TOTAL COUNT: **4388 hrs.**	
	AVG. WIND SPEED: **8.19 m/s**	DATE: **10/25/2024**	PROJECT NO.:

WRPLOT View - Lakes Environmental Software

//TRUE COPY//